Prospectus
Dated: February 05, 2018
Please read Section 26 of Companies Act, 2013
100% Fixed Price Issue

ARVEE LABORATORIES (INDIA) LIMITED

Our Company was incorporated as Arvee Laboratories (India) Private Limited under the provisions of the Companies Act, 1956 vide certificate of incorporation dated January 27, 2012 in Ahmedabad, Gujarat. Subsequently, the name of the company was changed to Arvee Laboratories (India) Limited pursuant to shareholder's resolution on September 11, 2017 and vide fresh certificate of incorporation dated September 19, 2017. The Corporate Identification Number of Our Company is U24231GJ2012PLC068778. For further details please refer to chapter titled 'Our History and Certain Other Corporate Matters' beginning on page 126 of this Prospectus.

Registered Office: 49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satelitte, Ahmedabad- 380015, Gujarat, India
Corporate Office: 4th Floor, Anison Buliding, Stadium Five Roads, Swastik Society, Opp. Shreyas Hospital, Navrangapura, Ahmedabad- 380009, Gujarat
Tel No: +91-79-26749036/37/38**; Fax No**: +91-79-26742600; **E-mail:** shalin.patel@arveelabs.com; **Website:** www.arveelabs.com
Contact Person: Mr. Shalin Sudhakarbhai Patel, Managing Director and Ms. Neelam Dilip Chotrani, Company Secretary & Compliance Officer
Promoters of our Company: Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi

THE ISSUE

PUBLIC ISSUE OF 14,60,000 EQUITY SHARES OF FACE VALUE OF Rs. 10/- EACH FULLY PAID UP OF ARVEE LABORATORIES (INDIA) LIMITED ("ARVEE" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF Rs. 61/- PER EQUITY SHARE (THE "ISSUE PRICE") (INCLUDING A SHARE PREMIUM OF Rs. 51/- PER EQUITY SHARE AGGREGATING Rs. 890.60 LAKHS (THE "ISSUE") BY OUR COMPANY, OF WHICH 76,000 EQUITY SHARES OF FACE VALUE OF Rs. 10/-EACH FULLY PAID UP WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 13,84,000 EQUITY SHARES OF FACE VALUE OF Rs. 10/- EACH FULLY PAID UP IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.50% AND 25.12% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS Rs. 10/- EACH.
THE ISSUE PRICE IS Rs. 61/- PER EQUITY SHARE. THE ISSUE PRICE IS 6.10 TIMES THE FACE VALUE.

In terms of SEBI Circular No. CIR/CFD/POLICYCELL/11/2015, all potential investors shall participate in the Issue only through an Application Supported by Blocked Amount ("ASBA") process providing details about the bank account which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same. For details in this regard, specific attention is invited to the chapter titled "Issue Procedure" beginning on page 224 of this Prospectus. A copy has been delivered for registration to the Registrar as required under Section 26 of the Companies Act, 2013.

THIS ISSUE IS BEING IN TERMS OF CHAPTER XB OF THE SEBI (ICDR) REGULATIONS, 2009 (AS AMENDED FROM TIME TO TIME) ("SEBI (ICDR) REGULATIONS").

For further details please refer to "Section VII - Issue Information" beginning on page 218 of this Prospectus.

RISK IN RELATION TO THE FIRST ISSUE

This being the first issue of Equity Shares of our Company, there has been no formal market for the Equity Shares of our Company. The face value of the Equity Shares is Rs. 10/- and the Issue Price is 6.10 times of the face value. The Issue Price (as determined and justified by the Company and the Lead Manager as stated under chapter titled "Basis for Issue Price" beginning on page 81 of this Prospectus) should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active and/or sustained trading in the Equity Shares of our Company or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISKS

Investment in equity and equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the Risk Factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares offered in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI") nor does SEBI guarantee the accuracy or adequacy of this Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" on page 20 of this Prospectus.

COMPANY'S ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that this Prospectus contains all information with regard to our Company and the Issue, which is material in the context of this Issue; that the information contained in this Prospectus is true and correct in all material aspects and is not misleading in any material respect; that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this Prospectus as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

LISTING

The Equity Shares offered through this Prospectus are proposed to be listed on the NSE Emerge Platform. Our Company has received an In-Principle approval letter dated January 18, 2018 from National Stock Exchange of India Limited ("NSE") for using its name in this offer document for listing of our Equity Shares on the NSE Emerge Platform. For the purpose of this Issue, the Designated Stock Exchange will be the National Stock Exchange of India Limited.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
SARTHI CAPITAL ADVISORS PRIVATE LIMITED Unit No. 411, Fourth Floor, Pratap Bhavan, 5 Bahadur Shah Zafar Marg, New Delhi-110002 **Tel:** +91 11 23739425-27 **Fax:** +91 11 23739424 **Investor Grievance Email:** ipo@sarthiwm.in **Website:** www.sarthi.in **Contact Person:** Mr. Anand Lakhotia **SEBI Registration No.:** INM000012011	**BIGSHARE SERVICES PRIVATE LIMITED** 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri East, Mumbai – 400059 **Tel:** +91 22 62638200 **Fax:** +91 22 62638299 **E-mail:** ipo@bigshareonline.com **Website:** www.bigshareonline.com **Contact Person:** Mr. Vipin Gupta **SEBI Registration No.:** INR000001385

ISSUE PROGRAMME	
ISSUE OPENS ON: FEBRUARY 09, 2018	**ISSUE CLOSES ON: FEBRUARY 14, 2018**

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The Equity Shares have not been and will not be registered under the U.S Securities Act of 1933, as amended (U.S. Securities Act) or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, ―U.S. Persons (as defined in Regulation S), except pursuant to exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transaction in reliance on Regulation S under the U.S Securities Act and the applicable laws of the jurisdiction where those offers and sale occur.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

SECTION I – GENERAL

DEFINITIONS AND ABBREVIATIONS

In this Prospectus, unless the context otherwise requires, the terms and abbreviations stated hereunder shall have the meanings as assigned therewith.

Company Related Terms

Term	Description
Articles or Articles of Association or AOA	The articles of association of our Company, as amended from time to time
"Arvee Laboratories (India) Limited", or "ARVEE", or "the Company", or "our Company" or "we", "us", or "our" and the "Issuer Company".	Arvee Laboratories (India) Limited, a public limited company incorporated under the provisions of the Companies Act, 1956.
Auditor or Statutory Auditor	The Auditor of the Company being M/s Bharatiya & Malkani, Chartered Accountants, having their office at C-601, Titanium Square, Near Thaltej Cross Roads, S. G. Highway, Ahmedabad- 380054
Banker to our Company	Standard Chartered Bank
"Board" or "Board of Directors" or "our Board"	The Board of Directors of our Company, as duly constituted from time to time, or committee(s) thereof.
Company Secretary and Compliance Officer	Ms. Neelam Dilip Chotrani
Director(s)	The Director(s) of our Company, unless otherwise specified
Equity Shares	Equity Shares of our Company of face value of Rs.10/- each
Equity Shareholders	Persons holding equity shares of our Company
Group Companies	Companies which are covered under the applicable accounting standards and other companies as considered material by our Board, and disclosed in the chapter titled "Our Group Entities" beginning on page 148 of this Prospectus.
Key Management Personnel	Key management personnel of our Company in terms of regulation 2(1)(s) of the SEBI Regulations and section 2(51) of the Companies Act, 2013 and as disclosed in the section titled "Our Management" on page 130 of this Prospectus.
Memorandum of Association or Memorandum or MOA	The Memorandum of Association of our Company, as amended from time to time.
"Promoters" or "our Promoters"	Promoters of our company being Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi.

Promoter Group	Includes such persons and entities constituting our promoter group in terms of Regulation 2(zb) of the SEBI (ICDR) Regulations and a list of which is provided in the chapter titled "Our Promoter and Promoter Group" beginning on page 144 of this Prospectus.
Registered Office	The Registered Office of our Company located at 49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satellite, Ahmedabad- 380015, Gujarat, India
RoC	Registrar of Companies, Gujarat, Ahmedabad.

Issue Related Terms

Term	Description
Allocation / Allocation of Equity Shares	The Allocation of Equity Shares of our Company pursuant to Fresh Issue of Equity Shares to the successful Applicants.
Allotment/ Allot/ Allotted	Issue an allotment of Equity Shares of our Company pursuant to Fresh Issue of the Equity Shares to the successful Applicants.
Allottee(s)	Successful Applicants to whom Equity Shares of our Company shall have been allotted.
Applicant	Any prospective investor who makes an application for Equity Shares of our Company in terms of this Prospectus.
Application Amount	The amount at which the Applicant makes an application for Equity Shares of our Company in terms of this Prospectus.
Application Form	The Form in terms of which the prospective investors shall apply for our Equity Shares in the Issue.
ASBA/ Application Supported by Blocked Amount.	Applications Supported by Blocked Amount (ASBA) means an application for Subscribing to the Issue containing an authorization to block the application money in a bank account maintained with SCSB.
ASBA Account	Account maintained with SCSBs which will be blocked by such SCSBs to the extent of the Application Amount.
ASBA Application Location(s)/ Specified Cities	Locations at which ASBA Applications can be uploaded by the SCSBs, namely Mumbai, New Delhi, Chennai, Kolkata, Ahmedabad, Rajkot, Bangalore, Hyderabad, Pune, Baroda and Surat..
ASBA Investor/ASBA applicant	Any prospective investor(s)/applicants(s) in this Issue who apply (ies) through the ASBA process.
Banker(s) to the Issue/ Public Issue Bank(s).	The banks which are clearing members and registered with SEBI as Banker to an Issue with whom the Public Issue Account will be opened and in this case, being Axis Bank Limited.
Basis of Allotment	The basis on which Equity Shares will be Allotted to the successful Applicants under the Issue and which is described under chapter titled "*Issue Procedure*" beginning on page 224 of this Prospectus.
Controlling Branch	Such branch of the SCSBs which coordinate Applications under this Issue by the ASBA Applicants with the Registrar to the Issue and the Stock Exchange and a list of which is available at http://www.sebi.gov.in, or at such other website as may be prescribed by SEBI from time to time.
Demographic Details	The demographic details of the Applicants such as their address, PAN, occupation and bank account details.
Depository Participant	A Depository Participant as defined under the Depositories Act, 1996.

Term	Description
Designated Branches	Such branches of the SCSBs which shall collect the ASBA Forms from the ASBA Applicants and a list of which is available at www.sebi.gov.in, or at such other website as may be prescribed by SEBI from time to time.
Designated Date	The date on which funds are transferred from the amount blocked by the SCSBs is transferred from the ASBA Account to the Public Issue Account, as appropriate, after the Issue is closed, following which the Equity Shares shall be allotted/transfer to the successful Applicants.
Designated Stock Exchange	National Stock Exchange of India Limited (Emerge Platform)
Prospectus	The Prospectus, filed with RoC containing, *interalia,* the issue opening and closing dates and other information
Eligible NRIs	NRIs from jurisdictions outside India where it is not unlawful to make an issue or invitation under the Issue and in relation to whom this Prospectus constitutes an invitation to subscribe to the Equity Shares offered herein.
Emerge Platform of NSE	The Emerge Platform of NSE for listing of Equity Shares offered under Chapter XB of the SEBI (ICDR) Regulations which was approved by SEBI as an NSE Emerge on October 14, 2011.
First/ Sole Applicant	The Applicant whose name appears first in the Application Form or Revision Form.
Issue/ Issue Size/ Initial Public Issue/ Initial Public Offer/ Initial Public Offering/ IPO	Public Issue of 14,60,000 Equity Shares of face value of Rs. 10/- each fully paid of Arvee Laboratories (India) Limited for cash at a price of Rs. 61/- per Equity Share (including a premium of Rs. 51/- per Equity Share) aggregating Rs. 890.60 Lakhs.
Issue Agreement	The agreement dated December 05, 2017, between our Company and the Lead Manager, pursuant to which certain arrangements are agreed to in relation to the Issue.
Issue Closing Date	The date on which Issue closes for subscription
Issue Opening Date	The date on which Issue opens for subscription
Issue Period	The period between the Issue Opening Date and the Issue Closing Date inclusive of both the days during which prospective Investors may submit their application.
Issue Price	The price at which the Equity Shares are being issued by our Company under this Prospectus being Rs. 61/- per Equity Share of face value of Rs.10/-each fully paid
Issue Proceeds	Proceeds from the fresh Issue that will be available to our Company, being Rs. 890.60 Lakhs
Listing Agreement	The Equity Listing Agreement to be signed between our Company and the NSE.

Term	Description
Lead Manager/ LM	Lead Manager to the Issue in this case being Sarthi Capital Advisors Private Limited, SEBI Registered Category I Merchant Banker.
Market Making Agreement	Market Making Agreement dated December 05, 2017 between our Company, LM and Market Maker
Market Maker	Market Maker appointed by our Company from time to time, in this case being Wealth First Portfolio Managers Limited, who has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for any other period as may be notified by SEBI from time to time.
Market Maker Reservation Portion	The Reserved Portion of 76,000 Equity Shares of face value of Rs.10/-each fully paid for cash at a price of Rs. 61/- per Equity Share aggregating Rs. 46.36 Lakhs for the Market Maker in this Issue.
Mutual Fund(s)	A mutual fund registered with SEBI under the SEBI (Mutual Funds) Regulations, 1996, as amended from time to time.
NIF	National Investment Fund set up by resolution F. No. 2/3/2005-DD-II dated November 23, 2005 of Government of India published in the Gazette of India
Net Issue	The Issue excluding the Market Maker Reservation Portion of 13,84,000 Equity Shares of face value of Rs. 10/- each fully paid for cash at a price of Rs. 61/- Equity Share aggregating Rs. 844.24 Lakhs by our Company.
Net Proceeds	The Issue Proceeds, less the Issue related expenses, received by the Company. For further information about use of the Issue Proceeds and the Issue expenses, please refer to the chapter titled "Objects of the Issue" beginning on page 77 of this Prospectus.
Non-Institutional Investors	All Applicants that are not Qualified Institutional Buyers or Retail Individual Investors and who have Applied for Equity Shares for an amount more than Rs. 2,00,000.
OCB/Overseas Corporate Body	A company, partnership, society or other corporate body owned directly or indirectly to the extent of at least 60% by NRIs, including overseas trusts in which not less than 60% of beneficial interest is irrevocably held by NRIs directly or indirectly as defined under the Foreign Exchange Management (Deposit) Regulations, 2000, as amended from time to time. OCBs are not allowed to invest in this Issue.
Payment through electronic transfer of funds	Payment through NECS, NEFT or Direct Credit, as applicable.

Person/Persons	Any individual, sole proprietorship, unincorporated association, unincorporated organization, body corporate, corporation, company, partnership, limited liability company, joint venture, or trust or any other entity or organization validly constituted and/or incorporated in the jurisdiction in which it exists and operates, as the context requires.
Prospectus	The Prospectus, filed with RoC containing, *interalia,* the issue opening and closing dates and other information.
Public Issue Account	Account opened with the Banker to the Issue/Public Issue Bank i.e. Axis Bank Limited by our Company to receive monies from the Escrow Account and the SCSBs from the bank accounts of the ASBA Applicants on the Designated Date.
Public Issue Account Agreement	Agreement entered into by our Company, the Registrar to the Issue, the Lead Manager, and the Public Issue Bank/Banker to the Issue for collection of the Application Amounts.
Qualified Institutional Buyers or QIBs	QIBs, as defined under the SEBI ICDR Regulations, including public financial institutions as specified in Section 2(72) of the Companies Act, 2013 scheduled commercial banks, mutual fund registered with SEBI, FII and sub-account (other than a sub-account which is a foreign corporate or foreign individual) registered with SEBI, multilateral and bilateral development financial institution, venture capital fund registered with SEBI, foreign venture capital investor registered with SEBI, state industrial development corporation, insurance company registered with Insurance Regulatory and Development Authority, provident fund with minimum corpus of Rs. 2,500 lakhs, pension fund with minimum corpus of Rs. 2,500 lakhs, NIF, insurance funds set up and managed by army, navy or air force of the Union of India and insurance funds set up and managed by the Department of Posts, India.
Refund Account (s)	Account(s) to which monies to be refunded to the Applicants shall be transferred from the Public Issue Account in case listing of the Equity Shares does not occur
Refund Bank(s) / Refund Banker(s)	Bank(s) which is / are clearing member(s) and registered with the SEBI as Bankers to the Issue at which the Refund Accounts will be opened in case listing of the Equity Shares does not occur, in this case being Axis Bank Limited.
Registrar /Registrar to the Issue	Registrar to the Issue, in this case being Bigshare Services Private Limited having registered office at 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri East, Mumbai-400059.
Retail Individual Investor	Individual Applicants, or minors applying through their natural guardians, including HUFs (applying through their *Karta*) and ASBA Applicants, who apply for an amount less than or equal to Rs. 2,00,000.
Revision Form	The form used by the Applicants to modify the quantity of Equity Shares in any of their Application Forms or any previous Revision Form(s).

SCSB/ Self Certified Syndicate Banker.	Shall mean a Banker to an Issue registered under SEBI (Bankers to an Issue) Regulations, 1994, as amended from time to time, and which offer the service of making Application/s Supported by Blocked Amount including blocking of bank account and a list of which is available on http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34, or at such other website as may be prescribed by SEBI from time to time.
Underwriter	Sarthi Capital Advisors Private Limited.
Underwriting Agreement	The agreement dated December 05, 2017 entered into between the Underwriter and our Company.
Working Day	Unless the context otherwise requires: Working Days shall be all trading days of stock exchange excluding Sundays and bank holidays in accordance with the SEBI circular no. SEBI/HO/CFD/DIL/CIR/P/2016/26 dated January 21, 2016.

Technical and Industry Terms

Term	Description
PET	Polyethylene Terephthalate
CDPET	Cationic Dyeable Polyester
PTA	Purified Terephthalic Acid
DMT	Dimethyl Terephthalate
CAS	Chemical Abstracts Service
API	Active Pharmaceutical Ingredient
MSGLR	M.S. Glass lined Reactor
Centrifuge	A centrifuge is a piece of equipment that puts an object in rotation around a fixed axis, applying a potentially strong force perpendicular to the axis of spin.
Deg C	Degree Celsius
R & D	Research & Development
HPLC	High-Performance Liquid Chromatography
QA	Quality Assurance
PPE	Personal Protective Equipment
EHS	Environment, Health and Safety

Conventional and General Terms/ Abbreviations

Term	Description
A/C	Account
Act	The Companies Act, 1956 as amended from time to time, including sections of Companies Act, 2013 wherever notified by the Central Government.
AGM	Annual General Meeting
Articles	Articles of Association of the Company as originally framed or as altered from time to time in pursuance of any previous companies law or of this Act
AS	Accounting Standards as issued by the Institute of Chartered Accountants of India.
A.Y.	Assessment Year
ASBA	Applications Supported by Blocked Amount
B.A	Bachelor of Arts
B.Com	Bachelor's Degree in Commerce
BIFR	Board for Industrial and Financial Reconstruction
CAGR	Compounded Annual Growth Rate
CDSL	Central Depository Services (India) Limited
CESTAT	Customs, Excise and Service Tax Appellate Tribunal
CENVAT	Central Value Added Tax
CIN	Corporate Identification Number
Companies Act	Companies Act, 1956 as amended from time to time, including sections of Companies Act, 2013 wherever notified by the Central Government.
CSO	Central Statistical Organisation
Depositories	NSDL and CDSL; Depositories registered with the SEBI under the Securities and Exchange Board of India (Depositories and Participants) Regulations, 1996, as amended from time to time.
Depositories Act	The Depositories Act, 1996, as amended from time to time.
DIN	Director Identification Number
DP	Depository Participant
DP ID	Depository Participant's Identity

DB	Designated Branch
EBIDTA	Earnings before Interest, Depreciation, Tax, Amortization and extraordinary items.
ECS	Electronic Clearing Services
EGM	Extraordinary General Meeting
ESIC	Employee State Insurance Corporation
ESOP	Employee Stock Option Plan
EPS	Earnings per Share
FDI	Foreign Direct Investment
FCNR Account	Foreign Currency Non-Resident Account
FEMA	Foreign Exchange Management Act, as amended from time to time and the regulations framed there under.
FEMA Regulations	FEMA (Transfer or Issue of Security by Person Resident Outside India) Regulations, 2000 and amendments thereto.
FII(s)	Foreign Institutional Investors
FIs	Financial Institutions
FIPB	The Foreign Investment Promotion Board, Ministry of Finance, Government of India.
FV	Face Value
FVCI	Foreign Venture Capital Investor registered under the Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000.
F.Y	Financial Year
GAAP	Generally Accepted Accounting Principles
GDP	Gross Domestic Product
GOI	Government of India.
HNI	High Net worth Individual
HUF	Hindu Undivided Family
ICDR Regulations/ SEBI Regulations/ SEBI (ICDR) Regulations	SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended from time to time.

Indian GAAP	Generally accepted accounting principles in India.
ICAI	Institute of Chartered Accountants of India
ICSI	Institute of Company Secretaries of India
IFRS	International financial reporting standards.
Ind AS	Indian Accounting Standards
IPC	Indian Penal Code
IPO	Initial Public Offering
IPR	Intellectual Property Right
IT	Information Technology
IT Act	The Income-tax Act, 1961 as amended from time to time except as stated otherwise.
IT Rules	The Income-tax Rules, 1962, as amended from time to time
INR	Indian National Rupee
JV	Joint venture
KMP	The officers declared as a Key Managerial Personnel and as mentioned in the chapter titled "*Our Management*" beginning on page 130 of this Prospectus.
Ltd.	Limited
MBA	Master in Business Administration
M.Com	Master Degree in Commerce
MD	Managing Director
MoU	Memorandum of Understanding
MNC	Multinational corporation
N/A or NA	Not Applicable
NAV	Net Asset Value
NECS	National Electronic Clearing Services
NEFT	National Electronic Fund Transfer

Net Worth	The aggregate of the paid-up share capital, share premium account, and reserves and surplus (excluding revaluation reserve) as reduced by the aggregate of miscellaneous expenditure (to the extent not adjusted or written off) and the debit balance of the profit and loss account
NOC	No Objection Certificate
NPV	Net Present Value
NR	Non-Resident
NRE Account	Non-Resident External Account
NRI	Non-Resident Indian, is a person resident outside India, who is a citizen of India or a person of Indian origin and shall have the same meaning as ascribed to such term in the Foreign Exchange Management (Deposit) Regulations, 2000, as amended from time to time.
NRO Account	Non-Resident Ordinary Account
NSDL	National Securities Depository Limited.
NSE	National Stock Exchange of India Limited
p.a.	per annum
PAN	Permanent Account Number
PAT	Profit After Tax
Pvt.	Private
PBT	Profit Before Tax
P/E Ratio	Price Earnings Ratio
POA	Power of Attorney
PIO	Persons of Indian Origin
QIB	Qualified Institutional Buyer
RBI	Reserve Bank of India
RBI Act	The Reserve Bank of India Act, 1934, as amended from time to time
Ron	Return on Net Worth.
Rs. / INR	Indian Rupees
RTGS	Real Time Gross Settlement
SCRA	Securities Contracts (Regulation) Act, 1956

SCRR	Securities Contracts (Regulation) Rules, 1957
SCSB	Self-Certified Syndicate Bank
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, as amended from time to time.
SEBI Depository Regulations	Securities and Exchange Board of India (Depositories and Participants) Regulations, 1996.
SEBI Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009.
SEBI Listing Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.
SEBI Insider Trading Regulations	The SEBI (Prohibition of Insider Trading) Regulations, 2015, as amended from time to time, including instructions and clarifications issued by SEBI from time to time.
SEBI Takeover Regulations /Takeover Regulations / Takeover Code	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time, including instructions and clarifications issued by SEBI from time to time.
Sec.	Section
SICA	Sick Industrial Companies (Special Provisions) Act, 1985, as amended from time to time.
SSI Undertaking	Small Scale Industrial Undertaking
Stock Exchange (s)	NSE
Sq.	Square
Sq. mtr	Square Meter
TAN	Tax Deduction Account Number
TRS	Transaction Registration Slip
TIN	Taxpayers Identification Number
TNW	Total Net Worth
u/s	Under Section
UIN	Unique Identification Number
US/ U.S. / USA	United States of America

USD or US$	United States Dollar
U.S. GAAP	Generally accepted accounting principles in the United States of America
UOI	Union of India
Venture Capital Fund(s)/ VCF(s)	Venture capital funds as defined and registered with SEBI under the Securities and Exchange Board of India (Venture Capital Fund) Regulations, 1996, as amended from time to time.
WDV	Written Down Value
w.e.f.	With effect from
YoY	Year over Year

Notwithstanding the following: -

(i) In the section titled *'Main Provisions of the Articles of Association'* beginning on page 244 of this Prospectus, defined terms shall have the meaning given to such terms in that section;

(ii) In the section titled *'Financial Statements'* beginning on page 156 of this Prospectus, defined terms shall have the meaning given to such terms in that section;

(iii) In the chapter titled *"Statement of Possible Tax Benefits"* beginning on page 83 of this Prospectus, defined terms shall have the meaning given to such terms in that chapter.

PRESENTATION OF FINANCIAL, INDUSTRY AND MARKET DATA

All references to "India" are to the Republic of India and all references to the "Government" are to the Government of India.

FINANCIAL DATA

Unless stated otherwise, the financial data included in this Prospectus are extracted from the restated financial statements of our Company, prepared in accordance with the applicable provisions of the Companies Act and Indian GAAP and restated in accordance with SEBI (ICDR) Regulations, as stated in the report of our Peer Reviewed Auditors, set out in the section titled 'Financial Statements' beginning on page 156 of this Prospectus. Our restated financial statements are derived from our audited financial statements prepared in accordance with Indian GAAP and the Companies Act, and have been restated in accordance with the SEBI (ICDR) Regulations.

Our fiscal year commences on 1st April of each year and ends on 31st March of the next year. All references to a particular fiscal year are to the 12 months period ended 31st March of that year. In this Prospectus, any discrepancies in any table between the total and the sums of the amounts listed are due to rounding-off. All decimals have been rounded off to two decimal points.

There are significant differences between Indian GAAP, IFRS and US GAAP. The Company has not attempted to quantify their impact on the financial data included herein and urges you to consult your own advisors regarding such differences and their impact on the Company's financial data. Accordingly, to what extent, the financial statements included in this Prospectus will provide meaningful information is entirely dependent on the reader's level of familiarity with Indian accounting practices / Indian GAAP. Any reliance by persons not familiar with Indian accounting practices on the financial disclosures presented in this Prospectus should accordingly be limited.

Any percentage amounts, as set forth in "Risk Factors", "Our Business", "Management's Discussion and Analysis of Financial Condition and Results of Operations" and elsewhere in this Prospectus unless otherwise indicated, have been calculated on the basis of the Company's restated financial statements prepared in accordance with the applicable provisions of the Companies Act and Indian GAAP and restated in accordance with SEBI (ICDR) Regulations, as stated in the report of our Peer Reviewed Auditors, set out in the section titled 'Financial Statements' beginning on page 156 of this Prospectus.

CURRENCY OF PRESENTATION

In this Prospectus, references to "Rupees" or "Rs." or "INR" are to Indian Rupees, the official currency of the Republic of India. All references to "$", "US$", "USD", "U.S. $" or "U.S. Dollars" are to United States Dollars, the official currency of the United States of America.

All references to 'million' / 'Million' / 'Mn' refer to one million, which is equivalent to 'ten lacs' or 'ten lakhs', the word 'Lacs / Lakhs / Lac' means 'one hundred thousand' and 'Crore' means 'ten million and 'billion / bn./ Billions' means 'one hundred crores'.

INDUSTRY & MARKET DATA

Unless otherwise stated, Industry & Market data used throughout this Prospectus have been obtained from Ministry of Statistics and Programme Implementation (MOSPI), RBI, Press Information Bureau, Department of Industrial Policy & Promotion, Department of Chemicals and Petrochemicals, Directorate General of Commercial Intelligence and Statistics (DGCI&S), IBEF. Industry publications generally state that the information contained in those publications has been obtained from sources believed to be reliable but their accuracy and completeness are not guaranteed and their reliability cannot be assured. Although we believe that industry data used in this Prospectus is reliable, it has not been independently verified. Similarly, internal Company reports, while believed by us to be reliable, have not been verified by any independent sources.

Further the extent to which the market and industry data presented in this Prospectus is meaningful depends on the reader's familiarity with and understanding of the methodologies used in compiling such data. There are no standard data gathering methodologies in the industry in which we conduct our business, and methodologies and assumptions may vary widely among different industry sources.

FORWARD-LOOKING STATEMENTS

This Prospectus contains certain "forward-looking statements". These forward-looking statements can generally be identified by words or phrases such as "aim", "anticipate", "believe", "expect", "estimate", "intend", "objective", "plan", "project", "shall", "will", "will continue", "will pursue" or other words or phrases of similar meaning. Similarly, statements that describe our strategies, objectives, plans or goals are also forward-looking statements. All forward-looking statements are subject to risks, uncertainties and assumptions about us that could cause actual results and property valuations to differ materially from those contemplated by the relevant forward looking statement.

Important factors that could cause actual results to differ materially from our expectations include, among others:

- Increase in price of raw materials;
- Fluctuations in other operating costs;
- Higher interest outgo on our loans.
- Changes in environmental laws and regulations relating to the specialty chemicals;
- Our failure to keep pace with rapid changes in technology;
- Our ability to meet our capital expenditure and working capital expenditure requirements;
- Our ability to attract and retain qualified personnel;
- Conflict of Interest with affiliated companies, the promoter group and other related parties;
- Our ability to successfully implement our growth strategy and expansion plans;
- General economic and business conditions in the markets in which we operate and in the local, regional, national and international economies;
- Changes in political and social conditions in India, the monetary and interest rate policies of India and other countries;
- Changes in government policies and regulatory actions that apply to or affect our business;
- Inflation, deflation, unanticipated turbulence in interest rates, equity prices or other rates or prices;
- The performance of the financial markets in India and globally;
- The occurrence of natural disasters or calamities;
- Other factors beyond our control;
- Our ability to manage risks that arise from these factors.

For a further discussion of factors that could cause our actual results to differ, refer to section titled "Risk Factors" and chapter titled "Management's Discussion and Analysis of Financial Condition and Results of Operations" beginning on pages 20 and 186 respectively of this Prospectus. By their nature, certain market risk disclosures are only estimates and could be materially different from what actually occurs in the future. As a result, actual future gains or losses could materially differ from those that have been estimated.

Future looking statements speak only as of the date of this Prospectus. Neither we, our Directors, Underwriter, Merchant Banker nor any of their respective affiliates have any obligation to update or otherwise revise any statements reflecting circumstances arising after the date hereof or to reflect the occurrence of underlying events, even if the underlying assumptions do not come to fruition. In accordance with SEBI requirements, the LM and our Company will ensure that investors in India are informed of material developments until the grant of listing and trading permission by the Stock Exchange.

SECTION II – RISK FACTORS

An investment in Equity Shares involves a high degree of risk. Prospective investors should carefully consider all the information in this Prospectus, including the risks and uncertainties described below, before making an investment in our Equity Shares. In making an investment decision prospective investors must rely on their own examination of our Company and the terms of this offer including the merits and risks involved. Any potential investor in, and subscriber of, the Equity Shares should also pay particular attention to the fact that we are governed in India by a legal and regulatory environment in which some material respects may be different from that which prevails in other countries. The risks and uncertainties described in this section are not the only risks and uncertainties we currently face. Additional risks and uncertainties not known to us or that we currently deem immaterial may also have an adverse effect on our business. If any of the following risks, or other risks that are not currently known or are now deemed immaterial, actually occur, our business, results of operations and financial condition could suffer, the price of our Equity Shares could decline, and you may lose all or part of your investment. Additionally, our business operations could also be affected by additional factors that are not presently known to us or that we currently consider as immaterial to our operations.

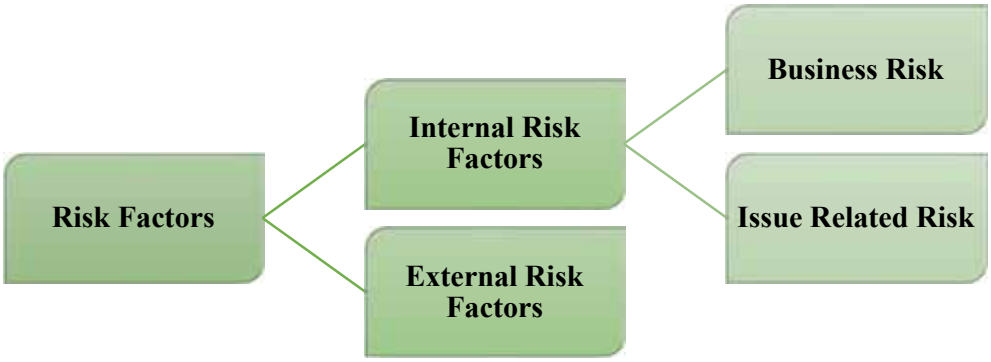
Unless otherwise stated in the relevant risk factors set forth below, we are not in a position to specify or quantify the financial or other implications of any of the risks mentioned herein. To obtain a complete understanding, you should read this section in conjunction with the chapters titled "Our Business" beginning on page 95, "Our Industry" beginning on page 85 and "Management's Discussion and Analysis of Financial Condition and Results of Operations" beginning on page 186 respectively, of this Prospectus as well as other financial information contained herein.

The following factors have been considered for determining the materiality of Risk Factors:

- *Some events may not be material individually but may be found material collectively;*
- *Some events may have material impact qualitatively instead of quantitatively;*
- *Some events may not be material at present but may have material impact in future.*

The financial and other related implications of risks concerned, wherever quantifiable, have been disclosed in the risk factors mentioned below. However, there are risk factors where the impact may not be quantifiable and hence the same has not been disclosed in such risk factors. Unless otherwise stated, the financial information of the Company used in this section is derived from our financial statements under Indian GAAP, as restated in this Prospectus. Unless otherwise stated, we are not in a position to specify or quantify the financial or other risks mentioned herein. For capitalized terms used but not defined in this chapter, refer to the chapter titled "Definitions and Abbreviations" beginning on page 3 of this Prospectus. The numbering of the risk factors has been done to facilitate ease of reading and reference and does not in any manner indicate the importance of one risk factor over another.

The risk factors are classified as under for the sake of better clarity and increased understanding:



A. INTERNAL RISK FACTORS

I. Business Risks/ Company specific Risk

1. *Our Company is yet to achieve scalable operations and has limited operating history, which may make it difficult for investors to evaluate our future prospects based on past results.*

Our Company was incorporated on January 27, 2012. Given our Company's limited operating history, we may not have sufficient experience to address the risk frequently encountered by an early stage company, including our ability to successfully complete our orders or maintain adequate control of our costs and expenses. For Financial Year 2016-17, our Company achieved a capacity utilisation of 36.94%. Hence, the capacity remains unutilised and scalable operations are yet to be achieved. Given the nature of the industry in which we operate, we often do not have complete information of our competitors, accordingly we may underestimate supply in the market. Accordingly, investors should consider our business and prospects in the light of risk, losses and challenges that we may face as an early stage company and should not rely on our results of operations for any prior periods as an indication of our future performance. However, we have been constantly increasing our production and sales and adding new customers both in domestic and international markets.

2. *Increase in the cost of, or a shortfall in the availability of our raw materials could have an adverse effect on our business, results of operations and financial condition.*

The principal raw materials used by us for manufacturing Polymer Modifiers, Contrast Media Intermediates and Drug Intermediates are Caustic Soda Lye, Isophthalic acid, Methylene Chloride, Oleum, Sulphuric Acid etc. The price of these raw materials has been fluctuating which is evident from the cost of materials consumed to revenue from operations ratio of 74.37%, 60.61%, 63.68% and 83.95% for half year ended September 30, 2017, financial years 2016-17, 2015-16 and 2014-15 respectively. The price and availability of these raw materials depend on several factors beyond our control, including overall economic conditions, production levels, market demand and competition for such materials, production and transportation cost, duties and taxes and trade restrictions.

Any increase in raw material prices may affect our procurement of raw materials and will result in corresponding increases in our product costs, while the increase in the selling price of the finished products may not be proportionate to the increase in raw material price. Such change in pricing may adversely affect our sales, cash flow and our overall profitability. We usually do not enter into long term supply contracts with any of our raw material suppliers and typically place orders with them after firm-orders are received by us. The absence of long term contracts at fixed prices exposes us to volatility in the prices of raw materials that we require. If we are unable to compensate for or pass on our increased costs to end-customer, such price increases could have an adverse impact on our result of operations, financial condition and cash flows. We also face a risk that one or more of our existing suppliers may discontinue their supplies to us. Any inability on our part to procure raw materials from alternate suppliers in a timely fashion, or on terms acceptable us, may adversely affect our operations. However, the raw material prices are stable as of now and we have been able to price our products in relation to raw material prices.

3. *Our registered office and corporate office is not owned by our Company.*

Our registered office situated at 49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satelitte, Ahmedabad, Gujarat- 380015, is owned by Bharat Rasiklal Chokshi (HUF), our promoter group. Mr. Bharat Rasiklal Chokshi, Karta of the HUF has given No Objection Certificate to our Company dated September 15, 2017 for use of the said premise. Further, our corporate office situated at 4th Floor, Anison Buliding, Stadium Five Roads, Swastik Society, Opp. Shreyas Hospital, Navrangapura, Ahmedabad- 380009, Gujarat, India is taken on lease from Loyal Insurance Brokers Limited from November 22, 2016 to September 21, 2019.

Any discontinuance of lease arrangement will lead us to locate to any other premises. Our inability to identify the new premises may adversely affect the operations, finances and profitability of our Company. Since the registered office is owned by our promoter group, we do not foresee any problem in using the premises in future.

4. ***Our Trademark***  ***is not registered under Trade Marks Act, 1999***

Our Trademark  is not registered under the Trade Marks Act, 1999. Our company is in process to register the Trademark. We cannot assure you that we will be able to obtain such registration, in case we determine to apply in the later course of time. As a result, we may be unable to prevent use of these names or variations thereof by any other party or ensure that we will continue to have a right to use it. We further cannot assure you that any third party will not infringe upon our trademark, logo and/or trade name in a manner that may have a material adverse effect on our business prospects, reputation and goodwill. If we are unable to protect our trademarks and trade-names, others may be able to use our trademarks and trade names to compete more effectively.

5. ***Our Company had availed certain unsecured loans on long term basis which are being repaid out of IPO proceeds.***

Our Company had availed long term unsecured loans from lenders including our Promoters, Directors and Shareholders. The total amount of unsecured loans as on December 16, 2017 was Rs. 1211.83 Lakhs. Our Company is repaying Rs. 840.60 Lakhs out of the IPO proceeds to these unsecured lenders. The IPO proceeds shall be utilized for retiring of debt and not for business operations. The loans were taken at a higher rate of 15% p.a as they were unsecured and rate of interest is generally higher on unsecured borrowings. Initially, even the term loan sanctioned by Central Bank of India was at 14% per annum. We will retire debt with higher interest burden which will improve our profitability.

6. ***Our operations are subject to environmental, health and safety laws and regulations.***

Our operations are subject to various Central and State environmental laws and regulations relating to the control of pollution in the area where we operate. In particular, the discharge or emission of chemicals, dust or other pollutants into the air, soil or water that exceed permitted levels and cause damage to others may give rise to liability to the Government and third parties, and may result in our incurring costs to remedy such discharge or emissions. There can be no assurance that compliance with such environmental laws and regulations will not result in a curtailment of operations, or a material increase in the costs of operations, or otherwise have a material adverse effect on the financial condition and results of our operations. Environmental laws and regulations in India have been increasing in stringency and it is possible that they will become significantly more stringent in the future. Stricter laws and regulations, or stricter interpretation of the existing laws and regulations, may impose new liabilities on us or result in the need for additional investment in pollution control equipment, either of which could adversely affect our business, financial condition or prospects. While as of the date of this Prospectus, we are not subject to any environmental legal proceedings, we may be impleaded in such legal proceedings in the course of our business. Such legal proceedings could divert management time and attention, and consume financial resources in defense or prosecution of such legal proceedings or cause delays in the production, development or commencement of operations of our projects. No assurance can be given that we will be successful in all, or any, of such proceedings. However, we have installed and maintained all equipment as required for pollution control and have not been given any adverse remark by Gujarat Pollution Control Board.

7. ***The products we manufacture deal with heat and Chemical structure which may catch fire during the process of manufacture.***

The products we manufacture i.e. Polymer Modifiers, Contrast Media Intermediates and Drug Intermediates deals with heat and Chemical structure which may catch fire during the process of manufacture. Though we have installed firefighting systems in the premises and covered ourselves with Insurance and we take all the care and precautionary measures but we cannot completely rule out every possibility of mishap or accident. Any such accident may result in manufacturing stoppage or other liability on our company. However, we have maintained all fire equipment as stipulated and also train our employees on a regular basis as how to prevent fire and avoid any loss of human life.

8. ***Maximum portion of our revenues is dependent on our exports to international customers. Any failure to fulfill the requirements of our international customers may adversely affect our revenues, result of operations and cash flows.***

Maximum of our revenue is derived from exports. Exports constituted 58.29%, 69.49%, 60.32% and 31.84 % of our total revenue from operations for half year ended September 30, 2017, year ending March 31, 2017, 2016 and 2015, respectively as per restated financial statements. Our operations may be impacted by various risks inherent in international sales, including, failure of our global delivery service model, restrictions imposed on sale and purchase of our products by the respective governments where our customers are located and economic, political or regulatory uncertainty, currency exchange rate fluctuations and varied regulatory framework and requirements. To the extent that we are unable to effectively manage our global operations and risks, we may be unable to maintain our revenue and profitability, or we may be subject to additional unanticipated costs or legal or regulatory action. As a consequence, our business, financial condition, results of operations and cash flows may be adversely affected. However, we have been regularly receiving repeated orders from our international clients and do not see any change in their preferences as we maintain quality check and timely deliver our orders.

9. ***Our Company had incurred loss in financial year 2014-15.***

Our Company had incurred loss in financial year 2014-15. For further details regarding the performance of our Company, please refer to Chapter titled "Financial Information" beginning on page 156 of this Prospectus. If financial loss persists, it may not be perceived positively by external parties such as customers, bankers, lenders, suppliers, etc, which may affect our credibility and business operations.

10. ***We have certain inaccuracy in relation to regulatory filings to be made with RoC and our company has made non-compliances for non-filing of certain statutory forms under the provisions of Companies Act, 2013.***

Our Company has not complied with certain provisions of the Companies Act, 2013 in the past, for instance, non-filing of forms related to allotment of shares and regularisation of Director with Registrar of Companies have not been registered and taken on record. Where forms were not available we have considered allotments based on the records maintained by our Company. Although no show cause notice have been issued against the Company till date in respect of above and Company is in the process of rectifying non-compliances made by the Company.

The details of Non-compliances are as under:

Particular	Date of Event	Non-Compliance
Regularisation of Mr. Shalin Sudhakarbhai Patel from Additional Director to Executive Director	September 30, 2014	Relevant forms not filed with ROC
Right Issue of Shares made to the Promoter & Promoter Group	August 05, 2015	

In the event of any cognizance being taken by the concerned authorities in respect of above, penal actions may be taken against the Company and its directors, in which event the financials of the Company and its directors may be affected.

11. ***Our Company's failure to maintain the quality standards of the products could adversely impact our business, results of operations and financial condition.***

We have put in place strict quality control procedures but we cannot assure that our products will always be able to satisfy our clients/customer's quality standards. Any negative publicity regarding our Company, or products, including those arising from any deterioration in quality of our products from our vendors, or any other unforeseen events could adversely affect our reputation and our operations. Introduction of new products or for any other reason, any failure on our part to meet their expectation could adversely affect our business, result of operations and financial condition. However, we have established a QC department which analyses every product for its quality and reliability.

12. ***Any delay or default in payment from our customers could result in the reduction of our profits and affect our cash flows.***

Our operations involve extending credit, ranging typically from 60 to 90 days, to our customers in respect of our products. Consequently, we face the risk of the uncertainty regarding the receipt of these outstanding amounts. Accordingly, we had and may continue to have high levels of outstanding receivables. For half year ended September 30, 2017, financial year ended 2016-17, 2015-16 & 2014-15, our trade receivables were Rs. 874.85 Lakhs, Rs. 821.56 Lakhs, Rs. 607.30 Lakhs and Rs. 158.26 Lakhs respectively, which constituted 44.54%, 23.87%, 22.64% and 12.20% respectively of our gross revenues from operations for the same periods respectively as per restated financial statements. However, in the past there has been no instance of non-receipt of payment from our customers.

13. ***Information relating to our production capacities and the historical capacity utilization of our production facilities included in this Prospectus is based on certain assumptions and has been subjected to rounding off and future production and capacity utilization may vary.***

Information relating to our production capacities and the historical capacity utilization of our production facilities included in this Prospectus is based on various assumptions and estimates of our management, including proposed capacity, assumptions relating to availability and quality of raw materials, assumptions relating to operational efficiencies of products manufactured by us. Actual production levels and utilization may differ significantly from the estimated production capacities or historical estimated capacity utilization of our facilities. Undue reliance should therefore not be placed on our production capacity or historical estimated capacity utilization information for our existing facilities included in this Prospectus. For further information, see the section titled "Our Business" on page 95 of this Prospectus.

14. ***Any variation in the utilisation of the Net Proceeds or in the terms of any contract as disclosed in this Prospectus would be subject to certain compliance requirements, including prior shareholders' approval.***

We propose to utilise the Net Proceeds as stated under section titled "Objects of the Issue". For further details of the proposed objects of the Issue, please refer to section titled "Objects of the Issue" beginning on page 77 of this Prospectus. At this stage, we cannot determine with any certainty if we would require the Net Proceeds to meet any other expenditure or fund any exigencies arising out of competitive environment, business conditions, economic conditions or other factors beyond our control. In accordance with Section 27 of the Companies Act, 2013, we cannot undertake any variation in the utilisation of the Net Proceeds or in the terms of any contract as disclosed in this Prospectus without obtaining the shareholders' approval through a special resolution. In the event of any such circumstances that require us to undertake variation in the disclosed utilisation of the Net Proceeds, we may not be able to obtain the shareholders' approval in a timely manner, or at all. Any delay or in ability in obtaining such shareholders' approval may adversely affect our business or operations.

Further, our Promoters or controlling shareholders would be required to provide an exit opportunity to the shareholders who do not agree with our proposal to change the objects of the Issue or vary the terms of such contracts, at a price and manner as prescribed by SEBI. Additionally, the requirement on Promoters or controlling shareholders to provide an exit opportunity to such dissenting shareholders may deter the Promoters or controlling shareholders from agreeing to the variation of the proposed utilisation of the Net Proceeds, even if such variation is in the interest of our Company. Further, we cannot assure you that the Promoters or the controlling shareholders of our Company will have adequate resources at their disposal at all times to enable them to provide an exit opportunity at the price prescribed by SEBI.

In light of these factors, we may not be able to undertake variation of objects of the Issue to use any unutilized proceeds of the Fresh Issue, if any, or vary the terms of any contract referred to in this Prospectus, even if such variation is in the interest of our Company. This may restrict our Company's ability to respond to any change in our business or financial condition by re-deploying the unutilised portion of Net Proceeds, if any, or varying the terms of contract, which may adversely affect our business and results of operations.

15. ***Orders placed by customers may be delayed, modified, cancelled or not fully paid by our customers, which may have an adverse effect on our business, financial condition and results of operations.***

We may encounter problems in executing the orders in relation to our products, or executing it on a timely basis. Moreover, factors beyond our control or the control of our customers may result in the postponement of the delivery of products or cause its cancellation. Accordingly, it is difficult to predict with certainty that, when, and to what extent we may be able to deliver the orders placed. Further, we may be bound to certain terms in the contracts entered with the customers any non-adherence to the same may lead to breach of the contract, which may subject us to penalties and liquidated damages. Any failure to adhere to the conditions which may be beyond our control may subject us to liquidated damages which could have an effect on the result of operation and cash flow. However, we have always followed policy of timely delivery of goods, execution of orders and ensuring customer satisfaction.

16. ***Our group company has incurred losses in the financial year 2016-17.***

Our Group Company, Applitech Infotech Private Limited has incurred losses in the financial year ended 2016-17. For further details regarding the performance of our Group Company, please refer to Chapter titled "Our Group Entities" beginning on page 148 of this Prospectus. Sustained financial losses by our Group Entities may not be perceived positively by external parties such as customers, bankers, suppliers etc., which may affect our credibility and business operations.

17. ***We face foreign exchange risks, primarily in export of our products that could adversely affect our results of operations.***

We import raw materials and export our products in the overseas markets. Total imports constitute 55.10%, 47.68%, 37.50%, and 29.19% of our cost of material consumed for half year ended September 30, 2017, year ending March 31, 2017, 2016 and 2015, respectively as per restated financial statements. Total exports constitute 58.29%, 60.39%, 51.32 % and 28.55% of our total revenue from operations for half year ended September 30, 2017, year ending March 31, 2017, 2016 and 2015, respectively as per restated financial statements. Accordingly, any decrease in the value of the Rupee against the foreign currency would increase the Rupee cost of raw materials. Any increase in Rupee against the foreign currency would reduce the realization of exports.

Fluctuations in the exchange rates may affect the Company to the extent of cost of material imported or traded in foreign currency terms, the details of which are given hereunder: -

(Rs. In Lakhs)

Particulars	September 30, 2017	March 31.		
		2017	2016	2015
CIF Value of Imports	804.90	994.74	640.43	317.82
FOB Value of Exports	1,144.89	2078.91	1376.42	370.22

Although we closely follow our exposure to foreign currencies and selectively enter into hedging of foreign currency since we have natural hedge of imports with exports. However, a substantial appreciation in the value of rupee may adversely affect our results of operation.

18. ***We have to update the name of our company in most of the statutory approvals and certificates due to the conversion of our Company.***

Most of our statutory approvals and certificates are in the name of Arvee Laboratories (India) Private Limited. Since our company was converted into a public limited company pursuant to shareholder's resolution dated September 11, 2017 and fresh certificate of incorporation dated September 19, 2017 we have to update the name Arvee Laboratories (India) Limited on all of the statutory approvals and certificates including PAN for which an application has already been made. We cannot ensure that we will be able to update the said documents in a timely manner.

19. ***In case of our inability to obtain, renew or maintain the statutory and regulatory licenses, permits and approvals required to operate our business it may have a material adverse effect on our business.***

We require certain statutory and regulatory permits, licenses and approvals to operate our business. Though we believe that we have obtained those permits and licenses which are adequate to run our business. However, there is no assurance that there are no other statutory/regulatory requirements which we are required to comply with. However, some of the approvals are granted for a fixed period of time and need renewal from time to time. We are required to renew such permits, licenses and approvals. Further, certain licenses and registrations obtained by our Company contain certain terms and conditions, which are required to be complied with. Any default by our Company in complying with the same, may result in interalia the cancellation of such licenses, consents, authorizations and/or registrations, which may adversely affect our operations. There can be no assurance that the relevant authorities will issue or renew any of such permits or approvals in time or at all. Failure to renew, maintain or obtain the required permits or approvals in time may result in the interruption of our operations and may have a material adverse effect on our business.

For further details, please refer to section titled "Government and Other Statutory Approvals" beginning on page 205 of this Prospectus.

20. Out industry is labour intensive and our business operations may be materially adversely affected by strikes, work stoppages or increased wage demands by our employees or those of our suppliers.

Our industry being labour intensive is dependent on labour force for carrying out its manufacturing operations. Shortage of skilled/ unskilled personnel or work stoppages caused by disagreements with employees could have an adverse effect on our business and results of operations. We have not experienced any major disruptions in our business operations due to disputes or other problems with our work force in the past; however, there can be no assurance that we will not experience such disruptions in the future. Such disruptions may adversely affect our business and results of operations and may also divert the management's attention and result in increased costs.

India has stringent labour legislation that protects the interest of workers, including legislation that sets forth detailed procedures for the establishment of unions, dispute resolution and employee removal and legislation that imposes certain financial obligations on employers upon retrenchment. We are also subject to laws and regulations governing relationships with employers upon retrenchment. We are also subject to laws and regulations governing relationships with employees, in such areas as minimum wage and maximum working hours, overtime, working conditions, hiring and termination of employees and work permits. Although our employees do not unionize, it may become difficult for us to maintain flexible labour policies and we may face threat of labour unrest, work stoppages and diversion of our management's attention due to union intervention, which may have a material adverse impact on our business, results of operations and financial condition.

21. We face competition in our business from domestic and overseas competitors. Such competition would have an adverse impact on our business and financial performance.

The industry, in which we are operating, is competitive and our results of operations and financial condition are sensitive to, and may be materially adversely affected by, competitive pricing and other factors. Competition may result in pricing pressures, reduced profit margins or lost market share or a failure to grow our market share, any of which could substantially harm our business and results of operations. There can be no assurance that we can effectively compete with our competitors in the future, and any such failure to compete effectively may have a material adverse effect on our business, financial condition and results of operations.

22. Increasing expansion and push for R&D upgradation increase the costs.

Our business is very sensitive to environment since it uses various chemicals. Our Company has to constantly upgrade and adopt the new technologies in order to minimize its effects on environment. Our Company has put forward continuous and conscious efforts to match the pace of technological advancements with the business requirements. Our company has to incur cost for the same and to that extent it may adversely affect our business operations and our financial condition.

23. There are outstanding litigations by/against our Company, our Promoters, our Directors and our Group Entities and any adverse outcome in any of these proceedings may adversely affect our profitability and reputation and may have an adverse effect on our results of operations and financial condition.

There are certain outstanding legal proceedings involving our Company, our Promoters, our Directors and our Group Entities. These proceedings are pending at different levels of adjudication before various courts, tribunals, authorities, enquiry officers and appellate tribunals. The brief details of such outstanding litigation are as follows:

LITIGATION RELATING TO OUR COMPANY

Cases pending with Tax Authorities

Details of outstanding demand in respect of TDS:

A total demand of Rs. 8.27 Lakhs is outstanding in respect of TDS as on January 31, 2018 for various assessment years.

LITIGATIONS RELATING TO THE PROMOTERS OF OUR COMPANY

Case Pending with Tax Authorities

Income Tax demand pending against our Promoters

- **Mr. Shalin Bharatbhai Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2015-16	143(1)(a)	0.02

LITIGATIONS RELATING TO THE DIRECTORS OTHER THAN PROMOTERS OF THE COMPANY

Case Pending with Tax Authorities

- **Mr. Saumil Bharatbhai Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2007-08	143(3)	0.85
2010-11	143(1)(a)	0.34
2011-12	143(1)(a)	1.51
2015-16	143(1)(a)	0.02

LITIGATIONS RELATING TO THE GROUP COMPANIES

Case Pending with Tax Authorities

- **B Chokshi Chem Private Limited**

Details of outstanding demand in respect of TDS:

A total demand of Rs. 10.09 Lakhs is outstanding in respect of TDS as on January 31, 2018 for various assessment years.

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2007-08	143(3)	1.58
2010-11	250	1.51
2011-12	143(3)	1.68
2016-17	143(1)(a)	0.12

- **Shalin Sudhakarbhai Patel HUF**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2011-12	143(3)	0.01

LITIGATIONS RELATING TO THE DIRECTORS OF GROUP COMPANIES

Case Pending with Tax Authorities

- **Mr. Bharat Rasiklal Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2004-05	220(2)	0.01
2011-12	143(1)(a)	1.29
2013-14	143(1)(a)	0.14

24. Our Company had negative cash flows from our investing activities as well as financing activities in some of the previous year(s) as per the Restated Financial Statements and the same are summarized as under:

Our Company had negative cash flows from our investing activities as well as financing activities in some of the previous year(s) as per the Restated Financial Statements and the same are summarized as under:

(Rs. in Lakhs)

Particulars	As on September 30, 2017	As on March 31,				
		2017	2016	2015	2014	2013
Cash Flow from/ (used in) Operating Activities	213.16	321.68	622.64	859.38	(30.47)	385.52
Cash Flow from/ (used in) Investing Activities	2.80	(98.27)	(451.63)	(559.01)	(628.37)	(324.85)
Cash Flow from/ (used in) Financing Activities	(172.33)	(252.55)	(125.95)	(226.90)	664.89	(59.99)

Cash flow of a company is a key indicator to show the extent of cash generated from operations to meet capital expenditure, pay dividends, repay loans and make new investments without raising finance from external resources. If we are not able to generate sufficient cash flow in future, it may adversely affect our business and financial operations.

25. ***High dependence on the smooth supply and transportation of our products. Supply and transportation are subject to various uncertainties and risks, and delays in delivery or non-delivery may result in rejected or discounted deliveries.***

We depend on transportation services to deliver our products. We rely on third parties to provide such services. Disruptions of transportation services because of weather related problems, strikes, lock-outs, inadequacies in road infrastructure or other events could impair our ability to supply our products to our customers. There is no assurance that such disruptions will not occur in the future. Any such disruptions could materially adversely affect our business, financial condition and results of operations.

26. ***Changes in technology may render our current technologies obsolete or require us to make substantial capital investments.***

Modernization and technology up gradation is essential to provide better products. Although we strive to keep our technology in line with the latest standards, we may be required to implement new technology or upgrade the existing technology employed by us. Further, the costs in upgrading our technology could be significant which could substantially affect our finances and operations.

27. ***Our Company has filed certain forms late with additional fees with Registrar of Companies as prescribed under the Companies Act.***

Under the provisions of Companies Act, certain forms are required to be filed within prescribed timelines. In the past our Company has exceeded such timeline for filing the forms and has paid additional fees. If our company fails to comply with the provisions for filing of forms under the provisions of the Companies Act, then the company and/or every officer of the company who is in default is punishable with fine.

28. ***Our business is dependent on the adequate and uninterrupted supply of electrical power at a reasonable cost. Failure on account of unavailability of electrical power may restrict us in utilizing our full capacity and, hence, may impact our business and results of operation.***

Adequate and cost-effective supply of electrical power is critical to our operations, which entails significant consumption of electrical power. The total cost of power & fuel constituted 2.35%, 3.08%, 4.48% and 4.93% of gross revenue for half year ended September 30, 2017, year ended March 31, 2017, 2016 and 2015, respectively as per restated financials. Currently, we source of our power requirements from the local power distribution company. There can be no assurance that electricity supplied by them will be sufficient to meet our requirements. Further, if the per unit cost of electricity is increased by the local power distribution company, required management decisions will have to be taken to cover the increased cost.

29. ***We have entered into certain transactions with related parties. These transactions or any future transactions with our related parties could potentially involve conflicts of interest.***

We have entered into certain transactions with our Promoters, Promoter Group, Group Companies, Directors and their relatives and may continue to do so in future. For absolute value of all transactions entered into with our related party entities please refer to Statement of Related Party Transactions under chapter "Financial Statement" beginning on page 156 of this Prospectus. These transactions or any future transactions with our related parties could potentially involve conflicts of interest. However, the Company cannot assure you that such transactions, individually or in the aggregate, will not have an adverse effect on business and financial results. Our Company shall follow the provisions as laid down under Companies Act, 2013 and SEBI (LODR) Regulations, 2015.

30. If we are unable to raise additional capital, our business prospects could be adversely affected.

We intend to fund our development plans through our internal accruals, borrowings and capital. We will continue to incur significant expenditure in maintaining and growing our existing manufacturing infrastructure. We cannot assure you that we will have sufficient capital resources for our current operations or any future expansion plans that we may have. While we expect our internal accruals and cash flow from operations to be adequate to fund our existing commitments, our ability to incur any future borrowings is dependent upon the success of our operations. Additionally, the inability to obtain sufficient financing could adversely affect our ability to complete expansion plans. Our ability to arrange financing and the costs of capital of such financing are dependent on numerous factors, including general economic and capital market conditions, credit availability from banks, investor confidence, the continued success of our operations and other laws that are conducive to our raising capital in this manner. If we decide to meet our capital requirements through debt financing, we may be subject to certain restrictive covenants. If we are unable to raise adequate capital in a timely manner and on favourable terms, or at all, our business, results of operations, cash flows and financial condition could be adversely affected.

31. Our indebtedness and the restrictive covenants imposed upon us in certain debt facilities could restrict our ability to conduct our business and grow our operations, which would adversely affect our financial condition and results of operations.

As the date of Prospectus, we have sanction limit fund based and non-fund based limits of Rs. 1850.00 Lakhs from Standard Chartered Bank. The agreements governing our existing indebtedness contain restrictions and limitations, such as restriction on withdrawal of profits/ capital without prior approval of bank and retention of entire profits in the business, etc. There can be no assurance that our Company has, and will, at all times have, complied with all of the terms of the said financing documents. Any failure to comply with the financial or other covenants or obtain the consents necessary to take the actions may affect our business and operations. Further, any failure to service our Company's indebtedness and/or to comply with all of the terms of the said financing documents could have an adverse effect on the operations and/or profitability of our Company. However, we have always maintained financial discipline with Banks and there is no instance of not meeting financial obligations or non-compliance with the terms and condition as on the date of this Prospectus. For further details on restrictive covenants, please refer to the chapter titled "Financial Indebtness" beginning on page 198 of this Prospectus.

32. Breakdowns of our major plants or machineries or failures to repair or maintain the same may affect our business.

Breakdowns of our major plants or machineries may significantly increase our machineries purchase cost/repair and the depreciation of our plants and machineries, as well as change the way our management estimates the useful life of our plants and machineries. In such cases, we may not be able to acquire new plants or machineries or repair the damaged plants or machineries in time or at all, particularly where our plants or machineries are not readily available from the market or require services from original machinery manufacturers. Some of our major machineries or parts may be costly to replace or repair. We may experience significant price increases due to supply shortages, inflation, transportation difficulties or unavailability. For further details of our Plant and Machineries, please refer to page 110 of this Prospectus.

33. ***Our Company has contingent liabilities which if materialised may adversely affect the financial position of the Company.***

As on September 30, 2017 our Company has contingent liabilities of Rs. 9.01 Lakhs as follows:

(Rs. in Lakhs)

Particulars	Amount as on September 30, 2017
Claims against the Company not acknowledged as debt	0.24
Bank Guarantees	0.50
TDS Demand	8.27

The said contingent liabilities if materialised may adversely affect the financial position of our Company.

34. ***In addition to normal remuneration, other benefits and reimbursement of expenses some of our Directors (including our Promoters) and Key Management Personnel are interested in our Company to the extent of their shareholding and dividend entitlement in our Company.***

Some of our Directors (including our Promoters) and Key Management Personnel are interested in our Company to the extent of their shareholding and dividend entitlement in our Company, in addition to normal remuneration or benefits and reimbursement of expenses. We cannot assure you that our Directors or our Key Management Personnel would always exercise their rights as Shareholders to the benefit and best interest of our Company. As a result, our Directors will continue to exercise significant control over our Company, including being able to control the composition of our board of directors and determine decisions requiring simple or special majority voting, and our other Shareholders may be unable to affect the outcome of such voting. Our Directors may take or block actions with respect to our business, which may conflict with our best interests or the interests of other minority Shareholders, such as actions with respect to future capital raising or acquisitions. We cannot assure you that our Directors will always act to resolve any conflicts of interest in our favour, thereby adversely affecting our business and results of operations and prospects.

35. ***Our success depends largely upon the services of our Management and other Key Managerial Personnel and our ability to retain them. Our inability to attract and retain key managerial personnel may adversely affect the operations of our Company.***

Our Company and our Promoters have built relations with suppliers, clients and other persons who are connected with our business. Further, our Key Managerial Personal also possesses the requisite domain knowledge to provide efficient services to our clients. Accordingly, our Company's performance is dependent upon the services of our Promoters and other Key Managerial Personnel. Our future performance will, therefore, depend upon the continued services of these persons. Demand for key managerial personnel in the industry is intense and our inability to attract and retain Key Managerial Personnel may affect the operations of our Company.

36. ***Our Key Management Personnel are associated with the Company less than one year.***

Our Key Management Personnel's i.e. Chief Financial Officer and Company Secretary are associated with the Company for a period of less than one year. For details of Key Management Personnel and their appointment, please refer to chapter "Our Management" beginning on page 130 of this Prospectus.

37. We have not independently verified certain data in this Prospectus.

We have not independently verified data from the Industry and related data contained in this Prospectus and although we believe the sources mentioned in the report to be reliable, we cannot assure you that they are complete or reliable. Such data may also be produced on a different basis from comparable information compiled with regards to other countries. Therefore, discussions of matters relating to India, its economy or the industries in which we operate that is included herein are subject to the caveat that the statistical and other data upon which such discussions are based have not been verified by us and may be incomplete, inaccurate or unreliable. Due to incorrect or ineffective data collection methods or discrepancies between published information and market practice and other problems, the statistics herein may be inaccurate or may not be comparable to statistics produced elsewhere and should not be unduly relied upon. Further, we cannot assure you that they are stated or compiled on the same basis or with the same degree of accuracy, as the case may be, elsewhere.

38. Our operations may be adversely affected in case of industrial accidents at our production facility.

Usage of heavy machinery, handling of materials by labour during production process or otherwise, lifting of materials by humans, cranes, chemical process, etc. may result in accidents which could cause injury to our labour, employees, other persons on the site and could also damage our properties there by affecting our operations. Occurrence of accidents could hamper our production and consequently affect our profitability.

39. Loans availed by our Company have been secured on personal guarantees of our Promoter and Promoter Group members. Our business, financial condition, results of operations, cash flows and prospects may be adversely affected in case of invocation of any personal guarantees or collateral securities provided by our Promoter and Promoter Group members.

Our Promoter and Promoter Group Members has provided personal guarantees as security to secure our existing borrowings of Rs. 1,850.00 Lakhs taken from Standard Chartered Bank and may continue to provide such guarantees and other security post listing. In case of a default under our loan agreements, any of the personal guarantees provided by our Promoter and Promoter Group Members may be invoked and/ or the security may also be enforced, which could negatively impact the reputation and networth of the Promoters. Also, we may face certain impediments in taking decisions in relation to our Company, which in turn would result in a material adverse effect on our financial condition, business, results of operations and prospects and would negatively impact our reputation. In addition, our Promoter and Promoter Group Members may be required to liquidate their shareholding in our Company to settle the claims of the lenders, thereby diluting their shareholding in our Company. We may also not be successful in procuring alternate guarantees/ alternate security satisfactory to the lenders, as a result may need to repay outstanding amounts under such facilities or seek additional sources of capital, which could affect our financial condition and cash flows. However, we have following policy of complying with all terms and conditions of loan agreements and we ensure timely compliance of its terms. For further details regarding loans availed by our Company, please refer "Statement of Financial Indebtedness" on page 198 of this Prospectus.

40. Our insurance coverage may not be sufficient or may not adequately protect us against all material hazards, which may adversely affect our business, results of operations and financial condition.

We have taken insurance which may not be adequate enough for covering the entire future unforeseen liabilities that might occur in the normal course of business. There can be no assurance that any claim under the insurance policies maintained by us will be honored fully, in part or on time by the insurers. In addition, our insurance coverage expires from time to time. We apply for the renewal of our insurance coverage in the normal course of our business, but we cannot assure you that such renewals will be granted in a timely manner, at acceptable cost or at all. To the extent that we suffer loss or damage for which we did not obtain or maintain insurance, and which is not covered by insurance, exceeds our insurance coverage or where our insurance claims are rejected, the loss would have to be borne by us and our results of operations, cash flows and financial performance could be adversely affected. For further details on insurance arrangements, see the section titled "*Our Business*" on page 95 of this Prospectus.

41. Any Penalty or demand raised by statutory authorities in future will affect our financial position of our Company.

Our Company is engaged in business of manufacturing of Polymer Modifiers, Contrast Media Intermediates and Drug Intermediates, which attracts tax liability such as Customs duty, Excise, VAT, GST, Income Tax, as per the applicable provisions of Law. We are also subject to the labour laws like depositing of contributions with Provident Fund, etc. Though, we have deposited the required returns under various applicable Acts but any demand or penalty raised by the concerned authority in future for any previous year and current year will affect the financial position of our Company.

42. Our Promoters and the members of our Promoters Group will continue to retain significant control in the Company after the Issue, which will enable them to influence the outcome of matters submitted to shareholders for approval. Our Promoters and the members of our Promoter Group may have interests that are adverse to the interests of our other shareholders and may take positions with which our other shareholders do not agree.

As the date of Prospectus, our Promoters and the members of our Promoter Group hold 100.00% equity share capital of the Company. After completion of the Issue, our Promoters and the members of our Promoter Group will hold 73.50% of the equity shares capital of the Company and continue to retain a significant control of the Company. As a result, our Promoters and our Promoter Group will have the ability to control our business, including matters relating to any sale of all or substantially all of our assets, the timing and distribution of dividends and the election or termination of appointment of our officers and directors. This control could delay, defer or prevent a change in control of the Company, impede a merger, consolidation, takeover or other business combination involving the Company, or discourage a potential acquirer from making a tender offer or otherwise attempting to obtain control of the Company even if it is in the Company's best interest. In addition, for so long as our Promoters and the members of our Promoter Group continue to exercise significant control over the Company they may influence the material policies of the Company in a manner that could conflict with the interests of our other shareholders. Our Promoters and the members of our Promoter Group may have interests that are adverse to the interests of our other shareholders and may take positions with which our other shareholders do not agree.

II. Risk related to this Issue and our Equity Shares

43. Any future issue of Equity Shares may dilute your shareholding and sales of our Equity Shares by our Promoters or other major shareholders may adversely affect the trading price of the Equity Shares.

Any future equity issues by us, including in a primary offering, may lead to the dilution of investors' shareholdings in us. Any future equity issuances by us or sales of its Equity Shares by the Promoters may adversely affect the trading price of the Equity Shares. In addition, any perception by investors that such issuances or sales might occur could also affect the trading price of our Equity Shares.

44. Our ability to pay any dividends in the future will depend upon future earnings, financial condition, cash flows, working capital requirements and capital expenditures.

The amount of our future dividend payments, if any, will depend upon our Company's future earnings, financial condition, cash flows, working capital requirements, capital expenditures, applicable Indian legal restrictions and other factors. There can be no assurance that our Company will be able to pay dividends.

B. EXTERNAL RISK FACTORS

45. Natural calamities and force majeure events may have an adverse impact on our business.

Natural disasters may cause significant interruption to our operations, and damage to the environment that could have a material adverse impact on us. The extent and severity of these natural disasters determines their impact on the Indian economy. Prolonged spells of deficient or abnormal rainfall and other natural calamities could have an adverse impact on the Indian economy, which could adversely affect our business and results of operations.

46. The Issue Price of the Equity Shares may not be indicative of the market price of the Equity Shares after the Issue.

The Issue Price of the Equity Shares will be determined by our Company in consultation with the LM and will be based on numerous factors. For further information, see the section titled *"Basis for Issue Price"* on page 81 of this Prospectus. The Issue Price may not be indicative of the market price for the Equity Shares after the Issue. The market price of the Equity Shares could be subject to significant fluctuations after the Issue, and may decline below the Issue Price. There can be no assurances that applicants who are allotted Equity Shares through the Issue will be able to resell their Equity Shares at or above the Issue Price.

47. You may be subject to Indian taxes arising out of capital gains on sale of Equity Shares.

Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a stock exchange held for more than 12 months is not subject to capital gains tax in India if securities transaction tax ("STT") is paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the Equity Shares are sold. Any gain realized on the sale of equity shares held for more than 12 months to an Indian resident, which are sold other than on a recognized stock exchange and on which no STT has been paid, will be subject to long term capital gains tax in India. Further, any gain realized on the sale of listed equity shares held for a period of 12 months or less will be subject to short term capital gains tax. Any change in tax provisions may significantly impact your return on investments.

Capital gains arising from the sale of the Equity Shares will be exempt from taxation in India in cases where the exemption from taxation in India is provided under a treaty between India and the country of which the seller is resident. Generally, Indian tax treaties do not limit India's ability to impose tax on capital gains. As a result, residents of other countries may be liable for tax in India as well as in their own jurisdiction on a gain upon the sale of the Equity Shares. For further details, see the section titled "Statement of Tax Benefits" on page 83 of this Prospectus.

In Finance Bill 2017, section 10(38) was amended to provide that exemption under this section for income arising on transfer of equity share acquired on or after 1st day of October, 2004 shall be available only if the acquisition of share is chargeable to Securities Transactions Tax (STT) under Chapter VII of the Finance (No 2) Act, 2004. In case this provision becomes effective, sale shares acquired on or after 1st day of October, 2004 on which STT was not charged will attract tax under provisions of Long Term Capital Gains.

48. ***We have not prepared, and currently do not intend to prepare, our financial statements in accordance with the International Financial Reporting Standards ("IFRS"). Our transition to IFRS reporting could have a material adverse effect on our reported results of operations or financial condition.***

Public companies in India, including us, may be required to prepare annual and interim financial statements under IFRS in accordance with the roadmap for convergence with IFRS announced by the Ministry of Corporate Affairs, Government of India through a press note dated January 22, 2010 (the "IFRS Convergence Note"). The Ministry of Corporate Affairs by a press release dated February 25, 2011 has notified that 35 Indian Accounting Standards are to be converged with IFRS. The date of - implementation of such converged Indian accounting standards has not yet been determined. Our financial condition, results of operations, cash flows or changes in shareholders' equity may appear materially different under IFRS than under Indian GAAP or our adoption of converged Indian Accounting Standards may adversely affect our reported results of operations or financial condition. This may have a material adverse effect on the amount of income recognized during that period and in the corresponding (restated) period in the comparative Fiscal/period.

49. ***Political instability or changes in the Government could adversely affect economic conditions in India generally and our business in particular.***

Our business, and the market price and liquidity of our Equity Shares, may be affected by interest rates, changes in Government policy, taxation, social and civil unrest and other political, economic or other developments in or affecting India. Elimination or substantial change of policies or the introduction of policies that negatively affect the Company's business could cause its results of operations to suffer. Any significant change in India's economic policies could disrupt business and economic conditions in India generally and the Company's business in particular.

50. ***Foreign investors are subject to foreign investment restrictions under Indian law that limits our ability to attract foreign investors, which may adversely impact the market price of the Equity Shares.***

Under the foreign exchange regulations currently in force in India, transfers of shares between non-residents and residents are freely permitted (subject to certain exceptions) if they comply with the pricing guidelines and reporting requirements specified by the RBI. If the transfer of shares, which are sought to be transferred, is not in compliance with such pricing guidelines or reporting requirements or fall under any of the exceptions referred to above, then the prior approval of the RBI will be required. Additionally, shareholders who seek to convert the Rupee proceeds from a sale of shares in India into foreign currency and repatriate that foreign currency from India will require a no objection/ tax clearance certificate from the income tax authority. There can be no assurance that any approval

required from the RBI or any other government agency can be obtained on any particular terms or at all.

51. Economic, political and social conditions may harm our ability to do business, increase our costs and negatively affect our stock price.

Global economic and political factors that are beyond our control, influence forecasts and directly affect performance. These factors include interest rates, rates of economic growth, fiscal and monetary policies of governments, inflation, deflation, foreign exchange fluctuations, consumer credit availability, fluctuations in commodities markets, consumer debt levels, unemployment trends and other matters that influence consumer confidence, spending and tourism. Increasing volatility in financial markets may cause these factors to change with a greater degree of frequency and magnitude, which may negatively affect our stock prices.

52. Terrorist attacks, civil unrests and other acts of violence or war involving India or other countries could adversely affect the financial markets, our business, financial condition and the price of our Equity Shares.

Any major hostilities involving India or other acts of violence, including civil unrest or similar events that are beyond our control, could have a material adverse effect on India's economy and our business. Incidents such as the Mumbai terrorist attacks and other acts of violence may adversely affect the Indian stock markets where our Equity Shares will trade as well the global equity markets generally. Such acts could negatively impact business sentiment as well as trade between countries, which could adversely affect our Company's business and profitability. Additionally, such events could have a material adverse effect on the market for securities of Indian companies, including the Equity Shares.

53. Investors may be adversely affected due to retrospective tax law changes made by the GoI affecting us.

Certain recent changes to the Income Tax Act provide that income arising directly or indirectly through the sale of a capital asset of an offshore company, including shares, will be subject to tax in India, if such shares derive indirectly or directly their value substantially from assets located in India. The term "substantially" has not been defined under the Income Tax Act and therefore, the applicability and implications of these changes are largely unclear. Due to these recent changes, investors may be subject to Indian income taxes on the income arising directly or indirectly through the sale of the Equity Shares. In the past, there have been instances where changes in the Income Tax Act have been made retrospectively and to that extent, there cannot be an assurance that such retrospective changes will not happen again.

PROMINENT NOTES

a) The Public Issue of 14,60,000 Equity Shares of face value of Rs. 10/- each fully paid for cash at a price of Rs. 61/- per Equity Share aggregating Rs. 890.60 Lakhs ("the Issue"). Issue of Equity Shares will constitute 26.50% of the fully diluted Post-Issue paid up capital of our Company. For more information, please refer to chapter titled "The Issue" on page 46 of this Prospectus.

b) The net worth of our Company is Rs. 419.39 Lakhs, Rs. 264.09 Lakhs and Rs. 141.48 Lakhs as on March 31, 2017, March 31, 2016 and March 31, 2015 respectively. The book value of each Equity Share is Rs. 10.36, Rs. 6.52 and Rs. 4.72 as on March 31, 2017, March 31, 2016 and March 31, 2015 respectively as per the audited financial statements of our Company. For more information, please refer to section titled "Financial Statements" beginning on page 156 of this Prospectus.

c) The average cost of acquisition of per Equity Shares by our Promoters, which has been calculated by taking the average amount paid by them to acquire our Equity Shares, is as follows:

Name of the Promoters	No. of Shares held	Average cost of Acquisition (in Rs.)
Mr. Shalin Sudhakar Patel	16,90,000	10.00
Mr. Shalin Bharatbhai Chokshi	6,69,000	10.00

d) For details of Related Party Transactions entered into by our Company, please refer to the chapter titled "Related *Party Transactions*" beginning on page 154 of this Prospectus.

e) Except as disclosed in the chapter titled "*Capital Structure*", "*Our Promoters and Promoter Group*" and "*Our Management*" beginning on page 55, 144 and 130 respectively, of this Prospectus, none of our Promoters, Directors or Key Management Personnel have any interest in our Company.

f) Except as disclosed in the chapter titled "*Capital Structure*" beginning on page 55 of this Prospectus, we have not issued any Equity Shares for consideration other than cash.

g) Investors may contact the LM or the Compliance Officer for any clarification / complaint or information relating to the Issue, which shall be made available by the LM and our Company to the investors at large. No selective or additional information will be available for a section of investors in any manner whatsoever. For contact details of the LM and the Compliance Officer, please refer to the chapter titled "*General Information*" beginning on page 47 of this Prospectus.

h) Investors are advised to refer to chapter titled "*Basis for Issue Price*" on page 81 of this Prospectus.

i) Trading and Allotment in Equity Shares for all investors shall be in dematerialized form only.

j) There are no financing arrangements whereby the Promoter Group, the Directors of our Company who are the Promoters of our Company, the Independent Directors of our Company and their relatives have financed the purchase by any other person of securities of our Company during the period of six months immediately preceding the date of filing of this Prospectus.

k) Except as stated in the chapter titled "*Our Group Entities*" beginning on page 148 and chapter titled "Related Party Transactions" beginning on page 154 of this Prospectus, our Group Entities have no business interest or other interest in our Company.

l) Investors may note that in case of over-subscription in the Issue, allotment to Retail applicants and other applicants shall be on a proportionate basis. For more information, please refer to the chapter titled "Issue Structure" beginning on page 222 of this Prospectus.

SECTION III- INTRODUCTION

SUMMARY OF OUR INDUSTRY

OVERVIEW OF INDIAN ECONOMY

India's diverse economy encompasses traditional village farming, modern agriculture, handicrafts, a wide range of modern industries, and a multitude of services. Slightly less than half of the work force is in agriculture, but services are the major source of economic growth, accounting for nearly two-thirds of India's output but employing less than one-third of its labor force. India has capitalized on its large educated English-speaking population to become a major exporter of information technology services, business outsourcing services, and software workers.

Thus, the country is attracting many global majors for strategic investments owing to the presence of vast range of industries, investment avenues and a supportive government. Huge population, mostly comprising the youth, is a strong driver for demand and an ample source of manpower.

With 1.33 billion people and the world's fourth-largest economy, India's recent growth and development has been one of the most significant achievements of our times. Over the six and half decades since independence, the country has brought about a landmark agricultural revolution that has transformed the nation from chronic dependence on grain imports into a global agricultural powerhouse that is now a net exporter of food. Life expectancy has more than doubled, literacy rates have quadrupled, health conditions have improved, and a sizeable middle class has emerged. India is now home to globally recognized companies in pharmaceuticals and steel and information and space technologies, and a growing voice on the international stage that is more in keeping with its enormous size and potential.

GDP and Other Indicators

Demonetisation had negative impact on India's growth which slowed down to 7.1% in 2016-17, despite a very good showing by the agricultural sector. India also lost the tag of the fastest growing economy to China in the March quarter with a GDP growth of 6.1%. The GDP, as per the new series with base year of 2011-12, had expanded by 8% in 2015-16. It was 7.9% as based on the old series.

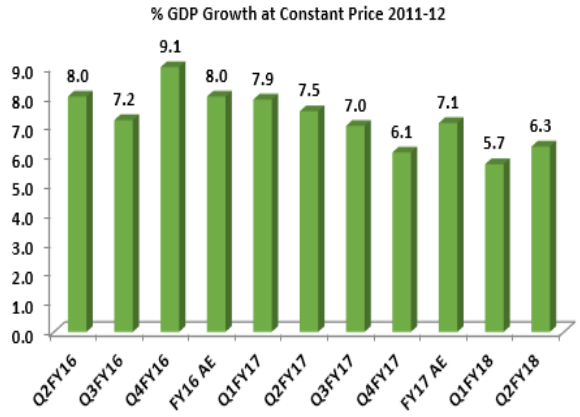
According to the data released by the Central Statistics Office (CSO), the Gross Value Added (GVA) slipped sharply to 6.6% in 2017 ended March 31, from 7.9% growth in 2015-16. The demonetisation seems to have impacted the GVA in the third as well as fourth quarter of 2016-17 which slipped to 6.7% and 5.6% respectively, from 7.3% and 8.7% in the same quarter of 2015-16.

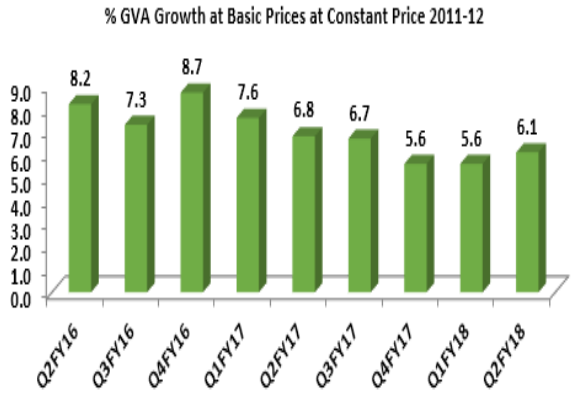
Almost all sectors, with the exception of agriculture, showed deceleration in the aftermath of demonetisation. While the manufacturing sector output in the fourth quarter slowed to 5.3% versus 12.7% in the same period of last year, the construction sector slipped into the negative territory.

India's GDP (Gross Domestic Product) growth has recovered to 6.3% in the second quarter from a three-year low of 5.7% in first quarter, said the Ministry of Statistics and Programme Implementation (MOSPI).

The GDP at constant (2011-12) prices in Q2 of 2017-18 is estimated at Rs 31.66 lakh crore, as against Rs 29.79 lakh crore in Q2 of 2016-17, showing a growth rate of 6.3%. Quarterly GVA (Gross Value Added) at basic price at constant (2011-12) prices for Q2 of 2017-18 is estimated at Rs 29.18 lakh crore, as against Rs 27.51 lakh crore in Q2 of 2016-17, showing a growth rate of 6.1% over the corresponding quarter of previous year.

Source: http://mospi.nic.in/sites/default/files/press_release/PRESS_NOTE-Q2_2017-18.pdf





Source: RBI

INDUSTRY OVERVIEW

In terms of value and production volume, Indian chemical industry is the 3rd largest producer in Asia & 6th by output in the world. Indian chemical industry could grow at 11 percent p.a.to reach size of USD 224 billion by 2017. In 2016, Chemical sector had a market size of USD 139 billion and by 2025, it is projected to reach USD 403 Billion. It is a key constituent of the Indian economy accounting for about 2.1 percent of the GDP. More than 70,000 commercial products such as petrochemicals & basic chemicals are covered under this particular sector.

The Budget 2017-18 focuses on boosting the industry, and reduction in corporate tax for MSMEs by 5 per cent and the new Trade Infrastructure Export Scheme will help exporters reduce transaction costs and become globally competitive. Also, initiatives such as CBEC's Single Window Interface for Facilitating Trade (SWIFT), Make in India, relaxation of environmental norms for the chemical industry and the expected GST roll-out would spur the growth of chemical sector. India is the fourth largest producer of agrochemicals. The Basic Chemicals and Dyes Export Promotion Council (CHEMEXCIL) has played a key role in promoting exports of the products in its basket by showcasing the capabilities of Indian chemical industry to the world. Chemicals sector also acts as a key enabling industry and provides support for variety of other sectors like agriculture, construction, leather etc. Total production of the major chemicals including petrochemicals was 23.9 million tons during 2015-16 while production of polymers stood at around 9 million tons. India’s proximity to the Middle East, the world’s source of petrochemicals feedstock, makes for economies of scale. Polymer demand is expected to grow by 8-10% with healthy growth in industries such as clothing, automobiles etc. Chemical sector is one of the most diversified in the world, covering more than 70,000 commercial products. India also accounts for approximately 15% of the world production of dyestuff and dye intermediates.

Source: *http://www.makeinindia.com/sector/chemicals*

Major Segments of the Indian Chemical Industry

1. Base chemicals: Petrochemicals, man-made fibres, industrial gases, fertilisers, chlor-alkali and other organic and inorganic chemicals.
2. Speciality Chemicals: Dyes and pigments, leather chemicals, construction chemicals, personal care ingredients and other speciality chemicals.
3. Pharmaceuticals: Active Pharmaceutical ingredients(API’s) and formulations
4. Agrochemicals: Insecticides, herbicides, fungicides, and other crop protection chemicals.
5. Biotechnology: Bio-pharma, bio-agri, bio-services and bio-industrial products.

SUMMARY OF OUR BUSINESS

OVERVIEW

Our Company was incorporated on January 27, 2012 as a private limited company under the provisions of Companies Act, 1956 with Registrar of Companies, Ahmedabad, Gujarat. Initially, the control & management of the Company was with Mr. Bharat Rasiklal Chokshi, Mr Saumil Bharatbhai Chokshi, Mr. Sudhakarbhai Chhotabhai Patel and Mr. Shalin Bharat Chokshi who were the subscribers to the Memorandum of Association. Since, April 01, 2013 the control & management was completely taken over by Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi.

Our Company started its work by trading in specialty chemicals by getting manufacturing done on job work basis from Skylead Chemicals Limited and Skylink Chemicals Private Limited. On April 20, 2013, our Company bought land, building and machineries from Skylink Chemicals Private Limited who were engaged in manufacturing of specialty chemicals which fostered our growth and expansion. Since 2013 our Company has been making additions to its plant & machinery, expanding capacities and modernizing its building. Central Bank of India vide its letter dated October 07, 2013 sanctioned term loan of Rs. 437.00 Lakhs and working capital limits of Rs. 550.00 Lakhs for expansion of our business after taking over Skylink Chemicals's manufacturing unit. Further, expansion was done from the term loans availed from Central Bank of India, unsecured loans and capital infusion in following years. In financial year 2017-18 Standard Chartered Bank took over all the working capital and term loan facilities sanctioned by Central Bank of India vide its sanction letter dated April 22, 2017.

Our Company started its operations with an aim to become a leader & frontrunner in chemical industry by providing the best and innovative quality chemical products. Our philosophy revolves around the dream envisioned by our founders of establishing an eco-friendly organization dedicated to providing good quality innovative products at very competitive price.

Keeping quality and precision as the benchmark for any operation, Arvee hails to become the most sought after chemical manufacturing company offering good products at reasonable price. Quality, Service and Advancement are the mainstay of our Company which has brought us this far in the chemical industry. From humble beginnings, Arvee has carved a niche presence in the chemical industry in a very short span.

At Arvee, advancing with the industry is the buzz word as every practice is dedicated to the cause of perfection and precision with the use of the most advanced technology. As it fetches astounding results for us, it also helps the company to keep pace with changing industry trends. Arvee with its zeal and enthusiasm to herald a new trend puts highest thrust on research & development. Another important fact of the company is the adherence towards safe keeping of our people and nature. For us, employees are our biggest asset and to preserve and protect them is of predominant importance. Adopting the best and the most advanced safety measures, each and every process is undertaken by experienced and vigilant staff under strict safety and control standards. Our processes and operating practices are routinely audited to ensure accident free operations and for proper and environment friendly effluent handling and disposal of all kinds of effluents. For this, we run regular safety awareness and educative programs for personal safety as well as safekeeping of the property. Along the way, we never cease to fulfill our duty towards wellbeing of the environment as well. Many eco-friendly waste disposal and chemical treatment processes have been put into practice that assure welfare of nature.

The vision of our promoters, Mr. Shalin Bharat Chokshi and Mr. Shalin Sudhakarbhai Patel aims at diversifying the activity of manufacturing specialty chemicals like Dimethyl 5-Nitroisphthalate, 2-Thiophene-Carboxaldehyde, 2-Acetyl Thiophene, Lithium Sulpho Isopthalic Acid-LiSIPA, etc that cater to the needs and demands of other businesses in India and overseas. The diversification into other chemicals are based on the yield that a particular chemical is providing by leading to low wastage and high effectiveness.

MISSION & VISION

ARVEE'S VISION STATEMENT

To expand horizons by vertical growth through continuous R & D and investing in best technology that helps us serve our customers better. Along the way, we aim to build a mutually rewarding and enriching partnership with our suppliers and customers through timely and satisfactory services.

Ever since its inception, Arvee has set one mission and that is of evolving with times through processes, people and practices. As an organization dedicated to research and development, we aim to explore new horizons in the chemical industry and conquer them with the passion, grit and perseverance. Progress that paves the path for betterment - be it people or practices consequentially leads to better performance is what is envisioned at Arvee.

The company was established with a mission of:

- Establishing highest transparency in business dealings
- Providing timely and reliable products
- Forging long-lasting associations with Customers and Suppliers
- Preserving and safekeeping environment & nature
- Creating a safe workplace for our employees

OUR COMPETITIVE STRENGTHS

We believe the following competitive strengths contribute to our success and position us well for future growth:

- **Experienced promoters**

  Our promoters Mr. Shalin Bharat Chokshi and Mr.Shalin Sudhakarbhai Patelhave vast experience in the field of production, engineering and automation of plants, regulatory requirements, marketing & business development. They have played a key role in developing our business and we benefit from their industry expertise, vision and leadership. Our Company is dedicated towards quality of our products which has helped us to maintain long term relations with our customers and has also facilitated us to entrench with new customers.

- **Quality Assurance**

  Arvee's Quality Assurance department interacts with customers in case of non-compliance as per their standard customer complaints handling procedure. The QA Laboratory is equipped with modern highly sensitive test equipment and carries out tests as per International standards. Each consignment from our company is accompanied by a Certificate of Analysis as a part of our commitment to quality.

- **Strong Customer Base**

  Our company has strong customer base including our established relationships with customers leading to stability of demand. We have several reputed domestic and international clients. We constantly try to address our client’s needs. This has helped us to maintain a long term working relationship with our clients and improve our client retention strategy.

- **Extensive array of products**

  We are mainly engaged in manufacturing of Polymer Modifiers, Contrast Media Intermediates and Drug Intermediates. Our product portfolio consists of wide range of specialty chemical products which differentiate us from other companies. With our wide product portfolio our company is able to cater to the demand of both domestic as well as international markets.

SUMMARY OF FINANCIAL STATEMENTS

ANNEXURE – I : RESTATED STANDALONE STATEMENT OF ASSETS AND LIABILITIES

(Rs. in Lakhs)

Sr. No.	Particulars	Note No.	September 30, 2017	As at 31st March				
				2017	2016	2015	2014	2013
A.	**Equity and Liabilities**							
1	**Shareholders' Funds**							
	Share Capital	**I.1**	405.00	405.00	405.00	300.00	300.00	5.00
	Reserves & Surplus	**I.2**	43.59	14.39	(140.91)	(158.52)	6.18	4.30
	Share application money pending allotment							
2	**Non-Current Liabilities**							
	Long-term Borrowings	**I.3**	1,687.61	1,656.54	1,737.57	1,526.33	797.95	730.81
	Deferred Tax Liabilities (Net)	**I.4**	13.42	13.42	98.96	64.07	-	-
	Other Long-term Liabilities	**I.5**	-	-	-	-	-	-
3	**Current Liabilities**							
	Short Term Borrowings	**I.6**	717.18	723.63	628.41	552.05	533.55	3.61
	Trade Payables	**I.7**	889.44	584.08	596.15	286.90	91.39	136.99
	Other Current Liabilities	**I.8**	129.33	134.37	180.93	24.61	12.10	4.81
	Short Term Provisions	**I.9**	31.74	36.03	14.85	7.44	1.05	5.23
	Total		**3,917.30**	**3,567.45**	**3,520.96**	**2,602.87**	**1,742.22**	**890.74**
B.	**Assets**							
1	**Non-Current Assets**							
	Fixed Assets							
	Tangible Assets	**1.10**	1,589.25	1,687.85	1,315.49	914.31	217.65	12.67
	Intangible Assets	**1.10**	-	-	-	-	-	-
	Capital Work in Progress		3.26	-	430.30	518.23	720.78	321.56
	Non-Current Investments	**1.11**	-	-	-	-	-	-
	Deferred Tax Asset (Net)	**I.4**	-	-	-	-	-	-
	Long Term Loans and Advances	**I.12**	14.21	14.11	8.72	14.39	14.04	2.11
	Other Non-Current assets	**I.13**	-	-	-	-	-	-
2	**Current Assets**							
	Inventories	**I.14**	821.11	622.39	706.67	637.01	293.82	57.94
	Trade Receivables	**I.15**	874.85	821.56	607.30	158.26	297.30	135.35
	Cash and Cash Equivalents	**I.16**	139.96	96.32	125.45	80.39	6.93	0.87
	Short-term loans and advances	**I.17**	474.66	325.22	327.04	280.27	191.70	360.24
	Other Current Assets	**I.18**	-	-	-	-	-	-
	Total		**3,917.30**	**3,567.46**	**3,520.95**	**2,602.87**	**1,742.22**	**890.74**

ANNEXURE – II : RESTATED STANDALONE STATEMENT OF PROFIT AND LOSS

(Rs. in Lakhs)

Sr. No	Particulars	Note No.	September 30, 2017	For The Year Ended March 31,				
				2017	2016	2015	2014	2013
A.	**Revenue:**							
	Revenue from Operations	**II.1**	1,964.16	3,442.32	2,682.08	1,296.92	1,179.86	344.31
	Other income	**II.2**	15.83	51.38	10.30	8.29	3.75	11.63
	Total revenue		**1,979.99**	**3,493.70**	**2,692.37**	**1,305.21**	**1,183.61**	**355.94**
B.	**Expenses:**							
	Cost of Material Consumed	**II.3**	1,460.72	2,086.23	1,707.95	1,088.73	941.76	305.17
	Increase / Decrease in the Inventories		(137.18)	186.39	(44.36)	(339.33)	(208.27)	(19.72)
	Employee benefit expenses	**II.4**	126.40	254.39	259.10	186.29	74.19	21.48
	Finance costs	**II.5**	165.88	347.76	307.31	245.40	160.06	23.15
	Depreciation		108.07	206.88	148.53	72.56	22.43	0.69
	Other expenses	**II.6**	217.11	326.02	260.30	152.19	191.12	19.86
	Total Expenses		**1,940.99**	**3,407.67**	**2,638.82**	**1,405.84**	**1,181.28**	**350.63**
	Profit/(Loss) before exceptional items and tax		**39.00**	**86.03**	**53.55**	**(100.63)**	**2.32**	**5.31**
	Tax expense:							
	Current tax		7.43	16.39	(0.07)	-	0.44	1.01
	Prior Period Taxes		-	-	-	-	-	
	Deferred Tax		-	(85.54)	34.89	64.07	-	-
	Profit/(Loss) for the period/ year		**31.57**	**155.18**	**18.74**	**(164.70)**	**1.88**	**4.30**
	Earning per equity share in Rs.:							
	(1) Basic		0.78	3.83	0.46	(5.49)	0.06	8.60
	(2) Diluted		0.78	3.83	0.46	(5.49)	0.06	8.60

ANNEXURE – III : RESTATED STANDALONE STATEMENT OF CASH FLOWS

(Rs. in Lakhs)

Particulars	September 30' 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
A. CASH FLOW FROM OPERATING ACTIVITIES						
Profit/ (Loss) before tax	**39.00**	**86.03**	**53.55**	**(100.63)**	**2.32**	**5.31**
Adjustments for:						
Depreciation	108.07	206.88	148.53	72.56	22.43	0.69
Interest Expense	165.88	347.76	307.31	245.40	160.06	23.15
(Profit) / Loss on Sale of Fixed Assets	-	0.45	-	-	-	-
Interest/ Other Income Received	(15.53)	(51.13)	(10.14)	(7.65)	-	(9.39)
Operating profit before working capital changes	**297.41**	**590.00**	**499.24**	**209.68**	**184.81**	**19.76**
Movements in working capital :						
(Increase)/ Decrease in Inventories	(198.73)	84.28	(69.65)	(343.20)	(235.88)	(57.94)
(Increase)/Decrease in Trade Receivables	(53.29)	(214.27)	(449.03)	139.04	(161.95)	(135.35)
(Increase)/Decrease in Other Current Assets/ Non Current Assets	(2.38)	0.13	(1.13)	-	-	-
(Increase)/Decrease in Loans & Advances	(149.54)	(3.58)	(41.09)	(88.92)	156.61	(317.90)
Increase/(Decrease) in Trade Payables	305.36	(12.07)	309.25	195.51	(45.60)	136.99
Increase/(Decrease) in Other Long Current Liabilities	-	-	-	-	-	-
Increase/(Decrease) in Provisions and Other Current Liabilities	21.75	(106.41)	374.98	747.28	71.99	740.97
Cash generated from operations	**220.59**	**338.08**	**622.57**	**859.38**	**(30.02)**	**386.53**
Income tax paid during the year	7.43	16.39	(0.07)	-	0.44	1.01
Net cash from operating activities (A)	**213.16**	**321.68**	**622.64**	**859.38**	**(30.47)**	**385.52**
B. CASH FLOW FROM INVESTING ACTIVITIES						
Purchase of Fixed Assets	(12.73)	(152.50)	(461.77)	(566.66)	(628.37)	(334.24)
Purchase/ Sale of Long Term Investments	-	-	-	-	-	-
Sale of Fixed Assets	-	3.10	-	-	-	-
Interest Received / Other Income	15.53	51.13	10.14	7.65	-	9.39
Net cash from investing activities (B)	**2.80**	**(98.27)**	**(451.63)**	**(559.01)**	**(628.37)**	**(324.85)**
Increase in Share Capital	-	-	105.00	-	295.00	-
Securities Premium Reserve	-	-	-	-	-	
Interest paid on borrowings	(165.88)	(347.76)	(307.31)	(245.40)	(160.06)	(23.15)
Proceeds/(Repayment) of Borrowings	(6.45)	95.22	76.36	18.50	529.95	(36.84)
Net cash from financing activities (C)	**(172.33)**	**(252.55)**	**(125.95)**	**(226.90)**	**664.89**	**(59.99)**
Net increase in cash and cash equivalents (A+B+C)	**43.64**	**(29.13)**	**45.06**	**73.47**	**6.05**	**0.68**
Cash and cash equivalents at the beginning of the year	96.32	125.45	80.39	6.93	0.87	0.19
Cash and cash equivalents at the end of the year	**139.96**	**96.32**	**125.46**	**80.40**	**6.93**	**0.87**

THE ISSUE

Particulars	Number of Equity Shares
Equity Shares Offered	14,60,000 Equity Shares of face value of Rs. 10/- each fully paid of the Company for cash at price of Rs. 61/- per Equity Share aggregating Rs. 890.60 lakhs.
Fresh Issue Consisting of	
Issue Reserved for Market Maker	76,000 Equity Shares of face value of Rs. 10/- each fully paid of the Company for cash at price of Rs. 61/- per Equity Share aggregating Rs. 46.36 lakhs.
Net Issue to the Public	13,84,000 Equity Shares of face value of Rs. 10/- each fully paid of the Company for cash at price of Rs. 61/- per Equity Share aggregating Rs. 844.24 lakhs.
	of which:
	6,92,000 Equity Shares of face value of Rs. 10/- each fully paid of the Company for cash at price of Rs. 61/- per Equity Share will be available for allocation to investors up to Rs. 2.00 Lakhs
	6,92,000 Equity Shares of face value of Rs. 10/- each fully paid of the Company for cash at price of Rs. 61/- per Equity Share will be available for allocation to investors above Rs. 2.00 Lakhs
Equity Shares outstanding prior to the Issue	40,50,000 Equity Shares
Equity Shares outstanding after the Issue	55,10,000 Equity Shares
Objects of the Issue	See the chapter titled "Objects of the Issue" on page 77 of this Prospectus.

The Fresh Issue has been authorized by the Board of Directors and the Shareholders, pursuant to their resolution dated September 20, 2017 and December 05, 2017, respectively.

This Issue is being made in terms of Chapter XB of the SEBI (ICDR) Regulations, 2009, as amended from time to time. For further details please see the section titled "Issue Related Information" beginning on page 218 of this Prospectus. The Issue is being made through the Fixed Price Process and hence, as per Regulation 43, sub regulation (4) of SEBI (ICDR) Regulations, the allocation in the net issue to public category shall be made as follows:

(a) Minimum fifty percent to retail individual investors; and

(b) remaining to:

(i) individual applicants other than retail individual investors; and

(ii) other investors including corporate bodies or institutions, irrespective of the number of specified securities applied for;

(c) the unsubscribed portion in either of the categories specified in clauses (a) or (b) may be allocated to applicants in the other category

If the retail individual investor category is entitled to more than fifty per cent on proportionate basis, accordingly the retail individual investors shall be allocated that higher percentage.

For further details please refer to chapter titled "Issue Structure" beginning on page 222 of this Prospectus.

GENERAL INFORMATION

Our Company was incorporated as Arvee Laboratories (India) Private Limited under the provisions of the Companies Act, 1956 vide certificate of incorporation dated January 27, 2012 in Ahmedabad, Gujarat. Subsequently, the name of our Company was changed to Arvee Laboratories (India) Limited pursuant to shareholder's resolution dated September 11, 2017 and vide fresh certificate of incorporation dated September 19, 2017.

For further details please refer to chapter titled 'Our History and Certain Other Corporate Matters' beginning on Page 126 of this Prospectus.

REGISTERED OFFICE OF OUR COMPANY

ARVEE LABORATORIES (INDIA) LIMITED

49/3-B, Shyamal Row Houses,

100 Feet Road, Near Sanjay Tower, Satellite,

Ahmedabad- 380015, Gujarat, India

Tel: +91 79 26749036/37/38

Fax: +91 79 26742600

E-mail: shalin.patel@arveelabs.com

Website: www.arveelabs.com

Registration Number: 068778

Corporate Identification Number: U24231GJ2012PLC068778

CORPORATE OFFICE OF OUR COMPANY

ARVEE LABORATORIES (INDIA) LIMITED

4th Floor, Anison Buliding, Stadium Five Roads,

Swastik Society, Opp. Shreyas Hospital, Navrangapura,

Ahmedabad- 380009, Gujarat, India

Tel: +91 79 2642037

REGISTRAR OF COMPANIES

REGISTRAR OF COMPANIES, GUJARAT, AHMEDABAD

Roc Bhavan, Opp. Rupal Park Society,

Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013

Website-www.mca.gov.in

DESIGNATED STOCK EXCHANGE

NATIONAL STOCK EXCHANGE OF INDIA LIMITED (EMERGE PLATFORM)

Exchange Plaza, Plot No. C/1, G Block,

Bandra - Kurla Complex, Bandra (E),

Mumbai-400051, Maharashtra, India

For details in relation to the changes to the name of our Company, please refer to the chapter titled, "*Our History and Certain Other Corporate Matters"* beginning on page 126 of this Prospectus.

BOARD OF DIRECTORS OF OUR COMPANY

S.N.	Name	Age	DIN	Address	Designation
1.	Shalin Sudhakarbhai Patel	43	01779902	13, Rambaug, Behind Karnavati Club, S. G. Highway, Ahmedabad- 380058, Gujrat	Managing Director
2.	Shalin Bharat Chokshi	33	00191903	41, Golden Tulip Bunglow, Ambawadi, Ahmedabad- 380015 Gujrat	Whole-Time Director
3.	Saumil Bharatbhai Chokshi	39	00191972	41, Golden Tulip Bunglow, Ambawadi, Ahmedabad- 380015 Gujrat	Non- Executive Director
4.	Chandrakala Ashok Bhatt	69	07977517	C 401, Shantanu App, B H Azad Soc, Ambawadi, Ahmedabad-380015, Gujarat	Additional Non-Executive & Independent Director
5.	Vishal Nitin Mehta	43	07977497	102/103, Adhiraj Appartment, Opp. Dr. House, Near Parimal Under Bridge, Ambawadi, Ellisbridge, Ahmedabad, Gujarat- 380006	Additional Non-Executive & Independent Director
6.	Amishkumar Maheshkumar Shah	44	08011353	204, Aaryavart Residency, Milan Park Society, Near President Hotel Lane, Navrangpura, Ahmedabad- 380009 Gujarat	Additional Non-Executive & Independent Director

For further details of our Directors, please refer to the chapter titled "Our Management" beginning on page 130 of this Prospectus.

COMPANY SECRETARY AND COMPLIANCE OFFICER

NEELAM DILIP CHOTRANI

ARVEE LABORATORIES (INDIA) LIMITED

49/3-B, Shyamal Row Houses, 100 Feet Road,

Near Sanjay Tower, Satellite,

Ahmedabad- 380015, Gujarat

Tel: +91 79 26749036/37/38

Fax: +91 79 26742600

Email: compliance@arveelabs.com

Investors may contact the Compliance Officer and / or the Registrar to the Issue and / or the LM to the Issue in case of any Pre-Issue or Post-Issue related matter such as non-receipt of letters of Allotment, credit of allotted Equity Shares in the respective beneficiary account, unblocking of amount in ASBA etc.

All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the concerned SCSB, giving full details such as name, address of the applicant, number of Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the ASBA Application Form was submitted by the ASBA Applicant.

For all issue related queries and for redressal of complaints, Applicants may also write to the Lead Manager. All complaints, queries or comments received by Stock Exchange/SEBI shall be forwarded to the Lead Manager, who shall respond to the same.

CHIEF FINANCIAL OFFICER

MAULESH HASMUKHLAL RAVAL

ARVEE LABORATORIES (INDIA) LIMITED

49/3-B, Shyamal Row Houses, 100 Feet Road,

Near Sanjay Tower, Satellite,

Ahmedabad- 380015, Gujarat

Tel: +91 79 26749036/37/38

Fax: +91 79 26742600

Email: maulesh.raval@arveelabs.com

STATUTORY AUDITORS

BHARATIYA & MALKANI

Chartered Accountants

C-601, Titanium Square,

Near Thaltej Cross Roads, S. G. Roads,

S. G. Highway, Ahmedabad- 380054, Gujarat

Tel: + 91 79 29097601/9879212397

Firm Registration No.: 127222W

Contact Person: Mr. Rajesh Bharatiya

Membership No.: 115838

E-mail: rajesh_bharatiya@yahoo.com

PEER REVIEW AUDITOR

JAIMIN DELIWALA & CO.

Chartered Accountants

406, Time Square, Nr. Pariseema Complex,

C.G. Road, Ahmedabad – 380006, Gujarat

Tel: +91 79 26406025

Fax: +91 79 26406452

E-mail: jdeliwala@gmail.com

Contact Person: Mr. Jaimin Deliwala

Firm Registration No.: 103861W

Membership No.: 044529

Peer Review Certificate No.: 008937

LEAD MANAGER TO THE ISSUE

SARTHI CAPITAL ADVISORS PRIVATE LIMITED

Unit No. 411, Fourth Floor, Pratap Bhavan,
5 Bahadur Shah Zafar Marg,
New Delhi-110002
Tel: (011) 23739425-27
Fax: (011) 23739424
Contact Person: Mr. Anand Lakhotia
Email: ipo@sarthiwm.in
SEBI Registration No.: INM000012011

159/11, Amar Brass Compound
Vidya Nagari Marg, Kalina,
Santacruz (E), Mumbai – 400098
Tel: (022) 26528671/72
Fax: (022) 26528673
Contact Person: Mr. Deepak Sharma

REGISTRAR TO THE ISSUE

BIGSHARE SERVICES PRIVATE LIMITED

1st Floor, Bharat Tin Works Building,
Opp. Vasant Oasis, Makwana Road,
Marol, Andheri East, Mumbai-400059
Tel: +91 22 62638200
Fax: +91 22 62638299
E-mail: ipo@bigshareonline.com
Website: www.bigshareonline.com
Contact Person: Mr.Vipin Gupta
SEBI Registration No.: INR000001385

LEGAL ADVISOR TO THE ISSUE

ANURAG LAKHOTIA

Address: AC-130, A, Shalimar Bagh,
New Delhi- 110088
Tel: +91 9910081392
E-mail:anuraglakhotia@gmail.com
Contact Person: Mr. Anurag Lakhotia

BANKER TO THE COMPANY

STANDARD CHARTERED BANK

Address: Abhijeet II, Ground Floor,
Mithakhali Six Road, Ahmedabad- 380006
Tel: +91 79 69000056
Email: tarang.doshi@sc.com
Contact Person: Mr. Tarang Doshi

BANKER TO THE ISSUE/ PUBLIC ISSUE BANK

AXIS BANK LIMITED

Address: Fortune 2000, Ground Floor,

Bandra-Kurla Complex, Bandra (E),Mumbai – 400051

Tel: +91-22-61483110

Fax: +91-22-61483119

Email: BKC.Operationshead@axisbank.com

Contact Person: Mr. Percy Badhniwala

SEBI Registration No.: INBI00000017

REFUND BANKER

AXIS BANK LIMITED

Address: Fortune 2000, Ground Floor,

Bandra-Kurla Complex, Bandra (E),

Mumbai – 400051

Tel: +91-22-61483110

Fax: +91-22-61483119

Email: BKC.Operationshead@axisbank.com

Contact Person: Mr. Percy Badhniwala

SEBI Registration No.: INBI00000017

SELF CERTIFIED SYNDICATE BANKS

The lists of banks that have been notified by SEBI to act as SCSB for the Applications Supported by Blocked Amount (ASBA) Process are provided on http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34. For details on Designated Branches of SCSBs collecting the ASBA Application Form, please refer to the above-mentioned SEBI link.

CREDIT RATING

This being an issue of Equity shares, credit rating is not required.

IPO GRADING

Since the Issue is being made in terms of Chapter XB of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

APPRAISAL AND MONITORING AGENCY

As per Regulation 16(1) of the SEBI (ICDR) Regulations, the requirement of Monitoring Agency is not mandatory if the Issue size is below Rs. 10,000 Lakhs. Since the Issue size is only of Rs. 890.60 Lakhs, our Company has not appointed any monitoring agency for this Issue. However, the Audit Committee of our Company, would be monitoring the utilization of the proceeds of the Issue.

INTER-SE ALLOCATION OF RESPONSIBILITIES

Since Sarthi Capital Advisors Private Limited is the sole Lead Manager to this Issue, a statement of inter se allocation of responsibilities among Lead Managers is not applicable.

EXPERT OPINION

Except the report of the Statutory Auditor on statement of tax benefits included in this Prospectus, our Company has not obtained any other expert opinion.

DEBENTURE TRUSTEE

Since this is not a debenture issue, appointment of debenture trustee is not required.

UNDERWRITER

Our Company and LM to the issue hereby confirm that the Issue is 100% Underwritten. The Underwriting Agreement is dated December 05, 2017 pursuant to the terms of the underwriting agreement; the obligations of the underwriter are subject to certain conditions specified therein. The underwriter has indicated its intention to underwrite the following number of specified securities being offered through this Issue.

Name and Address of the Underwriter	Indicative Number of Equity shares to be Underwritten	Amount Underwritten (Rupees in Lakhs)	% of the Total Issue Size Underwritten
Sarthi Capital Advisors Private Limited 159/11, Amar Brass Compound, Vidya Nagari Marg, Kalina, Santacruz (E), Mumbai - 400098 **Tel:** (022) 26528671/72 **Fax:** (022) 26528673 **Email:** ipo@sarthiwm.in **Contact Person:** Mr. Deepak Sharma **SEBI Registration No.:** INM000012011	14,60,000	890.60	100.00
Total	**14,60,000**	**890.60**	**100.00**

In the opinion of the Board of Directors of the Company, the resources of the above-mentioned underwriter are sufficient to enable them to discharge their respective underwriting obligations in full. Further, the underwriter shall not be paid any commission.

DETAILS OF THE MARKET MAKING ARRANGEMENT

Our Company and the Lead Manager have entered into a tripartite agreement dated December 05, 2017 with the following Market Maker, duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making:

WEALTH FIRST PORTFOLIO MANAGERS LIMITED

Capitol House, 10 Paras-II,

Near Campus Cornor,

Prahaladnagar, Anand Nagar,

Ahmedabad, Gujarat- 380051

Tel: +91 79 40240000

Fax: +91 79 40240072

E-mail: compliance@wealthfirst.biz

manish@wealthfirst.biz

Contact Person: Mr. Ashish Navnitlal Shah

SEBI Registration No.: INB231346330

Wealth First Portfolio Managers Limited, registered with SME segment (NSE-EMERGE) of NSE will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI (ICDR) Regulations.

The Market Maker shall fulfill the applicable obligations and conditions as specified in the SEBI (ICDR) Regulations, as amended from time to time and the circulars issued by the NSE and SEBI in this matter from time to time.

Following is a summary of the key details pertaining to the Market Making arrangement:

1. The Market Maker(s) (individually or jointly) shall be required to provide a 2-way quote for 75% of the time in a day. The same shall be monitored by the Stock Exchange. Further, the Market Maker(s) shall inform the Exchange in advance for each and every black out period when the quotes are not being offered by the Market Maker(s).
2. The minimum depth of the quote shall be Rs. 1,00,000/-. However, the investors with holdings of value less than Rs. 1,00,000/- shall be allowed to offer their holding to the Market Maker(s) (individually or jointly) in that scrip provided that he sells his entire holding in that scrip in one lot along with a declaration to the effect to the selling broker.
3. After a period of three months from the market making period, the market maker would be exempted to provide quote if the Shares of market maker in our Company reaches to 25 % of Issue Size (Including the 76,000 Equity Shares out to be allotted under this Issue.) Any Equity Shares allotted to Market Maker under this Issue over and above 76,000 Equity Shares would not be taken in to consideration of computing the threshold of 25% of Issue Size. As soon as the Shares of Market Maker in our Company reduce to 24% of Issue Size, the market maker will resume providing 2-way quotes.
4. There shall be no exemption/threshold on downside. However, in the event the Market Maker exhausts his inventory through market making process, the concerned stock exchange may intimate the same to SEBI after due verification.
5. Execution of the order at the quoted price and quantity must be guaranteed by the Market Maker(s), for the quotes given by him.
6. There would not be more than five Market Makers for a script at any point of time and the Market Makers may compete with other Market Makers for better quotes to the investors. At this stage, Wealth First Portfolio Managers Limited is acting as the sole Market Maker.
7. On the first day of the listing, there will be pre-opening session (call auction) and there after the trading will happen as per the equity market hours. The circuits will apply from the first day of the listing on the discovered price during the pre-open call auction.
8. The Marker Maker may also be present in the opening call auction, but there is no obligation on him to do so.
9. There will be special circumstances under which the Market Maker may be allowed to withdraw temporarily/fully from the market – for instance due to system problems, any other problems. All controllable reasons require prior approval from the Exchange, while force-majeure will be applicable for non-controllable reasons. The decision of the Exchange for deciding controllable and non-controllable reasons would be final.
10. The Market Maker(s) shall have the right to terminate said arrangement by giving one month notice or on mutually acceptable terms to the Lead Manager, who shall then be responsible to appoint a replacement Market Maker(s).

In case of termination of the above mentioned Market Making agreement prior to the completion of the compulsory Market Making period, it shall be the responsibility of the Lead Manager to arrange for another Market Maker(s) in replacement during the term of the notice period being served by the Market Maker but prior to the date of releasing the existing Market Maker from its duties in order to ensure compliance with the requirements of regulation 106V of the SEBI (ICDR) Regulations, 2009. Further the Company and the Lead Manager reserve the right to appoint other Market Maker(s) either as a replacement of the current Market Maker or as an additional Market Maker subject to the total number of Designated Market Makers does not exceed 5 (five) or as specified by the relevant laws and regulations applicable at that particulars point of time. The Market Making Agreement is available for inspection at our registered office, India from 11.00 a.m. to 5.00 p.m. on working days.

11. Emerge Platform of NSE will have all margins which are applicable on the NSE main board viz., Mark-to-Market, Value-At-Risk (VAR) Margin, Extreme Loss Margin, Special Margins and Base Minimum Capital etc. NSE can impose any other margins as deemed necessary from time-to-time.
12. Emerge Platform of NSE will monitor the obligations on a real time basis and punitive action will be initiated for any exceptions and/or non-compliances. Penalties / fines may be imposed by the Exchange on the Market Maker, in case he is not able to provide the desired liquidity in a particular security as per the specified guidelines. These penalties / fines will be set by the Exchange from time to time. The Exchange will impose a penalty on the Market Maker(s) in case he is not present in the market (offering two way quotes) for at least 75% of the time. The nature of the penalty will be monetary as well as suspension in market making activities / trading membership.

    The Department of Surveillance and Supervision of the Exchange would decide and publish the penalties/ fines/ suspension for any type of misconduct/ manipulation/ other irregularities by the Market Maker from time to time.

13. Pursuant to SEBI Circular number CIR/MRD/DSA/31/2012 dated November 27, 2012, limits on the upper side for market maker(s) during market making process has been made applicable, based on the issue size and as follows:

Offer Size	Buy quote exemption threshold (including mandatory initial inventory of 5% of the Issue Size)	Re-Entry threshold for buy quote (including mandatory initial inventory of 5% of the Issue Size)
Up to Rs. 20 Crores	25%	24%
Rs. 20 to Rs. 50 Crores	20%	19%
Rs. 50 to Rs. 80 Crores	15%	14%
Above Rs. 80 Crores	12%	11%

    The Market Making arrangement, trading and other related aspects including all those specified above shall be subject to the applicable provisions of law and/or norms issued by SEBI/NSE from time to time.

14. All the above mentioned conditions and systems regarding the Market Making Arrangement are subject to change based on changes or additional regulations and guidelines from SEBI and Stock Exchange from time to time.

15. The price band shall be 20% and the Market Maker Spread (difference between the sell and the buy quote) shall be within 10% or as intimated by Exchange from time to time.

CAPITAL STRUCTURE

The share capital of our Company as of the date of this Prospectus before and after the issue is set forth below:

(Rs. In Lakhs except share data)

Sr. No	Particulars	Aggregate Value	
		Face Value	Issue Price
A	**AUTHORISED SHARE CAPITAL**		
	60,00,000 Equity Shares of face value of Rs. 10/- each	600.00	
B	**ISSUED, SUBSCRIBED AND PAID UP SHARE CAPITAL**		
	40,50,000 fully paid up Equity Shares of face value of Rs. 10/- each	405.00	
C	**PRESENT ISSUE IN TERMS OF PROSPECTUS***		
	14,60,000 Equity Shares of face value of Rs. 10/- each at a premium of Rs. 51/- per Equity Share	146.00	890.60
	Which comprises of		
	76,000 Equity Shares of face value of Rs.10/- each at a premium of Rs. 51/- per Equity Share reserved as Market Maker portion	7.60	46.36
	Net Issue to Public of 13,84,000 Equity Shares of face value of Rs. 10/- each at a premium of Rs. 51/- per Equity Share to the Public	138.40	844.24
	Of which		
	6,92,000 Equity Shares of face value of Rs. 10/- each at a premium of Rs. 51/- per Equity Share will be available for allocation to Investors up to Rs. 2.00 Lakhs	69.20	422.12
	6,92,000 Equity Shares of face value of Rs. 10/- each at a premium of Rs. 51/- per Equity Share will be available for allocation to Investors above Rs. 2.00 Lakhs	69.20	422.12
D	**ISSUED, SUBSCRIBED AND PAID UP SHARE CAPITAL AFTER THE ISSUE**		
	55,10,000 Equity Shares of face value of Rs. 10/- each	551.00	

E	**SECURITIES PREMIUM ACCOUNT**	
	Before the Issue	NIL
	After the Issue	744.60

**The Issue has been authorized pursuant to a resolution of our Board dated September 20, 2017 and by Special Resolution passed under Section 62 (1) (c) of the Companies Act, 2013 at an Extra-Ordinary General Meeting of our shareholders held on December 05, 2017.*

The Company has only one class of share capital i.e. Equity Shares of face value of Rs.10/- each only. All Equity Shares issued are fully paid-up.

Our Company has no outstanding convertible instruments as on the date of this Prospectus.

NOTES TO THE CAPITAL STRUCTURE:

History of change in authorized Equity Share capital of Our Company

a) The Initial Authorized Share Capital of Rs. 5,00,000 (Rupees Five Lakhs only) consisting of 50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 3,05,00,000 (Rupees Three Crores Five Lakhs only) consisting of 30,50,000 Equity Shares of face value of Rs.10/- each pursuant to a resolution of the shareholders dated October 05, 2013.

b) The Authorized Share Capital of Rs. 3,05,00,000 (Rupees Three Crores Five Lakhs only) consisting of 30,50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 4,05,00,000 (Rupees Four Crores Five Lakhs only) consisting of 40,50,000 Equity Shares of face value of Rs.10/- each pursuant to a resolution of the shareholders dated August 03, 2015.

c) The Authorized Share Capital of Rs. 4,05,00,000 (Rupees Four Crores Five Lakhs only) consisting of 40,50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 6,00,00,000 (Rupees Six Crores only) consisting of 60,00,000 Equity Shares of face value of Rs.10/- each pursuant to a resolution of the shareholders dated September 06, 2017.

1. Equity Share Capital History:

Date of Allotment	No. of Shares Allotted	Face Value	Issue Price	Nature of Allotment	Nature of Consideration	Cumulative No. of Shares	Cumulative Paid up Capital
On Incorporation	50,000	10	10	Subscription to MOA[(1)]	Cash	50,000	5,00,000
October 11, 2013	29,50,000	10	10	Further Allotment[(2)]	Cash	30,00,000	3,00,00,000
August 05, 2015*	10,50,000	10	10	Right Issue[(3)]	Cash	40,50,000	4,05,00,000

**Form not filed with Registrar of Companies, Ahmedabad, Gujarat*

(1) Initial Subscribers to Memorandum of Association hold 50,000 Equity Shares each of face value of Rs. 10/- fully paid up as per the details given below:

Sr. No	Name of Person	No. of Shares Allotted
1.	Mr. Sudhakarbhai Chhotabhai Patel	25,000
2.	Mr. Bharat Rasiklal Chokshi	10,000
3.	Mr. Saumil Bharatbhai Chokshi	7,500
4.	Mr. Shalin Bharat Chokshi	7,500
	Total	**50,000**

(2) The Company allotted 29,50,000 Equity Shares of face value of Rs. 10/- each at par as per the details given below.

Sr. No	Name of Person	No. of Shares Allotted
1.	Mr. Bharat Rasiklal Chokshi	6,75,000
2.	Mr. Sudhakarbhai Chhotabhai Patel	6,45,000
3.	Sudhakar Chhotabhai Patel HUF	5,00,000
4.	Mr. Saumil Bharatbhai Chokshi	4,00,000
5.	Mr. Shalin Bharat Chokshi	4,00,000
6.	Ms. Chandrabalben Patel	3,30,000
	Total	**29,50,000**

(3) The Company allotted 10,50,000 Equity Shares of face value of Rs. 10/- each in the ratio 7:20 on right issue basis as per the details given below

Sr. No	Name of Person	No. of Shares Allotted
1.	Mr. Sudhakarbhai Chhotabhai Patel	3,25,000
2.	Mr. Saumil Bharatbhai Chokshi	2,62,500
3.	Mr. Shalin Bharat Chokshi	2,62,500
4.	Mr. Shalin Sudhakarbhai Patel	2,00,000
	Total	**10,50,000**

2. We have not issued any Equity Shares for consideration other than cash.

3. We have not issued any Equity Shares out of revaluation reserves or in terms of any scheme approved under Sections 391- 394 of the Companies Act, 1956 or under section 230-234 of the Companies Act, 2013.

4. We have not issued any equity shares in last one year at price below Issue Price.

5. Details of shareholding of promoters.

A. Shalin Sudhakarbhai Patel

Date of Allotment/ Transfer	No. of Equity Shares	Face value per Share (Rs.)	Issue / Acquisition / Transfer price (Rs.)	Nature of Transactions	Pre-issue shareholding %	Post-issue shareholding %	No. of Shares Pledged	% of Shares Pledged
March 25, 2014	14,90,000	10	10	Transfer	36.79	27.04	0	0.00%
August 05, 2015	2,00,000	10	10	Right Issue	4.94	3.63	0	0.00%
Total	**16,90,000**				**41.73**	**30.67**	0	0.00%

B. Shalin Bharat Chokshi

Date of Allotment/ Transfer	No. of Equity Shares	Face value per Share (Rs.)	Issue / Acquisition / Transfer price (Rs.)	Nature of Transactions	Pre-issue shareholding %	Post-issue shareholding %	No. of Shares Pledged	% of Shares Pledged
On Incorporation	7,500	10	10	Subscriber to MOA	0.19	0.14	0	0.00%
October 11, 2013	4,00,000	10	10	Further Allotment	9.88	7.26	0	0.00%
March 25, 2014	(1,000)	10	10	Transfer	(0.02)	(0.02)	0	0.00%
August 05, 2015	2,62,500	10	10	Right Issue	6.48	4.76	0	0.00%
Total	**6,69,000**				**16.52**	**12.14**	0	0.00%

6. Our Promoter Group, Directors and their immediate relatives have not purchased/sold Equity Shares of the Company during last 6 months.

7. Our Promoters have confirmed to the Company and the Lead Manager that the Equity Shares held by our Promoters have been financed from their personal funds or their internal accruals, as the case may be, and no loans or financial assistance from any bank or financial institution has been availed by them for this purpose.

8. There are no financing arrangements whereby the Promoter Group, the Directors of our Company and their relatives have financed the purchase by any other person of securities of the issuer other than in the normal course of the business of the financing entity during the period of six months immediately preceding the date of filing offer document with the Stock Exchanges.

9. Details of Promoter's Contribution locked in for three years:

Pursuant to Regulation 32 and 36 of SEBI (ICDR) Regulations an aggregate of 20% of the post-issue capital held by our Promoters shall be considered as Promoters' Contribution ("Promoters Contribution") and locked-in for a period of three years from the date of Allotment. The lock-in of the Promoters' Contribution would be created as per applicable law and procedure and details of the same shall also be provided to the Stock Exchange before listing of the Equity Shares.

Our Promoters have granted consent to include such number of Equity Shares held by them as may constitute 20.50 % of the post-issue Equity Share Capital of our Company as Promoters Contribution and have agreed not to sell or transfer or pledge or otherwise dispose of in any manner, the Promoters Contribution from the date of filing of this Prospectus until the completion of the lock-in period specified above.

Date of allotment	Date when made fully paid up	No. of Shares Allotted	Face Value	Issue Price	Nature of Allotment	% of Post Issue Capital
Mr. Shalin Sudhakarbhai Patel						
March 25, 2014	March 25, 2014	3,65,000	10	10	Transfer	6.62
August 05, 2015	August 05, 2015	2,00,000	10	10	Right Issue	3.63
Total		**5,65,000**				**10.25**
Mr. Shalin Bharatbhai Chokshi						
October 11, 2013	October 11, 2013	3,02,500	10	10	Further Allotment	5.49
August 05, 2015	August 05, 2015	2,62,500	10	10	Right Issue	4.76
Total		**5,65,000**				**10.25**

We further confirm that as per Regulation 33 of SEBI (ICDR) Regulations, the aforesaid minimum Promoter Contribution of 20% which is subject to lock-in for three years does not consist of:

- Equity Shares acquired during the preceding three years for consideration other than cash and out of revaluation of assets or capitalization of intangible assets or bonus shares out of revaluation reserves or reserves without accrual of cash resources.
- Equity Shares acquired by the Promoters during the preceding one year, at a price lower than the price at which Equity Shares are being offered to public in the Initial Public Offer.
- The Equity Shares held by the Promoters and offered for minimum Promoters' Contribution are not subject to any pledge.
- Equity shares issued to our Promoter on conversion of partnership firm into limited company during the preceding one year, at a price lower than the price at which Equity Shares are being offered to public in the Initial Public Offer.
- Equity Shares for which specific written consent has not been obtained from the shareholders for inclusion of their subscription in the minimum Promoters' Contribution subject to lock-in.

The Promoters' Contribution can be pledged only with a scheduled commercial bank or public financial institution as collateral security for loans granted by such banks or financial institutions, in the event the pledge of the Equity Shares is one of the terms of the sanction of the loan. The Promoters' Contribution may be pledged only if in addition to the above stated, the loan has been granted by such banks or financial institutions for the purpose of financing one or more of the objects of this Issue.

The Equity Shares held by our Promoters may be transferred to and among the Promoter Group or to new Promoters or persons in control of our Company, subject to continuation of the lock-in in the hands of the transferees for the remaining period and compliance with the Takeover Regulations, as applicable.

10. Details of share capital locked in for one year

In addition to minimum 20% of the Post-Issue shareholding of our Company held by the Promoters (locked in for three years as specified above), in accordance with regulation 36 of SEBI (ICDR) Regulations, the entire pre-issue share capital of our Company shall be locked in for a period of one year from the date of Allotment in this Issue.

The Equity Shares held by persons other than our Promoters and locked-in for a period of one year from the date of Allotment, in accordance with regulation 37 of SEBI (ICDR) Regulations, in the Issue may be transferred to any other person holding Equity Shares which are locked-in, subject to the continuation of the lock-in the hands of transferees for the remaining period and compliance with the Takeover Regulations.

A. The table below represents the current shareholding pattern of our Company as per Regulation 31 of the SEBI (LODR) Regulations, 2015:

I. Summary of Shareholding Pattern

Category Code	Category of shareholder	No. Of shareholders	No. of fully paid up equity shares held	No. of Partly paid up equity shares held	No. of shares underlying Depository Receipts	Total nos. shares held	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2)	Number of Voting Rights held in each class of securities*				No. of Shares Underlying Outstanding convertible securities (including Warrants)	Shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share Capital) As a % of (A+B+C2)	Number of locked in Shares**		Number of Shares pledged or otherwise encumbered		Number of shares held in dematerialized form
								No. of Voting Rights			Total as a % of (A+B+C)			No. (a)	As a % of total shares held (B)	No. (a)	As a % of total shares held (B)	
								Class X	Class Y	Total								
I	II	III	IV	V	VI	VII=IV+V+VI	VIII	IX				X	XI=VII+X	XII		XIII		XIV
(A)	Promoters and Promoter Group	11	4050000	-	-	4050000	100.00	4050000	-	4050000	100.00	-	100.00	4050000	100.00	-	-	4050000

(B)	Public	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(C)	Non Promoter- Non Public	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(C1)	Shares underlying DRs	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(C2)	Shares held by Employee Trusts	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Total	**11**	**4050000**	**-**	**-**	**4050000**	**100.00**	**4050000**	**-**	**4050000**	**100.00**	**-**	**100.00**	**4050000**	**100.00**	**-**	**-**	**4050000**

**As on the date of this Prospectus 1 Equity Shares holds 1 vote.*

***Shall be locked-in on or before the date of allotment in this Issue.*

II. Shareholding Pattern of Promoters and Promoter Group

	Category& name of shareholder (I)	PAN (II)	No. of shareholders (III)	No. of fully paid up equity shares held (IV)	No. of Partly paid up equity shares held (V)	No. of shares underlying Depository Receipts (VI)	Total nos. shares held	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2)	Number of Voting Rights held in each class of securities*				No. of Shares Underlying Outstanding convertible securities (including Warrants) (X)	Shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share Capital) As a % of (A+B+C2)	Number of locked in Shares**		Number of Shares pledged or otherwise encumbered		Number of shares held in dematerialized form
									No. of Voting Rights			Total as a % of (A+B+C)			No. (a)	As a % of total shares held (B)	No. (a)	As a % of total shares held (B)	
									Class : X	Class : Y	Total								
	(I)	(II)	(III)	(IV)	(V)	(VI)	(VII)= (IV)+(V)+(VI)	(VIII)	(IX)				(X)	(XI)=(VII)+(X)	(XII)		(XIII)		(XIV)
(1)	Indian																		
(a)	Individual/Hindu Undivided Family	-	11	4050000	-	-	4050000	100.00	4050000	-	4050000	100.00	-	100.00	4050000	100.00	-	-	4050000

	Shalin Sudhakarbhai Patel	ABJPP8553F	1	1690000	-	-	1690000	41.73	1690000	-	1690000	41.73	-	41.73	1690000	41.73	-	-	1690000
	Shalin Bharat Chokshi	AETPC1177P	1	669000	-	-	669000	16.53	669000	-	669000	16.52	-	16.52	669000	16.52	-	-	669000
	Bharat Rasiklal Chokshi	ABBPC3469K	1	685000	-	-	685000	16.92	685000	-	685000	16.91	-	16.91	685000	16.91	-	-	685000
	Saumil Bharatbhai Chokshi	ACKPC0976D	1	669000	-	-	669000	16.53	669000	-	669000	16.52	-	16.52	669000	16.52	-	-	669000
	Sudhakarbhai Chhotabhai Patel	AHPPP7514E	1	331000	-	-	331000	8.17	331000	-	331000	8.17	-	8.17	331000	8.17	-	-	331000
	Sudhakar Chhotabhai Patel HUF	AADHS5776G	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
	Chandrabalben Patel	ABBPP2882R	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
	Shalinbhai Sudhakarbhai Patel HUF	AARHS0128N	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
	Khushbuben S Patel	AGAPP3081P	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
	Forum Saumil Chokshi	AEUPC6746D	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
	Kavita Shalin Chokshi	AFDPT0452R	1	1000	-	-	1000	0.02	1000	-	1000	0.02	-	0.02	1000	0.02	-	-	1000
(b)	Central Government/ State Government(s)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

(c)	Financial Institutions /Banks	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(d)	Any other (Body Corporate)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Sub-total (A) (1)	**-**	**11**	**4050 000**	**-**	**-**	**4050000**	**100.00**	**4050 000**	**-**	**4050 000**	**100.00**	**-**	**100.00**	**4050 000**	**100 .00**	**-**	**-**	**4050000**
(2)	**Foreign**																		
(a)	Individual (Non-Resident Individual/Foreign Individual)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(b)	Government	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(c)	Institutions	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(d)	Foreign Portfolio Investor	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(f)	Any Other (specify)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Sub-Total (A) (2)	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**
	Total Shareholding of Promoter and Promoter Group (A)=(A)(1)+ (A)(2)	**-**	**11**	**4050 000**	**-**	**-**	**4050000**	**100.00**	**4050 000**	**-**	**4050 000**	**100.00**	**-**	**100.00**	**4050 000**	**100 .00**	**-**	**-**	**4050000**

**As on the date of this Prospectus 1 Equity Shares holds 1 vote.*

***Shall be locked-in on or before the date of allotment in this Issue.*

III. Shareholding Pattern of the Public shareholder.

	Category& name of shareholder	PAN	No. of shareholders	No. of fully paid up equity shares held	No. of Partly paid up equity shares held	No. of shares underlying Depository Receipts	Total nos. shares held	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2)	Number of Voting Rights held in each class of securities*				No. of Shares Underlying Outstanding convertible securities (including Warrants)	Shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share Capital) As a % of (A+B+C2)	Number of locked in Shares**		Number of Shares pledged or otherwise encumbered		Number of shares held in dematerialized form
									No. of Voting Rights			Total as a % of (A+B+C)			No. (a)	As a % of total shares held (B)	No. (a)	As a % of total shares held (B)	
									Class : X	Class : Y	Total								
	(I)	(II)	(III)	(IV)	(V)	(VI)	(VII)= (IV)+(V) +(VI)	(VIII)	(IX)				(X)	(XI)=(VII)+(X)	(XII)		(XIII)		(XIV)
(1)	Institutions	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(a)	Mutual Funds	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(b)	Venture Capital Funds	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

(c)	Alternate Investment Funds	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(d)	Foreign Venture Capital Investors	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(e)	Foreign Portfolio Investor	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(f)	Financial Institutions/Banks	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(g)	Insurance Companies	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(h)	Provident Funds/ Pension Funds	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(i)	Any other (specify)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Sub-Total (B)(1)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

(2)	Central Government/ State Government(s)/ President of India	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Sub-Total (B)(2)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(3)	Non-Institutions	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Individuals-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(a)	i. Individual shareholders holding nominal share capital up to Rs. 2 lakhs.																		
	ii. Individual shareholders holding nominal share capital in excess of Rs. 2 lakhs.	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(b)	NBFCs registered with RBI	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

(C)	Employee Trusts	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(d)	Overseas Depositories (holding DRs) (balancing figure)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(e)	Any Other (specify)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Sub-Total (B)(3)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Total Public Shareholding (B)-(B)(1)+(B)(2)+(B)(3)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

**As on the date of this Prospectus 1 Equity Shares holds 1 vote.*

***Shall be locked-in on or before the date of allotment in this Issue.*

IV. Shareholding pattern of the Non Promoter- Non Public shareholder

	Category& name of shareholder	PAN	No. of shareholders	No. of fully paid up equity shares held	No. of Partly paid up equity shares held	No. of shares underlying Depository Receipts	Total nos. shares held	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2)	Number of Voting Rights held in each class of securities				No. of Shares Underlying Outstanding convertible securities (including Warrants)	Total Shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share Capital) As a % of (A+B+C2)	Number of locked in Shares		Number of Shares pledged or otherwise encumbered		Number of shares held in dematerialized form
									No. of Voting Rights			Total as a % of Total Voting rights			No. (a)	As a % of total shares held (B)	No. (Not Applicable)	As a % of total shares held (Not Applicable)	
									Class : X	Class : Y	Total								
	(I)	(II)	(III)	(IV)	(V)	(VI)	(VII)= (IV)+(V) +(VI)	(VIII)	(IX)				(X)	(XI)=(VII)+(X)	(XII)		(XIII)		(XIV)
(1)	Custodian/ DR Holder	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

	Name of DR Holder (if applicable)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(2)	Employee Benefit Trust (Under SEBI (Share based Employee Benefit) Regulations, 2014)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Total Non-Promoter- Non Public Shareholding (C)=(C)(1)+(C)(2)	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**

**In terms of SEBI circular bearing no. Cir/ISD/3/2011 dated June 17, 2011 and SEBI circular bearing no. SEBI/Cir/ISD/ 05 /2011, dated September 30, 2011, the Equity Shares held by the Promoters/Promoters Group Entities and 50% of the Equity Shares held by the public shareholders shall be dematerialised prior to filing the Prospectus with the RoC. Accordingly, our Company has dematerialized all the Equity Shares held by our Promoter / members of the Promoter Group.*

Our Company will file the shareholding pattern or our Company, in the form prescribed under Regulation 31 of the SEBI (LODR) Regulations, 2015 one day prior to the listing of the equity shares. The shareholding pattern will be uploaded on the website of NSE (National Stock Exchange of India Limited) before commencement of trading of such Equity Shares.

B. Shareholding of our Promoters and Promoter Group

The table below presents the current shareholding pattern of our Promoters and Promoter Group (individuals).

Sr. No.	Name of the Shareholder	Pre – Issue		Post – Issue	
		No. of Equity Shares	% of Pre-Issue Capital	No. of Equity Shares	% of Post-Issue Capital
(I)	(II)	(III)	(IV)	(V)	(VI)
	Promoters				
1.	Shalin Sudhakarbhai Patel	16,90,000	41.73	16,90,000	30.67
2.	Shalin Bharat Chokshi	6,69,000	16.53	6,69,000	12.14
	Promoters Group				
1.	Bharat Rasiklal Chokshi	6,85,000	16.92	6,85,000	12.43
2.	Saumil Bharatbhai Chokshi	6,69,000	16.53	6,69,000	12.14
3.	Sudhakarbhai Chhotabhai Patel	3,31,000	8.17	3,31,000	6.01
4.	Sudhakar Chhotabhai Patel HUF	1,000	0.02	1,000	0.02
5.	Chandrabalben Patel	1,000	0.02	1,000	0.02
6.	Shalinbhai Sudhakarbhai Patel HUF	1,000	0.02	1,000	0.02
7.	Khushbuben S Patel	1,000	0.02	1,000	0.02
8.	Forum Saumil Chokshi	1,000	0.02	1,000	0.02
9.	Kavita Shalin Chokshi	1,000	0.02	1,000	0.02
	Total	**40,50,000**	**100.00**	**40,50,000**	**73.50**

The average cost of acquisition of or subscription to Equity Shares by our Promoters is set forth in the table below:

Name of the Promoters	No. of Shares held	Average cost of Acquisition (in Rs.)
Mr. Shalin Sudhakarbhai Patel	16,90,000	10.00
Mr. Shalin Bharat Chokshi	6,69,000	10.00

Equity Shares held by top ten shareholders

Our top ten shareholders and the number of Equity Shares held by them as on date of this Prospectus are as under:

Sr. No.	Name of shareholder	No. of Shares	% age of pre-Issue capital
1.	Shalin Sudhakarbhai Patel	16,90,000	41.73
2.	Shalin Bharat Chokshi	6,69,000	16.53
3.	Bharat Rasiklal Chokshi	6,85,000	16.92
4.	Saumil Bharatbhai Chokshi	6,69,000	16.53
5.	Sudhakarbhai Chhotabhai Patel	3,31,000	8.17
6.	Sudhakar Chhotabhai Patel HUF	1,000	0.02
7.	Chandrabalben Patel	1,000	0.02
8.	Shalinbhai Sudhakarbhai Patel HUF	1,000	0.02
9.	Khushbuben S Patel	1,000	0.02
10.	Forum Saumil Chokshi	1,000	0.02
	Kavita Shalin Chokshi	1,000	0.02
	Total	**40,50,000**	**100.00**

Our top ten shareholders and the number of Equity Shares held by them ten days prior to the date of this Prospectus are as under:

Sr. No.	Name of shareholder	No. of Shares	% age of pre-Issue capital
1.	Shalin Sudhakarbhai Patel	16,90,000	41.73
2.	Shalin Bharat Chokshi	6,69,000	16.53
3.	Bharat Rasiklal Chokshi	6,85,000	16.92
4.	Saumil Bharatbhai Chokshi	6,69,000	16.53
5.	Sudhakarbhai Chhotabhai Patel	3,31,000	8.17
6.	Sudhakar Chhotabhai Patel HUF	1,000	0.02
7.	Chandrabalben Patel	1,000	0.02
8.	Shalinbhai Sudhakarbhai Patel HUF	1,000	0.02

Sr. No.	Name of shareholder	No. of Shares	% age of pre-Issue capital
9.	Khushbuben S Patel	1,000	0.02
10.	Forum Saumil Chokshi	1,000	0.02
	Kavita Shalin Chokshi	1,000	0.02
	Total	**40,50,000**	**100.00**

Our top ten shareholders and the number of Equity Shares held by them two years prior to date of this Prospectus are as under:

Sr. No.	Name of shareholder	No. of Shares	% age of pre-Issue capital
1.	Shalin Sudhakarbhai Patel	16,90,000	41.73
2.	Shalin Bharat Chokshi	6,69,000	16.53
3.	Bharat Rasiklal Chokshi	6,85,000	16.92
4.	Saumil Bharatbhai Chokshi	6,69,000	16.53
5.	Sudhakarbhai Chhotabhai Patel	3,31,000	8.17
6.	Sudhakar Chhotabhai Patel HUF	1,000	0.02
7.	Chandrabalben Patel	1,000	0.02
8.	Shalinbhai Sudhakarbhai Patel HUF	1,000	0.02
9.	Khushbuben S Patel	1,000	0.02
10.	Forum Saumil Chokshi	1,000	0.02
	Kavita Shalin Chokshi	1,000	0.02
	Total	**40,50,000**	**100.00**

11. There is no "Buyback", "Standby", or similar arrangement for the purchase of Equity Shares by our Company/Promoters/Directors/Lead Manager for purchase of Equity Shares offered through this Prospectus.
12. There are no safety net arrangements for this public issue.
13. The Equity Shares, which are subject to lock-in, shall carry the inscription “non-transferable” and the non-transferability details shall be informed to the depository. The details of lock-in shall also be provided to the Stock Exchange before the listing of the Equity Shares.
14. As on the date of this Prospectus, none of the shares held by our Promoters/ Promoter Group are pledged with any financial institutions or banks or any third party as security for repayment of loans.
15. Except, as otherwise disclosed in the chapter titled “Objects of the Issue” beginning on page 77 of this Prospectus, we have not raised any bridge loans against the proceeds of the Issue.

16. Investors may note that in case of over-subscription, allotment will be on proportionate basis as detailed in heading on "Basis of Allotment" beginning on page 234 of this Prospectus.
17. The Equity Shares Issued pursuant to this Issue shall be fully paid-up at the time of Allotment, failing which no allotment shall be made.
18. Our Company has not issued any Equity Shares at a price less than the Issue Price in the last one year preceding the date of filing of this Prospectus.
19. In case of over-subscription in all categories the allocation in the Issue shall be as per the requirements of Regulation 43 (4) of SEBI (ICDR) Regulations, as amended from time to time.
20. Under subscription, if any, in any category, shall be met with spill-over from any other category or combination of categories at the discretion of our Company, in consultation with the Lead Manager and National Stock Exchange of India Limited.
21. An over-subscription to the extent of 10% of the Issue can be retained for the purpose of rounding off while finalizing the basis of allotment to the nearest integer during finalizing the allotment, subject to minimum allotment lot. Consequently, the actual allotment may go up by a maximum of 10% of the Issue, as a result of which, the post issue paid up capital after the Issue would also increase by the excess amount of allotment so made. In such an event, the Equity Shares held by the Promoters and subject to lock-in shall be suitably increased to ensure that 20% of the post issue paid-up capital is locked-in.
22. The Issue is being made through Fixed Price Method.
23. As on date of filing of this Prospectus with Stock Exchange, the entire issued share capital of our Company is fully paid-up. The Equity Shares offered through this Public Issue will be fully paid up.
24. On the date of filing this Prospectus with Stock Exchange, there are no outstanding financial instruments or any other rights that would entitle the existing Promoters or shareholders or any other person any option to receive Equity Shares after the Issue.
25. Our Company has not issued any Equity Shares out of revaluation reserves and not issued any bonus shares out of capitalization of revaluation reserves.
26. Lead Manager to the Issue viz. Sarthi Capital Advisors Private Limited and its associates do not hold any Equity Shares of our Company.
27. Our Company has not revalued its assets since incorporation.
28. Our Company has not made any Public Issue of any kind or class of securities since its incorporation.
29. There will be only one denomination of the Equity Shares of our Company unless otherwise permitted by law.
30. Our Company shall comply with such disclosure, and accounting norms as may be specified by SEBI from time to time.
31. There will be no further issue of capital whether by way of issue of bonus shares, preferential allotment, and rights issue or in any other manner during the period commencing from submission of this Prospectus with Stock Exchange until the Equity Shares to be issued pursuant to the Issue have been listed.
32. Except as disclosed in the Prospectus, our Company presently does not have any intention or proposal to alter its capital structure for a period of six (6) months from the date of opening of the Issue, by way of spilt/consolidation of the denomination of Equity Shares or further issue of Equity Shares (including issue of securities convertible into Equity Shares) whether preferential or otherwise. However, during such period or a later date, it may issue Equity Shares or securities linked to Equity Shares to finance an acquisition, merger or joint venture or for regulatory compliance or such other scheme of arrangement if an opportunity of such nature is determined by its Board of Directors to be in the interest of our Company.

33. Our Company does not have any ESOS/ESPS scheme for our employees and we do not intend to allot any shares to our employees under ESOS/ESPS scheme from the proposed Issue. As and when, options are granted to our employees under the ESOP scheme, our Company shall comply with the SEBI (Share Based Employee Benefits) Regulations, 2014.

34. An investor cannot make an application for more than the number of Equity Shares offered in this Issue, subject to the maximum limit of investment prescribed under relevant laws applicable to each category of investor.

35. As per RBI regulations, OCBs are not allowed to participate in this Issue.

36. Our Promoters and the members of our Promoter Group will not participate in this Public Issue.

37. Our Company shall ensure that transactions in the Equity Shares by the Promoters and the Promoter Group between the date of filing the Prospectus and the Issue Closing Date shall be reported to the Stock Exchange within twenty-four hours of such transaction.

38. For the details of transactions by our Company with our Promoter Group, Group Companies during financial years ended March 31 2017, 2016, 2015, 2014 and 2013 and half year ended September 30, 2017, please refer to Annexure VIII of restated financial statement under the section titled, '*Financial Statements*' beginning on page 156 of this Prospectus.

39. None of our Directors or Key Managerial Personnel holds Equity Shares in our Company, except as stated above in this chapter and also in the chapter titled "Our Management" beginning on page 130 of this Prospectus.

40. No payment, direct, indirect in the nature of discount, commission, and allowance, or otherwise shall be made either by us or by our Promoters to the persons who receive allotments, if any, in this Issue.

41. Our Company has Eleven (11) shareholders as on the date of filing of this Prospectus.

OBJECTS OF THE ISSUE

Our Company proposes to utilize the funds which are being raised towards funding the following objects and achieve the benefits of listing on the NSE Emerge Platform.

The objects of the Issue are:

1. Re-payment of Unsecured Loans of Promoters;
2. Issue Expenses.

Our Company believes that listing will enhance our Company's corporate image, brand name and create a public market for its Equity Shares in India. It will also make future financing easier and affordable in case of expansion or diversification of the business. Further, listing attracts interest of institutional investors as well as foreign institutional investors.

The main objects clause of our Memorandum enables our Company to undertake the activities for which funds are being raised in the Issue. The existing activities of our Company are within the objects clause of our Memorandum. The fund requirement and deployment is based on internal management estimates and has not been appraised by any bank or financial institution.

FUND REQUIREMENTS:

Our funding requirements are dependent on a number of factors which may not be in the control of our management, changes in our financial condition and current commercial conditions. Such factors may entail rescheduling and / or revising the planned expenditure and funding requirement and increasing or decreasing the expenditure/repayment for a particular purpose from the planned expenditure/repayment.

We intend to utilize the proceeds of the Fresh Issue, in the manner set forth below:

(Rs. In lakhs)

Sr. No.	Particulars	Amount
1.	Re-payment of Unsecured Loans of Promoters	840.60
2.	*Issue Expenses	50.00
	Total	**890.60**

**As of February 02, 2018, our Company has incurred a sum of Rs. 21,32,000/- (Rupees Twenty One Lakhs Thirty Two Thousand Only) towards issue expenses.*

The requirements of the objects detailed above are intended to be funded from the Proceeds of the Issue. Accordingly, we confirm that there is no requirement for us to make firm arrangements of finance through verifiable means towards at least 75% of the stated means of finance, excluding the amount to be raised from the proposed Issue.

The fund requirement and deployment are based on internal management estimates and have not been appraised by any bank or financial institution. These are based on current conditions and are subject to change in light of changes in external circumstances or costs, other financial conditions, business or strategy, as discussed further below.

In case of variations in the actual utilization of funds allocated for the purposes set forth above, increased fund requirements for a particular purpose may be financed by surplus funds, if any, available in respect of the other purposes for which funds are being raised in this Issue. If surplus funds are unavailable, the required financing will be through our internal accruals and/or debt.

We may have to revise our fund requirements and deployment as a result of changes in commercial and other external factors, which may not be within the control of our management. This may entailer scheduling, revising or cancelling the fund requirements and increasing or decreasing the fund requirements for a particular purpose from its fund requirements mentioned below, at the discretion of our management. In case of any shortfall or cost overruns, we intend to meet our estimated expenditure from internal accruals and/or debt. In case of any such re-scheduling, it shall be made by compliance of the relevant provisions of the Companies Act, 2013 / Companies Act, 1956.

DETAILS OF UTILIZATION OF ISSUE PROCEEDS

- **Repayment of Unsecured Loans of Promoters**

Our Company had availed unsecured loans from our promoters/promoter group majorly for expansion of its manufacturing facilities and long term working capital. The interest rate on the unsecured loans is higher than secured loans availed through banks or financial institutions. We propose to retire high interest rate of unsecured loans, which will reduce the interest cost and in turn increase profitability. For further information please refer chapter titled "Financial Indebtedness" beginning on page 198 of this Prospectus.

Term Loan from Standard Chartered Bank was taken for procuring plant & machinery. For meeting working capital requirements, cash credit and export packing credit, loan was taken from Central Bank of India and Standard Chartered Bank. However, Central Bank of India has ceased to be our banker after June 30, 2017 and Standard Chartered Bank has taken over all the banking facilities thereafter. Unsecured loans were taken majorly for expansion of manufacturing facilities and long term working capital requirements. For further details on loan taken from related parties/banks and the rate of interest of loans kindly refer to page 184-185 of Restated Financial Statements and on page 198-200 of Financial Indebtedness.

Following are the details of unsecured loan availed by our Company, which we intend to repay out of the Issue Proceeds:

(Rs. in Lakhs)

S. No.	Name	Amount[#]
1.	Khushbuben S Patel	11.00
2.	Saumil Bharatbhai Chokshi	210.15
3.	Shalin Sudhakarbhai Patel	409.30
4.	Shalin Bharat Chokshi	210.15
Total		**840.60**

***Our Statutory Auditor, Bharatiya & Malkani, Chartered Accountants through its certificate dated December 19, 2017, has further confirmed that these borrowings have been utilized for the purposes for which they were availed.*

[#]*As certified by Statutory Auditors of the Company Bharatiya & Malkani, Chartered Accountants vide their certificate dated December 19, 2017.*

ISSUE RELATED EXPENSES

The expenses for this Issue include issue management fees, underwriting fees, registrar fees, legal advisor fees, printing and distribution expenses, advertisement expenses, depository charges and listing fees to the Stock Exchange, among others. The total expenses for this Issue are estimated not to exceed Rs. 50.00 Lakhs.

(Rs. in Lakhs)

Expenses	Expenses (Rs. in Lakhs)	Expenses (% of total Issue expenses)	Expenses (% of Issue size)
Payment to Merchant Banker including expenses towards printing, advertising, and payment to other intermediaries such as Registrars, Market Makers, Bankers etc.	42.00	84.00	4.72
Regulatory Fees & Other Expenses	8.00	16.00	0.90
Total estimated Issue expenses	**50.00**	**100.00**	**5.62**

DEPLOYMENT OF FUNDS

As estimated by our management, the entire proceeds from the Issue shall be utilized as follows:

(Rs. In Lakhs)

Particulars	Total Funds	Amount incurred till February 02, 2018	Balance deployment during FY 2017-18
Re-payment of Unsecured Loans of Promoters	840.60	-	840.60
*Issue Expenses	50.00	21.32	28.68
Total	**890.60**	**21.32**	**869.28**

** As of February 02, 2018, our Company has incurred a sum of Rs. 21,32,000/- (Rupees Twenty One Lakhs Thirty Two Thousand Only) towards issue expenses.*

Bharatiya & Malkani, Chartered Accountants, Statutory Auditor has vide certificate dated February 02, 2018 confirmed that as on February 02, 2018 following funds were deployed for the proposed Objects of the Issue:

(*Rs. in Lakhs*)

Source	Amount Incurred
Internal Accruals	21.32
Total	**21.32**

MEANS OF FINANCE

(*Rs. in Lakhs*)

Particulars	Estimated Amount
Net Proceeds	890.60
Internal Accruals	Nil
Total	**890.60**

APPRAISAL BY APPRAISING AGENCY

None of the Objects have been appraised by any bank or financial institution or any other independent third party organization. The funding requirements of our Company and the deployment of the proceeds of the Issue are currently based on available management estimates. The funding requirements of our Company are dependent on a number of factors which may not be in the control of our management, including variations in interest rate structures, changes in our financial condition and current commercial conditions and are subject to change in light of changes in external circumstances or in our financial condition, business or strategy.

SHORTFALL OF FUNDS

Any shortfall in meeting the fund requirements will be met by way of internal accruals.

INTERIM USE OF FUNDS

Pending utilization for the purposes described above, our Company intends to invest the funds in with scheduled commercial banks included in the second schedule of Reserve Bank of India Act, 1934. Our management, in accordance with the policies established by our Board of Directors from time to time, will deploy the Net Proceeds. Further, our Board of Directors hereby undertake that full recovery of the said interim investments shall be made without any sort of delay as and when need arises for utilization of process for the objects of the issue.

BRIDGE FINANCING FACILITIES

Our Company has not raised any bridge loans from any bank or financial institution as on the date of this Prospectus, which are proposed to be repaid from the Net Proceeds. However, depending on business exigencies, our Company may consider raising bridge financing for the Net Proceeds for Object of the Issue.

MONITORING UTILIZATION OF FUNDS

As the Net Proceeds of the Issue will be less than Rs. 10,000 Lakhs, under the SEBI (ICDR) Regulations it is not mandatory for us to appoint a monitoring agency.

Our Board and the management will monitor the utilization of the Net Proceeds through its audit committee. Pursuant to Regulation 32 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, our Company shall on half-yearly basis disclose to the Audit Committee the applications of the proceeds of the Issue. On an annual basis, our Company shall prepare a statement of funds utilized for purposes other than stated in this Prospectus and place it before the Audit Committee. Such disclosures shall be made only until such time that all the proceeds of the Issue have been utilized in full. The statement will be certified by the Statutory Auditors of our Company.

No part of the Issue Proceeds will be paid by our Company as consideration to our Promoters, our Directors, Key Management Personnel or companies promoted by the Promoters, except as may be required in the usual course of business and for repayment of unsecured loans.

VARIATION IN OBJECTS

In accordance with Section 13(8) and Section 27 of the Companies Act, 2013, our Company shall not vary the objects of the Initial Public Issue without our Company being authorized to do so by the Shareholders by way of a special resolution through a postal ballot. Further, pursuant to Regulation 32 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, our Company shall on half-yearly basis disclose to the Audit Committee the applications of the proceeds of the Issue. In addition, the notice issued to the Shareholders in relation to the passing of such special resolution ("Postal Ballot Notice") shall specify the prescribed details as required under the Companies Act. The Postal Ballot Notice shall simultaneously be published in the newspapers, one in English and one in Marathi, the vernacular language of the jurisdiction where our Registered Office is situated. Our Promoters will be required to provide an exit opportunity to such shareholders who do not agree to the above stated proposal, at a price as may be prescribed by SEBI, in this regard.

OTHER CONFIRMATIONS

There is no material existing or anticipated transactions with our Promoter, our Directors, our Company's key Managerial personnel and Group Companies, in relation to the utilization of the Net Proceeds except repayment of unsecured loans. No part of the Issue Proceeds will be paid by our Company as consideration to our Promoters, our Directors, Key Management Personnel or companies promoted by the Promoters, except as may be required in the usual course of business and for repayment of unsecured loans.

BASIS FOR ISSUE PRICE

The Issue Price of Rs. 61/-per Equity Share has been determined by our Company, in consultation with the LM on the basis of an assessment of market demand for the Equity Shares through the Fixed Price Process and on the basis of the following qualitative and quantitative factors. The face value of the Equity Share of our Company is Rs. 10/- and Issue Price is 6.10 times the face value.

QUALITATIVE FACTORS

Some of the qualitative factors, which form the basis for computing the price, are –

- Established and proven track record;
- Leveraging the experience of our Promoters;
- Experienced management team and a motivated and efficient work force;
- Cordial relations with our customers
- Quality Assurance & Control

For further details, refer to heading '***Our Strengths***' under chapter titled '***Our Business'*** beginning on page 95 of this Prospectus.

QUANTITATIVE FACTORS

The information presented below relating to the Company is based on the standalone & consolidated restated financial statements of the Company for Financial Year 2014-15, 2015-16 and 2016-17 prepared in accordance with Indian GAAP. Some of the quantitative factors, which form the basis for computing the price, are as follows:

1. Basic Earnings per Share (EPS) as per Accounting Standard 20:

Year ended	EPS (Rs.)	Weight
March 31, 2015	-5.49	1
March 31, 2016	0.46	2
March 31, 2017	3.83	3
Weighted Average	**1.15**	

For half year ended September 30, 2017, the Basic Earnings per Share was Rs. 0.78.

Note: The EPS has been computed by dividing net profit as restated in financials, attributable to equity shareholders by weighted average number of equity shares outstanding during the year.

2. Price to Earnings (P/E) ratio in relation to Issue Price of Rs. 61/- per Equity Share of face value of Rs. 10/- each.

Particulars	P/E Ratio
P/E ratio based on Basic EPS for FY 2016-17	15.93
P/E ratio based on Weighted Average EPS	53.04

3. Average Return on Net worth (RoN) for the preceding three years.

Year ended	Ron (%)	Weight
March 31, 2015	(116.41)	1
March 31, 2016	7.09	2
March 31, 2017	37.00	3
Weighted Average	**1.46**	

For half year ended September 30, 2017, the RoN was 7.04%.

Note: The Ron has been computed by dividing net profit after tax as restated, by Net Worth as at the end of the year excluding miscellaneous expenditure to the extent not written off.

4. **Minimum Return on Total Net Worth after Issue needed to maintain Pre-Issue EPS for the year ended March 31, 2017 –** 16.11%

5. **Net Asset Value (NAV)**

(Amount in Rs.)

Particulars	Amount (Rs.)
Net Asset Value per Equity Share as of March 31, 2017	10.36
Net Asset Value per Equity Share after the Issue	23.77
Issue Price per equity share	61.00

*NAV per Equity Share has been calculated as Net Worth as divided by number of Equity Shares.

6. **Comparison with other listed companies/Industry peers**

Companies	Face Value	Sales (Rs. in Cr.)	PAT (Rs. in Cr.)	EPS (In Rs.)	P/E Ratio	CMP (In Rs.)
Arvee Laboratories (India) Limited	10.00	34.94	1.55	3.83	15.93	61.00
Peer Groups:						
Transpek Industry Limited	10.00	316.64	29.41	50.90	21.37	1,251.50
Thirumalai Chemicals Limited	10.00	861.46	75.47	73.71	21.57	1,917.45
Fineotex Chemical Limited	02.00	75.67	15.95	1.43	19.97	67.85

*Source for Peer Group information: www.bseindia.com

- The figures of Our Company are based on the restated results for the year ended March 31, 2017
- The figures for the Peer group are based on Standalone audited results for the Financial Year ended March 31, 2017
- Current Market Price (CMP) is the closing prices of respective scrips as on February 02, 2018

The Company in consultation with the Lead Manager and after considering various valuation fundamentals including Book Value and other relevant factors believes that the issue price of Rs. 61/- per share for the Public Issue is justified in view of the above parameters. The investors may also want to pursue the Risk Factors beginning on page 20 of this Prospectus and Financials of the company as set out in the Financial Statements beginning on page 156 of this Prospectus to have more informed view about the investment proposition. The Face Value of the Equity Shares is Rs. 10/- per share and the Issue Price is 6.10 times of the face value i.e. Rs. 61/-per share.

For further details see "Risk Factors" beginning on page 20 of this Prospectus and the financials of the Company including profitability and return ratios, as set out in the "Financial Statements" beginning on page 156 of this Prospectus for a more informed view.

STATEMENT OF TAX BENEFITS

Statement of possible special tax benefits available to the company and its shareholders

To
The Board of Directors,
Arvee Laboratories (India) Limited
49/3-B, Shyamal Row Houses 100 Feet Road,
Nr Sanjay Tower, Satelitte,
Ahmedabad-380015, Gujarat, India

We refer to proposed issue of the shares of Arvee Laboratories (India) Limited, formerly known as Arvee Laboratories (India) Private Limited('the Company'). We enclose herewith the statement showing the possible tax benefits available to the Company and the shareholders of the Company under the Income - Tax Act, 1961 ('Act'), as applicable to the assessment year 2018-19 relevant to the financial year 2017-18 for inclusion in the Prospectus ("Offer Documents") for the proposed issue of shares.

Several of these benefits are dependent on the Company or its shareholders fulfilling the conditions prescribed under the relevant provisions of the Income-tax Act 1961. Hence, the ability of the Company or its shareholders to derive these direct tax benefits is dependent upon their fulfilling such conditions, which is based on the business imperatives, the company or its shareholders may or may not choose to fulfill.

The benefits discussed in the enclosed statement are neither exhaustive nor conclusive. The contents stated in the Annexure are based on the information and explanations obtained from the Company. This statement is only intended to provide general information to guide the investors and is neither designed nor intended to be a substitute for professional tax advice. In view of the individual nature of the tax consequences and the changing tax laws, each investor is advised to consult their own tax consultant with respect to specific tax implications arising out of participation in the issue. We are neither suggesting nor are we advising the investor to invest money or not to invest money based on this statement.

We do not express any opinion or provide any assurance as to whether:

- the Company or its shareholders will continue to obtain these benefits in future;
- the conditions prescribed for availing the benefits, where applicable have been/would be met;
- the revenue authorizes/courts will concur with the views expressed herein.

For **Bharatiya & Malkani**
Chartered Accountants
F.R.N. 127222W

Rajesh Bharatiya
(Partner)
M. No. 115838

Date: September 25, 2017
Place: Ahmedabad, Gujarat

ANNEXURE TO THE STATEMENT OF POSSIBLE SPECIAL TAX BENEFITS AVAILABLE TO ARVEE LABORATORIES (INDIA) LIMITED ("THE COMPANY") AND IT'S SHAREHOLDERS UNDER THE APPLICABLE TAX LAWS IN INDIA

Outlined below are the possible Special tax benefits available to the Company and its shareholders under the direct tax laws in force in India. These benefits are dependent on the Company or its shareholders fulfilling the conditions prescribed under the relevant tax laws. Hence, the ability of the Company or its shareholders to derive the special tax benefits is dependent upon fulfilling such conditions, which based on business imperatives it faces in the future, it may not choose to fulfill.

YOU SHOULD CONSULT YOUR OWN TAX ADVISORS CONCERNING THE INDIAN TAX IMPLICATIONS AND CONSEQUENCES OF PURCHASING, OWNING AND DISPOSING OF EQUITY SHARES IN YOUR PARTICULARSITUATION.

1. **Special Tax Benefits available to the Company**

   There are no Special tax benefits available to the Company.

2. **Special Tax Benefits available to the shareholders of the Company**

   There are no Special tax benefits available to the shareholders of the Company.

Notes:

1. All the above benefits are as per the current tax laws and will be available only to the sole / first name holder where the shares are held by joint holders.

2. The above statement covers only certain relevant direct tax law benefits and does not cover any indirect tax law benefits or benefit under any other law.

3. No assurance is given that the revenue authorities/courts will concur with the views expressed herein. Our views are based on the existing provisions of law and its interpretation, which are subject to changes from time to time. We do not assume responsibility to update the views consequent to such changes. We do not assume responsibility to update the views consequent to such changes. We shall not be liable to any claims, liabilities or expenses relating to this assignment except to the extent of fees relating to this assignment, as finally judicially determined to have resulted primarily from bad faith or intentional misconduct. We will not be liable to any other person in respect of this statement

For **Bharatiya & Malkani**
Chartered Accountants
F.R.N. 127222W

Rajesh Bharatiya
(Partner)
M. No. 115838

Date: September 25, 2017
Place: Ahmedabad, Gujarat

SECTION IV- ABOUT THE COMPANY

OUR INDUSTRY

The information in this section includes extracts from publicly available information, data and statistics and has been derived from various government publications and other industry sources. Neither we nor any other person connected with this Issue have verified this information. The data may have been re-classified by us for the purposes of presentation. Industry sources and publications generally state that the information contained therein has been obtained from sources generally believed to be reliable, but their accuracy, completeness and underlying assumptions are not guaranteed and their reliability cannot be assured and, accordingly investment decisions should not be based on such information.

OVERVIEW OF INDIAN ECONOMY

India's diverse economy encompasses traditional village farming, modern agriculture, handicrafts, a wide range of modern industries, and a multitude of services. Slightly less than half of the work force is in agriculture, but services are the major source of economic growth, accounting for nearly two-thirds of India's output but employing less than one-third of its labor force. India has capitalized on its large educated English-speaking population to become a major exporter of information technology services, business outsourcing services, and software workers.

Thus, the country is attracting many global majors for strategic investments owing to the presence of vast range of industries, investment avenues and a supportive government. Huge population, mostly comprising the youth, is a strong driver for demand and an ample source of manpower.

With 1.33 billion people and the world's fourth-largest economy, India's recent growth and development has been one of the most significant achievements of our times. Over the six and half decades since independence, the country has brought about a landmark agricultural revolution that has transformed the nation from chronic dependence on grain imports into a global agricultural powerhouse that is now a net exporter of food. Life expectancy has more than doubled, literacy rates have quadrupled, health conditions have improved, and a sizeable middle class has emerged. India is now home to globally recognized companies in pharmaceuticals and steel and information and space technologies, and a growing voice on the international stage that is more in keeping with its enormous size and potential.

GDP and Other Indicators

Demonetisation had negative impact on India's growth which slowed down to 7.1% in 2016-17, despite a very good showing by the agricultural sector. India also lost the tag of the fastest growing economy to China in the March quarter with a GDP growth of 6.1%. The GDP, as per the new series with base year of 2011-12, had expanded by 8% in 2015-16. It was 7.9% as based on the old series.

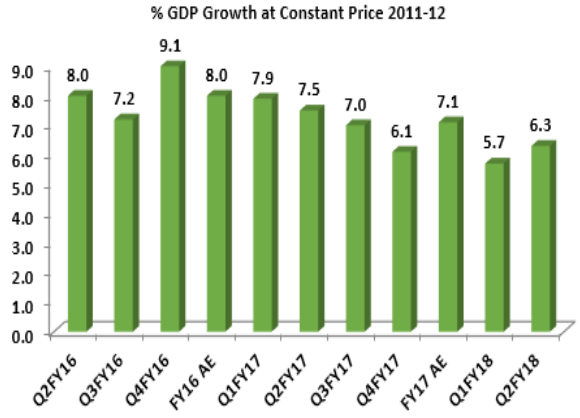
According to the data released by the Central Statistics Office (CSO), the Gross Value Added (GVA) slipped sharply to 6.6% in 2017 ended March 31, from 7.9% growth in 2015-16. The demonetisation seems to have impacted the GVA in the third as well as fourth quarter of 2016-17 which slipped to 6.7% and 5.6% respectively, from 7.3% and 8.7% in the same quarter of 2015-16.

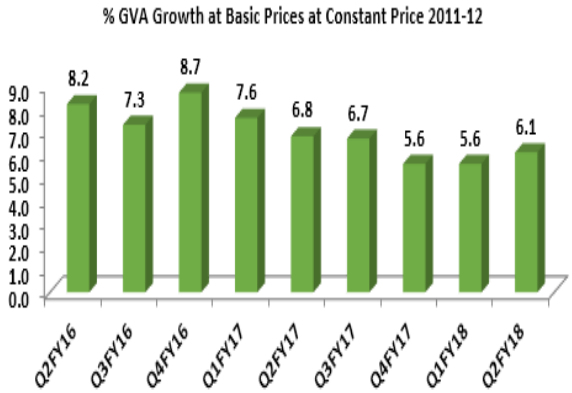
Almost all sectors, with the exception of agriculture, showed deceleration in the aftermath of demonetisation. While the manufacturing sector output in the fourth quarter slowed to 5.3% versus 12.7% in the same period of last year, the construction sector slipped into the negative territory.

India's GDP (Gross Domestic Product) growth has recovered to 6.3% in the second quarter from a three-year low of 5.7% in first quarter, said the Ministry of Statistics and Programme Implementation (MOSPI).

The GDP at constant (2011-12) prices in Q2 of 2017-18 is estimated at Rs 31.66 lakh crore, as against Rs 29.79 lakh crore in Q2 of 2016-17, showing a growth rate of 6.3%. Quarterly GVA (Gross Value Added) at basic price at constant (2011-12) prices for Q2 of 2017-18 is estimated at Rs 29.18 lakh crore, as against Rs 27.51 lakh crore in Q2 of 2016-17, showing a growth rate of 6.1% over the corresponding quarter of previous year.

Source: http://mospi.nic.in/sites/default/files/press_release/PRESS_NOTE-Q2_2017-18.pdf





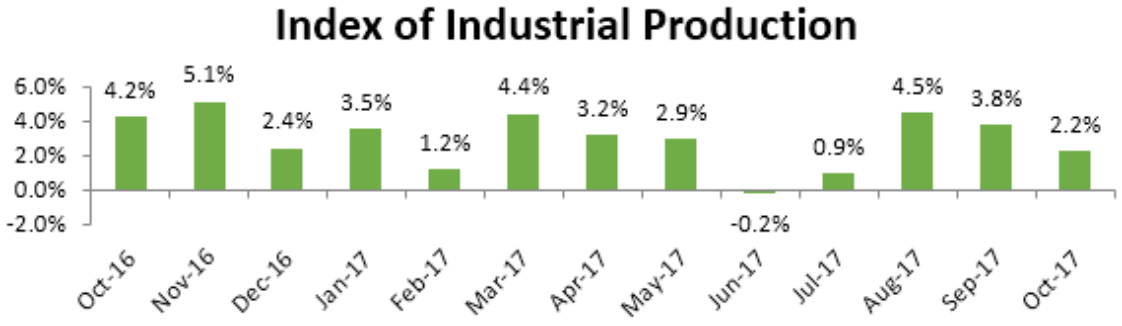
Source: RBI

Index of Industrial Production

Output, as measured by the Index of Industrial Production (IIP) for October 2017 stood at 2.2% higher as compared to the level in comparison to October 2016.

The Indices of Industrial Production for the Mining, Manufacturing and Electricity sectors for the month of October 2017 stand at 101.2, 124.3 and 149.8 respectively, with the corresponding growth rates of 0.2%, 2.5% and 3.2% as compared to October. The cumulative growth in these three sectors during April-October 2017 over the corresponding period of 2016 has been 3.4%, 2.1% and 5.3% respectively.

As per Use-based classification, the growth rates in October 2017 over October 2016 are 2.5% in Primary goods, 6.8% in Capital goods, 0.2% in Intermediate goods and 5.2% in Infrastructure/ Construction Goods (Statement III). The Consumer durables and Consumer non-durables have recorded growth of -6.9% and 7.7% respectively.



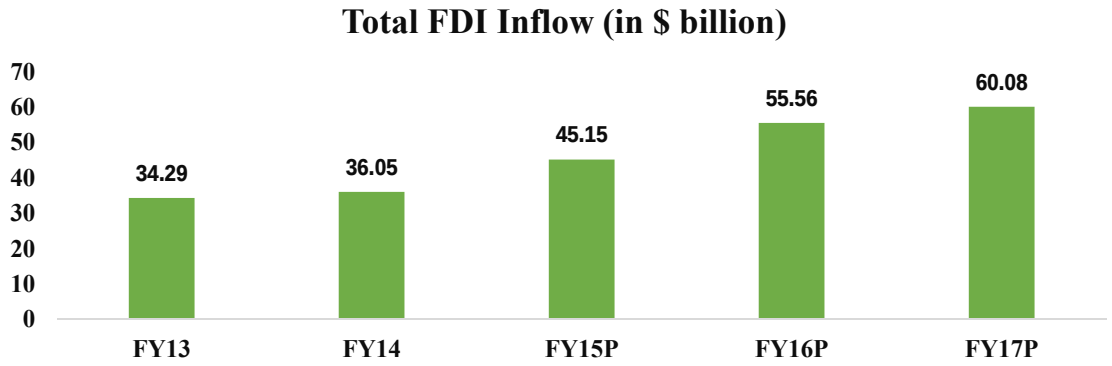
Source: http://pib.nic.in/newsite/erelcontent.aspx?relid=174277

FDI in India

According to a release by Ministry of Commerce and Industry, the FDI inflow to India in the financial year 2016-17 was $60.08 billion, which was around $5 billion more than the record $55.56 billion recorded in 2015-16. In the financial year ending March 2015, India had received $45.15 billion as FDI as against the $36.05 billion received in 2013-14.

FDI trends in 2016-17

- Total FDI equity inflow received during 2016-17 is $ 43.48 billion, which is an increase of 9% compared to 2015-16 ($ 40.00 billion). This is the highest ever for a particular financial year.
- The FDI equity inflow received through approval route during 2016-17 was US$ 5.90 billion, which is 65% higher than the previous year ($ 3.57 billion).
- Manufacturing sectors witnessed 52% growth in comparison to 2015-16 (i.e. from $ 13.35 billion to $ 20.26 billion).
- Total FDI inflow grew by 8% to $60.08 billion in 2016-17 in comparison to $55.56 billion of the previous year. This is the highest ever FDI inflow for a particular financial year. Before this, the highest FDI inflow was reported in 2015-16.



Source:
https://www.cmie.com/kommon/bin/sr.php?kall=warticle&dt=2017-05-20%2014:49:32&msec=960
http://dipp.nic.in/sites/default/files/FDI_FactSheet_January_March2017.pdf
http://www.financialexpress.com/economy/3-years-of-modi-rule-fdi-inflows-jump-to-60-billion-in-2016-17-from-36-billion-in-2013-14/676518/

Key Economic Variables

Particulars	FY13	FY14	FY15	FY16 RE	FY17 AE
GDP %	5.6	6.6	7.2	7.9	7.1
GVA Growth Rate (%)	5.4	6.3	7.1	7.8	6.7
Export Growth (%)	-1.8	4.7	-1.3	-5.4	4.7
Import Growth (%)	0.3	-8.3	-0.5	-5.9	-0.17
Index of industrial Production (%)	6.5	4.2	4.5	2.7	-

Source: RBI

INDUSTRY OVERVIEW

In terms of value and production volume, Indian chemical industry is the 3rd largest producer in Asia & 6th by output in the world. Indian chemical industry could grow at 11 percent p.a.to reach size of USD 224 billion by 2017. In 2016, Chemical sector had a market size of USD 139 billion and by 2025, it is projected to reach USD 403 Billion. It is a key constituent of the Indian economy accounting for about 2.1 percent of the GDP. More than 70,000 commercial products such as petrochemicals & basic chemicals are covered under this particular sector.

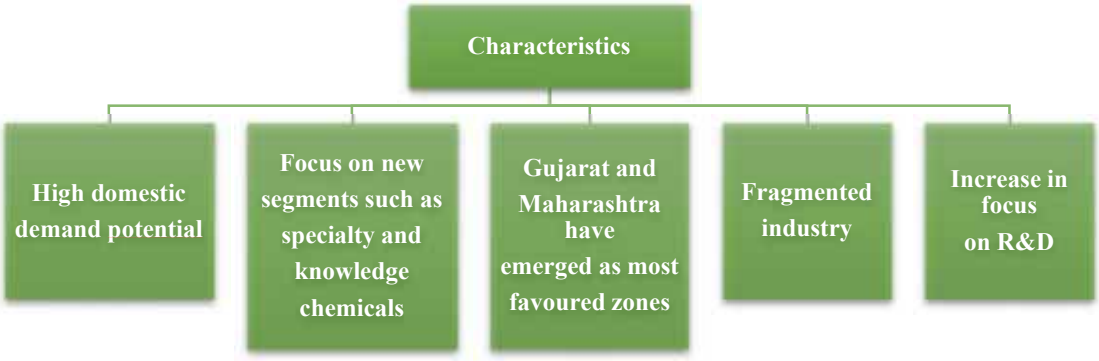
The Budget 2017-18 focuses on boosting the industry, and reduction in corporate tax for MSMEs by 5 per cent and the new Trade Infrastructure Export Scheme will help exporters reduce transaction costs and become globally competitive. Also, initiatives such as CBEC's Single Window Interface for Facilitating Trade (SWIFT), Make in India, relaxation of environmental norms for the chemical industry and the expected GST roll-out would spur the growth of chemical sector. India is the fourth largest producer of agrochemicals. The Basic Chemicals and Dyes Export Promotion Council (CHEMEXCIL) has played a key role in promoting exports of the products in its basket by showcasing the capabilities of Indian chemical industry to the world. Chemicals sector also acts as a key enabling industry and provides support for variety of other sectors like agriculture, construction, leather etc. Total production of the major chemicals including petrochemicals was 23.9 million tons during 2015-16 while production of polymers stood at around 9 million tons. India's proximity to the Middle East, the world's source of petrochemicals feedstock, makes for economies of scale. Polymer demand is expected to grow by 8-10% with healthy growth in industries such as clothing, automobiles etc. Chemical sector is one of the most diversified in the world, covering more than 70,000 commercial products. India also accounts for approximately 15% of the world production of dyestuff and dye intermediates.

Source: *http://www.makeinindia.com/sector/chemicals*

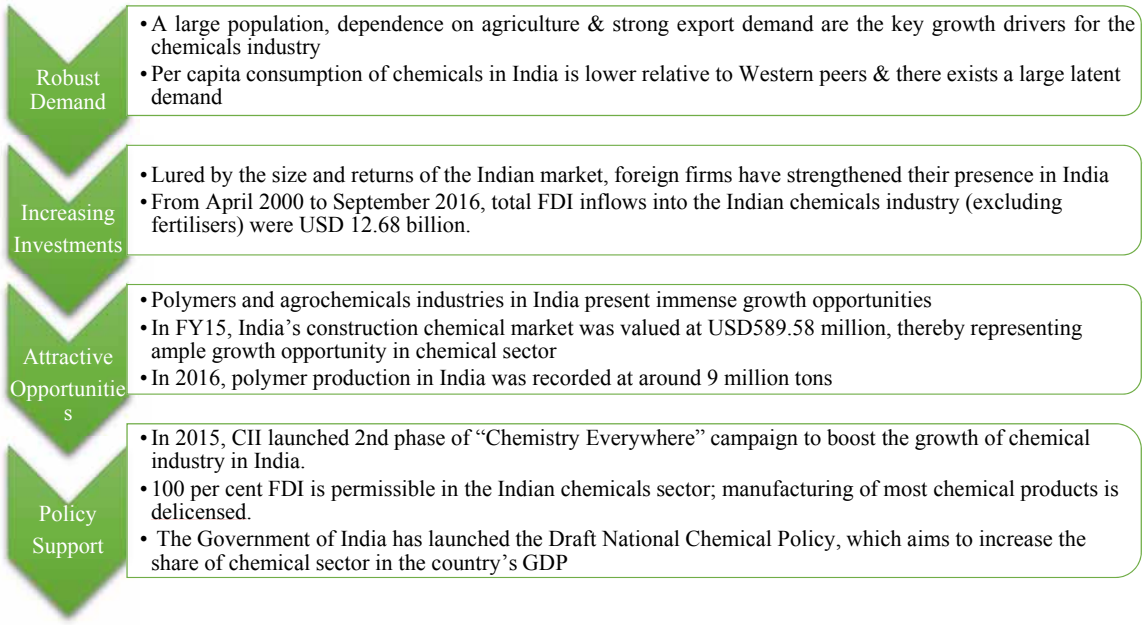
Major Segments of the Indian Chemical Industry

1. Base chemicals: Petrochemicals, man-made fibres, industrial gases, fertilisers, chlor-alkali and other organic and inorganic chemicals.
2. Speciality Chemicals: Dyes and pigments, leather chemicals, construction chemicals, personal care ingredients and other speciality chemicals.
3. Pharmaceuticals: Active Pharmaceutical ingredients(API's) and formulations
4. Agrochemicals: Insecticides, herbicides, fungicides, and other crop protection chemicals.
5. Biotechnology: Bio-pharma, bio-agri, bio-services and bio-industrial products.

Characteristics of Indian chemical sector



Indian Advantage



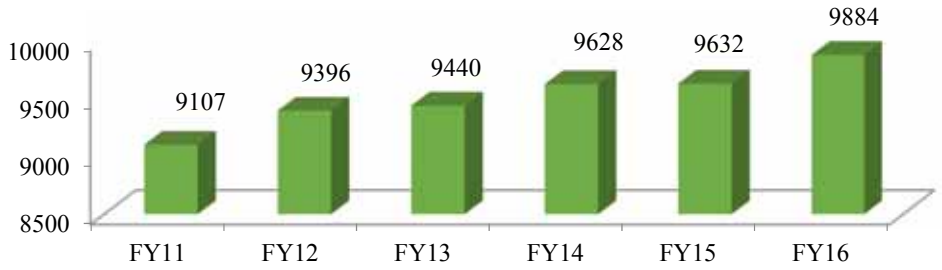
Product Wise Classification

Alkali chemicals	Inorganic Chemicals	Organic chemicals	Pesticides & insecticides	Dyes & Dyestuffs
• Soda ash • Caustic soda • Liquid • Chlorine	• Aluminium flouride • Calcium carbide • Carbon black • Potassium chlorate • Titanium dioxide • Red Phosphorus	• Acetic acid • Acetone • Phenol • Methanol • Ortho Nitro • Chlorobenzene (ONCB) • Isobutyl • ParaNitrochloro benzene (PNCB) • Ethyl • Alkyl Amines • Acetic Anhydride • Formaldehyde	• Dichlorodiphenyltrichloroethane (DDT) • Malathion • Parathion • Ethicon • Endosulphan • Phosalone • Phorate • Acephate • Fenvalerate	• Azo dyes • Disperse dyes • Fast colour bases • Ingrain dyes • Napthols • Vat dyes • Reactive dyes • Pigment Emulsion • Sulphur dyes • Other dyes

Demand Driver – Domestic and International

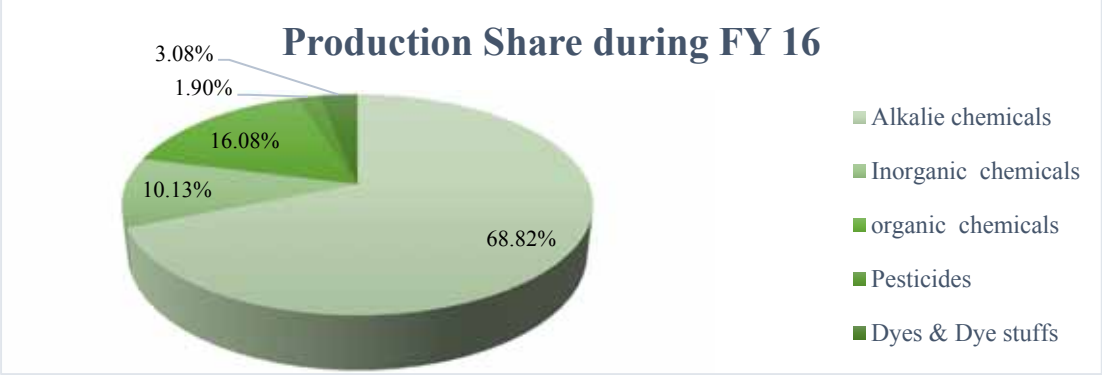
1. Total chemical production in India was 9632 MT FY15 & reached to 9884 MT in FY16. The growth of 2.61 percent was registered from FY15 to FY16.
2. Favourable demographics and strong economic growth are driving demand for chemicals.
3. External demand and especially chemicals have also contributed strongly to the growth of the industry.
4. India's growth per capital consumption and demand for agriculture – related chemicals offers huge scope of growth for the sector in the future.

Total production of major chemicals (000'MT)



Source: Department of Chemicals and Petrochemicals, Techsci Research

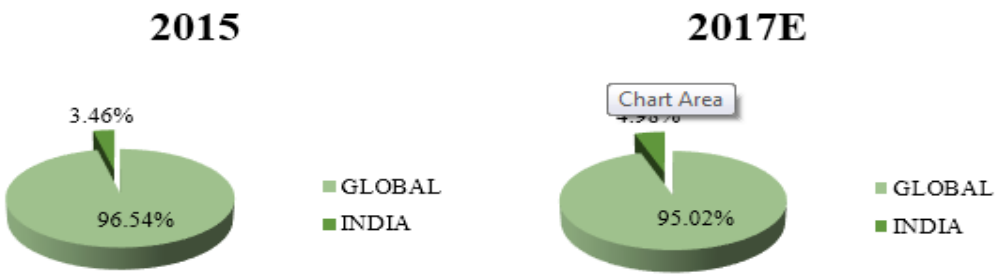
- With 69 Percent share in the total production, alkali chemicals accounted for the largest share in Indian chemical industry in FY16.
- During FY16, production of alkali chemicals in India stood at 9884 MT.
- In March 2017, ONGC Petro additions Ltd (OPaL) petrochemicals complex, located at Dahej, Gujarat, became operational. Being a single largest petrochemical plant in India, it has a capacity to produce 14 lakh metric tonnes of polymers, high density polyethylene (HDPE), linear low density polyethylene (LLDPE), polypropylene (PP) & 5 lakh metric tonnes of chemicals like pyrolysis gasoline, benzene & butadiene annually.



Source: Department of Chemicals and Petrochemicals, TechSci Researh

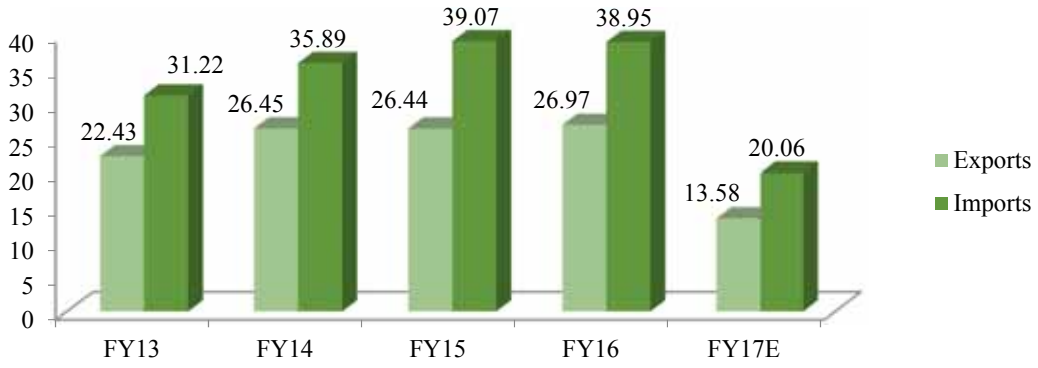
Contribution towards Global Chemical Industry

2015	**2017E**
Global Industry: USD 3.26 trillion	**Global Industry**: USD 4.5 trillion
India Industry: USD144 billion	**India Industry**: USD 224 billion



Exports & Imports

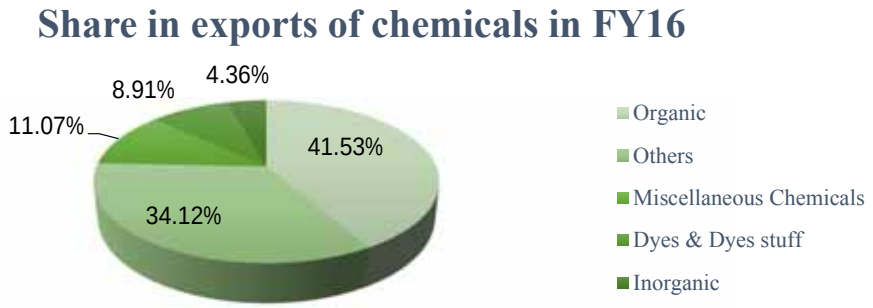
- Exports from India stood at USD 13.58% $ Billion for FY17.
- Exports in the industry grew from USD 22.43 billion in FY13 TO USD 26.97$ billion in FY16 registering growth of 4.71 percent.
- Total imports of chemicals grew from USD31.22 billion in FY13 to USD38.95 billion in FY16, a CAGR of 5.68 percent
- Total imports of chemicals reached USD20.06 billion in the FY17002E



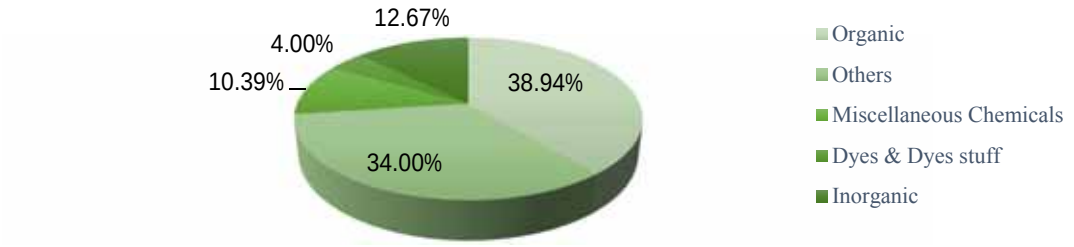
Source: Ministry of Commerce, DGCI&S, TechSci Research
Notes: FY17-Data is for April - Sept '16.

Organic Chemicals Dominates Both the Imports & Exports.

- During FY16, organic chemicals accounted for a share of 41.53 per cent in India's total chemical exports, followed by miscellaneous chemicals which accounted for a share of 11.07 per cent, in overall chemical exports from India.
- Within agrochemicals herbicide is the largest segment globally, however, consumption of insecticides in India is dominating. Growth of agro chemicals is largely driven by export demand.
- Organic chemicals also dominate imports, with a share of 38.94 per cent, followed by inorganic chemicals at 12.67 per cent in FY16.



Share in imports of chemicals in FY16



Key Initiatives in the Sector

1. Government initiatives.

- The government has announced a number of measures to improve competitiveness in the sector.
- Share of manufacturing approved by the Cabinet as per the erstwhile Planning Commission would contribute 25 per cent of the GDP by 2025.
- Approval is granted for FDI up to 100 per cent in the chemicals sector, Goods & Service Tax (GST), strong laws on anti-dumping to further promote the industry.
- Cumulative FDI inflows into chemical industry reached USD12, 683.24 million during April 2000-December 2016.
- Policies that have been initiated to set up integrated Petroleum, Chemicals & Petrochemicals Investment Regions (PCPIR) are revised by the end of 2015-2016. The land requirement for a PCPIR would go down from 250 square kilometers to 50 square kilometers.
- The capital and technology intensive projects under PCPIR that are likely to be operational within 10-15 years are estimated to draw an investment of USD116.54 billion.
- For setting up of PCPIRs, the government approved states including Odisha (Paradip), Gujarat (Dahej), Tamil Nadu (Cuddalore-Nagapattinam) & Andhra Pradesh (Vishakhapatnam-Kakinada).

2. Industry level initiatives.

- The Indian Chemical Council (ICC) is the nodal agency/signatory representing India under the 'Responsible Care Initiative'.
- ICC has prepared codes and guidance for implementation of process safety, employee health and safety, pollution prevention, emergency response, and product safety.
- Member companies of ICC are encouraged to interact with local communities and groups such as students, teachers, fire/police personnel.

3. Firm level initiatives.

- Indian chemical firms have strived to increase their market share through global presence. They have in place technical agreements with multinational firms to keep abreast of technological progress in the global chemical industry.

Source: Source: EXIM Bank of India, TechSci Research.

Segmental Opportunities

1. Speciality Chemicals

Specialty chemicals market has expanded at a CAGR of about 12 per cent over FY07–11; the figure is expected to rise by 9.43 per cent from FY14 to reach USD90 billion by FY23, India is also gaining traction as an outsourcing hub. The Indian middle-class household is expected to grow from 31 million in 2008 to 148 million by 2030, leading to a huge demand for specialty chemicals in automotives, water treatment & construction. Compared to developed markets, current usage of specialty chemicals in India is very low, with an increased focus on improving products & usage intensity of specialty chemicals, the industry is poised for strong growth in future. India's construction chemical market stood at USD573.2 million in 2014, which grew to USD649.75 million in 2015. With the construction sector expected to pace ahead due to strong economic growth, the fundamentals for construction chemicals are sound. By 2019, the construction chemicals sector is set to touch USD1146.4 million. India's construction chemical sector consists of a variety of products ranging from admixtures to sealants. Admixtures form the largest segment with a 42 per cent share, followed by 18 per cent share of adhesives & sealants. The polymer industry will receive a boost from the proposed additional strategic crude oil reserves. The focus on 'Housing for All' scheme is prominent as the target of providing 1 crore houses with a budget of US$ 4.02 billion, would give a push to the chemicals sector. Water treatment chemicals are widely used in purification of water & also in large power plants, refineries & fertiliser factories. Automotive sector in India has been expanding at a CAGR of ~12 per cent over the last 5 years. Automotive sector growth will drive demand for automotive components & consequently for plastics, paints & coatings used in their production.

2. Polymer chemicals

India is currently the world's third largest consumer of polymers, behind China and the US, India's polymer consumption is 6.2 million tonnes which constitutes 3 percent of the global consumption. Per capita consumption of polymer in India is 5.2 kg whereas China's per capita polymer consumption is 30 kg. Indian Polymer market has grown at a CAGR of 23.02 per cent over 2005-15 to USD1310 million. The sector is expected to grow at a higher rate due to growth in plastic demand resulting from increased usage in packaging, construction and automotive sectors. Due to increasing environmental concerns and cost, replacement of wood, metal and glass by plastic will also augment demand. Polymer production in India is around 9 million tonnes & imports stand at 2.8 million tonnes.

3. Agrochemicals

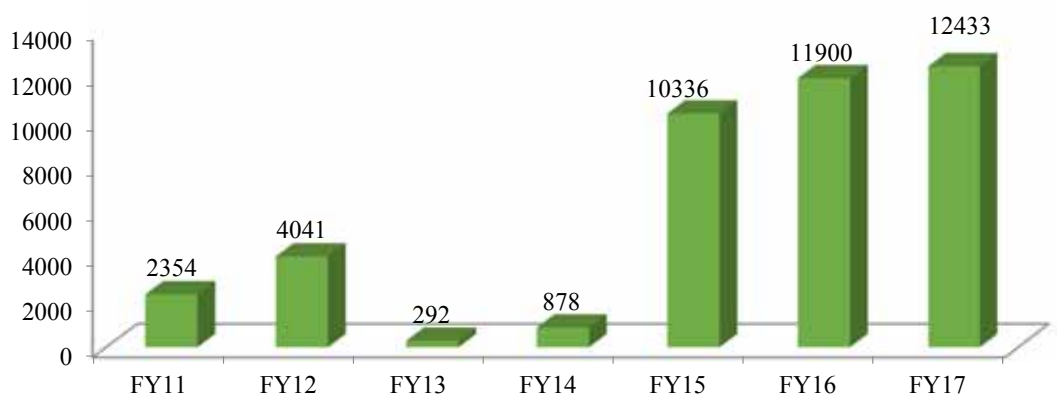
India is the 3rd largest producer of agrochemicals, globally & ranks 4th in terms of production of crop protection chemicals. The market for crop protection chemicals in India is expected to reach to USD7.5 billion by FY19 & register exports of about 50 per cent of value of Indian crop protection industry. The 7 states including Andhra Pradesh (AP), Maharashtra, Punjab, Madhya Pradesh & Chhattisgarh, Gujarat, Tamil Nadu & Haryana account for usage of over 70 per cent crop protection chemicals in India; wherein Andhra Pradesh is a leading consumer of agrochemicals with a market share of 24 per cent. Agrochemical industry in India is set to grow at a significant pace; increasing population, decreasing per capita availability of arable land & focus on increasing agricultural yield will fuel the demand for agrochemicals. India's per hectare agrochemical consumption is set to rise in the coming years, given the above-mentioned factors. In 2015, India has become one of the largest exporters of agrochemicals globally. Insecticides India Ltd launched a mobile app for its customers, to provide them important updates and information about products offered by the company.

Source: http://www.india-opportunities.es/archivos/publicaciones/Chemicals-January-2016.pdf

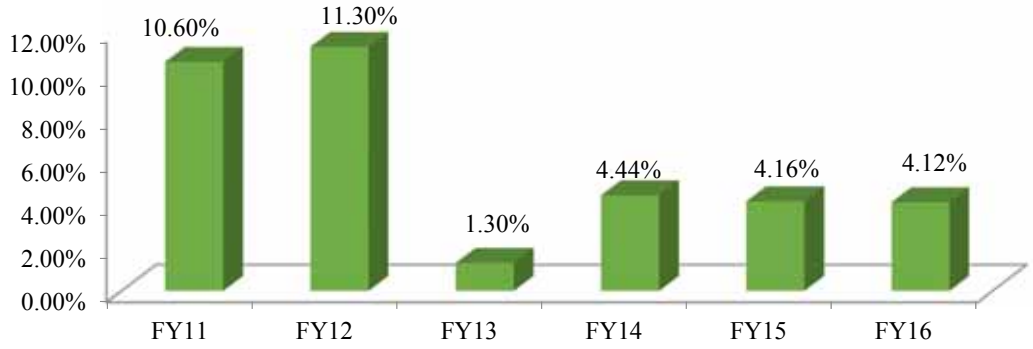
Foreign Investments in the sector

Procedures relating to FDI have been simplified; most of the items in the chemicals sector fall under the automatic approval route for FDI/NRI/OCB investment up to 100per cent. In March 2017, H.B Fuller has opened a new office in Pune & a new R&D center at its manufacturing facility in Shirwal, concluding the 1st phase of US$20 million planned investment in India. The plant with a capacity of 24,000 metric tonnes per annum spans across 5000-sq. ft. area. The company's expansion would help them serve the customers better & to increase their footprint in India in industrial adhesives field. In April 2017, Berger Paints India signed an MoU with Chugoku Marine Paints, a Japan-based company, with an aim to strengthen the cooperation and collaboration in the field of marine & related industrial paints. Under the MoU, the companies plan to establish a joint venture company for joint efforts in marketing, supply, purchasing marine related industrial paints.

Annual FDI inflow (excluding fertilizer) (USD Million)



Share of chemical industry in total FDI inflow (excluding fertiliser)



Source: https://www.ibef.org/download/Chemicals-April-2017.pdf

OUR BUSINESS

Some of the information contained in the following discussion, including information with respect to our plans and strategies, contain forward-looking statements that involve risks and uncertainties. You should read the section "Forward-Looking Statements" for a discussion of the risks and uncertainties related to those statements and also the section "Risk Factors" for a discussion of certain factors that may affect our business, financial condition or results of operations. Our actual results may differ materially from those expressed in or implied by these forward-looking statements. Our fiscal year ends on March 31 of each year, so all references to a particular fiscal are to the Twelve-month period ended March 31 of that year. In this section, a reference to the "Company" or "we", "us" or "our" means Arvee Laboratories (India) Limited.

All financial information included herein is based on our "Financial information of the Company" included on page 156 of this Prospectus.

OVERVIEW

Our Company was incorporated on January 27, 2012 as a private limited company under the provisions of Companies Act, 1956 with Registrar of Companies, Ahmedabad, Gujarat. Initially, the control & management of the Company was with Mr. Bharat Rasiklal Chokshi, Mr Saumil Bharatbhai Chokshi, Mr. Sudhakarbhai Chhotabhai Patel and Mr. Shalin Bharat Chokshi who were the subscribers to the Memorandum of Association. Since, April 01, 2013 the control & management was completely taken over by Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi.

Our Company started its work by trading in specialty chemicals by getting manufacturing done on job work basis from Skylead Chemicals Limited and Skylink Chemicals Private Limited. On April 20, 2013, our Company bought land, building and machineries from Skylink Chemicals Private Limited who were engaged in manufacturing of specialty chemicals which fostered our growth and expansion. Since 2013 our Company has been making additions to its plant & machinery, expanding capacities and modernizing its building. Central Bank of India vide its letter dated October 07, 2013 sanctioned term loan of Rs. 437.00 Lakhs and working capital limits of Rs. 550.00 Lakhs for expansion of our business after taking over Skylink Chemicals's manufacturing unit. Further, expansion was done from the term loans availed from Central Bank of India, unsecured loans and capital infusion in following years. In financial year 2017-18 Standard Chartered Bank took over all the working capital and term loan facilities sanctioned by Central Bank of India vide its sanction letter dated April 22, 2017.

Our Company started its operations with an aim to become a leader & frontrunner in chemical industry by providing the best and innovative quality chemical products. Our philosophy revolves around the dream envisioned by our founders of establishing an eco-friendly organization dedicated to providing good quality innovative products at very competitive price.

Keeping quality and precision as the benchmark for any operation, Arvee hails to become the most sought after chemical manufacturing company offering good products at reasonable price. Quality, Service and Advancement are the mainstay of our Company which has brought us this far in the chemical industry. From humble beginnings, Arvee has carved a niche presence in the chemical industry in a very short span.

At Arvee, advancing with the industry is the buzz word as every practice is dedicated to the cause of perfection and precision with the use of the most advanced technology. As it fetches astounding results for us, it also helps the company to keep pace with changing industry trends. Arvee with its zeal and enthusiasm to herald a new trend puts highest thrust on research & development. Another important fact of the company is the adherence towards safe keeping of our people and nature. For us, employees are our biggest asset and to preserve and protect them is of predominant importance. Adopting the best and the most advanced safety measures, each and every process is undertaken by experienced and vigilant staff under strict safety and control standards. Our processes and operating practices are routinely audited to ensure accident free operations and for proper and environment friendly effluent handling and disposal of all kinds of effluents. For this, we run regular safety

awareness and educative programs for personal safety as well as safekeeping of the property. Along the way, we never cease to fulfill our duty towards wellbeing of the environment as well. Many eco-friendly waste disposal and chemical treatment processes have been put into practice that assure welfare of nature.

The vision of our promoters, Mr. Shalin Bharat Chokshi and Mr. Shalin Sudhakarbhai Patel aims at diversifying the activity of manufacturing specialty chemicals like Dimethyl 5-Nitroisphthalate, 2-Thiophene-Carboxaldehyde, 2-Acetyl Thiophene, Lithium Sulpho Isopthalic Acid-LiSIPA, etc that cater to the needs and demands of other businesses in India and overseas. The diversification into other chemicals are based on the yield that a particular chemical is providing by leading to low wastage and high effectiveness.

Currently, our Company is negotiating with IDBI Bank Limited to take over the business of Skylead Chemicals Limited which has been declared as sick by BIFR. The Company is also getting job work done from Skylead Chemicals Limited and incase the bid is successful, it will lead to better synergies for enhancing the manufacturing facilities. In case the bid is not successful, the Company will get the refund. Hence, the advance has been given to Skylead Chemicals Limited. Also, as regards advance to Skylink Chemicals Private Limited the amount is recoverable.

MISSION & VISION

ARVEE'S VISION STATEMENT

To expand horizons by vertical growth through continuous R & D and investing in best technology that helps us serve our customers better. Along the way, we aim to build a mutually rewarding and enriching partnership with our suppliers and customers through timely and satisfactory services.

Ever since its inception, Arvee has set one mission and that is of evolving with times through processes, people and practices. As an organization dedicated to research and development, we aim to explore new horizons in the chemical industry and conquer them with the passion, grit and perseverance. Progress that paves the path for betterment - be it people or practices consequentially leads to better performance is what is envisioned at Arvee.

The company was established with a mission of:

- Establishing highest transparency in business dealings
- Providing timely and reliable products
- Forging long-lasting associations with Customers and Suppliers
- Preserving and safekeeping environment & nature
- Creating a safe workplace for our employees

OUR COMPETITIVE STRENGTHS

We believe the following competitive strengths contribute to our success and position us well for future growth:

- **Experienced promoters**

  Our promoters Mr. Shalin Bharat Chokshi and Mr.Shalin Sudhakarbhai Patelhave vast experience in the field of production, engineering and automation of plants, regulatory requirements, marketing & business development. They have played a key role in developing our business and we benefit from their industry expertise, vision and leadership. Our Company is dedicated towards quality of our products which has helped us to maintain long term relations with our customers and has also facilitated us to entrench with new customers.

- **Quality Assurance**

  Arvee's Quality Assurance department interacts with customers in case of non-compliance as per their standard customer complaints handling procedure. The QA Laboratory is equipped with modern highly sensitive test equipment and carries out tests as per International standards. Each consignment from our company is accompanied by a Certificate of Analysis as a part of our commitment to quality.

- **Strong Customer Base**

  Our company has strong customer base including our established relationships with customers leading to stability of demand. We have several reputed domestic and international clients. We constantly try to address our client's needs. This has helped us to maintain a long term working relationship with our clients and improve our client retention strategy.

- **Extensive array of products**

  We are mainly engaged in manufacturing of Polymer Modifiers, Contrast Media Intermediates and Drug Intermediates. Our product portfolio consists of wide range of specialty chemical products which differentiate us from other companies. With our wide product portfolio our company is able to cater to the demand of both domestic as well as international markets.

SWOT ANALYSIS

Strengths:-

- Experienced Promoter and Management team.
- Cordial relations with Domestic and International Customers.
- Wide range of Products.
- Quality assurance and standards

Weaknesses:-

- Deals in explosive chemicals so utmost care is required to be taken to avoid accidents.
- Strict Environmental policies and controls may pose real hurdle to the development of chemical project.
- The public image of the Chemical Industry is evaluated by chemical producers as a big barrier, because people are still afraid of hazardous chemicals in their neighborhood

Opportunities:-

- Despite the current critical financial and economic hurdles, the expected positive long term economic development and the increasing freight transport volumes constitute an opportunity for the growth and the further development of most of the chemical enterprises. This can be an important contribution to the stabilization of markets and the improvement of customer satisfaction.

Threats:-

- The present economic position serves as a threat to many chemical companies both worldwide and on the regional level.
- In general labour avoid working in chemical plants. Hence company may have to face labour problem.

OUR STRATEGIES

Expansion of our presence in the domestic markets

Our Company seeks to expand and enhance our presence in our existing business segments by identifying markets where we can provide cost effective, technically advanced products to our clients. Our Company plans to cater to various customers from different geographical locations by following the direct market route for large customers. Our Company would also aim to build-up our sales force which will enable us to effectively market our products.

Meeting Quality Standards and developing customer focus

Our driving force has always been the quality of our products, as the same would enable us for long standing relationship with our customers. Our technical team is equipped with testing facilities to ensure that all our products are thoroughly tested prior to dispatch from our factory. We will continue to strive our quality standards high.

Continue to develop & maintain relationships

We provide services to national as well as international clients. We continue to enjoy the patronage of our clients. We believe that we can leverage our existing relationships, our brand and our technical expertise to grow our client base which would help us in achieving our growth objective.

OUR MANUFACTURING FACILITY

Presently, the company is carrying out its manufacturing activities from Survey No. 316, Bhavnagar-Sihor Road, Navagam (Kardej), Post Vartej, Bhavnagar, Gujarat – 364060 having land area admeasuring 7793.00 sq. mtr. approximately. The aggregate built up area at that location in the form of production shed, administrative block, utilities section is approximately 40%.











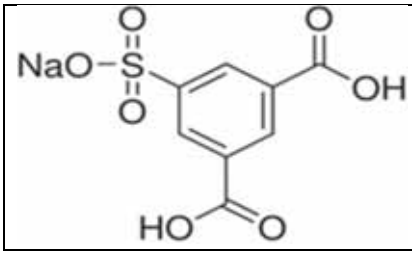


OUR PRODUCTS

1. POLYMER MODIFIERS

a) 5-Sulfoisophthalic Acid Mono Sodium Salt

***Structural Formula*:**



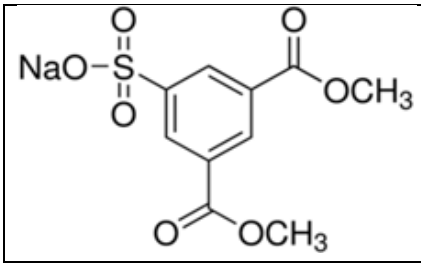
Chemical Name:	5-Sulfoisophthalic Acid Mono Sodium Salt
CAS Number:	6362 - 79 - 4
Molecular Formula:	$C_8H_5O_7SNa$
Molecular Weight:	268.20
Other Names:	Na-SIPA / 5-Sodiosulfoisophthalic Acid

Product Application:

a) As a specialty intermediate for water dispersible polyester resins used at synthetic yarn sizing & wool finish.
b) As polymer modifier in special adhesives used in food packing.
c) As surfactant in detergents, in photographic film coatings & in specialty inks as binder carrier.
d) As a Cationic Dyeable salt for polyamide
e) As intermediate for producing CDPET by PTA route
f) In textile it is used for the production of Cationic Dye

b) Dimethyl 5-Sodiosulfoisophthalate

Structural Formula:



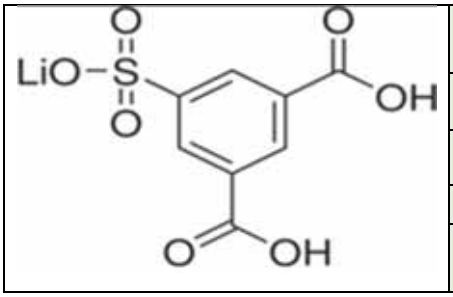
Chemical Name:	Dimethyl 5-Sodiosulfoisophthalate
CAS Number:	3965-55-7
Molecular Formula:	$C_{10}H_9O_7SNa$
Molecular Weight:	296.23
Other Names:	DMS Salt/DcbMS/SIPM

Product Application:

a) Ionmeric agent in the production of Cationic polyester Fiber (CDPET) using DMT based polyester to create reactive sites in the liner polymer chain that can be dyed easily with Cationic dyes at normal pressure and temperature.
b) As intermediate for producing CDPET by PTA route.
c) As an additive spin finish for synthetic fibers.
d) In resin, it is used for the production of water soluble polyester resin used at sizing stage of textile processing.
e) For producing water dispersible resins used at sizing of textiles.
f) As surface coating agent in water dispersible PET polymers applicable for cationic resin, superior glass and paper board.
g) In textile, it is used as a reformer during polymerization in DMT based polyester to create reactive sites in the linear polymer that can be dyed easily with Cationic dyes at normal temperature and pressure.

c) 5-Sulfoisophthalic Acid Mono Lithium Salt

Structural Formula:



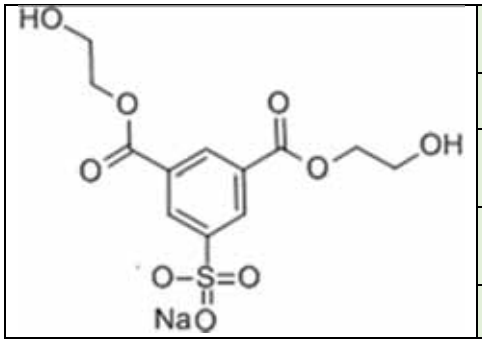
Chemical Name:	5-Sulfoisophthalic Acid Mono Lithium Salt
CAS Number:	46728 - 75 - 0
Molecular Formula:	$C_8H_5O_7SLi$
Molecular Weight:	252.23
Other Names:	Li SIPA / 5 - Lithiosulfoisophthalic acid

Product Application:

a) As it reacts readily with diamines and glycols, it can be incorporated into polyamide and polyester fibres to improve dyeability and light-fasteness with basic dye.
b) For production of organic binder composition (Tack free solvent resistant coating).
c) As speciality intermediate in synthetic yarn sizing and wool finish.
d) As polyester modifier in special adhesives used in food packaging.
e) As surfactant in detergent and photographic film coating.
f) As binder carrier in speciality inks applicable for cationic resin.
g) Superior glass and paper board.
h) Production of a special type of Nylon Fibre Yarn for making stain free carpets
i) It is used for manufacturing high temperature resistant paints.

d) 5-Sodiosulfo-Bis-(β-Hydroxyethyl)-Isophthalate

Structural Formula:



Chemical Name:	5-Sodiosulfo-Bis-(β-Hydroxyethyl)-Isophthalate
CAS Number:	24019-46-3
Molecular Formula:	$C_{12}H_{13}O_9SNa$
Molecular Weight:	356.30
Other Names:	Na-SIPEG-40 / SIPEG-40

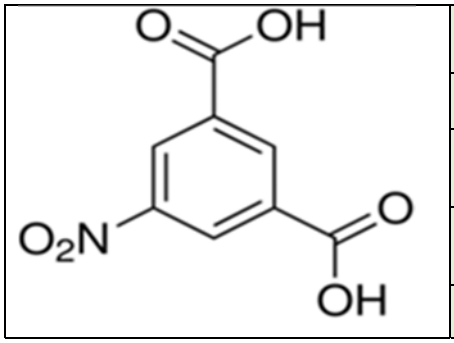
Product Application:

- It efficiently reduces polycondensation time in manufacture of sulfo-modified PET & copolymerizes the PET to improve its dyeing with the basic/cationic dyes.
- As a reforming agent for cationic dye-able polyester based on PTA process
- As a resin additive
- As a surface coating agent in water dispersible enamels and in specialty paints

2. CONTRAST MEDIA INTERMEDIATES

a) 5-Nitroisophthalic acid

Structural Formula:



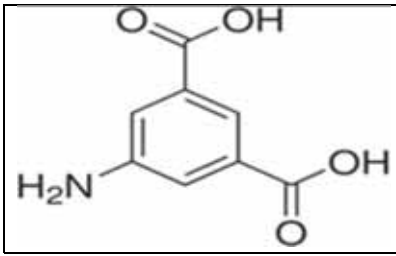
Chemical Name:	5-Nitroisophthalic acid
CAS Number:	618 - 88 - 2
Molecular Formula:	$C_8H_5NO_6$
Molecular Weight:	211.13
Other Names:	5-NIPA

Product Application

- As an intermediate in manufacturing of Contrast Media Intermediates.
- As a surface coating agent in a polymers used for protecting metal surface.
- As an intermediate in pharmaceutical raw material for producing Dimethyl and Monomethyl-5-Nitroisophthalate.
- As a polymerizing agent in a polyester resin used as rocket propellants.
- Fertilizers.

b) 5-Aminoisophthalic acid

Structural Formula:



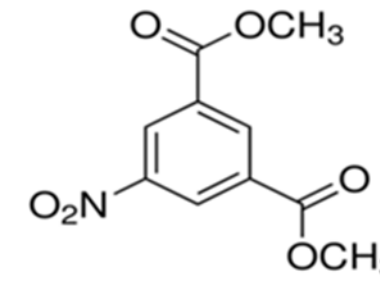
Chemical Name:	5-Aminoisophthalic acid
CAS Number:	99 - 31 - 0
Molecular Formula:	$C_8H_7NO_4$
Molecular Weight:	181.14
Other Names:	5 -AIPA

Product Application

- As a starting material for contrast media intermediates such as ATIPA & ATIPA Dichloride.
- As an intermediate in manufacturing of pigments, used for coating inks and plastics.
- As an intermediate in manufacturing of anionic azo dyes for inks, jet printing and paper printing.
- As an additive in manufacturing of photosensitive heat resistant polyamides and acrylic polymers.
- For production of disperse diazo dyes.
- Contrast Media Intermediates as described in nitroisophthalic acid derivatives in the formulation of Jet Ink.

c) Dimethyl 5-Nitroisophthalate

Structural Formula:



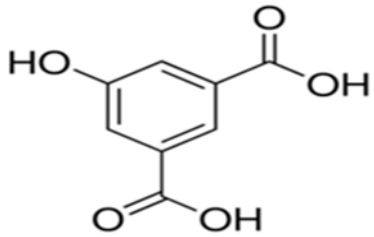
Chemical Name:	Dimethyl 5-Nitroisophthalate
CAS Number:	13290 - 96 - 5
Molecular Formula:	$C_{10}H_9NO_6$
Molecular Weight:	239.13
Other Names:	5-Nitroisophthalic Acid Dimethyl Ester / 5-NIPA DME

Product Application

- As an intermediate in the manufacturing of Contrast Media Intermediates, API like IOPAMIDOL, IOHEXOL, IOVERSOL, IOXILAN, IOPENTOL, IODAMIDE, IODIXAMOL, IOXALGIC ACID, IOTROLON ACID, AND ISOCARMIC ACID.
- As a starting material for Monomethyl-5-Nitroisophthalate.

d) 5-Hydroxyisophthalic acid

Structural Formula:

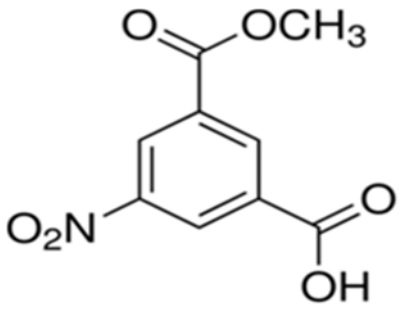
	***Chemical Name:***	5-Hydroxyisophthalic acid
	CAS Number:	618 - 83 - 7
	Molecular Formula:	$C_8H_6O_5$
	Molecular Weight:	182.13
	Other Names:	5 -OHIPA

Product Application

- As an intermediate in manufacturing of X-Ray contrast agents.
- As an intermediate in manufacturing of bronchodialator agents.
- As an additive in manufacturing of thermosetting polyester for stain resistant coatings.
- As an additive in manufacturing of polyamides for liquid crystal display devises and for heat resistant.
- For production of carbon electrodes material for lithium battery cells and for dyeable polymers.
- Contrast Media Intermediates as described in 5-nitroisophthalic acid derivatiyes.

e) Monomethyl 5-Nitroisophthalate

Structural Formula:

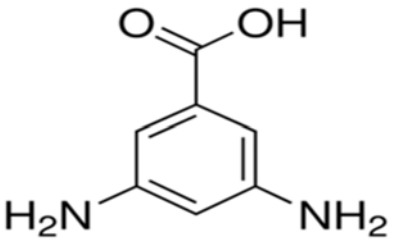
	***Chemical Name:***	Monomethyl 5-Nitroisophthalate
	CAS Number:	1955 - 46 - 0
	Molecular Formula:	$C_8H_7NO_6$
	Molecular Weight:	225.13
	Other Names:	5-Nitroisophthalic Acid Mono Methyl Ester / 5-NIPA MME

Product Application

- As an intermediate in manufacturing of Contrast Media Intermediates API like ISOCRAMIC ACID, IOPAMIDOL, IODAMIDE, IOPENTOL, IODIXAMOL, IOPROMIDE, IOHEXOL, IOXILAN, IOXALGIC ACID, IOTHALMIC ACID, IOTROLON AND IOVERSOL.

f) 3,5-Diamino Benzoic Acid

Structural Formula:

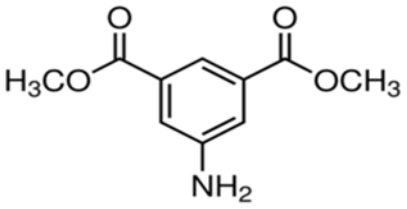
	***Chemical Name:***	3,5-Diamino Benzoic Acid
	CAS Number:	535-87-5
	Molecular Formula:	$C_7H_8N_2O_2$
	Molecular Weight:	595.73
	Other Names:	3,5 DABA

Product Application

- As drug intermediate in non ionic contrast media agents
- Useful as an intermediate for reactive dyes

g) Dimethyl 5-Aminoisophthalate

Structural Formula:

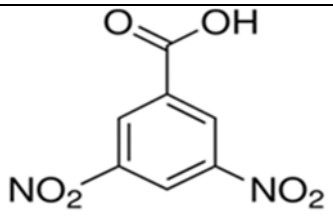
	***Chemical Name:***	Dimethyl 5-Aminoisophthalate
	CAS Number:	99-27-4
	Molecular Formula:	$C_{10}H_{11}NO_4$
	Molecular Weight:	209.20
	Other Names:	DM 5-AIPA

Product Application

- As an intermediate in the manufacturing of Contrast Media Intermediates like IOPAMIDOL, IOHEXOL, IOVERSOL etc.
- Useful in some as hypolipidemic and anti-atherosclerotic agents.
- As an intermediate in manufacturing of azo dyes & pigments

h) 3,5-Dinitrobenzoic Acid

Structural Formula:

	***Chemical Name:***	3,5-Dinitrobenzoic Acid
	CAS Number:	99 - 34 - 3
	Molecular Formula:	$C_7H_4N_2O_6$
	Molecular Weight:	212.12
	Other Names:	3, 5 - DNBA

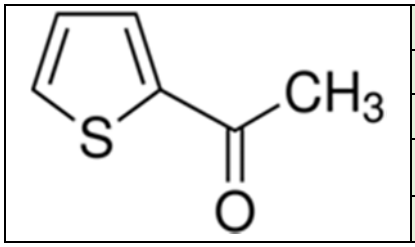
Product Application

- As drug intermediate & contrast media intermediate
- For dyes
- Starting material for 3, 5 Diaminobenzoic Acid

3. DRUG INTERMEDIATES

a) 2-Acetyl Thiophene

Structural Formula:



Chemical Name:	2-Acetyl Thiophene
CAS Number:	88 - 15 - 3
Molecular Formula:	C_6H_6OS
Molecular Weight:	126.18
Other Names:	T2AC

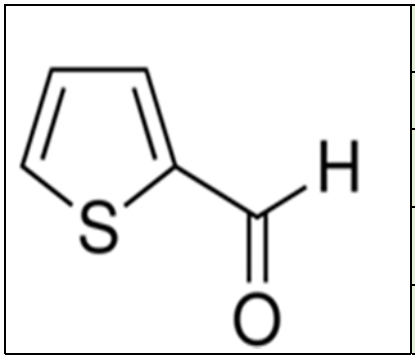
Product Application

It is used as intermediate in manufacturing of following drugs:

- Tiamonium Iodide [Antispasmodic]
- Suprofan [Analgesic/Antaillergic]
- Stepronin [Hepatic Protectant]
- Tenonitrozole [Anti-Fungal / Anti Protozoal]
- Tienilic Acid [Uricosuric Agent]
- Namirotene [Anti-Depressant]
- Tuloxetine Oxalate [Anti-Depressant]
- Arotinolol HCl
- Duloxetine Hydrochloride

b) Thiophene-2-Carboxaldehyde

Structural Formula:



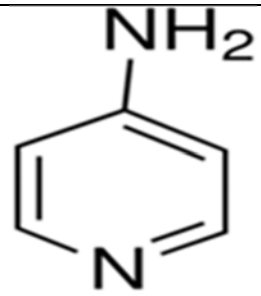
Chemical Name:	Thiophene-2-Carboxaldehyde
CAS Number:	98 - 03 - 3
Molecular Formula:	C_5H_4OS
Molecular Weight:	112.15
Other Names:	T2A

Product Application

- As API intermediate in EPROSARTAN & PYRENTAL PALMOATE, ETHABOXAM, TENIPOSIDE, TEMOCAPRIL, AZOSEMIDE, RALTITREXED, TENILYDONE.

c) 4-Amino Pyridine

Structural Formula:



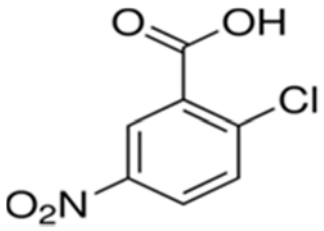
Chemical Name:	4-Amino Pyridine
CAS Number:	504 - 24 - 5
Molecular Formula:	$C_5H_6N_2$
Molecular Weight:	94.12
Other Names:	4 - AP

Product Application

- As API intermediate for Fampyridine, Pinacidil, Propylidone, and Bispyridine.
- Intermediate for 4-Hydroxypyridine, 4-Dimethylaminopyridine and 4-Aminopiperidine.
- Intermediate for Torasemide.
- Useful in treatment of multiple sclerosis.
- Astemizole (anti-histaminie)
- Demperidone (antiemetic)

d) 2-Chloro-5-Nitrobenzoic Acid

Structural Formula:



Chemical Name:	2-Chloro-5-Nitrobenzoic Acid
CAS Number:	2516 - 96 - 3
Molecular Formula:	$C_7H_4C_1NO_4$
Molecular Weight:	201.50
Other Names:	2, 5 - CNBA

Product Application

- As an intermediate in the pharmaceutical manufacturing and crop protection products.
- Intermediate for BUTAFENACIL.
- Intermediate for 5-Nitro-N-(2-methyl-3-trifluoromethylphenyl) anthranilic acid.
- Intermediate for anti-diarrheal agent

MANUFACTURING PROCESS

Our Company manufactures specialty chemicals which involves unique molecule or mixture of molecules known as formulations. The formulation manufactured by the Company finds its application in Contrast Media Intermediates, Polymer Modifiers and Drug Intermediates. The manufacturing process of the products manufactured by our Company is crucial & confidential and hence it is not disclosed in the Prospectus.

DETAILS OF INSTALLED CAPACITY

The following table illustrates the installed production capacity for plants at Ahmedabad, Gujarat:

(Units in Metric Ton)

Product	Installed Capacity	Utilized Capacity			
		September 30, 2017	2016-17	2015-16	2014-15
Specialty Chemicals	1860.00	440.77	687.11	873.46	419.63
Utilisation (%)		23.69	36.94	46.96	22.56
Sales		443.74	734.39	826.14	391.41

INFRASTRUCTURE FACILITIES

The Infrastructure of our Company is a classic example of 'one for all, all for one' where numerous industrial processes are run smoothly and meticulously holding the baton of precision at every step. The plant facilities and other utility services at our Company are equipped to undertake a host of processes namely:

- Nitration
- Sulfonation
- Reduction
- Halogenation
- Esterification
- Alkylation
- Acylation
- Hoffman Reaction
- Grignard Reaction
- Vilsmeyer Heack Reaction
- Sandmeyer Reaction
- Caustic Fusion
- Friedel-Crafts Reaction
- Catalytic Reduction

The sound infrastructure is standing strong and solid with help of state of the art plant, latest and best in condition machineries that include:

- 80000 Liters of Glass Lined Reactors ranging from 1KL to 6.3 KL
- 35000 Liters of Stainless Steel Reactors ranging from 0.5KL to 6.5KL
- More than 8500 Liters of simultaneous centrifugation capacity
- Excess of 6000 Liters of Agitated Nutsche filtration capability
- High Capacity Stainless Steel Distillation columns
- Rotocone Vacuum Dryers, Fluidized Bed Dryers and Tray Dryers

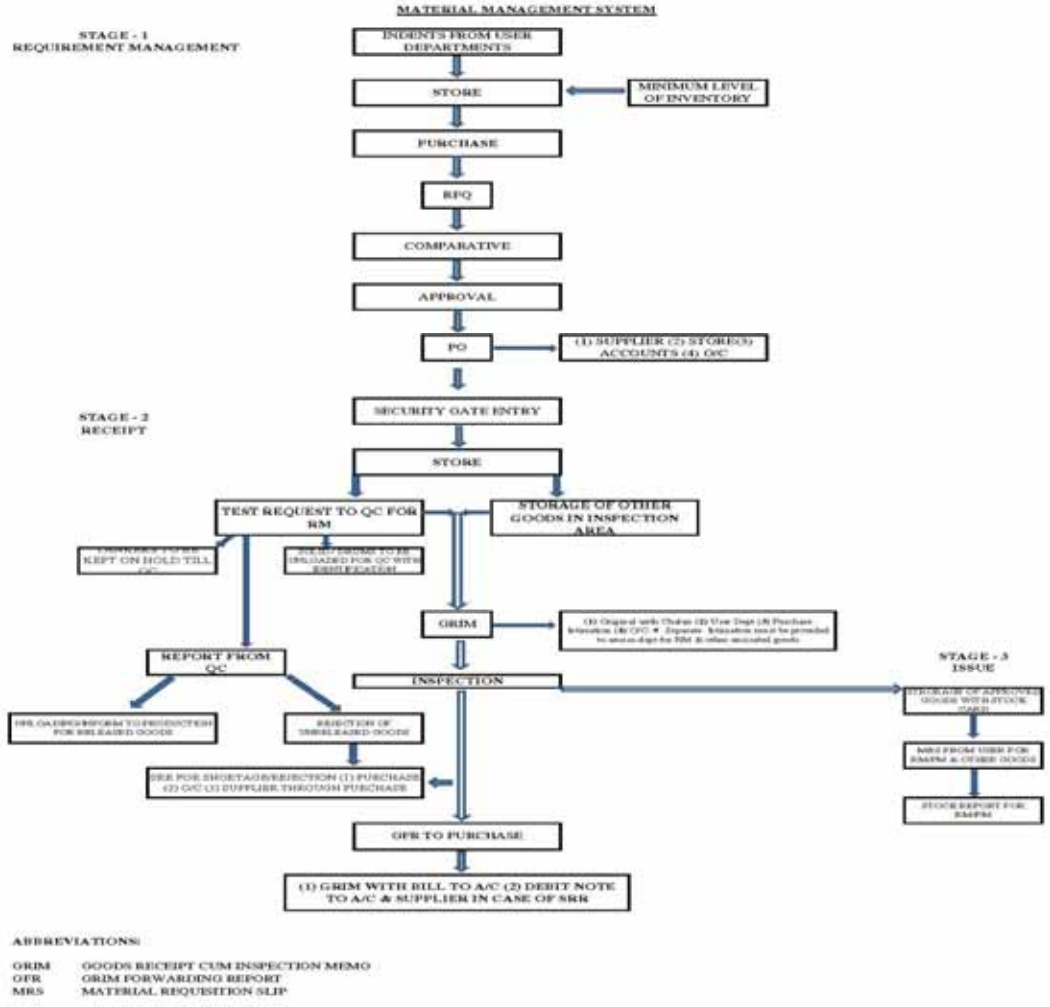
UTILITIES

Our office is equipped with computer systems, servers, relevant software and other communication equipment's, uninterrupted power supply, internet connectivity, security and other facilities, which are required for our business operations to function smoothly.

Raw Materials

Our raw materials include Methanol, Sulphuric Acid, Isopropyl Alcohol, Oleum 23%, Dimethylformamide etc. Some of the raw materials required are imported from countries like China, Taiwan and South Korea. Our Raw material is supplied by Zhejiang Chemicals Import and Export Corporation, Hangzhou Yanda Biological Technology Co Ltd, Empire Intermediates Pvt Ltd, Methyl Co. Ltd, Taiwan, Lotte Group, Korea, Parad Chem Corporation and B Chokshi Chem Pvt. Ltd. The suppliers of raw material are fixed after quality and purity are tested by our Company. Once a supplier is finalised we give them repeat orders based on our sales order. There are no long term contracts with raw material suppliers but we do not change our suppliers unless there is a major inconsistency in the quality or purity.

The raw materials are in powder as well as liquid form and they are stored in the same premises where manufacturing is carried out, in the area separately marked for storage. The raw materials in liquid form are generally kept in drums. The raw materials are inflammable in nature. Raw materials are indented based on the orders received from the clients based on the molecular formulation. The material management system of our Company can be understood from the chart: -



Power

The requirement of power for our operations is 300 KW and is met from Paschim Gujarat Vij Company Limited. Our Company has also backup facility installed at plant.

Manpower

The manpower requirement for our Plant is 112 Nos. and for our Office is 33 Nos., being 79 Nos. for production activities, 6 Nos. for Accounts & Finance, 4 Nos. for Human Resource & Operations and 33 Nos. under administrative category.

Water

The water required for our manufacturing process is relatively low as it is required only for rinsing and cooling stages. Water is procured from external water supply agencies operating in the local area where our existing facilities are situated.

PLANT & MACHINERY

Our Company's Factory & Works is situated at Survey No.316, Bhavnagar-Shihor Road, Navagam [Kardej] P.O., Vartej-364060, Bhavnagar, Gujarat, India.

Following is the list of major plant & machineries used by us in manufacturing process:

Sr. No.	Equipment Description	Quantity
ISOPHTHALIC ACID DEREVATIVES:		
1	4000 Liters Glass Lined reactors with Piping and Valves	2
2	6300 Liters Glass Lined reactors with Piping and Valves	5
3	5000 Liters Glass Lined reactors with Piping and Valves	3
4	3000 Liters Stainless Steel reactor with Piping and Valves	1
5	Graphite Block Heat Exchangers	3
6	Stainless Steel Heat Exchangers	3
7	Raw Material Measuring Tanks	3
8	25000 Lites Mild Steel Storage Tanks	3
9	20000 Lites Mild Steel Storage Tanks	4
10	10000 Lites Mild Steel Storage Tanks	4
11	20000 Lites Stainless Steel Storage Tank	1
12	20000 Lites Aluminium Storage Tank	1
13	20000 Liters HDPE Storage Tanks	4
14	10000 Liters HDPE Storage Tanks	3
15	5000 Liters HDPE Storage Tanks	4
16	3000 Liters HDPE Storage Tank	1
17	4 point Mild Steel Rubber Lined 48 inch Centrifuges	4
18	4 point Mild Steel Halar Coated 48 inch Centrifuges	4
19	Automated Pusher Centrifuge	1
20	Pumps for Raw Material Transfer	10
21	Pumps for Product Transfer	4
22	Flameproof Hoist for Material Handling	2

23	Automated Control System for Process Control	1
24	Spargler Filter for product purification	2
25	Glass Lined Rotocon Vacuum Dryer - 5000 liters	1
26	Stainless Steel Rotocon Vacuum Dryer - 500 liters	2
27	Stainless Steel Rotocon Vacuum Dryer - 5000 liters	1
28	Stainless Steel Rotary Disc Dryer	1
29	Scrubbing System for process Gases	1
30	48 inch shifter and packing system	1
31	Weight Scales	3
THIOPHENE DEREVATIVES:		
1	3000 Liters Glass Lined reactors with Piping and Valves	2
2	5000 Liters Glass Lined reactors with Piping and Valves	2
3	6300 Liters Glass Lined reactors with Piping and Valves	2
4	5000 Liters Stainless Steel reactor with Piping and Valves	1
5	1000 Liters Stainless Steel distillation vessel	1
6	Stainless Steel Heat Exchangers	4
7	Stainless Steel High Vacuum Distillation column with packings	1
8	1000 liters Stainless Steel product receivers	2
9	Liquid drum packing system	2
10	Weight Scales	4
11	500 liters tote for material storage	5
12	Raw Material Transfer Pumps	4
13	Product Transfer Pumps	3
14	20000 Lites Mild Steel Storage Tanks	2
15	20000 Liters HDPE Storage Tanks	2
16	5000 Liters HDPE Storage Tanks	2
17	Scrubbing System for process Gases	1
18	Automated Control System for Process Control	1
19	Flameproof Hoist for Material Handling	1
UTILITIES - COMMON		
1	Pressure Reducing station - Forbes Marshall	1
2	800 TR Cooling Tower	1
3	200 TR Chilling Plant with hotwell and coldwell system	1
4	80 TR Brine Plant	1
5	30M3 Low Vacuum System	1
6	8M3 High Vacuum System	1
7	ELGI Reciprogating Air Compressor with Receiver	2
8	50KL per Day RO/DM Water System	1
9	10000 liters per day Methanol Recovery Column	1
10	500KVA Transformer	1
11	500KVA Automatic Transfer Switch	1
EFFLUENT TREATMENT PLANT - COMMON		
1	20000 liters Acid Proof Brick Lined Nuetralization Vessel	1
2	PP Type Recess Filter Press - 18" X 18" - 60 plates	1

3	17000 liters Neutral Liquid Storage Tanks	2
4	Slurry Transfer Pumps	12
5	Multiple Effect Evaporators	3
6	ATFD	1
7	Vacuum Pumps for plant	2
8	Automated Control System for Process Control	1
9	Steam Venturi for steam injection	2
10	Stainless Steel Process Holding Tanks - 5000 liters	3
11	Caustic Dosing System	1
OTHER - COMMON		
1	Forklift for material handling	1

RESEARCH AND DEVELOPMENT

Our R&D laboratory is well equipped with essential resources to carry on processes requiring low temperature reactions from -25 Deg C to high temperature fusion reactions at 1500 Deg C. Our team carries out development and synthesis of new products starting with making few grams of product in the lab and further scale up to 50 kilograms within our in house pilot plant facility. Finally our R&D scientists successfully commercialize the developed technology to several metric tons in our state of the art production facility.

The **Research and Development** team has talented individuals who with their practical understanding and extensive theoretical knowledge keep themselves deeply buried in various research and development processes. The team comprising of experienced chemists, engineers and scientist is an eclectic mix of talent and expertise.

A highly motivated team of research professionals have dedicated their time, energy and soul towards the cause of researching and they work round the clock to amuse the industry with new products and processes. R&D operations include the search for the new molecules, identification of the right route of synthesis, optimization of the control parameters, the tailoring of specifications, pilot plant studies, scaling up of processes developed in the lab and validation of the entire newly developed production system.

To assure trouble-free and totally integrated research and development operations, the R&D department of Arvee conducts programs that are planned, reviewed and validated as per the ISO quality management system requirements. A **Technical Committee**, comprising of experienced Organic Chemists, Chemical Engineers and Analytical Scientists, approve the R&D findings periodically and ensure proper implementation of organizational needs.

To make the R&D wing the hub of innovation and world-class new technology and processes, the group has left no stone unturned in equipping it with state of the art technical support and all-encompassing theoretical back up. R&D division has excellent access to technical reports and reviews published in national and international journals of repute, latest scientific journals and extensive computer database.

For the analytical part, equipment like HPLC, Gas Chromatographs, UV Visible Spectrophotometers, Melting Point Apparatus, Karl Fischer Titrators and many more make it a complete analytical hub.

OUR BRIEF FINANCIALS

(Rs. in Lakhs)

Particulars	September 30, 2017	As at March 31				
		2017	2016	2015	2014	2013
Income						
Revenue from Operations	1,881.21	3,405.18	2,596.67	1,276.46	1,179.86	344.31
Add: Other Operating Income	82.95	37.14	85.40	20.46	-	-
Revenue from Operations (Gross)	1,964.16	3,442.32	2,682.08	1,296.92	1,179.86	344.31
Other Income	15.83	51.38	10.30	8.29	3.75	11.63
Total Income	**1,979.99**	**3,493.70**	**2,692.37**	**1,305.21**	**1,183.61**	**355.94**
Expenditure						
Cost of Material Consumed & Increase / Decrease in the Inventories	1,323.53	2,272.62	1,663.59	749.40	733.49	285.45
Employee benefit expenses	126.40	254.39	259.10	186.29	74.19	21.48
Finance costs	165.88	347.76	307.31	245.40	160.06	23.15
Depreciation	108.07	206.88	148.53	72.56	22.43	0.69
Other expenses	217.11	326.02	260.30	152.19	191.12	19.86
Total Expenditure	**1,940.99**	**3,407.67**	**2,638.83**	**1,405.84**	**1,181.29**	**350.63**
Restated Profit after tax for the year/period	31.57	155.18	18.73	(164.70)	1.88	4.30
Cash Profit for the year/period	139.64	362.06	167.26	(92.14)	24.31	4.99
Net Worth	448.59	419.39	264.09	141.48	306.18	9.30
Return on Net Worth (%)	7.04	37.00	7.09	(116.41)	0.61	46.24
Net Asset Value Per Share (in Rs.)	11.08	10.36	6.52	4.72	10.21	18.60
EPS (Basic & Diluted) (in Rs.)	0.78	3.83	0.46	(5.49)	0.06	8.60

- The Company operates in a single business segment of "chemicals" and hence no separate segment wise results are given.

Geographical Revenue details for half year ended September 30, 2017 and last three financial years:

(Rs. in Lakhs)

Particulars	September 30, 2017	As at March 31		
		2017	2016	2015
Export Sales	1,144.88	2,078.92	1,326.26	370.22
Domestic Sales	736.33	1,326.26	1,220.24	906.24
Revenue from Operations	**1,881.21**	**3,405.18**	**2,596.67**	**1,276.46**

Country wise bifurcation for export sales for half year ended September 30, 2017 and last three financial years: -

(Rs. in Lakhs)

Country of Export	September 30, 2017		2016-17		2015-16		2014-15	
	Value	%age	Value	%age	Value	%age	Value	%age
USA	975.66	87.65	1,753.27	84.34	967.03	70.26	192.97	52.12
Italy	16.60	3.42	160.91	7.74	57.6	4.18	-	-
Germany	152.62	8.93	91.64	4.41	318.92	23.17	24.39	6.59
China	-	-	63.9	3.07	-	-		-
Japan	-	-	9.2	0.44	-	-	3.72	1.00

UK	-	-	-	-	23.88	1.73	65.23	17.62
France	-	-	-	-	5.12	0.37	0.39	0.11
Spain	-	-	-	-	3.14	0.23		-
Canada	-	-	-	-	0.73	0.05	0.21	0.06
Iran	-	-	-	-	-	-	83.31	22.50
Total Export Sale	**1144.88**	**100.00**	**2,078.92**	**100.00**	**1,376.42**	**100.00**	**370.22**	**100.00**

The sales % of Company in Gujarat in comparison to total sales for specialty chemicals: -

(Rs. In Lakhs)

Particulars	September 30, 2017	2016-17	2015-16	2014-15
Sales in Gujarat	378.43	608.09	489.12	411.79
Total Sales	1881.21	3405.18	2596.68	1276.46
% Sales in Gujarat	20.12	17.86	18.84	32.26

SOME MAJOR DOMESTIC CLIENTS

Following are the major domestic clients of our Company along with revenue details of half year ended September 30, 2017 and year ended March 31, 2017, 2016 and 2015:

(Rs. in Lakhs)

Sr. No.	Name of the Company	September 30, 2017	As at March 31		
			2017	2016	2015
1	Dishman Pharmaceuticals & Chemicals Ltd.	135.59	328.66	235.72	44.79
2	Archimedis Laboratories Pvt Ltd	43.20	220.89	94.67	95.35
3	Nikita Chemical Industries	73.49	158.98	71.51	145.41
4	RAN Chemicals Pvt. Ltd.	34.02	54.38	161.36	177.05
5	Global Calcium Pvt Ltd.	8.17	53.54	85.37	-
6	Ester Industries Ltd	-	98.80	34.88	61.90
7	Spica Laboratories Pvt Ltd	69.00	-	-	-
8	Cadila Healthcare Ltd	57.96	-	-	-

SALES AND MARKETING

We have developed a marketing network in India and overseas. Our marketing team is led by our Directors who are responsible for the overall marketing strategies. Our success lies in the strength of our relationship with our customers who have been associated with us for a long period. The success and growth of Arvee could be attributed to seamless and streamlined sales and marketing operations carried under the effervescent and energetic sales and marketing team armed with confidence and intelligent marketing skills as well as sound know-how of their domain. Together they reach every nook and corner, making Arvee an esteemed name. Our promoters Mr. Shalin Bharat Chokshi and Mr. Shalin Sudhakarbhai Patel, through their experience and good rapport with customers play an instrumental role in quality maintenance and timely delivery of products.

Majority of the produce is exported to countries like USA, Italy, Germany etc. In order to get export orders, our client get our manufacturing facilities inspected through their consultants or their internal team and after their approval orders are placed with the Company. We then receive repeat orders based on the requirements of our international clients.

In case of domestic clients for drug intermediaries, they give order after inspection of our facilities and products. Once our facilities and products are approved, we get repeated orders. In case of contrast media and modifiers, we get orders based on the quality and delivery schedule.

ADMINISTRATIVE

Apart from highly skilled workers and expert technocrats on board, the backbone of proficient business operations is the competent and committed administrative team who with their sound understanding of the trade keep the operations smooth while streamlining costs to the company.

PRODUCTION

The **Production** team is the backbone or the mast of Arvee Laboratories, helping it sail successfully as a reliable and trustworthy name for its valued customers. Because, it is here where an extra - efficient team of experienced production managers, supervisors and workers pour their energy and complete focus on making processes fast and flawless. Their hawk eye supervision ensures production of consistent and superior quality products.

QUALITY CONTROL PERSONNEL

Quality Control personnel having best in the field plant chemist assuring high quality standards with their precision led performance. Taking every little nuance under consideration, they ensure that only the best and consistent quality products are sent to the market.

PRESERVING NATURE

For Arvee, the motto for sustainable success and growth is "Equilibrium". In every process that takes place, the fundamental rule of harmony plays a pivotal part for its successful implementation. And the penchant and pledge to harmony is not limited to people or processes but it is much more apparent and vocal in the endeavors of the company towards **Safeguarding of Ecology and Environment**. To preserve and protect the harmony of nature, the company acts on its conscience and make sure to imbibe ecologically safe and sustainable practices in its working. By following simple but very effective green initiatives at our plant and offices, the company reinstates its firm and fervent eco-awareness principles time and again.

SONALITY AND WEATHER CONDITIONS

Our business is not dependent on seasons or weather conditions.

COMPETITION

We operate in an increasingly high competitive market, with participants in the organized sector. We face competition from other large manufacturers. However, we expect that our commitment to quality, past record of timely execution and transparency will provide us with an edge over our competitors.

Some of our major competitors are: -

a) Weifang World Technology Co. Ltd
b) Transpek Industries Ltd
c) Thirumalai Chemicals Ltd
d) Shandong Jinsheng New Material Science and Technology Co. Ltd.
e) Transpek Industries Ltd.
f) Fineotex Chemical Limited
g) Future Fuel Chemical Company
h) Eastman Chemical company
i) Shandong Haihua Tianji Chemical Co. Ltd
j) Lianyungang Hongye Chemical Co. Ltd
k) Shanghai Kingdom Industry Co. Ltd
l) X.T.Y Environ - Tech Co. Ltd

INTELLECTUAL PROPERTY

Our Company had not made any application for registration of Logo under the trademarks Act, 1999.s

LAND & PROPERTIES

The following table sets forth the significant properties owned by us:

Sr. No.	Description of Land/Property	Area (In sq. meter)	Vendors Details	Purchase Consideration (Rs. In Lakhs)	Date of Purchase	Property Kind	Title
1	Survey no. 316 & 366, Bhavnagar-Sihor Road, Navagam (Kardej), Post Vartej, Bhavnagar, Gujarat - 364060	7793.00	Skylink Chemicals Pvt. Ltd.	130.00	April 20, 2013	Factory & Works	Mortgage with Standard Chartered Bank
2	403, Kailash Enclave, Bhavnagar, Ahmedabad, Gujarat	76.67	Skylink Chemicals Pvt. Ltd.	10.75	April 20, 2013	Flat	Mortgage with Standard Chartered Bank
3	105, Pruthvi Plaza, Bhavnagar, Ahmedabad, Gujarat	102.20	Skylink Chemicals Pvt. Ltd.	18.25	April 20, 2013	Flat	Mortgage with Standard Chartered Bank

The following table sets for the properties taken on lease / rent by us:

Sr. No.	Location of the property	Document and Date	Licensor / Lessor	Lease Rent/ License Fee (in Rs.)	Lease/License period		Purpose
					From	To	
1.	4th Floor, Anison Buliding, Stadium Five Roads, Swastik Society, Opp. Shreyas Hospital, Navrangapura, Ahmedabad- 380009, Gujarat, India	Lease Deed dated November 22, 2016	Loyal Insurance Brokers Limited	27,825.00	November 22, 2016	September 21, 2019	Corporate Office

The following table sets forth the properties being used by us from individuals and/or private entities:

Sr. No.	Location of the property	NOC	Owner Details	Activity
1.	49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satelitte, Ahmedabad- 380015, Gujarat, India	NOC letter dated September 15, 2017	Bharat Rasiklal Chokshi HUF	Registered Office

Note: Our Company has obtained No Objection Certificate (NOC) from Mr. Bharat Rasiklal Chokshi, for using the premises as Registered Office without any consideration paid.

INSURANCE

The following are the details of the general insurance policies obtained by our Company:

S. No.	Name of the Insurance Company	Type of Policy	Validity Period	Description of cover under the policy	Policy No.	Sum Insured (Rs. In Lakhs)	Premium p.a (Rs. In Lakhs)
1.	The New India Assurance Co. Ltd.	Standard Fire and Special Perils Insurance Policy	May 20, 2017 to May 19, 2018	Building situated at 105, Pruthvi Plaza, Ghogha Circle, Bhavnagar and 403, Kailash Enclave, Jail Road, Bhavnagar, Ahmedabad- 364001, Gujarat.	21010011170100000644	45.00	0.02
2.	The New India Assurance Co. Ltd.	Standard Fire and Special Perils Insurance Policy	May 20, 2017 to May 19, 2018	Building, Plant, Machinery & Accessories, Furniture, Fittings, Fixtures & Other Contents and on stocks & stocks in process at Survey No. 316, Bhavnagar-Sihor Road, Navagam (Kardej), Post Vartej, Bhavnagar, Gujarat - 364060	21010011170100000646	4005.00	3.07
3.	The New India Assurance Co. Ltd.	Standard Fire and Special Perils Insurance Policy	May 20, 2017 to May 19, 2018	Stocks and Stocks in Process at M/s. Skylead Chemicals Ltd. Survey No. 315, Bhavnagar-Sihor Road, Navagam (Kardej), Post Vartej, Bhavnagar, Gujarat - 364060	21010011170100000645	200.00	0.15
4.	Reliance General Insurance	Reliance Employees Compensation Insurance Policy	August 12, 2017 to August 11, 2018	Employees Compensation Insurance	162021727110001150	254.54	1.01

TEAM

The team at Arvee is an envious mix of man & machine power which together power the growth of the company. Promoted by visionary and far-sighted promoters with hard-core success dreams in their sleeve, they have steered the business in the right direction with their experience, expertise and unmatched leadership skills. Valuing each and every individual of the team as the value-provider, the leaders at Arvee honor and appreciate their talents.

The Team Arvee is layered with dedicated and zealous workforce at every level be it Research & Development, Quality Control, Production, Sales & Marketing or Administration. Under the able and guided leadership of our directors, they make an unconquerable team.

HUMAN RESOURCE

We believe that a motivated and empowered employee base is the key to our operations and business strategy. We focus on attracting and retaining best possible talent. We have developed a large pool of skilled and experienced personnel. As on September 12, 2017 we have 145 employees including 51 contract workers. Our manpower is a prudent mix of the experienced and young people which gives us the dual advantage of stability and growth, whereas execution of services within time and quality. Our skilled resources together with our strong management team have enabled us to successfully implement our growth plans.

Department wise breakup of employees:

Department	No. of Employees (On Roll)	Casual	Contractors	Total
Management	3	0	0	3
Accounts & Finance	5	1	0	6
Human Resource and Operations	3	1	0	4
Excise/ Commercial	1	0	0	1
Production	26	2	51	79
Marketing & Logistic	1	0	0	1
R & D	2	0	0	2
Maintenance	5	7	0	12
Electrical	4	0	0	4
Utility	6	4	0	10
Stores	3	1	0	4
Purchase	1	0	0	1
QC	2	4	0	6
Packing	2	2	0	4
General	0	8	0	8
Total	**64**	**30**	**51**	**145**

ENVIRONMENT, HEALTH AND SAFETY POLICY

Arvee Laboratories are committed to protecting and preserving the environment and health of our employees and the society by taking care of all safety norms during our business processes.

We reiterate our commitment –

1. To maintain ecological balance of our ecosystem through recycling and technology update.
2. To ensure improvement in plant performance while taking care of safety of personnel and equipment.
3. To enhance process efficiencies through improvement in safety, health and environment.

It is Arvee's utmost commitment to carry out accident free operations, provide safe and healthy work environment for our employees and proper effluent handling and disposal of all kinds of effluents.

To achieve the above objectives of our safety policy, we will:

- Train and educate all employees for extensive use of personal protective equipment (PPE) during their work.
- Train and educate a select group of employees to render First-Aid and to extend emergency medical aids to the persons affected in time of an accident.
- Display Safety Instruction Boards at the worksites pleading safe operation and use of PPE.
- Install safety equipment, fire-fighting equipment and First-Aid boxes closest to the area of operations.
- Install Fire Station to handle fires.
- Operate a common effluent treatment plant to treat and dispose of liquid effluents.
- Develop a primary health center to carry out health check of all employees according to a pre-defined schedule. We also maintain health records for all employees and advise them on precautionary treatment.

In order to further consolidate our efforts, we practice EHS needs as per ISO 14001: 1996 Environment Management System standards. EHS programs are planned, monitored and reviewed at periodic intervals by appropriate management committees.

KEY INDUSTRY REGULATIONS AND POLICIES

The following description is a summary of various sector-specific laws and regulations in India, which are applicable to our Company. The information below has been obtained from publications in the public domain. It may not be exhaustive, and is only intended to provide general information and is neither designed nor intended to substitute for professional legal advice.

The statements below are based on current provisions of Indian law, and the judicial and administrative interpretations thereof, which are subject to change or modification by subsequent legislative, regulatory, administrative or judicial decisions. For details of government approvals obtained by us, see the chapter titled "Government and Other Statutory Approvals" beginning on page 205 of this Prospectus.

RELATED TO OUR BUSINESS

THE INDIAN CONTRACT ACT, 1872

The Contract Act is the legislation which lays down the general principles relating to formation, performance and enforceability of contracts. The rights and duties of parties and the specific terms of agreement are decided by the contracting parties themselves, under the general principles set forth in the Contract Act. The Contract Act also provides for circumstances under which contracts will be considered as 'void' or 'voidable'. The Contract Act contains provisions governing certain special contracts, including indemnity, guarantee, bailment, pledge, and agency.

THE GUJARAT ELECTRICITY REGULATORY COMMISSION (PROCUREMENT OF ENERGY FROM RENEWABLE SOURCES) REGULATIONS, 2010

Gujarat Electricity Regulatory Commission had made these regulations for promoting the sale of power from renewable energy sources to any person and for procurement of energy from renewable sources by distribution licensee within the State of Gujarat. These regulations are applicable to Distribution licensees and any other person consuming electricity (i) generated from conventional Captive Generating Plant having capacity of 5 MW and above for his own use and / or (ii) procured from conventional generation through open access and third-party sale.

FOREIGN TRADE (DEVELOPMENT AND REGULATION) ACT, 1992 ("FTA")

The Foreign Trade (Development and Regulation) Act, 1992 ("FTA") read along with relevant rules inter-alia provides for the development and regulation of foreign trade by facilitating imports into, and augmenting exports from, India and for matters connected therewith or incidental thereto. As per the provisions of the FTA, the Government:- (i) may make provisions for facilitating and controlling foreign trade; (ii) may prohibit, restrict and regulate exports and imports, in all or specified cases as well as subject them to exemptions; (iii) is authorised to formulate and announce an export and import policy and also amend the same from time to time, by notification in the Official Gazette; (iv) is also authorised to appoint a 'Director General of Foreign Trade' for the purpose of the Act, including formulation and implementation of the Export-Import ("EXIM") Policy. FTA read with the Indian Foreign Trade Policy inter-alia provides that no export or import can be made by a company without an Importer-Exporter Code number unless such company is specifically exempt. An application for an Importer-Exporter Code number has to be made to the office of the Joint Director General of Foreign Trade, Ministry of Commerce

ENVIRONMENTAL LAWS

ENVIRONMENT (PROTECTION) ACT, 1986

The main objective of this Act is to provide the protection and improvement of environment (which includes water, air, land, human being, other living creatures, plants, micro-organism and properties) and for matters connected therewith. The Act provide power to make rules to regulate environmental pollution, to notify standards and maximum limits of pollutants of air, water, and soil for various areas and purposes, prohibition and restriction on the handling of hazardous substances and location of industries.

The Central Government is empowered to constitute authority or authorities for the purpose of exercising of performing such of the powers and functions, appoint a person for inspection, for analysis or samples and for selection or notification of environmental laboratories. Such person or agency has power to inspect or can enter in the premises or can take samples for analysis.

THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 *("Air Act")*

Pursuant to the provisions of the Air Act, any person, establishing or operating any industrial plant within an air pollution control area, must obtain the consent of the relevant State Pollution Control Board prior to establishing or operating such industrial plant. The State Pollution Control Board is required to grant consent within a period of four months of receipt of an application, but may impose conditions relating to pollution control equipment to be installed at the facilities. No person operating any industrial plant in any air pollution control area is permitted to discharge the emission of any air pollutant in excess of the standards laid down by the State Pollution Control Board. The penalties for the failure to comply with the above requirements include imprisonment of up to six years and the payment of a fine as may be deemed appropriate. Under the Air Act, the Central Board for the Prevention and Control of Water Pollution has powers, inter alia, to specify standards for quality of air, while the State Board for the Prevention and Control of Water Pollution have powers, inter alia, to inspect any control equipment, industrial plant or manufacturing process, to advise the State Government with respect to the suitability of any premises or location for carrying on any industry and to obtain information from any industry.

THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 *("Water Act")*

The Water Act aims to prevent and control water pollution as well as restore water quality by establishing and empowering the Central Pollution Control Board and the State Pollution Control Boards. Under the Water Act, any person establishing any industry, operation or process, any treatment or disposal system, use of any new or altered outlet for the discharge of sewage or new discharge of sewage, must obtain the consent of the relevant State Pollution Control Board, which is empowered to establish standards and conditions that are required to be complied with. In certain cases, the State Pollution Control Board may cause the local Magistrates to restrain the activities of such person who is likely to cause pollution. Penalty for the contravention of the provisions of the Water Act include imposition of fines or imprisonment or both.

The Central Pollution Control Board has powers, inter alia, to specify and modify standards for streams and wells, while the State Pollution Control Boards have powers, inter alia, to inspect any sewage or trade effluents, and to review plans, specifications or other data relating to plants set up for treatment of water, to evolve efficient methods of disposal of sewage and trade effluents on land, to advise the State Government with respect to the suitability of any premises or location for carrying on any industry likely to pollute a stream or a well, to specify standards for treatment of sewage and trade effluents, to specify effluent standards to be complied with by persons while causing discharge of sewage, to obtain information from any industry and to take emergency measures in case of pollution of any stream or well. A central water laboratory and a state water laboratory have been established under the Water Act.

HAZARDOUS WASTES (MANAGEMENT AND HANDLING) RULES, 1989 *("Hazardous Wastes Rules")*

The Hazardous Wastes Rules impose an obligation on every occupier to prevent, minimize, reuse, recycle, co-process and safely dispose hazardous and other wastes, as defined under the Hazardous Wastes Rules. An occupier has been defined as any person who has control over the affairs of a factory or premises or any person in possession of hazardous waste. Every occupier engaged, inter alia, in the handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilization, transfer or disposal of the hazardous waste and other wastes is required to obtain an authorization from the relevant state Pollution Control Board ("PCB").

LAWS RELATING TO EMPLOYMENT AND LABOUR

FACTORIES ACT, 1948

This Act came into force on 1st April, 1949 and extends to the whole of India, including Jammu and Kashmir. It has been enacted to regulate working conditions in factories and to ensure the provision of the basic minimum requirements for safety, health and welfare of the workers as well as to regulate the working hours, leave, holidays, employment of children, women, etc. It ensures annual leaves with wages, provides additional protection from hazardous processes, additional protection to women workers and prohibition of employment of children.

MINIMUM WAGES ACT, 1948

This Act aims to make provisions for statutory fixation of minimum rates of wages in scheduled employment wherein labour is not organized. It seeks to prevent the exploitation of workers and protect their interest in the 'sweated industries'. Wage fixing authorities have been guided by the norms prescribed by the Fair Wage Committee in the settlement of issues relating to wage fixation in organized industries. The Act contemplates the minimum wage rates must ensure not only the mere physical needs of a worker which keeps them just above starvation level, but must ensure for him and his family's subsistence, and also to preserve his efficiency as a worker.

PAYMENT OF GRATUITY ACT, 1972

The Payment of Gratuity Act, 1972 ("Act") was enacted with the objective to regulate the payment of gratuity, to an employee who has rendered for his long and meritorious service, at the time of termination of his services. A terminal Lump sum benefit paid to a worker when he or she leaves employment after having worked for the employer for a prescribed minimum number of years is referred to as "gratuity." The provisions of the Act are applicable to all the factories. The Act provides that within 30 days of opening of the establishment, it has to notify the controlling authority in Form A and thereafter whenever there is any change in the name, address or change in the nature of the business of the establishment a notice in Form B has to be filed with the authority. The Employer is also required to display an abstract of the Act and the rules made there-under in Form U to be affixed at the or near the main entrance. Further, every employer has to obtain insurance for his Liability towards gratuity payment to be made under Payment of Gratuity Act 1972, with Life Insurance Corporation or any other approved insurance fund.

PAYMENT OF BONUS ACT, 1965

The Payment of Bonus Act, 1965 is applicable to every establishment employing 20 or more employees. The said Act provides for payment of the minimum bonus to the employees specified under the Act. It further requires the maintenance of certain books and registers such as the register showing computation of the allocable surplus; the register showing the set on & set off of the allocable surplus and register showing the details of the amount of Bonus due to the employees. Further it also requires for the submission of Annual Return in the prescribed form (Form D) to be submitted by the employer within 30 days of payment of the bonus to the Inspector appointed under the Act.

CHILD LABOUR (PROHIBITION AND REGULATION) ACT, 1986

This statute prohibits employment of children below 14 years of age in certain occupations and processes and provides for regulation of employment of children in all other occupations and processes. Under this Act the employment of child labour in the building and construction industry is prohibited.

INDUSTRIAL DISPUTES ACT, 1947

The Industrial Disputes Act 1947 lays down the machinery and procedure for investigation, settlement and resolution of Industrial disputes in what situations a strike or lock-out becomes illegal and what are the requirements for laying off or retrenching the employees or closing down the establishment. When a dispute exists or is apprehended, the appropriate Government may refer the dispute to a labour court, tribunal or arbitrator, to prevent the occurrence or continuance of the dispute, or a strike or lock-out while a proceeding is pending. The labour courts and tribunals may grant appropriate relief including ordering modification of contracts of employment or reinstatement of workmen.

WORKMEN'S COMPENSATION ACT 1923

This Act came into force on April 01, 1924. It aims at providing financial protection to workmen and their dependents in case of accidental injury by means of payment of compensation by the employers. However, here the employer shall not be liable in respect of any injury that does not result in the total or partial disablement of the workmen for a period exceeding 3 days in respect of any injury not resulting in death, caused by an accident which was due to the reason that workman was under the influence of drugs, or due to his willful disobedience of an order expressly given to him, or a willful removal or disregard of any safety device by the workmen, or when the employee has contacted a disease which is not directly attributable to a specific injury caused by the accident or to the occupation.

THE EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952 ***("Employees Provident Fund and Miscellaneous Provisions Act")***

The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is a social welfare legislation to provide for the institution of Provident Fund, Pension Fund and Deposit Linked Insurance Fund for employees working in factories and other establishments. The Act aims at providing social security and timely monetary assistance to industrial employees and their families when they are in distress.

The Act is administered by the Government of India through the Employees' Provident Fund Organization (EPFO). The following three schemes have been framed under the Act by the Central Government:

(a) he Employees' Provident Fund Schemes, 1952;

(b) The Employees' Pension Scheme, 1995; and

(c) The Employees' Deposit-Linked Insurance Scheme; 1976.

The Central Government has been constituted Employees' Provident Funds Appellate Tribunal to exercise the powers and discharge the functions conferred on such by Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

THE SEXUAL HARASSMENT OF WOMEN AT WORKPLACE (PREVENTION, PROHIBITION AND REDRESSAL) ACT, 2013 ("SHWW ACT")

The SHWW Act provides for the protection of women at work place and prevention of sexual harassment at work place. The SHWW Act also provides for a redressal mechanism to manage complaints in this regard. Sexual harassment includes one or more of the following acts or behavior namely, physical contact and advances or a demand or request for sexual favour or making sexually colored remarks, showing pornography or any other unwelcome physical, verbal or non-verbal conduct of sexual nature. The SHWW Act makes it mandatory for every employer of a workplace to constitute an Internal Complaints Committee which shall always be presided upon by a woman. It also provides for the manner and time period within which a complaint shall be made to the Internal Complaints Committee i.e. a written complaint is to be made within a period of 3 (three) months from the date of the last incident. If the establishment has less than 10 (ten) employees, then the complaints from employees of such establishments as also complaints made against the employer himself shall be received by the Local Complaints Committee. The penalty for non-compliance with any provision of the SHWW Act shall be punishable with a fine extending to Rs. 50,000/- (Rupees Fifty Thousand Only).

INTELLECTUAL PROPERTY LAWS

TRADEMARKS ACT, 1999

A trademark is used in relation to goods so as to indicate a connection in the course of trade between the goods and a person having the right as proprietor or user to use the mark. The Trademarks Act, 1999, (Trademarks Act) governs the registration, acquisition, transfer and infringement of trademarks and remedies available to a registered proprietor or user of a trademark. Registration is valid for a period of 10 years but can be renewed in accordance with the specified procedure.

As per the Trademarks (Amendment) Bill, 2009, Registrar of Trade Marks is empowered to deal with international applications originating from India as well as those received from the International Bureau and maintain a record of international registrations. It also removes the discretion of the Registrar to extend the time.

PROPERTY RELATED LAWS

TRANSFER OF PROPERTY ACT, 1882

The transfer of property, including immovable property, between living persons, as opposed to the transfer of property by the operation of law, is governed by the Transfer of Property Act, 1882 ("T.P. Act"). The T.P. Act establishes the general principles relating to the transfer of property including among other things identifying the categories of property that are capable of being transferred, the persons competent to transfer property, the validity of restrictions and conditions imposed on the transfer and the creation of contingent and vested interest in the property.

THE INDIAN STAMP ACT, 1899

Stamp duty is payable on all instruments/ documents evidencing a transfer or creation or extinguishment of any right, title or interest in immoveable property. The Indian Stamp Act, 1899 (the "Stamp Act") provides for the imposition of stamp duty at the specified rates on instruments listed in Schedule I of the Stamp Act. However, under the Constitution of India, the states are also empowered to prescribe or alter the stamp duty payable on such documents executed within the state. Instruments chargeable to duty under the Stamp Act but which have not been duly stamped, are incapable of being admitted in court as evidence of the transaction contained therein. The Stamp Act also provides for impounding of instruments by certain specified authorities and bodies and imposition of 138 penalties, for instruments which are not sufficiently stamped or not stamped at all. Instruments which have not been properly stamped instruments can be validated by paying a penalty of up to 10 times of the total duty payable on such instruments.

TAXATION & DUTY LAWS

THE CENTRAL GOODS AND SERVICES TAX ACT, 2017 (GST)

GST is a single tax on the supply of goods and services, right from the manufacturer to the consumer. Credits of input taxes paid at each stage will be available in the subsequent stage of value addition, which makes GST essentially a tax only on value addition at each stage. The final consumer will thus bear only the GST charged by the last dealer in the supply chain, with set-off benefits at all the previous stages.

THE CENTRAL EXCISE ACT, 1944 *("Excise Act")*

The Central Excise Act, 1944 ("Central Excise Act") consolidates and amends the law relating to Central Duties of Excise on goods manufactured or produced in India. Excisable goods under the Act means goods specified in the Schedule to the Central Excise Tariff Act, 1985 as being subject to duty of excise. Factory means any premises, including the precincts thereof, wherein or in any part of which excisable goods are manufactured, or wherein or in any part of which any manufacturing process connected with the production of these goods being carried on or is ordinarily carried out. Under the Act a duty of excise is levied on all excisable goods, which are produced or manufactured in India as and at the rates, set forth in the First Schedule to the Central Excise Tariff Act, 1985.

THE CENTRAL SALES TAX ACT, 1956 ("Central Sales Tax Act")

Central Sales Tax Act 1956 was enacted by the Parliament and received the assent of the president on December 21, 1956. Imposition of tax became effective from July 01, 1957. It extends to the whole of India. Every dealer who makes an inter-state sale must be a registered dealer and a certificate of registration has to be displayed at all places of his business. There is no exemption limit of turnover for the levy of central sales tax. The tax is levied under this act by the Central Government but, it is collected by that state government from where the goods were sold. The tax thus collected is given to the same state government which collected the tax. In case of Union Territories, the tax collected is deposited in the consolidated fund of India.

VALUE ADDED TAX ("VAT")

VAT is a system of multi-point levy on each of the purchases in the supply chain with the facility of set-off input tax on sales whereby tax is paid at the stage of purchase of goods by a trader and on purchase of raw materials by a manufacturer. VAT is based on the value addition of goods, and the related VAT liability of the dealer is calculated by deducting input tax credit for tax collected on the sales during a particular period. VAT is a consumption tax applicable to all commercial activities involving the production and distribution of goods and the provisions of services, and each state that has introduced VAT has its own VAT Act, under which, persons liable to pay VAT must register and obtain a registration number from Sales Tax Officer of the respective State.

SERVICE TAX ACT, 1994

Service Tax Chapter V of the Finance Act, 1994 as amended, provides for the levy of a service tax in respect of 'taxable services', defined therein. The service provider of taxable services is required to collect service tax from the recipient of such services and pay such tax to the Government. Every person who is liable to pay this service tax must register himself with the appropriate authorities. According to Rule 6 of the Service Tax Rules, every assessee is required to pay service tax in TR 6 challan by the 6th of the month immediately following the month to which it relates. Further, under Rule 7 (1) of Service Tax Rules, the company is required to file a quarterly return in Form ST 3 by the 25th of the month immediately following the half year to which the return relates. Every assessee is required to file the half yearly return electronically.

INCOME TAX ACT, 1961

The Income Tax Act, 1961 deals with the taxation of individuals, corporate, partnership firms and others. As per the provisions of this Act the rates at which they are required to pay tax is calculated on the income declared by them or assessed by the authorities, after availing the deductions and concessions accorded under the Act. The maintenance of Books of Accounts and relevant supporting documents and registers are mandatory under the Act. Filing of returns of Income is compulsory for all assesses.

CUSTOMS ACT, 1962

The provisions of the Customs Act, 1962 and rules made there under are applicable at the time of import of goods i.e. bringing into India from a place outside India or at the time of export of goods i.e. taken out of India to a place outside India. Any Company requiring to import or export any goods is first required to get itself registered and obtain an IEC (Importer Exporter Code). Imported goods in India attract basic customs duty, additional customs duty and education cess. The rates of basic customs duty are specified under the Customs Tariff Act 1975. Customs duty is calculated on the transaction value of the goods. Customs duties are administrated by Central Board of Excise and Customs under the Ministry of Finance.

IN GENERAL

THE COMPANIES ACT, 1956 AND THE COMPANIES ACT, 2013

The consolidation and amendment in law relating to the Companies Act, 1956 made way to enactment of the Companies Act, 2013. The Companies Act, 1956 is still applicable to the extent not repealed and the Companies Act, 2013 is applicable to the extent notified. The act deals with incorporation and post incorporation. The conversion of private company into public company and vice versa is also laid down under the Companies Act, 2013. The provisions of this act shall also apply to banking companies, companies engaged in generation or supply of electricity and any other company governed by any special act for the time being in force. A company can be formed by seven or more persons in case of public company and by two or more persons in case of private company. A company can even be formed by one person i.e. One Person Company. The provisions relating to formation and allied procedures are mentioned in the act.

OUR HISTORY AND CERTAIN OTHER CORPORATE MATTERS

Our Company was incorporated as Arvee Laboratories (India) Private Limited under the provisions of the Companies Act, 1956 vide certificate of incorporation dated January 27, 2012 in Ahmedabad, Gujarat. Subsequently, the name of the company was changed to Arvee Laboratories (India) Limited pursuant to conversion into a public company vide shareholder's approval dated September 11, 2017 and vide fresh certificate of incorporation dated September 19, 2017.

For information on the Company's activities, market, growth and managerial competence, please see the chapters "Our Management", "Our Business" and "Our Industry" beginning on pages 130, 95 and 85 respectively of this Prospectus.

CHANGE IN REGISTERED OFFICE

There has been no change in the address of the registered office of the Company since incorporation. The registered office of our company is situated at 49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satellite, Ahmedabad- 380015, Gujarat

KEY EVENTS AND MILESTONES IN THE HISTORY OF OUR COMPANY

Year	Event
2012	Our Company was incorporated as Arvee Laboratories (India) Private Limited.
2013	Acquired land, building and machineries from Skylink Chemicals Private Limited and started manufacturing unit.
2013	Started construction of its first plant for Thiophene Derivatives.
2013	Completes construction and commissioning of its Thiophene Derivatives Plant.
2014	Plant inspected and approved by leading India pharmaceutical manufacturer for supply of Thiophene Derivatives.
2014	Started construction of plant for Sulfo and Nitro Derivatives of Isophthalic Acid.
2014	Received ISO 9001:2008 accreditation for NABCB and DAKKS from TUV NORD.
2014	Plant inspected and approved by an American X-Ray Contrast Media manufacturer and started pilot trials with the manufacturer.
2014	Plant inspected and approved by a European X-Ray Contrast Media manufacturer and started pilot trials with the manufacturer.
2015	Completed construction and commissioning of plant for Nitro Derivatives of Isophthalic Acid.
2015	After receiving inspection approval, our Company gets order for yearly supply of Nitro Derivatives of Isophthalic Acid to leading contrast media manufacturer in the United States of America.
2015	Export to United States of America (USA) started.
2015	Plant inspected and approved by European manufacturer for supply of Thiophene Derivatives.

2015	Export of Thiophene Derivatives started to Europe.
2016	Receives internal approvals for our Nitro Derivatives of Isophthalic acid from leading X-Ray contrast media manufacturer in Europe.
2016	Receive approval for our Sulfo Derivatives of Isophthalic acid from a large polymer manufacturer in the United States of America and received yearly order for supply of Sulfo Derivatives to the USA.
2016	Crossed turnover of Rs. 25 crores.
2017	Plant inspected and approved by an American X-ray contrast media manufacturer who has the largest market share in the world and started of pilot trials with the manufacturer.
2017	Received order for commercial trials of Nitro Derivatives of Isophthalic acid from the largest manufacturer of X-ray contrast media manufacturer in the world.
2017	The name of our Company was changed to Arvee Laboratories (India) Limited pursuant to conversion into a public limited company.

OUR MAIN OBJECT(S)

The main object(s) of our Company, as contained in our Memorandum of Association, are as set forth below:

- To carry on business to manufacture, prepare, produce, buy, sell, resell, alter, exchange, advertise, utilize, improve, distribute, store, stock, invent, mix, disinfect, clean, wash, dilute, dye, concentrate, compound, segregate, pack, repack, add, remove, heat, grade, freeze, distillate, boil, melt, reduce, sterilize, improve, acquire, import, export, barter, transport, store, forward, distribute, dispose, develop, handle, manipulate, market, provide, protect, procure, refine, supply, treat, work, place on market or otherwise deal in all kinds, types, descriptions, strengths, characteristics, applications and uses of chemicals, pharmaceutical specialty intermediates, medicines, ethanol, petrochemicals, organic chemicals, inorganic chemicals, synthetic chemicals, resins, granules, colour chemicals, laboratory chemicals, industrial chemicals, pharmaceutical chemicals, their formulations, derivatives, compounds, grades, active agents, solvents, extracts, products, mixtures, residues, by-products, ingredients and intermediates thereof whether liquids, solids or gases of all kind and nature and to carry on the business as manufacture, importers, exporters, distributors, dealers of all kinds of chemical equipment.

AMENDMENTS TO THE MEMORANDUM OF ASSOCIATION

Since incorporation, the following changes have been made to our Memorandum of Association:

Date of Shareholders' Approval	Amendment
October 05, 2013	The Initial Authorized Share Capital of Rs. 5,00,000 (Rupees Five Lakhs only) consisting of 50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 3,05,00,000 (Rupees Three Crores Five Lakhs only) consisting of 30,50,000 Equity Shares of face value of Rs.10/- each.
August 03, 2015	The Authorized Share Capital of Rs. 3,05,00,000 (Rupees Three Crores Five Lakhs only) consisting of 30,50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 4,05,00,000 (Rupees Four Crores Five Lakhs only) consisting of 40,50,000 Equity Shares of face value of Rs.10/- each.

September 06, 2017	The Authorized Share Capital of Rs. 4,05,00,000 (Rupees Four Crores Five Lakhs only) consisting of 40,50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 6,00,00,000 (Rupees Six Crores only) consisting of 60,00,000 Equity Shares of face value of Rs.10/- each.
September 11, 2017	The name of our Company was changed to Arvee Laboratories (India) Limited pursuant to conversion into a public limited company.
September 11, 2017	Alteration of Articles of Association pursuant to conversion from private limited to public limited company.
December 05, 2017	Alteration of Articles of Association as per listing requirements.

HOLDING COMPANY OF OUR COMPANY

Our Company has no holding company as on the date of filing of this Prospectus.

SUBSIDIARY COMPANY OF OUR COMPANY

Our Company has no subsidiary company as on the date of filing of this Prospectus.

DETAILS OF MERGERS AND ACQUISITIONS

There has been no merger or acquisitions of businesses or undertakings in the history of the Company.

JOINT VENTURES OF OUR COMPANY

Our Company does not have joint ventures as on the date of this Prospectus.

INJUNCTIONS OR RESTRAINING ORDERS

The Company is not operating under any injunction or restraining order.

DETAILS OF PAST PERFORMANCE

For details in relation to our financial performance in the previous five financial years, including details of non-recurring items of income, refer to section titled "Financial Statements" beginning on page 156 of this Prospectus.

SHAREHOLDERS AGREEMENTS

Our Company has not entered into any shareholder's agreement as on date of filing of this Prospectus.

OTHER AGREEMENTS

Our Company has not entered into any specific or special agreements except that have been entered into in ordinary course of business the following as on the date of filing of this Prospectus:

1. Agreement dated December 04, 2017 with Managing Director for his appointment.
2. Agreement dated December 04, 2017 with Whole-Time Director for his appointment.

GUARANTEES GIVEN BY OUR COMPANY

Our Company has not provided any guarantee as on the of this Prospectus except in the normal course of business.

RESTRICTIVE COVENANTS IN LOAN AGREEMENTS

For details in relation to Restrictive Covenants in Loan Agreements, please see the chapters "Financial Indebtedness" beginning on page 198 of this Prospectus.

STRATEGIC/ FINANCIAL PARTNERS

Our Company has no strategic and financial partners as on the date of filing of this Prospectus.

CONVERSION OF LOANS INTO EQUITY SHARES

There has been no incident of conversion of loans availed from Banks into equity shares as on the date of filing of this Prospectus.

CAPITAL RAISING ACTIVITIES THROUGH EQUITY

For details in relation to our capital raising activities through Equity, please see the chapters "Capital Structure" beginning on page 55 of this Prospectus.

RATING

Our Company has not received any rating valid at present as on the date of this Prospectus.

DEFAULTS OR RESCHEDULING OF BORROWINGS WITH FINANCIAL INSTITUTIONS OR BANKS

There have been no defaults or rescheduling of borrowings with financial institutions or banks as on the date of this Prospectus.

NUMBER OF SHAREHOLDERS

Our Company has Eleven (11) shareholders on date of this Prospectus.

OUR MANAGEMENT

BOARD OF DIRECTORS

We are required to have not less than 3 directors and not more than 15 directors, subject to Section 149 of Companies Act, 2013. We currently have 6 (Six) Directors on our Board.

The following table sets forth details regarding our Board of Directors as on the date of this Prospectus other than Directorship in our Company:

Sr. No.	Name, Father's/Husband`s Name, Designation, Address, Occupation, Nationality, Term and DIN	Date of Appointment / Change in Current Designation	Other Directorships
1.	**Name:** Shalin Sudhakarbhai Patel **Age:** 43 years **Father's Name:** Mr. Sudhakarbhai Chhotabhai Patel **Designation:** Managing Director **Address:** 13, Rambaug, Behind Karnavati Club, S. G. Highway, Ahmedabad- 380058, Gujrat **Term:** 5 years **Nationality:** Indian **Occupation:** Business **DIN:** 01779902	Appointment as Additional Director on April 01, 2014 Appointment as Managing Director on December 04, 2017	1. Shree Rama Multi-Tech Limited 2. Applitech Infotech Private Limited
2.	**Name:** Shalin Bharat Chokshi **Age:** 33 years **Father's Name:** Mr. Bharat Rasiklal Chokshi **Designation:** Whole- Time Director **Address:** 41, Golden Tulip Bunglow, Ambawadi, Ahmedabad- 380015 Gujrat **Term:** 5 years **Nationality:** Indian **Occupation:** Business **DIN:** 00191903	Initial Appointment as Director on January 27, 2012 Appointment as Whole- Time Director on December 04, 2017	1. Optus Laminates Private Limited. 2. B Chokshi Chem Private Limited.

3.	**Name:** Mr. Saumil Bharatbhai Chokshi **Age:** 39 years **Father's Name:** Mr. Bharatbhai Rasiklal Chokshi **Designation:** Non- Executive Director **Address:**41, Golden Tulip Bunglow Ambawadi, Ahmedabad-380015, Gujarat **Term:** Liable to retire by rotation **Nationality:** Indian **Occupation:** Business **DIN:** 00191972	Initial Appointment as Director on January 27, 2012	1. Optus Laminates Private Limited 2. B Chokshi Chem Private Limited
4.	**Name:** Ms. Chandrakala Ashok Bhatt **Age:** 69 years **Father's Name:** Mr. Narayan Shrinivas Kamath **Designation:** Additional Non-Executive & Independent Director **Address:** C 401, Shantanu App, B H Azad Soc, Ambawadi, Ahmedabad-380015, Gujarat **Term:** 5 years **Nationality:** Indian **Occupation:** Business **DIN:** 07977517	Appointment on December 04, 2017	Nil
5.	**Name:** Mr. Vishal Nitin Mehta **Age:** 43 years **Father's Name:** Mr. Nitin Mehta **Designation:** Additional Non-Executive & Independent Director **Address:**102/103, Adhiraj Appartment, Opp. Dr. House, Near Parimal Under Bridge, Ambawadi, Ellisbridge, Ahmedabad, Gujarat- 380006 **Term:** 5 years **Nationality:** Indian **Occupation:** Business **DIN:** 07977497	Appointment on December 04, 2017	Nil

6.	**Name:** Mr. Amishkumar Maheshkumar Shah **Age:** 44 years **Father's Name:** Mr. Maheshkumar Manilal Shah **Designation:** Additional Non-Executive & Independent Director **Address:**204, Aaryavart Residency, Milan Park Society, Near President Hotel Lane, Navrangpura, Ahmedabad-380009 Gujarat **Term:** 5 years **Nationality:** Indian **Occupation:** Business **DIN:** 08011353	Appointment on December 04, 2017	Nil

BRIEF BIOGRAPHIES OF OUR DIRECTORS



Mr. Shalin Sudhakarbhai Patel, aged 43 Years, is the Promoter and Managing Director of our Company. He holds a degree in Master of Business Administration from Cleveland State University – USA. He has experience of more than 20 years in project management for technically based industries. His experience includes engineering and design of instrumentation and control systems, computer networks and software development for biopharmaceutical, power distribution, chemical and plastics industries. He has worked with companies like Applied Biosystems, ISO-New England, National Grid. Currently, he is looking after purchase, sales, research & development and overall business development of the Company.



Mr. Shalin Bharat Chokshi, aged 33 Years, is the Promoter and Whole-Time Director of our Company. He is a graduate in commerce and holds a degree in Masters of Professional Accounting, Monash University, Australia. He has 7 years of experience in sales and international business. He has worked with Companies like B Chokshi Chem Private Limited, where he was responsible for developing new clients as well as suppliers. He has been instrumental in identifying new suppliers to strategically improve the Company supply chain. He has been pivotal in bringing new international raw material suppliers to the Company which has proved to be highly cost beneficial to the company. At the same time he has identified key consumers for Company's products in the International market. He closely monitors Company affairs and its functions.



Mr. Saumil Bharatbhai Chokshi, aged 39 years, is the Non-Executive Director of our Company. He holds Master of Business Administration in Finance from Cleveland State University, United States. He is a Director in B Chokshi Chem Private Limited which is engaged in the business of trading in specialty chemicals.



Ms. Chandrakala Ashok Bhatt, aged 69 years, is the Additional Non-Executive & Independent Director of our Company. She holds a Bachelor's degree in Science (B.Sc) with major in Chemistry. She passed the Probationary Offices Examination for State Bank of India (SBI) in the year 1971 and got posted as an officer with SBI in Ahmedabad. She had worked with SBI for 26 years. She started as an accounts officer and was later promoted as branch manager during her tenure. She also started an all women branch for SBI at Ahmedabad and was the branch manager of that branch. During her tenure at SBI she worked in the Foreign Exchange department and as a training instructor at the SBI training institute. She also held position of Chief Manager – Human Resources Department after which she was promoted to Chief Manager – Planning. She took early retirement from this position in 1997. Currently, she teaches classical music and voice culture lesson to young aspiring music lovers.



Mr. Vishal Nitin Mehta, aged 43 years, is the Additional Non-Executive & Independent Director of our Company. He holds Bachelor's degree in Civil Engineering from Gujarat University (D.D.I.T.) and Master's Degree in Construction Engineering & Management from University of Michigan. He heads Mehta & Co., which has been at the forefront in the field of private Industrial Construction and Project Management for the last 18 years. He has vast experience and in-depth knowledge of the industrial environment, especially in Gujarat.



Mr. Amishkumar Maheshkumar Shah, aged 44 years, is the Additional Non-Executive & Independent Director of our Company. He holds Bachelor's degree in Commerce from Gujarat University. He has passed NISM Mutual Fund Distributors Certification Examination and NCFM Capital Markets module. He is in the business of Financial Consultancy for the last 18 years. Currently, he is managing more than 128 crores of Asset Under Management ("AUM") under Mutual Fund Advisory Business.

CONFIRMATIONS

As on the date of this Prospectus:

1. Apart from Mr. Shalin Bharat Chokshi and Mr. Saumil Bharatbhai Chokshi who are related to each other as brothers, none of the Directors of the Company are related to each other as per Section 2 (77) of Companies Act, 2013.
2. There are no arrangements or understanding with major shareholders, customers, suppliers or any other entity, pursuant to which any of the Directors or Key Management Personnel were selected as a Director or member of the senior management.
3. The Directors of our Company have not entered into any service contracts with our Company which provides for benefits upon termination of employment.
4. None of the above-mentioned Directors are on the RBI List of willful defaulters.
5. Further, none of our Directors are or were directors of any company whose shares were (a) suspended from trading by stock exchange(s) for more than 3 months during the five years prior to the date of filing the Prospectus or (b) delisted from the stock exchanges.
6. None of the Promoters, Persons forming part of our Promoter Group, Directors or persons in control of our Company, has been or is involved as a promoter, director or person in control of any other company, which is debarred from accessing the capital market under any order or directions made by SEBI or any other regulatory authority. For further details, refer Chapter titled "Outstanding Litigation and Material Developments" beginning on the page 201 of this Prospectus.

REMUNERATION / COMPENSATION OF DIRECTORS

Directors of the Company may be paid monthly remuneration, sitting fees, commission and any other amounts as may be decided by our Board in accordance with the provisions of the Articles of Association, the Companies Act and other applicable laws and regulations. Except Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi who have been paid Gross Remuneration of Rs. 6.00 Lakhs and Rs. 4.80 Lakhs during financial year 2016-17, none of our Directors had received any remuneration/compensation during preceding financial year.

SHAREHOLDING OF OUR DIRECTORS

As per the Articles of Association of our Company, a Director is not required to hold any qualification shares.

The following table details the shareholding of our Directors as on the date of this Prospectus:

Sr. No.	Name of the Director	No. of Equity Shares	% of Pre-Issue Equity Share Capital	% of Post Issue Equity Share Capital
1.	Shalin Sudhakarbhai Patel	16,90,000	41.73	30.97
2.	Shalin Bharat Chokshi	6,69,000	16.53	12.14
3.	Saumil Bharatbhai Chokshi	6,69,000	16.53	12.14

INTERESTS OF DIRECTORS

All of our Directors may be deemed to be interested to the extent of fees payable, if any to them for attending meetings of the Board or a committee thereof as well as to the extent of other remuneration and reimbursement of expenses payable, if any to them under our Articles of Association, and/or to the extent of remuneration paid to them for services rendered as an officer or employee of our Company. Some of our Directors may be deemed to be interested to the extent of consideration received/paid such as rent paid on account of lease agreement or interest paid on any loan or advances provided to our company, any body corporate including companies and firms and trusts, in which they are interested as directors, members, partners or trustees.

Our Directors may also be regarded as interested in the Equity Shares, if any, held by them or that may be subscribed by and allotted to the companies, firms, and trusts, if any, in which they are interested as directors, members, promoter, and /or trustees pursuant to this Issue. All of our Directors may also be deemed to be interested to the extent of any dividend payable to them and other distributions in respect of the said Equity Shares, if any.

None of our Directors has been appointed on our Board pursuant to any arrangement with our major shareholders, customers, suppliers or others.

Except as stated in the chapter "Our Management" and 'Related Party Transactions' beginning on page 130 and 154 respectively of this Prospectus and described herein to the extent of shareholding in our Company, if any, our Directors do not have any other interest in our business.

Our Directors have no interest in any property acquired by our Company within two years of the date of this Prospectus except as mentioned chapter titled "Our Business" on page 95 of this Prospectus.

Our Directors are not interested in the appointment of or acting as Underwriters, Registrar and Bankers to the Issue or any such intermediaries registered with SEBI.

PROPERTY INTEREST

Except as stated/referred to in the heading titled "Land & Properties" beginning on page 115 of this Prospectus, our Directors has not entered into any contract, agreement or arrangements during the preceding two years from the date of this Prospectus in which the Directors are interested directly or indirectly and no payments have been made to them in respect of these contracts, agreements or arrangements or are proposed to be made to them.

CHANGES IN OUR BOARD OF DIRECTORS DURING THE LAST THREE YEARS

Name	Date of event	Nature of event	Reason
Sudhakarbhai Chhotabhai Patel	February 17, 2017	Resignation	Due to personal reasons
Shalin Sudhakarbhai Patel	December 04, 2017	Appointment	Appointment as Managing Director
Shalin Bharat Chokshi	December 04, 2017	Appointment	Appointment as Whole- Time Director
Chandrakala Ashok Bhatt	December 04, 2017	Appointment	Appointment as Additional Non-Executive & Independent Director
Vishal Nitin Mehta	December 04, 2017	Appointment	Appointment as Additional Non-Executive & Independent Director
Amishkumar Maheshkumar Shah	December 04, 2017	Appointment	Appointment as Additional Non-Executive & Independent Director

BORROWING POWERS OF THE BOARD

Pursuant to special resolution passed at Extra-Ordinary General Meeting of our Company held on December 05, 2017 consent of the members of our Company was accorded to the Board of Directors of our Company pursuant to Section 180 (1)(c) of the Companies Act, 2013 for borrowing, from time to time, any sum or sums of money on such security and on such terms and conditions as the Board may deem fit, notwithstanding that the money to be borrowed together with the money already borrowed by our Company (apart from temporary loans obtained from our Company's bankers in the ordinary course of business) may exceed in the aggregate, the paid-up capital of our Company and its free reserves, provided however, the total amount so borrowed in excess of the aggregate of the paid-up capital of our Company and its free reserves shall not at any time exceed Rs. 50 Crores.

CORPORATE GOVERNANCE

Our Company stands committed to good corporate governance practices based on the principles such as accountability, transparency in dealings with our stakeholders, emphasis on communication and transparent reporting. We have complied with the requirements of the applicable regulations, including the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, in respect of corporate governance including constitution of the Board and Committees thereof. The corporate governance framework is based on an effective independent Board, the Board's supervisory role from the executive management team and constitution of the Board Committees, as required under law.

We have a Board constituted in compliance with the Companies Act, 2013 and as per the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 in accordance with best practices in corporate governance. The Board functions either as a full Board or through various committees constituted to oversee specific operational areas. Our executive management provides the Board detailed reports on its performance periodically.

Currently, our Board has 6 (Six) Directors. We have 1 (One) Managing Director, 1 (One) Whole-Time Director, 1 (One) Non- Executive Director and 3 (Three) Additional Non- Executive & Independent Directors. The constitution of our Board is in compliance with the Companies Act, 2013.

The following committees have been formed in compliance with the corporate governance norms:

A. Audit Committee
B. Stakeholders Relationship Committee
C. Nomination and Remuneration Committee

A) Audit Committee

Our Company has constituted an Audit Committee, as per the provisions of Section 177 of the Companies Act, 2013 and Regulation 18 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, vide resolution passed in the meeting of the Board of Directors held on December 04, 2017.

The terms of reference of Audit Committee complies with the requirements of Companies Act, 2013 and SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The committee presently comprises the following 3 (Three) directors.

Composition of Audit Committee

Name of the Director	Status	Nature of Directorship
Vishal Nitin Mehta	Chairman	Additional Non-Executive & Independent Director
Amishkumar Maheshkumar Shah	Member	Additional Non-Executive & Independent Director
Shalin Sudhakarbhai Patel	Member	Managing Director

The Company Secretary of the Company acts as the Secretary to the Audit committee.

Role of the audit committee

1. Overseeing the Company's financial reporting process and the disclosure of its financial information to ensure that the financial statements are correct, sufficient and credible.
2. Recommending to the Board, the appointment, re-appointment and, if required, the replacement or removal of the statutory auditor and the fixation of audit fees.
3. Approval of payment to statutory auditors for any other services rendered by the statutory auditors.
4. Reviewing, with the management, the annual financial statements before submission to the board for approval, with particular reference to:

a. Matters required to be included in the Directors Responsibility Statement to be included in the Board's report in terms of clause (c) of sub-section 3 of Section 134 of the Companies Act, 2013.

b. Changes, if any, in accounting policies and practices and reasons for the same.

c. Major accounting entries involving estimates based on the exercise of judgment by management.

d. Significant adjustments made in the financial statements arising out of audit findings.

e. Compliance with listing and other legal requirements relating to financial statements.

f. Disclosure of any related party transactions.

g. Modified opinion(s) in the draft audit report.

5. Reviewing, with the management, the half yearly and annual financial statements before submission to the board for approval.

6. Reviewing, with the management, the statement of uses / application of funds raised through an issue (public issue, rights issue, preferential issue, etc.), the statement of funds utilized for purposes other than those stated in the offer document/prospectus/notice and the report submitted by the monitoring agency monitoring the utilization of proceeds of a public or rights issue, and making appropriate recommendations to the Board to take up steps in this matter.

7. Reviewing and monitoring the auditor's independence and performance and effectiveness of audit process.

8. Approval of any transactions of the Company with Related Parties, including any subsequent modification thereof.

9. Scrutiny of inter-corporate loans and investments.

10. Valuation of undertakings or assets of the Company, wherever it is necessary.

11. Evaluation of internal financial controls and risk management systems.

12. Reviewing, with the management, performance of statutory and internal auditors, adequacy of the internal control systems.

13. Reviewing the adequacy of internal audit function, if any, including the structure of the internal audit department, staffing and seniority of the official heading the department, reporting structure coverage and frequency of internal audit.

14. Discussion with internal auditors on any significant findings and follow up there on.

15. Reviewing the findings of any internal investigations by the internal auditors into matters where there is suspected fraud or irregularity or a failure of internal control systems of a material nature and reporting the matter to the board.

16. Discussion with statutory auditors before the audit commences, about the nature and scope of audit as well as post-audit discussion to ascertain any area of concern.

17. To look into the reasons for substantial defaults in the payment to the depositors, debenture holders, shareholders (in case of non-payment of declared dividends) and creditors.

18. To review the functioning of the Whistle Blower mechanism, in case the same exists.

19. Approval of appointment of Chief Financial Officer or any other person heading the finance function or discharging that function after assessing the qualifications, experience & background, etc. of the candidate.

20. To overview the Vigil Mechanism of the Company and took appropriate actions in case of repeated frivolous complaints against any Director or Employee.

21. Monitoring the end use of funds raised through public offers and related matters.

The Audit Committee shall mandatorily review the following information:

1. Management Discussion and Analysis of financial condition and results of operations.
2. Statement of significant related party transactions (as defined by the Audit Committee), submitted by management.
3. Management letters / letters of internal control weaknesses issued by the statutory auditors.
4. Internal audit reports relating to internal control weaknesses.
5. The appointment, removal and terms of remuneration of the chief internal auditor shall be subject to review by the audit committee.
6. Statement of deviations:
   a) Half yearly statement of deviation(s) including report of monitoring agency, if applicable, submitted to stock exchange(s) in terms of Regulation 32(1).
   b) Annual statement of funds utilized for purposes other than those stated in the offer document/prospectus/notice in terms of Regulation 32(7).

Powers of the Audit Committee

- Investigating any activity within its terms of reference;
- Seeking information from any employee;
- Obtaining outside legal or other professional advice; and
- Securing attendance of outsiders with relevant expertise, if it considers necessary.

B) **Stakeholders Relationship Committee**

Our Company has constituted a Stakeholders Relationship Committee to redress the complaints of the shareholders. The Stakeholders Relationship Committee was constituted as per the provisions of Section 178(5) of the Companies Act, 2013 and Regulation 20 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 vide resolution passed at the meeting of the Board of Directors held December 04, 2017.

Composition of Stakeholders Relationship Committee

Name of the Director	Status	Nature of Directorship
Amishkumar Maheshkumar Shah	Chairman	Additional Non-Executive & Independent Director
Shalin Bharat Chokshi	Member	Whole-Time Director
Saumil Bharatbhai Chokshi	Member	Non-Executive Director

The Stakeholders Relationship Committee shall oversee all matters pertaining to investors of our Company. The terms of reference of the Stakeholders Relationship Committee include the following:

1. Redressal of shareholders'/investors' complaints.
2. Reviewing on a periodic basis the approval of transfer or transmission of shares, debentures or any other securities made by the Registrar and Share Transfer Agent;
3. Issue of duplicate certificates and new certificates on split/consolidation/renewal.
4. Non-receipt of declared dividends, balance sheets of the Company.
5. Carrying out any other function as prescribed under the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.

C) **Nomination and Remuneration Committees**

Our Company has constituted a Nomination and Remuneration Committee. The constitution of the Nomination and Remuneration Committee as per the provisions of Section 178 of the Companies Act, 2013 and Regulation 19 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 was approved by a Meeting of the Board of Directors held on December 04, 2017.

Composition of Nomination and Remuneration Committee

Name of the Director	Status	Nature of Directorship
Chandrakala Ashok Bhatt	Chairman	Additional Non-Executive & Independent Director
Vishal Nitin Mehta	Member	Additional Non-Executive & Independent Director
Saumil Bharatbhai Chokshi	Member	Non-Executive Director

The Company Secretary of the Company acts as the Secretary to the Nomination and Remuneration Committee.

Role of Nomination and Remuneration Committee

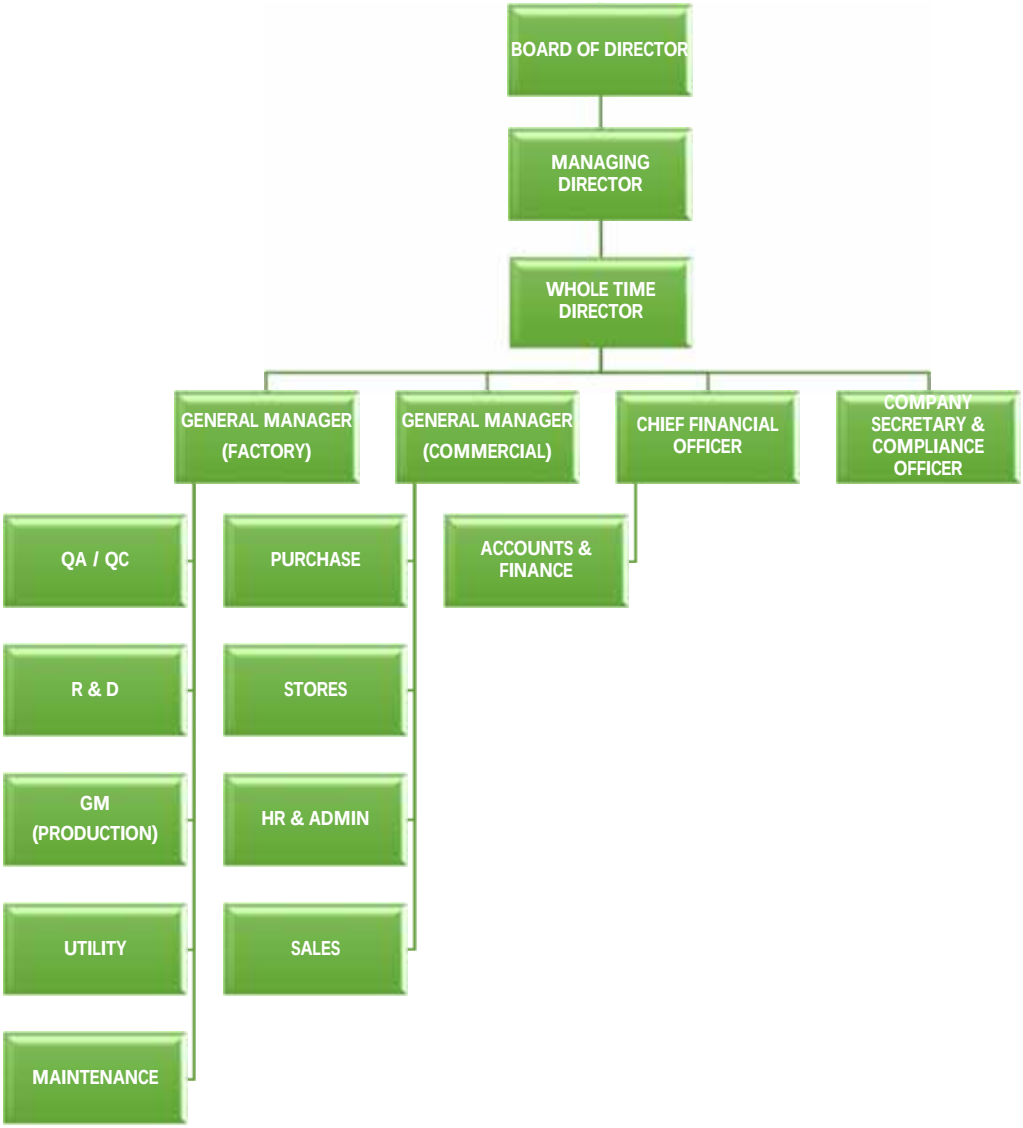
1. Formulation of the criteria for determining qualifications, positive attributes and independence of a director and recommend to the Board of Directors a policy relating to, the remuneration of the directors, Key Managerial Personnel and other employees.
2. Formulation of criteria for evaluation of performance of Independent Directors and the Board of Directors.
3. Devising a policy on diversity of Board of Directors.
4. Identifying persons who are qualified to become directors and who may be appointed in senior management in accordance with the criteria laid down, and recommend to the Board of Directors their appointment and removal.
5. Whether to extend or continue the term of appointment of the Independent Director, on the basis of the report of performance evaluation of Independent Directors.
6. Such other matters as may from time to time be required by any statutory, contractual or other regulatory requirements to be attended to by such committee.

Policy on Disclosures and Internal Procedure for Prevention of Insider Trading

We will comply with the provisions of the SEBI (Prohibition of Insider Trading) Regulations, 2015 after listing of our Company's shares on the Stock Exchange.

Ms. Neelam Dilip Chotrani, Company Secretary and Compliance Officer, is responsible for setting forth policies, procedures, monitoring and adhering to the rules for the prevention of dissemination of price sensitive information and the implementation of the code of conduct under the overall supervision of the Board.

ORGANISATIONAL STRUCTURE



KEY MANAGERIAL PERSONNEL

Mr. Shalin Sudhakarbhai Patel *(Promoter & Managing Director)*

Mr. Shalin Sudhakarbhai Patel, aged 43 Years, is the Promoter and Managing Director of our Company. He holds a degree in Master of Business Administration from Cleveland State University – USA. He has experience of more than 20 years in project management for technically based industries. His experience includes engineering and design of instrumentation and control systems, computer networks and software development for biopharmaceutical, power distribution, chemical and plastics industries. He has worked with companies like Applied Biosystems, ISO-New England, National Grid. Currently, he is looking after purchase, sales, research & development and overall business development of the Company.

Mr. Shalin Bharat Chokshi *(Promoter & Whole- Time Director)*

Mr. Shalin Bharat Chokshi, aged 33 Years, is the Promoter and Whole- Time Director of our Company. He is a graduate in commerce and holds a degree in Masters of Professional Accounting, Monash University, Australia. He has 7 years of experience in sales and international business. He has worked with Companies like B Chokshi Chem Private Limited, where he was responsible for developing new clients as well as suppliers. He has been instrumental in identifying new suppliers to strategically improve the Company supply chain. He has been pivotal in bringing new international raw material suppliers to the Company which has proved to be highly cost beneficial to the company. At the same time he has identified key consumers for Company's products in the International market. He closely monitors Company affairs and its functions.

Mr. Maulesh Hasmukhlal Raval *(Chief Financial Officer)*

Mr. Maulesh Hasmukhlal Raval, aged 46 years, is the Chief Financial Officer of our Company. He is a graduate in Commerce from North Gujarat University. He has an experience of more than 16 years in finance, audit and accounts. Considering his experience, he was appointed as Chief Financial Officer of our Company. Since he had joined the Company on December 04, 2017 i.e. in FY 2017-18, no remuneration has been paid to him during financial year 2016-17.

Ms. Neelam Dilip Chotrani *(Company Secretary & Compliance Officer)*

Ms. Neelam Dilip Chotrani, aged 27 years, is the Company Secretary & Compliance Officer of our Company. She is a graduate in Commerce from Gujarat University. She is an associate member of the Institute of Company Secretaries of India. She has an experience of over 18 months in corporate & legal matters. Since she had joined the Company on December 04, 2017 i.e. in FY 2017-18, no remuneration has been paid to her during financial year 2016-17.

RELATIONSHIP BETWEEN KEY MANAGERIAL PERSONNEL

There is no family relationship between the Key Managerial Personnel of our Company.

FAMILY RELATIONSHIPS OF DIRECTORS WITH KEY MANAGERIAL PERSONNEL

Apart from Mr. Shalin Bharat Chokshi and Mr. Saumil Bharatbhai Chokshi who are related to each other as brothers, there is no family relationship between the Key Managerial Personnel and Directors of our Company. All of Key Managerial Personnel are permanent employees of our company.

ARRANGEMENTS AND UNDERSTANDING WITH MAJOR SHAREHOLDERS

None of our Directors has been appointed on our Board pursuant to any arrangement with our major shareholders, customers, suppliers or others.

SHAREHOLDING OF THE KEY MANAGERIAL PERSONNEL

None of the Key Managerial Personnel hold any Equity shares of our Company as on the date of this Prospectus except the following:

Sr. No.	Name of the shareholder	No. of shares held
1.	Shalin Sudhakarbhai Patel	16,90,000
2.	Shalin Bharat Chokshi	6,69,000

BONUS OR PROFIT SHARING PLAN OF THE KEY MANAGERIAL PERSONNEL

Our Company has not entered into any Bonus or Profit Sharing Plan with any of the Key Managerial Personnel.

LOANS TO KEY MANAGERIAL PERSONNEL

No loans and advances given to the Key Managerial Personnel as on the date of this Prospectus.

INTEREST OF KEY MANAGERIAL PERSONNEL

The key managerial personnel of our Company do not have any interest in our Company other than to the extent of the remuneration or benefits to which they are entitled to as per their terms of appointment and reimbursement of expenses incurred by them during the ordinary course of business and to the extent of Equity Shares held by them in our Company, if any.

Except as disclosed in this Prospectus, none of our key managerial personnel have been paid any consideration of any nature from our Company, other than their remuneration and reimbursement of expenses.

Our Key Managerial Personnel have no interest in any property acquired by our Company within two years of the date of this Prospectus.

CHANGES IN KEY MANAGERIAL PERSONNEL DURING LAST THREE (3) YEARS

The changes in the key managerial personnel in the last three years are as follows:

Name of Managerial Personnel	Designation	Date of Event	Reason
Shalin Sudhakarbhai Patel	Managing Director	December 04, 2017	Designation changed to Managing Director
Shalin Bharat Chokshi	Whole Time Director	December 04, 2017	Designation changed to Whole- Time Director
Maulesh Hasmukhlal Raval	Chief Financial Officer	December 04, 2017	Appointment as Chief Financial Officer
Neelam Dilip Chotrani	Company Secretary & Compliance Officer	December 04, 2017	Appointment as Company Secretary & Compliance Officer

Other than the above changes, there have been no changes to the key managerial personnel of our Company that are not in the normal course of employment.

ESOP/ESPS SCHEME TO EMPLOYEES

Presently, our company does not have any ESOP/ESPS Scheme for employees.

PAYMENT OR BENEFIT TO OUR OFFICERS

Except as disclosed in the heading titled "Related Party Disclosure" in the section titled "Financial Statements" beginning on page 156 of this Prospectus, no amount or benefit has been paid or given within the two preceding years or is intended to be paid or given to any of our officers except the normal remuneration for services rendered as officers or employees.

OUR PROMOTERS AND PROMOTER GROUP

OUR PROMOTERS

1. Mr. Shalin Sudhakarbhai Patel
2. Mr. Shalin Bharat Chokshi

DETAILS OF OUR PROMOTERS

1. Mr. Shalin Sudhakarbhai Patel



Mr. Shalin Sudhakarbhai Patel, aged 42 Years, is the Promoter and Managing Director of our Company. He holds a degree in Master of Business Administration from Cleveland State University – USA. He has experience of more than 20 years in project management for technically based industries. His experience includes engineering and design of instrumentation and control systems, computer networks and software development for biopharmaceutical, power distribution, chemical and plastics industries. He has worked with companies like Applied Biosystems, ISO-New England, National Grid. Currently, he is looking after purchase, sales, research & development and overall business development of the Company.

Particulars	Details
Permanent Account Number	ABJPP8553F
Aadhar No.	6420 7409 0917
Passport No.	450762651
Bank Account Details	**The Kalupur Commercial Co-Operative Bank Limited** Kalupur Bank Bhavan, Near Income Tax Circle, Ashram Road, Ahmedabad-380014, Gujarat. Account No. – 023101014286

2. Mr. Shalin Bharat Chokshi



Mr. Shalin Bharat Chokshi, aged 32 Years, is the Promoter and Whole Time Director of our Company. He is a graduate in commerce and holds a degree in Masters of Professional Accounting, Monash University, Australia. He has 7 years of experience in sales and international business. He has worked with Companies like B Chokshi Chem Private Limited, where he was responsible for developing new clients as well as suppliers. He has been instrumental in identifying new suppliers to strategically improve the Company supply chain. He has been pivotal in bringing new international raw material suppliers to the Company which has proved to be highly cost beneficial to the company. At the same time he has identified key consumers for Company's products in the International market. He closely monitors Company affairs and its functions.

Particulars	Details
Permanent Account Number	AETPC1177P
Aadhar No:	6515 0319 6547
Passport No.	H2148450
Bank Account Details	**HDFC Bank Limited** Astral Towers, Opp. Reliance General Insurance, Near Mithakali Six Road, Navrangpura, Ahmedabad-380009, Gujarat. Account No. - 00061930008230

OUR PROMOTER GROUP

Our Promoter Group in terms of Regulation 2(1) (zb) of SEBI (ICDR) Regulations includes the following persons:

1. Individuals

The natural persons who are part of our Promoter Group (due to the relationship with our Promoters), other than the Promoters named above are as follows:

Relationship	Mr. Shalin Sudhakarbhai Patel	Mr. Shalin Bharat Chokshi
Father	Sudhakarbhai Chhotabhai Patel	Bharat Rasiklal Chokshi
Mother	Chandrabalben Patel	Mitaben B. Chokshi
Spouse	Khushbuben S Patel	Kavita Shalin Chokshi
Brother	-	Saumil Bharatbhai Chokshi
Sister	-	-
Children	Veer Patel Vama Patel	Vihaan S. Chokshi
Spouse Father	Nikhilbhai C. Shah	Sunilbhai K. Thakkar
Spouse Mother	Monaben N. Shah	Seema S. Thakkar
Spouse Brother	Jigar N. Shah	Himanshu Thakkar Dhaval Thakkar
Spouse Sister	Forum Saumil Chokshi	-

2. Companies and proprietorship firms forming part of our Promoter Group are as follows:

Relationship with promoters	Mr. Shalin Sudhakarbhai Patel	Mr. Shalin Bharat Chokshi
Any company in which 10% or more of the share capital is held by the promoter or an immediate relative of the promoter or a firm or HUF in which the promoter or any one or more of his immediate relative is a member	1. Applitech Infotech Private Limited	1. B Chokshi Chem Private Limited 2. Optus Laminates Private Limited
Any company in which a company (mentioned above) holds 10% of the total holding	Nil	Nil
Any HUF or firm in which the aggregate share of the promoter and his immediate relatives is equal to or more than 10% of the total holding	1. Shalin Sudhakarbhai Patel HUF 2. Sudhakar Chhotabhai Patel HUF	Shalin Bharat Chokshi HUF

OTHER UNDERTAKINGS AND CONFIRMATIONS

Our Company undertakes that the details of Permanent Account Number, Bank Account Number and Passport Number/Aadhar Number of the Promoters will be submitted to the NSE Emerge Platform, where the securities of our Company are proposed to be listed at the time of submission of this Prospectus.

COMMON PURSUITS OF OUR PROMOTER GROUP

None of our Group Entities have objects similar to that of our Company's business except B Chokshi Chem Private Limited as mentioned in the Chapter "Our Group Entities" beginning on page 148 of this Prospectus. Currently we do not have any non-compete agreement/arrangement with any of our Group Entities. Such a conflict of interest may have adverse effect on our business and growth. We shall adopt the necessary procedures and practices as permitted by law to address any conflict situations, as and when they may arise.

INTEREST OF THE PROMOTERS

Interest in the promotion of Our Company

Our promoters may be deemed to be interested in the promotion of the Issuer to the extent of the Equity Shares held by them as well as their relatives and also to the extent of any dividend payable to them and other distributions in respect of the aforesaid Equity Shares. Further, our Promoters may also be interested to the extent of Equity Shares held by or that may be subscribed by and allotted to companies and firms in which either of them are interested as a director, member or partner.

Interest in the property of Our Company

Our Promoters do not have any interest in any property acquired by our Company in last two years or proposed to be acquired by our Company except as mentioned in the Chapter "Our Business" beginning on page 95 of this Prospectus.

Interest as Member of our Company

As on the date of this Prospectus, our Promoters hold 23,59,000 Equity Shares of our Company and are therefore interested to the extent of their shareholding and the dividend declared, if any, by our Company. Except to the extent of shareholding of the Promoters in our Company our Promoters do not hold any other interest in our Company.

Payment Amounts or Benefit to Our Promoters during the Last Two Years

No payment has been made or benefit given to our Promoters in the two years preceding the date of this Prospectus except as mentioned / referred to in this chapter and in the section titled 'Our Management', 'Financial Statements' and 'Capital Structure' on pages 130, 156 and 55 respectively of this Prospectus. Further as on the date of this Prospectus, there is no bonus or profit sharing plan for our Promoters.

OTHER COMPANIES/UNDERTAKINGS/VENTURES OF OUR PROMOTERS

Except as disclosed in the chapter titled "Our Management" and "Our Group Entities" beginning on pages 130 and 148 respectively of this Prospectus, there are no Companies/Undertakings/Ventures promoted by our Promoters in which they have any business or any other interest.

CHANGE IN CONTROL & MANAGEMENT

Initially, the control & management of the Company was with Mr. Bharat Rasiklal Chokshi, Mr Saumil Bharatbhai Chokshi, Mr. Sudhakarbhai Chhotabhai Patel and Mr. Shalin Bharat Chokshi who were the subsribers to the Memorandum of Association. Since, April 01, 2013 the control & management was completely taken over by Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi.

LITIGATION INVOLVING OUR PROMOTERS

For details of litigation involving our Promoters, refer chapter titled "Outstanding Litigation and Material Developments" beginning on page 201 of this Prospectus.

COMPANIES WITH WHICH OUR PROMOTER HAS DISASSOCIATED IN THE LAST THREE YEARS

Our Promoters have not disassociated themselves as promoter(s) from any Company in three years preceding the date of this Prospectus.

CONFIRMATIONS

For details on litigations and disputes pending against the Promoters and defaults made by them including violations of securities laws, please refer to the section titled "*Outstanding Litigation and Material Developments*" on page 201 of this Prospectus. Our Promoters have not been declared as willful defaulters by the RBI or any other governmental authority.

RELATED PARTY TRANSACTIONS

Except as disclosed in the "*Related Party Transactions*" beginning on page 154 of this Prospectus, our Company has not entered into any related party transactions with our Promoters.

OUR GROUP ENTITIES

As per the SEBI ICDR Regulations for the purpose of identification of group companies, our Company has considered companies in which our Company, promoter or an immediate relative of the promoter hold 10% or more of shareholding as on the date of this Prospectus.

A. Our Group Companies include:

1. B Chokshi Chem Private Limited
2. Optus Laminates Private Limited
3. Applitech Infotech Private Limited

B. Other Group Entities of Promoters:

1. Sudhakar Chhotabhai Patel HUF
2. Shalinbhai Sudhakarbhai Patel HUF
3. Shalin Bharat Chokshi HUF

A. Our Group Companies includes:

The details of our Group Companies are provided below:

1. B CHOKSHI CHEM PRIVATE LIMITED

Corporate Information

B Chokshi Chem Private Limited was incorporated on January 06, 2004 under the provisions of Companies Act, 1956. The Corporate Identification Number of the Company is U51496GJ2004PTC043433. PAN of the Company is AACCB8346F. The Registered Office of the Company is situated at 49, Shyamal Row House, Part III-B, Near Sanjay Tower, Satellite, Ahmedabad-380015, Gujarat, India.

The Main Object of the company is to carry on in India or elsewhere the business to formulate, mix, disinfect, clean, wash, dilute, dye, concentrate, compound, segregate, pack, buy, sell, acquire, import, export, distribute of organic chemicals, inorganic chemicals etc.

Board of Directors

The Directors of B Chokshi Chem Private Limited as on the date of this Prospectus are as follows:

Name	Designation	DIN
Bharat Rasiklal Chokshi	Additional Director	191839
Shalin Bharat Chokshi	Director	191903
Saumil Bharatbhai Chokshi	Director	191972

Interest of our Promoters

Our Promoter, Mr. Shalin Bharat Chokshi holds 6,96,500 equity shares constituting 19.90% of the issued and paid-up equity share capital of B Chokshi Chem Private Limited as on date of this Prospectus.

Financial Information

(Rs. in Lakhs)

Particulars	March 31, 2017	March 31, 2016	March 31, 2015
Equity Capital	350	350	350
Reserve & Surplus	624.29	595.48	554.68
Total Revenue	10,708.13	10,657.34	10,608.71
Profit/(Loss) after Tax	28.81	40.8	32.31

Earnings Per Share (Basic) (Rs.)	0.82	1.17	0.92
Earnings Per Share (Diluted) (Rs.)	0.82	1.17	0.92
Net worth	974.29	945.48	904.68
NAV per Share of face value Rs. 10/- (Rs.)	27.84	27.01	25.85

2. OPTUS LAMINATES PRIVATE LIMITED

Corporate Information

Optus Laminates Private Limited was incorporated on October 26, 2004 under the provisions of Companies Act, 1956. The Corporate Identification Number of the Company is U20210GJ2004PTC044949. PAN of the Company is AACCT1230G. The Registered Office of the Company is situated at T-16, 3rd Floor, Vikram Chambers, Near Income Tax Office, Ashram Road, Ahmedabad-380009, Gujarat, India.

The Main Object of the company is to carry on the business of manufacture, produce, process, treat, cure, clean, wash, cut, turn to account, commercialize, seasoned design, develop, buyer, seller, warehouse, stockiest, distributors, to deal in all shapes, sizes forms, varieties etc.

Board of Directors

The Directors of Optus Laminates Private Limited as on the date of this Prospectus are as follows:

Name	Designation	DIN
Bharat Rasiklal Chokshi	Director	191839
Shalin Bharat Chokshi	Director	191903
Saumil Bharatbhai Chokshi	Director	191972
Ramjibhai Parshotambhai Patel	Director	373305
Dharmendra Ramjibhai Patel	Director	373354

Interest of our Promoters

Our promoter, Mr. Shalin Bharat Chokshi holds 5,33,400 equity shares constituting 16.75% of the issued and paid-up equity share capital of Optus Laminates Private Limited as on date of this Prospectus.

Financial Information

(Rs. In Lakhs)

Particulars	March 31, 2017	March 31, 2016	March 31, 2015
Equity Capital	318.5	266.5	266.5
Reserve & Surplus	415.02	258.9	216.8
Total Revenue	4932.29	4450.01	3,856.30
Profit/(Loss) after Tax	104.12	42.1	32.89
Earnings Per Share (Basic) (Rs.)	3.27	1.58	1.23
Earnings Per Share (Diluted) (Rs.)	3.27	1.58	1.23
Net worth	733.52	525.4	483.3
NAV per Share of face value Rs. 10/- (Rs.)	23.03	19.71	18.14

3. APPLITECH INFOTECH PRIVATE LIMITED

Corporate Information

Applitech Infotech Private Limited was incorporated on April 07, 2003 under the provisions of Companies Act, 1956. The Corporate Identification Number of the Company is U15122GJ2003PTC042213. PAN of the Company is AAHCS8382B. The Registered Office of the Company is situated at Anison, 2nd Floor, Swastik Society Navrangpura, Ahmedabad- 380009, Gujarat, India.

The Main Object of the company is to carry on Information Technology services.

Board of Directors

The Directors of Applitech Infotech Private Limited as on the date of this Prospectus are as follows:

Name	Designation	DIN
Sanjaybhai Jashbhai Patel	Director	852784
Sudhakarbhai Chhotabhai Patel	Director	1690999
Mahendrabhai Chhotabhai Patel	Director	1691017
Shalin Sudhakarbhai Patel	Director	1779902
Pranav Mahendrabhai Patel	Director	1780019
Ashesh Jashbhai Patel	Director	1780089

Interest of our Promoters

Mr. Sudhakarbhai Chhotabhai Patel and Ms. Chandrabalben Patel hold 5,000 and 15,000 equity shares respectively constituting 33.33% of the issued and paid-up equity share capital of Applitech Infotech Private Limited as on date of this Prospectus.

Financial Information

(Rs. in Lakhs)

Particulars	March 31, 2017	March 31, 2016	March 31, 2015
Equity Capital	6.00	6.00	6.00
Reserve & Surplus	24.59	47.90	46.15
Total Revenue	82.20	168.07	557.79
Profit/(Loss) after Tax	(23.31)	1.75	15.40
Earnings Per Share (Basic) (Rs.)	(38.85)	2.92	25.67
Earnings Per Share (Diluted) (Rs.)	(38.85)	2.92	25.67
Net worth	30.59	53.90	52.15
NAV per Share of face value Rs. 10/- (Rs.)	50.98	89.83	86.92

B. Other Group Entities:

1. SUDHAKAR CHHOTABHAI PATEL HUF

Sudhakar Chhotabhai Patel HUF is ancestral, created on October 17, 1972 and is situated at 2nd Floor, Anison Building, Swastik Society, Navrangpura, Ahmedabad- 380009, Gujarat. The Permanent Account Number (PAN) of the HUF is AADHS5776G. The income of the HUF is rental income and interest income.

Members of Sudhakar Chhotabhai Patel HUF:

Sr. No.	Particulars	Status
1.	Sudhakarbhai Chhotabhai Patel	Karta
2.	Chandrabalben Patel	Co-Parcener
3.	Shalin Sudhakarbhai Patel	Co-Parcener

Financial Information of the HUF for last 3 years:

(Rs. In Lakhs)

Particulars	For the Year ended		
	March 31, 2017	March 31, 2016	March 31, 2015
Income from House Property	0.59	1.74	1.66
Income from Other Sources	9.13	7.64	8.75
Gross Total Income	9.72	9.38	10.41
Tax Paid	0.94	0.86	1.05

2. SHALINBHAI SUDHAKARBHAI PATEL HUF

Shalinbhai Sudhakarbhai Patel HUF was created on December 27, 1997 and is situated at 2nd Floor, Anison Building, Swastik Society, Navrangpura, Ahmedabad- 380009, Gujarat. The Permanent Account Number (PAN) of the HUF is AARHS0128N. The income of the HUF is interest income.

Members of Shalinbhai Sudhakarbhai Patel HUF:

Sr. No.	Particulars	Status
1.	Shalin Sudhakarbhai Patel	Karta
2.	Khushbuben S Patel	Co-Parcener
3.	Veer Patel	Co-Parcener
4.	Vama Patel	Co-Parcener

Financial Information of the HUF for last 3 years:

(Rs. In Lakhs)

Particulars	For the Year ended		
	March 31, 2017	March 31, 2016	March 31, 2015
Income from Other Sources	9.91	9.19	10.7
Gross Total Income	9.91	9.19	10.7
Tax Paid	0.99	0.83	1.1

3. SHALIN BHARAT CHOKSHI HUF

Shalin Bharat Chokshi HUF was created on October 01, 2013 and is situated at 41, Golden Tulip Bunglow, B/h Shreyas Tekra, Ambawadi, Ahmedabad- 380015, Gujarat. The Permanent Account Number (PAN) of the HUF is AAYHS9815H. The income of the HUF is short term capital gain and interest income.

Members of Shalin Bharat Chokshi HUF:

Sr. No.	Particulars	Status
1.	Shalin Bharat Chokshi	Karta
2.	Kavita Shalin Chokshi	Co-Parcener
3.	Vihaan S. Chokshi	Co-Parcener

Financial Information of the HUF for last 3 years:

(Rs. In Lakhs)

Particulars	For the Year ended		
	March 31, 2017	March 31, 2016	March 31, 2015
Income from Capital Gains	0.00	0.00	10.00
Income from Other Sources	0.22	0.14	0.65
Gross Total Income	0.22	0.14	10.65
Tax Paid	0.00	0.00	1.22

CONFIRMATION

Our Promoters and persons forming part of Promoter Group have confirmed that they have not been declared as willful defaulters by the RBI or any other governmental authority and there are no violations of security laws committed by them in the past and no proceedings pertaining to such proceedings are pending against them. Additionally, none of the Promoters and persons forming part of Promoter Group has been restrained from accessing the capital markets for any reasons by SEBI or any other authorities. None of the Group Entities has a negative net worth as on the date of this Prospectus.

INTERESTS OF OUR GROUP COMPANIES

(i) In the Promotion of our Company

None of our Group Companies are interested in the promotion of our Company except as disclosed in the section titled "Financial Statements" beginning on page 156 of this Prospectus and to the extent of their shareholding in our Company.

(ii) In the properties acquired or proposed to be acquired by our Company in the past two years before filing the Prospectus

None of our Group Companies is interested in the properties acquired or proposed to be acquired by our Company in the two years preceding the filing of the Prospectus.

(iii) In transactions for acquisition of land

None of our Group Companies is interested in any transactions for the acquisition of land.

SICK COMPANIES / WINDING UP

No Promoter Group Entities listed above have been declared as a sick company under the Sick Industrial Companies (Special Provisions) Act, 1985.There is no winding up proceedings against any of the Promoter Group Entities.

LITIGATION

For details on litigations and disputes pending against the Promoters and Promoter Group Entities and defaults made by them, please refer to the chapter titled, 'Outstanding Litigations and Material Developments' beginning on page 201 of this Prospectus.

DEFUNCT GROUP COMPANIES

None of our Group Companies remain defunct and no application has been made to Registrar of Companies for striking off the name of any of our Group Companies during the five years preceding the date of filing of the Prospectus.

RELATED BUSINESS TRANSACTIONS WITHIN THE GROUP COMPANIES AND SIGNIFICANCE ON THE FINANCIAL PERFORMANCE OF OUR COMPANY

For more information on Related Business Transactions within the Group Companies and significance on the financial performance of our Company, see section titled "Related Party Transactions" on page 154 of this Prospectus.

BUSINESS INTEREST OF GROUP COMPANIES

Except to extent of their shareholding in our Company, none of our Group Companies have any interest in promotion and business interest or other business interest in our Company. For further details please refer to the chapter titled, 'Capital Structure' beginning on page 55 of this Prospectus.

SALES/PURCHASES BETWEEN OUR COMPANY AND GROUP ENTITIES

Except as disclosed in the section titled 'Related Party Transactions' beginning on page 154 of this Prospectus, there have been no sales/purchases of products and services between our Company and Group Entities during the financial year 2016-17.

COMMON PURSUITS

One of our Group Companies i.e. B Chokshi Chem Private Limited have objects similar to that of our Company's business. The group companies have not been conducting business similar to our Company as of now, however their main objects allows them to do so. Currently we do not have any non-compete agreement/arrangement with any of our Group Entities. We shall adopt the necessary procedures and practices as permitted by law to address any conflict situations, as and when they may arise.

OTHER CONFIRMATIONS

1. None of the securities of our Group Companies are listed on any stock exchange and none of our Group Companies have made any public or right issue of securities in the preceding three years.
2. None of the Group Companies have been prohibited from accessing or operating in capital markets under any order or direction passed by SEBI or any other regulatory or governmental authority.
3. None of the Group Companies are Wilful Defaulters.

RELATED PARTY TRANSACTIONS

For details on Related Party Transactions of our Company, please refer to Annexure VIII of restated financial statement under the section titled, '*Financial Statements*' beginning on page 156 of this Prospectus.

DIVIDEND POLICY

Under the Companies Act, an Indian company pays dividends upon a recommendation by its Board of Directors and approval by a majority of the shareholders, who have the right to decrease but not to increase the amount of dividend recommended by the Board of Directors. Under the Companies Act, dividends may be paid out of profits of a company in the year in which the dividend is declared or out of the undistributed profits or reserves of the previous Years or out of both.

Our Company does not have a formal dividend policy. Any dividends to be declared shall be recommended by the Board of Directors depending upon the financial condition, results of operations, capital requirements and surplus, contractual obligations and restrictions, the terms of the credit facilities and other financing arrangements of our Company at the time a dividend is considered, and other relevant factors and approved by the Equity Shareholders at their discretion.

Dividends are payable within 30 days of approval by the Equity Shareholders at the Annual General Meeting of our Company. When dividends are declared, all the Equity Shareholders whose names appear in the register of members of our Company as on the "record date" are entitled to be paid the dividend declared by our Company. Any Equity Shareholder who ceases to be an Equity Shareholder prior to the record date, or who becomes an Equity Shareholder after the record date, will not be entitled to the dividend declared by Our Company.

We have not declared dividend in any Financial Year.

SECTION V – FINANCIAL INFORMATION

FINANCIAL INFORMATION AS RESTATED

INDEPENDENT AUDITOR'S REPORT AS REQUIRED BY SECTION 26 OF COMPANIES ACT, 2013 WITH RULE 4 OF THE COMPANIES (PROSPECTUS AND ALLOTMENT OF SECURITIES) RULES, 2014

To,
The Board of Directors
Arvee Laboratories (India) Limited
49/3-B, Shyamal Row Houses,
100 Feet Road, Nr Sanjay Tower, Satelitte,
Ahmedabad 380015, Gujarat

Dear Sirs,

1. We have examined the attached Restated Financial Information of **Arvee Laboratories (India) Limited** (Formerly Arvee Laboratories (India) Private Limited and hereinafter referred to as "the Company") as approved by the Board of Directors of the Company in their meeting on February 02, 2018, prepared by the management of the company in terms of requirement of Section 26 of the Companies Act, 2013 read with the Companies (Prospectus and Allotment of Securities) Rule 2014, the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, as amended from time to time (the 'SEBI Regulations'), the Guidance Note on 'Reports in Company's Prospectus (Revised)'issued by the Institute of Chartered Accountants of India ('ICAI') to the extent applicable ('Guidance Note'), and in terms of our engagement agreed upon with you in accordance with our engagement letter dated September 20, 2017, in connection with the proposed Initial Public Offer (IPO) of the Company on SME platform of National Stock Exchange of India Limited ("NSE").

2. These Restated Financial Information (included in Annexure I to XIII) have been extracted by the Management of the Company from:

   (a) The Company's Audited Financial Statements for the period ended September 30, 2017 and year ended March 31, 2017, 2016, 2015, 2014 and 2013, which have been approved by the Board of Directors at their meeting held on December 31, 2017 and September 06, 2017, August 09, 2016, September 01, 2015, September 03, 2014 and September 01, 2013 respectively and books of accounts underlying those financial statements and other records of the Company, to the extent considered necessary for the preparation of the Restated Financial Information, are the responsibility of the Company's Management. The Financial Statement of the Company for the period ended September 30, 2017 & financial year ended March 31, 2017 have been audited by Bharatiya & Malkani, for financial year ended March 31, 2016 and 2015 have been audited by V. D. Shukla & Co., and for financial year ended March 31, 2014 and 2013 have been audited by Maulik Shah & Co., and had issued unqualified reports for these years.

   (b) The Interim Financial Statements for the period ended September 30, 2017, which have been prepared in accordance with the generally accepted accounting principles in India ('GAAP"), the provisions of the Companies Act, 2013, the Accounting Standard (AS) 25 Interim financial Reporting and other accounting standards as specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014, have been approved by the Board of Directors at their meeting held on December 31, 2017.

3. In accordance with the requirement of Section 26 of the Companies Act, 2013 read with Companies (Prospectus and Allotment of Securities) Rules 2014, the SEBI Regulations, the Guidance Note, as amended from time to time and in terms of our engagement agreed with you, we further report that:

   (i) The Restated Statement of Assets and Liabilities as at September 30, 2017, March 31, 2017, 2016, 2015, 2014 and 2013, examined by us, as set out un Annexure – I to this report, read with the 'Basis of Preparation and Significant Accounting Policies of the Restated Financial Statements' appearing in Annexure- IV are after making such adjustments and regrouping/reclassification as in our opinion were appropriate and are more fully described in the statement of Material Adjustments to the Financial Statements appearing in Annexure –V. As a result of these adjustments, the amounts reporting in the above-mentioned statements are not necessarily the same as those appearing in the audited financial statements of the Company for the relevant financial interim period / years.

   (ii) The Restated Statement of Profit and Loss of the Company for the period ended September 30, 2017, March 31, 2017, 2016, 2015, 2014 and 2013, examined by us, as set out in Annexure – II to this report, read with the 'Basis of Preparation and Significant Accounting Policies of the Restated Financial Statements' appearing in Annexure- IV are after making such adjustments and regrouping/re-classification as in our opinion were appropriate and are more fully described in the statement of Material Adjustments to the Financial Statements appearing in Annexure – V. As a result of these adjustments, the amounts reporting in the above-mentioned statements are not necessarily the same as those appearing in the audited financial statements of the Company for the relevant period / financial years.

   (iii) The Restated Statement of Cash flows of the Company for the period ended September 30, 2017, March 31, 2017, 2016, 2015, 2014 and 2013, examined by us, as set out in Annexure – III (to this report, read with the 'Basis of Preparation and Significant Accounting Policies of the Restated Financial Statements' appearing in Annexure- IV are after making such adjustments and regrouping/re-classification as in our opinion were appropriate and are more fully described in the statement of Material Adjustments to the Financial Statements appearing in Annexure –V. As a result of these adjustments, the amounts reporting in the above-mentioned statements are not necessarily the same as those appearing in the audited financial statements of the Company for the relevant period / financial years.

4. Based on the above, and to the best of our information and according to the explanation given to us, we are of the opinion that Restated Financial Information:

   (a) have been made after incorporating adjustments for the changes in accounting policies retrospectively in period / respective financial years to reflect the same accounting treatment as per the changed accounting policies for all the reporting periods based on the significant accounting policies adopted by the Company as at September 30, 2017;

   (b) have been made after incorporating adjustments for prior period and other material amounts in the period / respective financial years to which they relate to; and;

   (c) do not contain any extra ordinary items that need to be disclosed separately other than those presented in the Restated Financial Information and do not contain any qualification requiring adjustments.

5. We have also examined the following Restated Financial Information as set out in the Annexures to this report and forming part of the Restated Financial Information, prepared by the management of the Company and approved by the Board of Directors on February 02, 2018, relating to the company for the period ended September 30, 2017 and financial year ended March 31, 2017, 2016, 2015, 2014 and 2013:

i) Restated Statement of Assets and Liabilities included in Annexure – I;

ii) Restated Statement of Profit and Loss included in Annexure – II;

iii) Restated Statement of Cash flow from Restated Financial Statement included in Annexure III;

iv) Basis of Preparation and Significant Accounting Policies of the Restated Financial Statements as included in Annexure IV.

v) Statement of material adjustment to the restated standalone financial statement as included in Annexure V;

vi) Notes to Restated Standalone Financial Information as included in Annexure VI;

vii) Restated Statement of Contingent Liabilities, included in Annexure VII;

viii) Restated Statement of Related Party Transaction, included in Annexure VIII;

ix) Restated Statement of Accounting Ratios, included in Annexure IX;

x) Restated Statement of Capitalization, included in Annexure X;

xi) Restated Statement of Tax Shelters, included in Annexure XI;

xii) Restated Statement of Dividend, as included in Annexure XII;

xiii) Restated Statement of Financial Indebtness, included in Annexure XIII.

6. This report should not in any way be construed as a re-issuance or re-dating of any of the previous audit reports issued by us, nor should this report be construed as an opinion on any of the financial statements referred to herein.

7. We have no responsibility to update our report for events and circumstances occurring after the date of the report.

8. In our opinion, the above Restated Standalone Financial Information contained in Annexure I to XIII to this report read along with the Basis of Preparation and Significant Accounting policies (Refer Annexure – IV) and Notes to Restated Standalone Financial Information (Refer Annexure – VI) after making adjustments and regrouping/re-classification as considered appropriate and have been prepared in accordance with the provisions of Section 26 of the Companies Act, 2013 read with the Companies (Prospectus and Allotment of Securities) Rules 2014, to the extent applicable, the SEBI Regulations, the Guidance Note issued in this regard by the ICAI, as amended from time to time, and in terms of our engagement agreed with you.

9. Our report is intended solely for use of the Management and for inclusion in the offer documents in connection with the proposed issue of equity shares of the Company and is not to be used, referred to or distributed for any other purpose except with our prior written consent.

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

Jaimin Deliwala
Partner
M. No. 044529

Place: Ahmedabad
Date: February 02, 2018

AARVE LABORATORIES (INDIA) LIMITED
(Formerly Known as AARVE LABORATORIES (INDIA) PRIVATE LIMITED)

ANNEXURE – I : RESTATED STANDALONE STATEMENT OF ASSETS AND LIABILITIES

(Rs. in Lakhs)

Sr. No.	Particulars	Note No.	September 30, 2017	As at 31st March				
				2017	2016	2015	2014	2013
A.	**Equity and Liabilities**							
1	**Shareholders' Funds**							
	Share Capital	**I.1**	405.00	405.00	405.00	300.00	300.00	5.00
	Reserves & Surplus	**I.2**	43.59	14.39	(140.91)	(158.52)	6.18	4.30
	Share application money pending allotment							
2	**Non-Current Liabilities**							
	Long-term Borrowings	**I.3**	1,687.61	1,656.54	1,737.57	1,526.33	797.95	730.81
	Deferred Tax Liabilities (Net)	**I.4**	13.42	13.42	98.96	64.07	-	-
	Other Long-term Liabilities	**I.5**	-	-	-	-	-	-
3	**Current Liabilities**							
	Short Term Borrowings	**I.6**	717.18	723.63	628.41	552.05	533.55	3.61
	Trade Payables	**I.7**	889.44	584.08	596.15	286.90	91.39	136.99
	Other Current Liabilities	**I.8**	129.33	134.37	180.93	24.61	12.10	4.81
	Short Term Provisions	**I.9**	31.74	36.03	14.85	7.44	1.05	5.23
	Total		**3,917.30**	**3,567.45**	**3,520.96**	**2,602.87**	**1,742.22**	**890.74**
B.	**Assets**							
1	**Non-Current Assets**							
	Fixed Assets							
	Tangible Assets	**1.10**	1,589.25	1,687.85	1,315.49	914.31	217.65	12.67
	Intangible Assets	**1.10**	-	-	-	-	-	-
	Capital Work in Progress		3.26	-	430.30	518.23	720.78	321.56
	Non-Current Investments	**1.11**	-	-	-	-	-	-
	Deferred Tax Asset (Net)	**I.4**	-	-	-	-	-	-
	Long Term Loans and Advances	**I.12**	14.21	14.11	8.72	14.39	14.04	2.11
	Other Non-Current assets	**I.13**	-	-	-	-	-	-

2	**Current Assets**							
	Inventories	**I.14**	821.11	622.39	706.67	637.01	293.82	57.94
	Trade Receivables	**I.15**	874.85	821.56	607.30	158.26	297.30	135.35
	Cash and Cash Equivalents	**I.16**	139.96	96.32	125.45	80.39	6.93	0.87
	Short-term loans and advances	**I.17**	474.66	325.22	327.04	280.27	191.70	360.24
	Other Current Assets	**I.18**	-	-	-	-	-	-
	Total		**3,917.30**	**3,567.46**	**3,520.95**	**2,602.87**	**1,742.22**	**890.74**

As per our Report of even date

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

For and on behalf of Board of Directors

Jaimin Deliwala
Partner
M. No. 044529

Shalin Sudhakarbhai Patel
Managing Director
DIN: 01779902

Maulesh Hasmukhlal Raval
Chief Financial Officer

Place: Ahmedabad
Date: February 02, 2018

AARVE LABORATORIES (INDIA) LIMITED
(Formerly Known as AARVE LABORATORIES (INDIA) PRIVATE LIMITED)

ANNEXURE – II : RESTATED STANDALONE STATEMENT OF PROFIT AND LOSS

(Rs. in Lakhs)

Sr. No	Particulars	Note No.	September 30, 2017	For The Year Ended March 31,				
				2017	2016	2015	2014	2013
A.	**Revenue:**							
	Revenue from Operations	**II.1**	1,964.16	3,442.32	2,682.08	1,296.92	1,179.86	344.31
	Other income	**II.2**	15.83	51.38	10.30	8.29	3.75	11.63
	Total revenue		**1,979.99**	**3,493.70**	**2,692.37**	**1,305.21**	**1,183.61**	**355.94**
B.	**Expenses:**							
	Cost of Material Consumed	**II.3**	1,460.72	2,086.23	1,707.95	1,088.73	941.76	305.17
	Increase / Decrease in the Inventories		(137.18)	186.39	(44.36)	(339.33)	(208.27)	(19.72)
	Employee benefit expenses	**II.4**	126.40	254.39	259.10	186.29	74.19	21.48
	Finance costs	**II.5**	165.88	347.76	307.31	245.40	160.06	23.15
	Depreciation		108.07	206.88	148.53	72.56	22.43	0.69
	Other expenses	**II.6**	217.11	326.02	260.30	152.19	191.12	19.86
	Total Expenses		**1,940.99**	**3,407.67**	**2,638.82**	**1,405.84**	**1,181.28**	**350.63**
	Profit/(Loss) before exceptional items and tax		**39.00**	**86.03**	**53.55**	**(100.63)**	**2.32**	**5.31**
	Tax expense :							
	Current tax		7.43	16.39	(0.07)	-	0.44	1.01
	Prior Period Taxes		-	-	-	-	-	
	Deferred Tax		-	(85.54)	34.89	64.07	-	-
	Profit/(Loss) for the period/ year		**31.57**	**155.18**	**18.74**	**(164.70)**	**1.88**	**4.30**
	Earning per equity share in Rs.:							
	(1) Basic		0.78	3.83	0.46	(5.49)	0.06	8.60
	(2) Diluted		0.78	3.83	0.46	(5.49)	0.06	8.60

As per our Report of even date

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

For and on behalf of Board of Directors

Jaimin Deliwala
Partner
M. No. 044529

Shalin Sudhakarbhai Patel
Managing Director
DIN: 01779902

Maulesh Hasmukhlal Raval
Chief Financial Officer

Place: Ahmedabad
Date: February 02, 2018

AARVE LABORATORIES (INDIA) LIMITED
(Formerly Known as AARVE LABORATORIES (INDIA) PRIVATE LIMITED)

ANNEXURE – III : RESTATED STANDALONE STATEMENT OF CASH FLOWS

(Rs. in Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
A. CASH FLOW FROM OPERATING ACTIVITIES						
Profit/ (Loss) before tax	**39.00**	**86.03**	**53.55**	**(100.63)**	**2.32**	**5.31**
Adjustments for:						
Depreciation	108.07	206.88	148.53	72.56	22.43	0.69
Interest Expense	165.88	347.76	307.31	245.40	160.06	23.15
(Profit) / Loss on Sale of Fixed Assets	-	0.45	-	-	-	-
Interest/ Other Income Received	(15.53)	(51.13)	(10.14)	(7.65)	-	(9.39)
Operating profit before working capital changes	**297.41**	**590.00**	**499.24**	**209.68**	**184.81**	**19.76**
Movements in working capital :						
(Increase)/ Decrease in Inventories	(198.73)	84.28	(69.65)	(343.20)	(235.88)	(57.94)
(Increase)/Decrease in Trade Receivables	(53.29)	(214.27)	(449.03)	139.04	(161.95)	(135.35)
(Increase)/Decrease in Other Current Assets/ Non Current Assets	(2.38)	0.13	(1.13)	-	-	-
(Increase)/Decrease in Loans & Advances	(149.54)	(3.58)	(41.09)	(88.92)	156.61	(317.90)
Increase/(Decrease) in Trade Payables	305.36	(12.07)	309.25	195.51	(45.60)	136.99
Increase/(Decrease) in Other Long Current Liabilities	-	-	-	-	-	-
Increase/(Decrease) in Provisions and Other Current Liabilities	21.75	(106.41)	374.98	747.28	71.99	740.97
Cash generated from operations	**220.59**	**338.08**	**622.57**	**859.38**	**(30.02)**	**386.53**
Income tax paid during the year	7.43	16.39	(0.07)	-	0.44	1.01
Net cash from operating activities (A)	**213.16**	**321.68**	**622.64**	**859.38**	**(30.47)**	**385.52**
B. CASH FLOW FROM INVESTING ACTIVITIES						
Purchase of Fixed Assets	(12.73)	(152.50)	(461.77)	(566.66)	(628.37)	(334.24)
Purchase/ Sale of Long Term Investments	-	-	-	-	-	-
Sale of Fixed Assets	-	3.10	-	-	-	-
Interest Received / Other Income	15.53	51.13	10.14	7.65	-	9.39
Net cash from investing activities (B)	**2.80**	**(98.27)**	**(451.63)**	**(559.01)**	**(628.37)**	**(324.85)**

Increase in Share Capital	-	-	105.00	-	295.00	-
Securities Premium Reserve	-	-	-	-	-	
Interest paid on borrowings	(165.88)	(347.76)	(307.31)	(245.40)	(160.06)	(23.15)
Proceeds/(Repayment) of Borrowings	(6.45)	95.22	76.36	18.50	529.95	(36.84)
Net cash from financing activities (C)	**(172.33)**	**(252.55)**	**(125.95)**	**(226.90)**	**664.89**	**(59.99)**
Net increase in cash and cash equivalents (A+B+C)	**43.64**	**(29.13)**	**45.06**	**73.47**	**6.05**	**0.68**
Cash and cash equivalents at the beginning of the year	96.32	125.45	80.39	6.93	0.87	0.19
Cash and cash equivalents at the end of the year	**139.96**	**96.32**	**125.46**	**80.40**	**6.93**	**0.87**

As per our Report of even date

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

For and on behalf of Board of Directors

Jaimin Deliwala
Partner
M. No. 044529

Shalin Sudhakarbhai Patel
Managing Director
DIN: 01779902

Maulesh Hasmukhlal Raval
Chief Financial Officer

Place: Ahmedabad
Date: February 02, 2018

Annexure IV: Basis of Preparation and Significant Accounting Polices of the Restated Standalone Financial Statements for the period ended September 30, 2017 and years ended March 31, 2017, 2016, 2015, 2014 and 2013.

1. General Information

Arvee Laboratories (India) Limited was incorporated on January 27, 2012 with Registrar of Companies, Ahmedabad, Gujarat as Private Limited Company under the provisions of the Companies Act, 1956. The Company manufactures various specialty chemicals & intermediates by the means of job-work, lease holding of any unit, or based on the company's competence the acquisition of any unit which is financially sick but technically sound in Gujarat.

2. Basis of Preparation of Restated Standalone Summary Financial Information

i. The Restated Standalone Summary Statement of Assets and Liabilities of the Company as at September 30, 2017 and March 31, 2017, 2016, 2015, 2014 and 2013 and the related Restated Standalone Summary Statement of Profit and Loss and Cash Flows for the period ended September 30, 2017 and years ended March 31, 2017, 2016, 2015, 2014 and 2013 (collectively referred to as the 'Restated Standalone Summary Financial Information') have been prepared specifically for the purpose of inclusion in the draft Offer Documents to be filed with NSE (Emerge Platform) in connection with the proposed Initial Public Offering (hereinafter referred to as 'IPO').

ii. The Restated Standalone Summary Financial Information has been prepared by applying necessary adjustments to:
   a. the standalone financial statements ('financial statements') of the Company for the years ended March 31, 2017, 2016, 2015, 2014 and 2013, prepared and presented under the historical cost convention using the accrual system of accounting in accordance with the generally accepted accounting principles in India ('Indian GAAP'), the provisions of the Companies Act, 1956 (up to March 31, 2014), and notified sections, schedules and rules of the Companies Act, 2013 (with effect from 01 April, 2014), including the Accounting Standards as prescribed by the Companies (Accounting Standards) Rules, 2006 as per section 211(3C) of the Companies Act, 1956 (which are deemed to be applicable as Section 133 of the Companies Act, 2013 ("the Act") read with Rule 7 of Companies (Accounts) Rules, 2014), to the extent applicable and in the manner so required, and ;.
   b. the standalone interim financial statements for the period ended September 30, 2017 (April to September, 2017), which have been prepared and presented under the historical cost on the accrual basis of accounting and in accordance with the generally accepted accounting principles in India ("GAAP"), the provisions of the Companies Act, 2013, the Accounting Standard (AS) 25, Interim Financial Reporting and other accounting standards as specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014, to the extent applicable and in the manner so required.

iii. With effect from 1 April 2014, Schedule III notified under the Act, has become applicable to the Company for the preparation and presentation of its financial statements. Accordingly, previous years' figures have been regrouped/reclassified wherever applicable. Appropriate re-classifications/regrouping have been made in the Restated Standalone Summary Financial Information wherever required, to corresponding items of income, expenses, assets and liabilities, in order to bring them in line with the presentation and recognition as per the audited financial statements of the Company and the requirement of SEBI Regulations. The financial statements are prepared in Indian rupees rounded off to the nearest lakhs.

3. Significant Accounting Policies:

3.1 Operating Cycle:
Operating cycle is the time between the acquisition of assets for processing and their realization in cash or cash equivalent.

3.2 Use of Estimates

The preparation of financial statements in conformity with GAAP in India requires the management to make estimates and assumptions that affect the reported amount of assets and liabilities and disclosure of contingent liabilities at the date of financial statements, and the reported amount of revenues and expenses during the reporting period. Actual results could differ from these estimates. On an ongoing basis, estimates are evaluated based on historical experience and on various other assumptions that are believed to be reasonable, the results of which forms the basis for making judgments about the carrying value of assets and liabilities. Actual results could differ from those estimates. Any revision to estimates or difference between the actual result and estimates are recognized in the period in which the results are known/ materialized.

3.3 Fixed Assets

(i) Fixed assets are accounted for on historical cost basis (inclusive of the cost of installation and other incidental costs till commencement of commercial production) net of recoverable taxes, less accumulated depreciation and impairment loss, if any.

(ii) Expenditure on renovation/ modernization relating to existing fixed assets is added to the cost of such assets where it increases its performance/life significantly.

(iii) Cost of leasehold land is amortized over the period of lease.

3.4 Depreciation

(i) Depreciation on fixed assets is provided on Straight line method as per the useful life of the assets estimated by the management, in the manner prescribed in Schedule II of the Companies Act, 2013.
(ii) Depreciation in respect of addition to fixed assets is provided on pro-rata basis from month to month in which such assets was acquired/ installed.

3.5 Revenue Recognition

(i) All known income and expenditure quantifiable till the date of signing of report are accounted on accrual basis when virtual certainty is established.

(ii) Sales Revenue is recognized when property in the goods with all risk rewards and effective control of goods usually associated with ownership are transferred to buyer.

(iii) Sales are stated net of trade discounts and sales taxes.

(iv) The expenses and income considered payable and receivable respectively are accounted for on accrual basis.

3.6 Provisions and contingent liabilities

(i) The Company creates a provision when there is a present obligation arising as result of past event that probably requires an outflow of resources and a reliable estimate can be made of the amount of obligation. Provisions are measured at the best estimate of the expenditure required to settle the present obligation, at the balances sheet date and are not discounted to its present value.

(ii) A disclosure for a contingent liability is made when there is a present obligation arising as a result of past event that probably will not require an outflow of resources or where a reliable estimate of the obligation cannot be made.

3.7 Inventory Valuation

Inventories are valued at the lower of cost and net realizable value.

3.8 Impairment of Assets

The management periodically assesses using, external and internal sources, whether there is an indication that an asset may be impaired. An impaired loss is recognized wherever the carrying value of an asset exceeds its recoverable amount. The recoverable amount is the higher of the asset's net selling price and value in use, which means the present value of future cash flows expected to arise from the continuing use of the asset and its eventual disposal An impairment loss for an asset is reversed, if and only if, the reversal can be related objectively to an event occurring after the impairment loss was recognized, the carrying amount of an asset is increased to its revised recoverable amount, provided that this amount does not exceed the carrying amount that would have been determined (net of any accumulated amortization or depreciation) had no impairment loss being recognized for the asset in prior year/s.

3.9 Borrowing costs

Borrowing costs attributable to the acquisition and/or construction of qualifying assets are capitalized as a part of the cost of such assets, up to the date when such assets are ready for intended use. A qualifying asset is one that necessarily takes substantial period of time to get ready for its intended use. Other borrowing costs are charged to the Statement of Profit and Loss.

3.10 Foreign Currency Transactions

Foreign currency transactions are recorded at the exchange rate prevailing on the date of transaction. Monetary assets and liabilities in foreign currency existing at balance sheet date are translated at the yearend exchange rates. Exchange rate differences arising on settlement of transaction and translation of monetary items are recognized as income or expenses in the year in which they arise. Premium or discount on forward exchange contract is amortized as income or expense over the life of the contract. Exchange difference on such contract is recognized in the Statement of Profit and Loss in the reporting period in which the exchange rate changes. Any profit or loss arising on cancellation or renewal of forward contract is recognized as income or expenditure during the period.

3.11 Taxation

Provision for current taxes is made after taking into consideration benefits admissible under the provisions of Income Tax Act, 1961. Deferred Tax resulting from "timing differences" between taxable and accounting income is accounted for using the tax rates and laws that have been substantially enacted as of the balance sheet date. Deferred tax assets arising from timing differences are recognized to the extent there is reasonable certainty that these would be realized in future.

3.12 Earnings per Share:

Basic earnings per share is calculated by dividing net profit of the year by the weighted average number of equity shares outstanding during the year. For the purpose of calculating diluted earnings per share, the net profit or loss for the year attributable to equity shareholders and the weighted average number of shares outstanding during the year are adjusted for the effects of all dilutive potential equity shares.

The above should necessarily be read with the 'Statement of Material Adjustments to the Restated Standalone Financial Statements' appearing in Annexure – V and 'Notes to the Restated Standalone Financial Statements' appearing in Annexure – VI.

ANNEXURE - I.1 : RESTATED STANDALONE STATEMENT OF SHARE CAPITAL

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Authorized						
Equity shares of Rs. 10 each with voting rights	405.00	405.00	405.00	305.00	305.00	5.00
Issued						
Equity shares of Rs. 10 each with voting rights	405.00	405.00	405.00	300.00	300.00	5.00
Subscribed & Fully Paid Up						
Equity shares of Rs. 10 each with voting rights	405.00	405.00	405.00	300.00	300.00	5.00
Total	**405.00**	**405.00**	**405.00**	**300.00**	**300.00**	**5.00**

Notes :

I.1.1 Right, Preferences and Restrictions attached to Shares :

The Company has one class of equity shares having a par value of Rs. 10/- per share. Each Shareholder is eligible for one vote per share held. In the unlikely event of liquidation, the equity shareholders are eligible to receive the remaining assets of the company after distribution of all preferential amounts, in proportion to their shareholding.

I.1.2 Reconciliation of No. of Shares Outstanding at the end of the year

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Equity Shares						
Shares outstanding at the beginning of the year	4,050,000	4,050,000	3,000,000	3,000,000	50,000	50,000
Shares issued during the year	-	-	1,050,000	-	2,950,000	-
Bonus Shares issued during the year	-	-	-	-	-	-
Shares bought back during the year	-	-	-	-	-	-
Share outstanding at the end of the year	**4,050,000**	**4,050,000**	**4,050,000**	**3,000,000**	**3,000,000**	**50,000**

I.1.5 Details of Shareholding more than 5% of the aggregate shares in the company:

Name of Shareholder	30-Sep-17		31-Mar-17		31-Mar-16		31-Mar-15		31-Mar-14		31-Mar-13	
	Nos	% Holding	Nos	% Holding	Nos	% Holding	Nos	% Holding	Nos	% Holding	Nos	% Holding
Equity Shares												
BharatbhaiR. Choksi	685,000	16.91%	685,000	16.91%	685,000	16.91%	685,000	22.83%	685,000	22.83%	10,000	20.00%
SaumilbhaiB. Choksi	669,000	16.52%	669,000	16.52%	669,000	16.52%	406,500	13.55%	406,500	13.55%	7,500	15.00%
ShalinbhaiB. Choksi	669,000	16.52%	669,000	16.52%	669,000	16.52%	406,500	13.55%	406,500	13.55%	7,500	15.00%
ShalinbhaiS.	1,690	41.73	1,690	41.73	1,690	41.73	-	0.00	-	0.00	25,	50.0

Patel	,000	3%	,000	%	,000	3%		%		%	000	0%
Sudhakarbhai C.Patel	331,000	8.17 %	331,000	8.17 %	331,000	8.17 %	1,490 ,000	49.67%	1,490 ,000	49.67%	25, 000	50.00%

ANNEXURE – I.2 : Restated Standalone Statement of Reserves and Surplus

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Securities Premium Reserve						
Balance as at the beginning of the year	-	-	-	-	-	-
Add: Addition during the year	-	-	-	-	-	-
Less: Share issue expenses	-	-	-	-	-	
Balance as at the end of the year	-	-	-	-	-	-
Balance in Statement of Profit & Loss						
Balance as at the beginning of the year	14.39	(140.91)	(158.52)	6.18	4.30	-
Add: Profit for the year	31.57	155.18	18.74	(164.70)	1.88	4.30
Less: Misc. Exps. W/off	(2.38)	0.13	(1.13)			
Balance as at the end of the year	43.59	**14.39**	**(140.91)**	**(158.52)**	**6.18**	**4.30**
Grand Total	**43.59**	**14.39**	**(140.91)**	**(158.52)**	**6.18**	**4.30**

ANNEXURE – I.3 : RESTATED STANDALONE STATEMENT OF LONG TERM BORROWINGS

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Secured Loans from Bank						
- Term Loan	331.47	386.70	444.51	405.91	101.97	200.13
Unsecured Loans From Associate Company	-	-	400.48	248.25	135.80	
Unsecured Loans From Directors	954.36	873.54	892.58	872.17	498.62	530.68
Unsecured Loans From Related Parties	401.78	396.30	-	-	61.56	-
- Sudhakarbhai Patel	22.00	169.33			-	-
- Sudhakarbhai Patel HUF	-				61.56	
- Kavita Choksi	95.22					
- Foram Choksi	95.23					
- Khushbu S Patel	189.33	226.97				
Grand Total	**1,687.61**	**1,656.54**	**1,737.57**	**1,526.33**	**797.95**	**730.81**

ANNEXURE – I.4 : Restated Standalone Statement of Deferred Tax Assets/(Liabilities) (Net)

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Deferred Tax Assets						
Opening Balance	85.54	-	-	-	-	
Related to Fixed Assets	-	85.54	-	-	-	-

Gratuity Provision	-	-	-	-		
Total (a)	**85.54**	**85.54**	**-**	**-**	**-**	**-**
Deferred Tax Liability						
Opening Balance	98.96	98.96	64.07	-	-	-
Preliminary expenses	-	-	-	-	-	-
Related to Fixed Assets	-	-	34.89	64.07	-	-
Disallowance under the Income Tax Act	-	-	-	-	-	-
Total (b)	**98.96**	**98.96**	**98.96**	**64.07**	**-**	**-**
Net deferred tax (asset)/liability{(b)-(a)}	**13.42**	**13.42**	**98.96**	**64.07**	**-**	**-**
Charged to P&L Account	**-**	**(85.54)**	**34.89**	**64.07**	**-**	**-**

ANNEXURE – I.5 : Restated Standalone Statement of Other Long Term Liabilities

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Security Deposit	-	-	-	-	-	-
Grand Total	**-**	**-**	**-**	**-**	**-**	**-**

ANNEXURE – I.6 : Restated Standalone Statement of Short Term Borrowings

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Secured Loan Repayable on Demand : From Bank						
- Cash Credit	717.18	713.13	628.41	552.05	533.55	3.61
Unsecured Loans						
Loan From NBFC	-	10.50	-	-	-	-
Loan From Directors				-		-
Inter Corporate Deposites	-	-	-	-	-	-
Grand Total	**717.18**	**723.63**	**628.41**	**552.05**	**533.55**	**3.61**

ANNEXURE – I.7 : Restated Standalone Statement of Trade Payables

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Trade Payables due to			-			
- Micro, Small & Medium Enterprises						
-Creditors other than Micro, Small & Medium Enterprises	889.44	584.08	596.15	286.90	91.39	136.99
Grand Total	**889.44**	**584.08**	**596.15**	**286.90**	**91.39**	**136.99**

ANNEXURE – I.8 : Restated Standalone Statement of Other Current Liabilities

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Current Maturity of Long Term Debt	118.85	118.85	165.60	-	-	-
Statutory Dues	6.16	15.22	14.23	18.34	11.55	3.29
Other Current Liabilities	-	0.30	1.10	6.27	0.55	1.51
Grand Total	**125.01**	**134.37**	**180.93**	**24.61**	**12.10**	**4.81**

ANNEXURE – I.9 : Restated Standalone Statement of Short Term Provisions

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Provision for Employee Benefits	14.75	21.20	17.50	7.44	0.68	3.49
Provision for Taxation	16.99	14.82	(2.65)	-	0.37	1.74
Grand Total	**31.74**	**36.03**	**14.85**	**7.44**	**1.05**	**5.23**

ANNEXURE – I.10 : Restated Standalone Statement of Fixed Assets

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Tangible Assets						
Land & Building						
Gross Block	440.88	431.81	404.76	316.35	167.14	-
Less: Accumulated Depreciation	47.41	41.25	29.36	18.70	11.20	-
Net Block	393.47	390.56	375.40	297.65	155.94	-
Plant & Machinery						
Gross Block	1,598.15	1,598.15	1,107.64	657.93	60.92	-
Less: Accumulated Depreciation	475.66	381.28	198.55	67.78	8.11	-
Net Block	1,122.49	1,216.87	909.09	590.15	52.81	-
Electric Installation						
Gross Block	59.51	59.51	27.57	21.62	-	-
Less: Accumulated Depreciation	19.34	15.49	7.78	3.09	-	-
Net Block	40.17	44.03	19.79	18.52	-	-
Furniture & Fixtures						
Gross Block	0.28	0.28	0.07	0.07	-	-
Less: Accumulated Depreciation	0.04	0.03	0.01	0.00	-	-
Net Block	0.24	0.25	0.06	0.07	-	-
Vehicles						
Gross Block	23.65	23.65	8.61	8.61	8.61	8.61
Less: Accumulated Depreciation	4.63	2.84	4.36	3.41	2.46	-
Net Block	19.02	20.81	4.26	5.21	6.16	8.61
Office Equipments						
Gross Block	16.19	15.79	7.11	2.11	1.08	1.00
Less: Accumulated Depreciation	4.36	2.98	1.20	0.48	0.17	-
Net Block	11.83	12.81	5.92	1.63	0.92	1.00
Computers						
Gross Block	7.15	7.15	4.98	4.35	4.06	3.06

Less: Accumulated Depreciation	5.10	4.62	4.00	3.27	2.23	-
Net Block	2.04	2.52	0.97	1.08	1.83	3.06
Total Tangible Assets	**1,589.25**	**1,687.85**	**1,315.49**	**914.31**	**217.65**	**12.67**
Total Intangible Assets	-	-	-	-	-	-

ANNEXURE – I.11 : Restated Standalone Statement of Non-Current Investments

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Investments in Shares	-	-	-	-	-	-
Investments in Government Securities	-	-	-	-	-	-
Grand Total	**-**	**-**	**-**	**-**	**-**	**-**

ANNEXURE – I.12 : Restated Standalone Statement of Long Term Loans and Advances

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Security Deposits	14.21	14.11	8.72	14.39	14.04	1.17
TDS Recoverable (Net of Provision)	-	-	-	-	-	0.94
Grand Total	**14.21**	**14.11**	**8.72**	**14.39**	**14.04**	**2.11**

ANNEXURE – I.13 : Restated Standalone Statement of Other Non-Current assets

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Misc. Expenditure to the extent not W/off	**-**	**-**	**-**	**-**	**-**	**-**
(Unsecured considered good)						
FDR with original maturity more than 12 months	-	-	-	-	-	-
Grand Total	**-**	**-**	**-**	**-**	**-**	**-**

ANNEXURE – I.14 : Restated Standalone Statement of Inventories

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
(at cost or net realizable value, whichever is lower)						
Raw Material	258.64	197.09	94.98	69.69	65.82	38.21
Work in Progress	93.98	48.41	604.91	435.51	75.20	17.19
Finished Goods	425.94	376.89	6.78	129.28	150.26	-
Stores / Consumables	42.56	-	-	2.53	2.53	2.53
Grand Total	**821.11**	**622.39**	**706.67**	**637.01**	**293.82**	**57.94**

ANNEXURE – I.15 : Restated Standalone Statement of Trade Receivables

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Trade Receivables :						
Outstanding for a period exceeding six months from the date they are due for payment						
Unsecured considered good	3.41	2.42	-	-	-	
Outstanding for a period less than six months from the date they are due for payment						
Unsecured considered good	871.44	819.14	607.30	158.26	297.30	135.35
Grand Total	**871.44**	**821.56**	**607.30**	**158.26**	**297.30**	**135.35**

ANNEXURE – I.16 : Restated Standalone Statement of Cash and Bank Balances

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Cash & Cash Equivalents						
Cash in hand	11.49	8.94	6.30	0.30	5.82	0.30
Balances with Banks:						
-in current accounts	52.24	79.64	71.91	68.76	1.11	0.57
-in fixed deposit maturity lower than 3 months	-	-	-	-	-	-
Other Bank Balances:						
-in fixed deposit maturity lower than 12 months but more than 3 months	76.23	7.74	47.24	11.34	-	-
Grand Total	**139.96**	**96.32**	**125.45**	**80.39**	**6.93**	**0.87**

ANNEXURE – I.17 : Restated Standalone Statement of Short Term Loans and Advances

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Loan & Advances:						
-Advancce to Staff	1.66	2.42	2.59	2.29	0.39	0.50
-Advance to Material Suppliers	-	-	2.56	9.94	-	-
-Advance to Suppliers Capital Goods	2.59	21.41	15.14	37.41	-	-
-Advance for Expenses	-	-	0.98	-	-	-
-Balance with Revenue Authorities	184.98	139.74	150.46	96.99	42.94	26.01
-Other Loans & Advances	85.44	161.65	155.30	133.63	148.37	333.73
- Interest on FDR Receivable	88.17	-	0.02	-	-	-
- Interest Receivable on PGVCL SD	-	0.58	0.49	-	-	-
- Prepaid Insurance	-	0.73	0.24	-	-	-
- Lokendrasinh Raol	11.78	11.78	8.78	8.78	8.78	8.78
- Skylead Chemicals Limited	151.18	114.26	114.26	94.38	103.89	120.53
- Skylink Chemicals Pvt.Ltd	34.31	34.31	31.52	30.47	35.69	7.82
- B Choksi Chem Pvt. Ltd.	-	-	-	-	-	196.60
Grand Total	**474.66**	**325.22**	**327.04**	**280.27**	**191.70**	**360.24**

ANNEXURE - 1.17.1: Out of the above amounts outstanding from promoters/promoter group/group directors/relative of directors are as follows:

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
From Promoters/Directors/Relatives						
Nil						
From Group Companies						
- B Choksi Chem Pvt. Ltd.						196.60
TOTAL	**-**	**-**	**-**	**-**	**-**	**196.60**

ANNEXURE – I.18 : Restated Standalone Statement of Other Current assets

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Income Receivable	-	-	-	-	-	-
Prepaid Expenses	-	-	-	-	-	-
Grand Total	**-**	**-**	**-**	**-**	**-**	**-**

ANNEXURE – II.1 : Restated Standalone Statement of Revenue from Operations

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Sale of Manufactured Products (Export)	1,144.88	2,391.92	1,617.84	412.88	791.32	248.30
Sale of Manufactured Products (Domestic)	736.33	1,013.26	978.83	863.58	388.54	96.00
Other Operating Income	82.95	37.14	85.40	20.46	-	-
Revenue from operations (gross)	**1,964.16**	**3,442.32**	**2,682.08**	**1,296.92**	**1,179.86**	**344.31**

ANNEXURE – II.2 : Restated Standalone Statement of Other Income

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Interest Income						
-on Income Tax Refund	-	0.08	-	-	-	-
-on Bank deposits	6.64	17.82	6.56	3.57	-	9.39
-Other	8.89	33.23	3.59	4.08	-	-
- Interest on Export LC	0.86	3.24	3.05	2.31		
- Interest Receivable on PGVCL	-	0.65	0.54	1.02		
- Interest Subsidy on DIC	8.04	29.35				
- EPC Interest Subsidy				0.75		
Miscellaneous Income	0.30	0.25	0.16	0.64	3.75	2.24
Grand Total	**15.83**	**51.38**	**10.30**	**8.29**	**3.75**	**11.63**

ANNEXURE – II.3 : Restated Standalone Statement of Cost of Material Consumed

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Raw Materials						
Opening Stock	197.09	94.98	69.69	65.82	38.21	-
Add: Purchases	1,522.27	2,188.34	1,733.24	1,092.59	969.37	343.38
Less: Closing Stock	258.64	197.09	94.98	69.69	65.82	38.21
Grand Total	**1,460.72**	**2,086.23**	**1,707.95**	**1,088.73**	**941.76**	**305.17**

ANNEXURE – II.3 : Restated Standalone Statement of Increase / Decrease in the Inventories

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Inventories at the end of the Year						
Closing stock of Finished Goods	425.94	376.89	6.78	129.28	150.26	-
Closing Stock of Consumable & Stores	42.56	-	-	2.53	2.53	2.53
Closing stock of Work in Progress	93.98	48.41	604.91	435.51	75.20	17.19
	562.48	425.30	611.69	567.33	228.00	19.72
Inventories at the beginning of the Year						
Opening stock of Finished Goods	376.89	6.78	129.28	150.26	-	-
Opening Stock of Consumable & Stores	-	-	2.53	2.53	2.53	
Opening stock of Work in Progress	48.41	604.91	435.51	75.20	17.19	
	425.30	611.69	567.33	228.00	19.72	-
Grand Total	**(137.18)**	**186.39**	**(44.36)**	**(339.33)**	**(208.27)**	**(19.72)**

ANNEXURE – II.4 : Restated Standalone Statement of Employee benefit expense

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Salaries and wages	79.11	123.84	56.62	51.40	21.01	5.38
Contribution to Provident and other funds	3.41	6.65	4.29	3.50	-	-
Director's remuneration	4.96	9.92	9.92	9.87	-	-
Labour Charges	37.17	108.03	172.07	112.59	44.31	14.42
Staff welfare expenses	1.74	5.94	0.66	-	0.01	0.13
Other Staff Related Exps.	-	-	15.55	8.94	8.86	1.55
Grand Total	**126.40**	**254.39**	**259.10**	**186.29**	**74.19**	**21.48**

ANNEXURE – II.5 : Restated Standalone Statement of Finance costs

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Interest Expense	156.64	337.23	304.59	243.59	128.00	22.89
-Paid for Short Term Borrowings	33.65	69.18	72.28	53.59	12.35	0.16
-Paid for Term Loans	26.62	75.40	30.04	59.09	13.71	0.05
-Paid for Unsecured Loans	96.25	191.33	201.82	126.11	88.82	22.67

-Paid for Others	0.12	1.31	0.46	4.81	13.12	0.01
Bank Charges	9.23	10.53	2.71	1.80	32.05	0.27
Grand Total	**165.88**	**347.76**	**307.31**	**245.40**	**160.06**	**23.15**

ANNEXURE – II.6 : Restated Standalone Statement of Other Expenses

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Advertisement Expenses	-	0.03	0.22	0.12	0.84	-
Remuneration To Auditors :					-	-
- Audit Fees	-	0.30	0.55	0.55	0.55	0.20
- Tax Audit	-	-	-	-	-	-
- Taxation	-	-	-	-	-	-
Business Promotion Expenses	-	-	0.88	1.73	-	0.05
Power & Fuel	46.07	106.01	120.05	63.92	32.49	-
Insurance Expenses	4.29	5.84	3.32	1.71	-	0.13
Selling & Distribution Exps.	21.40	47.80	85.31	27.07	45.27	1.50
Office Repair & Maintenance Expenses	-	-	-	-	0.73	-
Postage and Courier	0.42	1.10	1.54	1.30	-	0.21
Printing amd Stationery	0.69	2.61	2.54	1.94	-	0.75
Professional Fees (Admin)	17.59	8.64	6.34	16.32	7.99	1.44
Rent, Rates & Taxes	1.53	2.35	3.07	0.07	50.58	4.75
Repairs & Maintenance Expenses	0.31	0.39	0.56	0.77	-	-
Freight / C & F Exps.	10.87	(0.06)	(29.11)	-	-	2.50
Telephone Expenses	0.96	2.06	1.93	1.68	1.56	0.43
Travel & Conveyance expenses	7.43	9.92	17.39	24.71	14.22	3.82
Miscellaneous Expenses	11.51	24.35	10.76	0.99	11.45	2.76
Manufacturing expenses	94.05	111.78	33.57	9.31	25.43	1.33
Sundry balances written off	-	2.89	1.39	-	-	-
Grand Total	**217.11**	**326.02**	**260.30**	**152.19**	**191.12**	**19.86**

ANNEXURE – II.7 : Restated Standalone Statement of Expenditure in Foreign currency

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
Foreign Travel Expense	-	2.79	5.58	8.32	-	-
Commission Paid	21.76	44.76	18.54	0.50	-	-
CIF Value Import- Raw Materials	804.90	994.74	640.43	317.82	491.57	127.82
Grand Total	**826.66**	**1,042.28**	**664.55**	**326.64**	**491.57**	**127.82**

ANNEXURE – II.8 : Restated Standalone Statement of Earnings in Foreign currency

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
FOB Value of Exports	1,144.89	2,078.91	1,376.42	370.22	791.32	248.30
Grand Total	**1,144.89**	**2,078.91**	**1,376.42**	**370.22**	**791.32**	**248.30**

ANNEXURE – V: MATERIAL ADJUSTMENT TO THE RESTATED STANDALONE FINANCIAL STATEMENT

1. Material Regrouping

Appropriate adjustments have been made in the Restated Standalone Financial Statements of Assets and Liabilities, Profit and Losses and Cash Flows, wherever required, by reclassification of the corresponding items of income, expenses, assets and liabilities in order to bring them in line with the regroupings as per the audited financial statements of the company and the requirements of SEBI Regulations.

2. Material Adjustments :

The Summary of results of restatement made in the Audited Standalone Financial Statements for the respective years and its impact on the profit/(loss) of the Company is as follows:

(Rs. In Lakhs)

Particulars	September 30, 2017	For The Year Ended March 31,				
		2017	2016	2015	2014	2013
(A) Net Profits as per audited financial statements (A)	31.57	155.18	18.74	(164.70)	1.88	4.30
Add/(Less) : Adjustments on account of -						
1) Additonal Dep W/off	-	-	-	-	-	-
Total Adjustments (B)	**-**	**-**	**-**	**-**	**-**	**-**
Restated Profit/ (Loss) (A+B)	**31.57**	**155.18**	**18.74**	**(164.70)**	**1.88**	**4.30**

3. Notes on Material Adjustments pertaining to prior years : NIL

As per our Report of even date

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

For and on behalf of Board of Directors

Jaimin Deliwala
Partner
M. No. 044529

Shalin Sudhakarbhai Patel
Managing Director
DIN: 01779902

Maulesh Hasmukhlal Raval
Chief Financial Officer

Place: Ahmedabad
Date: February 02, 2018

ANNEXURE VI: OTHER SIGNIFICANT NOTES

1. Closing stock is as taken, valued & certified by the management of the company.

2. The company cannot identify the enterprises which have been providing goods and services to the company and which qualify under the definition of Micro Small and Medium Enterprise Development Act, 2006. Hence, the details required to be disclosed in this respect, cannot be disclosed.

3. In the opinion of the Board of Directors, the Current Assets, Loans & Advances are approximately of the value stated if realized in ordinary course of business. Provisions for known liabilities are made & not in excess of the amount reasonably necessary. Moreover, Balances of Unsecured Loans, Receivables, Loans & Advances and Current Liabilities are subject to confirmation, reconciliation and adjustments, if any.

4. The figures of the previous year have been regrouped / recast wherever necessary so as to make them comparable with current year's figures. Figures have been rounded to nearest rupees in Lakhs.

ANNEXURE - VII : RESTATED STANDALONE STATEMENT OF CONTINGENT LIABILITIES

(Rs. In Lakhs)

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
1. Bank Guarantee/LC Discounting for which FDR margin money has been given to the bank as Security	-	-	-	-	-	-
2. Capital Commitment	-	-	-	-	-	-
3. Income Tax Demand	0.24	0.24	0.24	0.24	0.24	-
4. TDS Demands	-	-	-	-	-	-
Total	0.24	0.24	0.24	0.24	0.24	-

ANNEXURE - VIII : RESTATED STANDALONE STATEMENT OF RELATED PARTY DISCLOSURES AS RESTATED

As required under Accounting Standard 18 "Related Party Disclosures" as notified pursuant to Company (Accounting Standard) Rules 2006, following are details of transactions during the year with related parties of the company as defined in AS 18.

A. List of Related Parties and Nature of Relationship:

Particulars	September 30, 2017	Name of Related Parties				
		2017	2016	2015	2014	2013
1. Enterprises where control exist						
a) Associate Companies	B Choksi Chem Pvt. Ltd.					
2. Other Related Parties:						
a) Key Management Personnel's	Shalin Patel					
	Shalin Choksi					
	Saumil Choksi					

b) Relatives of Key Management Personnel's	Sudhakar C. Patel
	Khushboo Patel
	Bhartiben Choksi

B. Transactions carried out with related parties referred to in (1) above, in ordinary course of business:

(Rs. In Lakhs)

Nature of Transactions	Name of Related Parties	September 30, 2017	As at March 31				
			2017	2016	2015	2014	2013
1. Directors Remuneration	Shalin Choksi	2.40	4.80	4.80	4.80		
	Shalin Patel	3.00	6.00	6.00	6.00		
Total		**2.70**	**5.40**	**10.80**	**10.80**	**-**	**-**
2. Loan Taken	Saumilbhai B. Choksi	-	205.00	3.28	70.00	25.00	
	Shalinbhai B. Choksi	-	205.81	52.94	32.00	25.00	
	B Choksi Chem Pvt. Ltd.	222.50	41.33	265.80	70.41	-	
	Sudhakarbai C. Patel	5.00	40.00	321.50	706.43	143.00	520.00
	Shalin S. Patel	237.50	375.00	16.50	75.00	-	
	Foram S Choksi	90.00	-	-	-	-	
	Kavita S Choksi	90.00	-	-	-	-	
	Bharat Choksi	-	-	-	-	-	7.50
	Khushboo Shalin Patel	-	223.00	-	-	-	
Total		**645.00**	**1,090.14**	**660.03**	**953.85**	**193.00**	**527.50**
3. Loan Repaid	Saumilbhai B. Choksi	90.00	-	25.00	-		
	Shalinbhai B. Choksi	90.00	-	25.00	15.92		
	B Choksi Chem Pvt. Ltd.	222.50	441.81	105.01	34.94		
	Sudhakarbai C. Patel	155.00	680.00	347.00	371.00	361.29	
	Shalin S. Patel	37.50	118.00	100.00	-		
	Khushboo Shalin Patel	50.00	-	-	-		
Total		**645.00**	**1,239.81**	**602.01**	**421.86**	**361.29**	**-**
4. Interest paid on Loan Taken	Saumilbhai B. Choksi	17.15	13.47	12.94	4.14	0.85	
	Shalinbhai B. Choksi	16.79	12.80	12.28	4.02	-	
	B Choksi Chem Pvt. Ltd.	0.35	56.14	46.99	22.21	-	
	Sudhakarbai C. Patel	2.96	95.37	105.98	10.68	59.99	54.45
	Shalin S. Patel	33.64	9.14	2.41	9.85		
	Foram S Choksi	5.81					
	Kavita S Choksi	5.80					
	Bharat Choksi						0.91
	Khushboo Shalin Patel	13.74	4.41	-	-		
Total		**96.24**	**191.33**	**180.59**	**50.90**	**60.84**	**55.36**
5. Purchase of Goods	B Choksi Chem Pvt. Ltd.	485.33	178.09	57.71	32.37		170.99
Total		**485.33**	**178.09**	**57.71**	**32.37**	**-**	**170.99**

C. Outstanding Balance as at the end of the year

(Rs. In Lakhs)

Nature of Transactions	Name of Related Parties	September 30, 2017	As at March 31				
			2017	2016	2015	2014	2013
1. Receivables	Saumil B. Choksi	-	-	-	-	-	
	Shalin B. Choksi	-	-	-	-	-	
	B Choksi Chem Pvt. Ltd.	-	-	-	-	-	
	Sudhakarbhai Patel	-	-	-	-	-	
	Khushbu Shalin Patel	-	-	-	-	-	
	Shalin Patel	-	-	-	-	-	
Total		**-**	**-**	**-**	**-**	**-**	**-**
2. Balance of Unsecured Loans	Saumil B. Choksi	230.67	305.24	89.36	99.44	25.71	-
	Shalin B. Choksi	225.66	300.54	84.45	45.46	25.75	-
	B Choksi Chem Pvt. Ltd.	-	-	400.48	197.40	135.80	-
	Sudhakarbhai Patel	22.00	169.33	721.23	643.41	298.36	-
	Khushbu Shalin Patel	189.33	226.97	-	-	-	-
	Foram S Choksi	95.23	-	-	-	-	-
	Kavita S Choksi	95.23	-	-	-	-	-
	Shalin Patel	498.03	267.76	2.53	83.87	-	
Total		**1,356.14**	**1,269.83**	**1,298.06**	**1,069.57**	**485.63**	**-**

ANNEXURE - IX : RESTATED STANDALONE STATEMENT OF ACCOUNTING RATIOS

Particulars	September 30, 2017	As at 31st March				
		2017	2016	2015	2014	2013
Restated PAT as per P& L Account (Rs. in Lakhs)	31.57	155.18	18.74	-164.70	1.88	4.30
Weighted Average Number of Equity Shares at the end of the Year (Note -2)	40,50,000	4,050,000	4,050,000	3,000,000	3,000,000	50,000
Net Worth	448.59	419.39	264.09	141.48	306.18	9.30
Earnings Per Share						
Basic (In Rupees) (Note 1.a)	0.78	3.83	0.46	(5.49)	0.06	8.60
Diluted (In Rupees)* (Note 1.b)	0.78	3.83	0.46	(5.49)	0.06	8.60
Return on Net Worth (%)	7.04%	37.00%	7.09%	-116.41%	0.61%	46.24%
Net Asset Value Per Share (Rs)	11.08	10.36	6.52	4.72	10.21	18.60
Nominal Value per Equity share (Rs.)	10	10	10	10	10	10

* The Company does not have any diluted potential Equity Shares. Consequently the basic and diluted profit/earning per share of the company remain the same.

Notes :

1) The ratios have been calculated as below:

a) Basic Earnings Per Share (Rs.) = Restated PAT attributable to Equity Shareholders/ Weighted Average Number of Equity Shares outstanding during the six months/year.

b) Diluted Earnings Per Share (Rs.) = Restated PAT attributable to Equity Shareholders/ Weighted Average Number of Diluted Potential Equity Shares outstanding during the six months/year.

c) Return on Net Worth (%) = Restated PAT attributable to Equity Shareholders/ Net Worth X 100

d) Restated Net Asset Value per equity share (Rs.) = Restated Net Worth as at the end of the six months/year/ Total Number of Equity Shares outstanding during the six months/year.

2) Weighted Average Number of equity shares is the number of equity shares outstanding at the beginning of the year adjusted by the number of equity shares issued during the year multiplied by the time weighting factor. The time weighting factor is the number of days for which the specific shares are outstanding as a proportion to total number of days during the year.

3) Earnings Per Share calculation are in accordance with Accounting Standard 20- Earnings Per Share, notified under the Companies (Accounting Standards) Rules 2006, as amended.

4) Net Worth = Equity Share Capital + Reserve and Surplus (including surplus in the Statement of Profit & Loss)

5) The figures disclosed above are based on the Restated Standalone Financial Statements of the Company.

ANNEXURE - X : RESTATED STANDALONE STATEMENT OF CAPITALISATION

(Rs. In Lakhs)

Sr. No	Particulars	Pre issue As at September 30, 2017	Post issue
	Debts		
A	Long Term Debt	1,806.45	1,806.45
B	Short Term Debt	717.18	717.18
C	**Total Debt**	**2,523.63**	**2,523.63**
	Equity Shareholders Funds		
	Equity Share Capital	405.00	551.00
	Reserves and Surplus	43.59	788.19
D	**Total Equity**	**448.59**	**1,339.19**
E	**Total Capitalization**	**2,972.22**	**3,862.82**
	Long Term Debt/ Equity Ratio (A/D)	4.03	1.35
	Total Debt/ Equity Ratio (C/D)	5.63	1.88

Notes :

1) Long Term Debt are borrowings other than short-term borrowings and also includes current maturities of long- term debt included in other current liabilities.

ANNEXURE - XI : RESTATED STANDALONE STATEMENT OF TAX SHELTERS

(Rs. In Lakhs)

Sr. No	Particulars	September 30, 2017*	As at 31st March				
			2017	2016	2015	2014	2013
A	**Restated Profit before tax**	39.00	86.03	53.55	(100.63)	2.32	5.31
	Short Term Capital Gain at special rate	-	-	-	-	-	-
	Normal Corporate Tax Rates (%)	33.06%	33.06%	33.06%	32.45%	32.45%	32.45%
	Short Term Capital Gain at special rate	-	-	-	-	-	-
	MAT Tax Rates (%)	20.39%	20.39%	20.39%	20.01%	20.01%	20.01%
B	**Tax thereon (including surcharge and education cess)**						
	Tax on normal profits	12.89	28.44	17.71	(32.65)	0.75	1.72
	Short Term Capital Gain at special rate	-	-	-	-	-	-
	Total	**12.89**	**28.44**	**17.71**	**(32.65)**	**0.75**	**1.72**
	Adjustments:						
C	**Permanent Differences**						
	Deduction allowed under Income Tax Act	-	-	-	-	-	-
	Exempt Income	-	-	-	-	-	-
	Allowance of Expenses under the Income Tax Act	-	-	-	-	-	-
	Disallowance of Income under the Income Tax Act	-	-	-	-	-	-
	Disallowance of Expenses under the Income Tax Act	-	-	-	-	-	-
	Total Permanent Differences	**-**	**-**	**-**	**-**	**-**	**-**
D	**Timing Differences**						
	Difference between tax depreciation and book depreciation	(4.25)	(4.25)	9.03	(10.21)	(18.11)	(27.84)
	Provision for Gratuity disallowed	-	-	-	-	-	-
	Expense disallowed u/s 43B	-	-	-	-	-	-
	Total Timing Differences	**(4.25)**	**(4.25)**	**9.03**	**(10.21)**	**(18.11)**	**(27.84)**
E	**Net Adjustments E=C+D**	**(4.25)**	**(4.25)**	**9.03**	**(10.21)**	**(18.11)**	**(27.84)**
F	**Tax expense/(saving) thereon**	(1.40)	(1.40)	2.99	(3.31)	(5.88)	(9.03)

G	**Total Income/(loss) (A+E)**	**34.75**	**81.78**	**62.58**	**(110.83)**	**(15.79)**	**(22.52)**
	Taxable Income/ (Loss) as per MAT	39.00	86.03	53.55	(100.63)	2.32	5.31
I	**Income Tax as per normal provision**	11.49	27.04	20.69	(35.96)	(5.12)	(7.31)
J	**Income Tax under Min. Alternative Tax under Section 115 JB of the Income Tax Act**	7.95	17.54	10.92	(20.13)	0.46	1.06
	Net Tax Expenses (Higher of I,J)	11.49	27.04	20.69	(20.13)	0.46	1.06
K	Relief u/s 90/91	-	-	-	-	-	-
	Total Current Tax Expenses	**11.49**	**27.04**	**20.69**	**(20.13)**	**0.46**	**1.06**
L	Adjustment for Interest on income tax	-	-	-	-		-
	Total Current Tax Expenses	**11.49**	**27.04**	**20.69**	**(20.13)**	**0.46**	**1.06**

*Note: The figures for half year ended September 30, 2017 are based on the provisional computation of Total Income prepared by the company

ANNEXURE - XII : RESTATED STANDALONE STATEMENT OF DIVIDEND

(Rs. In Lakhs)

Particulars	September 30, 2017*	As at 31st March				
		2017	2016	2015	2014	2013
Share Capital						
Equity Share Capital	405.00	405.00	405.00	300.00	300.00	5.00
Dividend on equity shares declared during the year	-	-	-	-	-	-
Dividend in %	0%	0%	0%	0%	0%	0%

ANNEXURE XIII : RESTATED STATEMENT OF FINANCIAL INDEBTNESS

(Rs. In Lakhs)

Name of Bank	Loan No.	Facility Key term			Outstanding as on September 30, 2017	Security
		Loan Amount	Rate of Interest (%)	Total Term (Months)		
Standard Chartered Bank – TL - I	003112477	260.00	10.40	60	217.07	**1. Primary Security** a. Hypothecation of stock & book debts b. Exclusive charge on existing machinery &machinery created out of proposal term loan **2. Collateral Security** a. Industrial property located at Survey No. 316 & 366, Bhavnagar b. Residential property located at Kailash Enclave 403, Bhavnagar c. Residential property located at 105, Prithvi Plaza, Bhavnagar **3. Guarantee** Personal guarantee of Saumil Chokshi, Shalin Choshi & Shalin Patel
Standard Chartered Bank – TL – II	003112432	240.00	10.40	60	213.60	
Standard Chartered Bank – TL – III	003112507	200.00	10.40	60	13.82	
Standard Chartered Bank (CC A/c.)	23305240506	500.00	10.45	N.A.	333.52	
HDFC Bank	40806368	9.04	9.60	36	5.83	Hypothecation of Vehicle – Scorpio
Central Bank of India (EPC A/c.)	3293551122	500.00	LIBOR + 200 BPS	N.A.	398.62	First charge on entire current assets of the company including Raw Materials, Stock in process, Finished goods, spares & Receivables (not more than 90 days) present and future.

Unsecured Loan From Directors	Saumil B. Choksi	954.35	15	N.A.	230.66	
	Shalin Patel				498.03	
	Shalin B. Choksi				225.66	
Unsecured Loan from Related Parties	Kavita S. Choksi	401.76	15	N.A.	95.22	
	Foram B. Choksi				95.22	
	Sudhakarbhai Patel				21.99	
	Khushbuben Patel				189.33	

As per our Report of even date

For **Jaimin Deliwala & Co.**
Chartered Accountants
ICAI Firm Reg. No. 103861W

For and on behalf of Board of Directors

Jaimin Deliwala
Partner
M. No. 044529

Shalin Sudhakarbhai Patel
Managing Director
DIN: 01779902

Maulesh Hasmukhlal Raval
Chief Financial Officer

Place: Ahmedabad
Date: February 02, 2018

MANAGEMENT'S DISCUSSION AND ANALYSIS OF FINANCIAL CONDITION AND RESULTS OF OPERATION

The following discussion of our financial condition and results of operations should be read in conjunction with our restated financial statements as of and for the years ended March 31, 2017, 2016, 2015, 2014 and 2013 prepared in accordance with the Companies Act, 2013 and Companies Act, 1956 to the extent applicable and Indian GAAP and restated in accordance with the SEBI ICDR Regulations, including the schedules, annexure and notes thereto and the reports thereon, included in "Financial Statements" beginning on page 156 of this Prospectus.

Indian GAAP differs in certain material respects from U.S. GAAP and IFRS. We have not attempted to quantify the impact of IFRS or U.S. GAAP on the financial data included in this Prospectus, nor do we provide a reconciliation of our financial statements to those under U.S. GAAP or IFRS. Accordingly, the degree to which the Indian GAAP financial statements included in this Prospectus will provide meaningful information is entirely dependent on the reader's level of familiarity with the Companies Act, Indian GAAP and the SEBI ICDR Regulations.

This discussion contains forward-looking statements and reflects our current views with respect to future events and financial performance. Actual results may differ materially from those anticipated in these forward-looking statements as a result of certain factors such as those set forth in "Risk Factors" and "Forward-Looking Statements" beginning on pages 20 and 19 respectively, of this Prospectus.

COMPANY OVERVIEW

Our Company was incorporated as Arvee Laboratories (India) Private Limited under the provisions of the Companies Act, 1956 vide certificate of incorporation dated January 27, 2012 in Ahmedabad, Gujarat. Subsequently, the name of the company was changed to Arvee Laboratories (India) Limited pursuant to shareholder's resolution on September 11, 2017 and vide fresh certificate of incorporation dated September 23, 2017. For further details please refer to chapter titled 'Our History and Certain Other Corporate Matters' beginning on Page 126 of this Prospectus.

Our Company has been promoted by Mr. Shalin Bharat Chokshi and Mr. Shalin Sudhakarbhai Patel with an aim of manufacturing speciality chemicals.

BUSINESS OVERVIEW

Our Company was incorporated on January 27, 2012 as a private limited company under the provisions of Companies Act, 1956 with Registrar of Companies, Ahmedabad, Gujarat. Initially, the control & management of the Company was with Mr. Bharat Rasiklal Chokshi, Mr Saumil Bharatbhai Chokshi, Mr. Sudhakarbhai Chhotabhai Patel and Mr. Shalin Bharat Chokshi who were the subscribers to the Memorandum of Association. Since, April 01, 2013 the control & management was completely taken over by Mr. Shalin Sudhakarbhai Patel and Mr. Shalin Bharat Chokshi.

Our Company started its work by trading in specialty chemicals by getting manufacturing done on job work basis from Skylead Chemicals Limited and Skylink Chemicals Private Limited. On April 20, 2013, our Company bought land, building and machineries from Skylink Chemicals Private Limited who were engaged in manufacturing of specialty chemicals which fostered our growth and expansion. Since 2013 our Company has been making additions to its plant & machinery, expanding capacities and modernizing its building. Central Bank of India vide its letter dated October 07, 2013 sanctioned term loan of Rs. 437.00 Lakhs and working capital limits of Rs. 550.00 Lakhs for expansion of our business after taking over Skylink Chemicals's manufacturing unit. Further, expansion was done from the term loans availed from Central Bank of India, unsecured loans and capital infusion in following years. In financial year 2017-18 Standard Chartered Bank took over all the working capital and term loan facilities sanctioned by Central Bank of India vide its sanction letter dated April 22, 2017.

SIGNIFICANT DEVELOPMENTS SUBSEQUENT TO THE LAST FINANCIAL YEAR

In the opinion of the Board of Directors of our Company, there have not arisen, since the date of the last financial statements disclosed in this Prospectus i.e. March 31, 2017, any significant developments or any circumstance that materially or adversely affect or are likely to affect the profitability of our Company or the value of its assets or its ability to pay its material liabilities within the next twelve months except as follows:

1. Term Loan sanctioned by Standard Chartered Bank vide letter dated April 22, 2017, overdraft facility is towards takeover of existing limits from Central Bank of India and remaining to meet the working capital requirements of the Company.
2. The Authorized Share Capital of Rs. 4,05,00,000 (Rupees Four Crores Five Lakhs only) consisting of 40,50,000 Equity shares of face value of Rs. 10/- each was increased to Rs. 6,00,00,000 (Rupees Six Crores only) consisting of 60,00,000 Equity Shares of face value of Rs.10/- each pursuant to a resolution of the shareholders dated September 06, 2017.
3. The Company was converted into Public Limited Company vide shareholders' approval on September 11, 2017 and fresh Certificate of Incorporation dated September 23, 2017 issued by Registrar of Companies, Ahmedabad, Gujarat.
4. Change in designation of Mr. Shalin Sudhakarbhai Patel as Managing Director on December 04, 2017.
5. Change in designation of Mr. Shalin Bharat Chokshi as Whole-Time Director on December 04, 2017.
6. Appointment of Mr. Vishal Nitin Mehta, Mr. Chandrakala Ashok Bhatt and Mr. Amishkumar Maheshkumar Shah as Additional Non-Executive & Independent Director on December 04, 2017.

SIGNIFICANT FACTORS AFFECTING OUR RESULTS OF OPERATIONS

Our business is subjected to various risks and uncertainties, including those discussed in the section titled "Risk Factor" beginning on page 20 of this Prospectus. Our results of operations and financial conditions are affected by numerous factors including the following:

- Increase in cost of raw material;
- Our ability to attract and retain qualified personnel;
- Technology upgradation;
- Recovery of receivables;
- Significant developments in India's environmental regulations;
- Changes in laws and regulations relating to the sectors/areas in which we operate;
- Our ability to successfully implement our growth strategy;
- Our ability to meet our working capital requirements;
- Conflict of Interest with affiliated companies, the promoter group and other related parties; and
- Changes in political and social conditions in India, the monetary and interest rate policies of India and other countries;
- General economic and business conditions in the markets in which we operate and in the local, regional, national and international economies.
- Changes in government policies and regulatory actions that apply to or affect our business;

DISCUSSION ON RESULT OF OPERATION

The following discussion on results of operations should be read in conjunction with the restated financial results of our Company for years ended March 31, 2017, 2016, 2015, 2014 and 2013.

OVERVIEW OF REVENUE & EXPENDITURE

Revenues

Our Company's revenue is primarily generated from Sale of products and other misc. incomes: -

(Rs. In Lakhs)

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Income					
Revenue from Operations	3,442.32	2,682.08	1,296.92	1,179.86	344.31
Increase/Decrease in %	28.35	106.80	9.92	242.67	NA
Other Income	51.38	10.30	8.29	3.75	11.63
Increase/Decrease in %	398.83	24.25	121.07	-67.76	NA
Total Revenue	**3,493.70**	**2,692.38**	**1,305.21**	**1,183.61**	**355.94**

The following is the Income mix in terms of value of total income of our Company from sale of products and other operating revenues.

(Rs. In Lakhs)

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Revenue from Operation					
Sale of Products	3,405.18	2,596.67	1,276.46	1,179.86	344.31
Other Operating Revenues	37.14	85.40	20.46	-	-
Less: Duties/taxes	-	-	-	-	-
Total Revenue from Operation	**3,442.32**	**2,682.07**	**1,296.92**	**1,179.86**	**344.31**

The following is the Income mix in terms of percentage of total income of our Company from sale of products and other operating revenues.

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Revenue from Operation					
Sale of Products	98.92%	96.82%	98.42%	100.00%	100.00%
Other Operating Revenues	1.08%	3.18%	1.58%	0.00%	0.00%
Less: Duties/taxes	-	-	-	-	-
Total Revenue from Operation	**100.00%**	**100.00%**	**100.00%**	**100.00%**	**100.00%**

Other Income

Other operating revenue consists of Interest Income and other miscellaneous income.

(Rs. In Lakhs)

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Interest Income					
-on Income Tax Refund	0.08	-	-	-	-
-on Bank deposits	17.82	6.56	3.57	-	9.39
-Other	33.23	3.59	4.08	-	-
- Interest on Export LC	3.24	3.05	2.31	-	-

- Interest receivable on PGVCL	0.65	0.54	1.02	-	-
- Interest subsidy on DIC	29.35	-	-	-	-
- EPC Interest Subsidy	-	-	0.75	-	-
Misc Income	0.25	0.16	0.64	3.75	2.24
Total Other Income	**51.38**	**10.31**	**8.29**	**3.75**	**11.63**

The following is the other income mix in terms of percentage of other income of our Company for other incomes:

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Interest Income					
-on Income Tax Refund	0.16%	-	-	-	-
-on Bank deposits	34.68%	63.65%	43.08%	-	80.73%
-Other	64.67%	34.83%	49.23%	-	-
- Interest on Export LC	6.30%	29.58%	27.86%	-	-
- Interest receivable on PGVCL	1.26%	5.24%	12.30%	-	-
- Interest subsidy on DIC	57.12%	-	-	-	-
- EPC Interest Subsidy	-	-	9.05%	-	-
Misc Income	0.49%	1.52%	7.69%	100.00%	19.27%
Total Other Income	**100.00 %**	**100.00 %**	**100.00 %**	**100.00 %**	**100.00 %**

Main Components of our Revenues

Income

Our total income comprises of revenue from operations and other income.

Revenue from Operations

Revenue from Operations includes sale of products and other operating income. Our revenue from operations as a percentage of total income was 98.53%, 99.62% and 99.36% in fiscals 2017, 2016 and 2015 respectively.

Other Income

Our other income includes interest received and other miscellaneous non-recurring incomes. Other income, as a percentage of total income was 1.47%, 0.38% and 0.64% in fiscals 2017, 2016 and 2015 respectively.

Expenditure

Our total expenditure primarily consists of (i) Cost of Material Consumed and increase/decrease in the inventories (ii) Employee Benefit Expenses (iii) Finance Cost (iv) Depreciation and Amortization and (v) Other Expenses.

The following table sets forth our expenditure in Rupees and as a percentage of our total revenue for the periods indicated:

(Rs. in Lakhs)

Particulars	For the Year Ended March 31,				
	2017	2016	2015	2014	2013
EXPENDITURE					
Cost of Material Consumed and Increase / Decrease in the Inventories	2,272.62	1,663.59	749.40	733.49	285.45
As a % of Total Revenue	65.05%	61.79%	57.42%	61.97%	80.20%
Employee benefit expenses	254.39	259.10	186.29	74.19	21.48
As a % of Total Revenue	7.28%	9.62%	14.27%	6.27%	6.03%
Finance costs	347.76	307.31	245.40	160.06	23.15
As a % of Total Revenue	9.95%	11.41%	18.80%	13.52%	6.50%
Depreciation and Amortization	206.88	148.53	72.56	22.43	0.69
As a % of Total Revenue	5.92%	5.52%	5.56%	1.90%	0.19%
Other expenses	326.02	260.30	152.19	191.12	19.86
As a % of Total Revenue	9.33%	9.67%	11.66%	16.15%	5.58%
Total Expenditure	**3,407.67**	**2,638.83**	**1,405.84**	**1,181.29**	**350.63**

Main Components of our Expenditure

Cost of Material Consumed and Increase / Decrease in the Inventories

Cost of material consumed and Increase / Decrease in the Inventories are primarily in relation to purchases of raw materials which mainly include Acetyl Chloride, Aluminium Chloride, Caustic Soda Lye, Di Mathyl Formamide, Isophthalic Acid, Methanol and other chemicals like which are normally used by a chemical manufacturing company. Purchases of cost of material consumed and Increase / Decrease in the Inventories accounted for 65.05%, 61.79% and 57.42% of our total revenue for the financial year ended on March 31, 2017, 2016 and 2015 respectively.

Employee Benefit Expenses

Expenses in relation to employees' remuneration and benefits include salary, bonus and allowances, contribution to Provident and other funds, labour charges, workmen and staff welfare costs, Director's remuneration etc. Employee benefit expenses accounted for 7.28%, 9.62% and 14.27% of our total revenue for the financial year ended as on March 31, 2017, 2016 and 2015 respectively.

Finance Cost

Finance Cost primarily consists of Interest to bank on term loans and working capital loans, Interest paid on unsecured loans and Bank Charges. Our finance costs accounted for 9.95%, 11.41% and 18.80% of our total revenue for the financial year ended as on March 31, 2017, 2016 and 2015 respectively.

Depreciation and Amortization Expenses

Depreciation primarily consist of depreciation on the fixed assets of our Company which primarily includes Building, Machinery, Vehicles, Furniture and fixtures, Computers and Office Equipments. It is provided using the straight line method as per the useful lives of assets estimated by the management or at the rates as per the useful life prescribed under Schedule II of the Companies Act, 2013. Our depreciation and amortization expense accounted for 5.92%, 5.52% and 5.56% of our total revenue for the financial year ended as on March 31, 2017, 2016 and 2015 respectively.

Other Expenses

Other expenses primarily include remuneration to auditors, power & fuel, insurance expenses, selling & distribution expenses, printing & stationery, rent, postage & courier, telephone expenses, professional fees paid, freight expenses, travel & conveyance expenses, manufacturing expenses and miscellaneous expenses. Other expenses accounted for 9.33%, 9.67%, and 11.66% of our total revenue for the financial year ended as on March 31, 2017, 2016 and 2015 respectively.

Statement of profits and losses

The following table sets forth, for the fiscal years indicated, certain items derived from our Company's audited restated financial statements, in each case stated in absolute terms and as a percentage of total sales and/or total revenue.

(Rs. in Lakhs)

Particulars	For the Year Ended March 31,				
	2017	2016	2015	2014	2013
Income					
Revenue from Operations	3,442.32	2,682.07	1,296.92	1,179.86	344.31
Increase/Decrease in %	28.35	106.80	9.92	242.67	NA
Other Income	51.38	10.31	8.29	3.75	11.63
Increase/Decrease in %	398.56	24.36	121.27	-67.80	NA
Total Revenue	**3,493.70**	**2,692.38**	**1,305.21**	**1,183.61**	**355.94**
EXPENDITURE					
Cost of Material Consumed and Increase / Decrease in the Inventories	2,272.62	1,663.59	749.40	733.49	285.45
As a % of Total Revenue	65.05%	61.79%	57.42%	61.97%	80.20%
Employee benefit expenses	254.39	259.10	186.29	74.19	21.48
As a % of Total Revenue	7.28%	9.62%	14.27%	6.27%	6.03%
Finance costs	347.76	307.31	245.40	160.06	23.15
As a % of Total Revenue	9.95%	11.41%	18.80%	13.52%	6.50%
Depreciation and Amortization	206.88	148.53	72.56	22.43	0.69
As a % of Total Revenue	5.92%	5.52%	5.56%	1.90%	0.19%
Other expenses	326.02	260.30	152.19	191.12	19.86
As a % of Total Revenue	9.33%	9.67%	11.66%	16.15%	5.58%
Total Expenditure	**3,407.67**	**2,638.83**	**1,405.84**	**1,181.29**	**350.63**
As a % of Total Revenue	97.54%	98.01%	107.71%	99.80%	98.51%
Profit Before Exceptional & Extraordinary items and tax	**86.03**	**53.53**	**-100.63**	**2.32**	**5.31**
As a % of Total Revenue	2.46%	1.99%	-7.71%	0.20%	1.49%
Exceptional Items	-	-	-	-	-
As a % of Total Revenue	-	-	-	-	-
Extraordinary Items	-	-	-	-	-
As a % of Total Revenue	-	-	-	-	-
Profit before tax	**86.03**	**53.53**	**-100.63**	**2.32**	**5.31**
PBT Margin	**2.46%**	**1.99%**	**-7.71%**	**0.20%**	**1.49%**

Tax expense:					
(i) Current tax	16.39	-0.07	-	0.44	1.01
(ii) Prior Period Taxes	-	-	-	-	-
(iii) Deferred Tax Liability/(Assets)	-85.54	34.89	64.07	-	-
Total	**-69.15**	**34.82**	**64.07**	**0.44**	**1.01**
As a % of Total Revenue	-1.98%	1.29%	4.91%	0.04%	0.28%
Profit for the year	**155.18**	**18.73**	**-164.70**	**1.88**	**4.30**
PAT Margin	**4.44%**	**0.70%**	**-12.62%**	**0.16%**	**1.21%**
Cash Profit	362.06	167.26	-92.14	24.31	4.99
Cash Profit Margin	**10.36%**	**6.21%**	**-7.06%**	**2.05%**	**1.40%**

Provision for Tax

Income taxes are accounted for in accordance with Accounting Standard – 22 on "Accounting for Taxes on Income" ("AS-22"), prescribed under the Companies (Accounting Standards) Rules, 2006. Our Company provides for current tax as well as deferred tax, as applicable.

Provision for current taxes is made at the current tax rates after taking into consideration the benefits available to our Company under the provisions of the IT Act.

Deferred tax arises from the timing differences between book profits and taxable profits that originate in one period and are capable of reversal in one or more subsequent periods and is measured using the tax rates and laws applicable as of the date of the financial statements. Our Company provides for deferred tax asset / liability on such timing differences subject to prudent considerations in respect of deferred tax assets.

The following table presents the details of our Company's trade receivables:

(Rs. in Lakhs)

Particulars	As at March 31				
	2017	2016	2015	2014	2013
Unsecured and Considered Good					
Outstanding for a period not exceeding six months	819.14	607.30	158.26	297.30	135.35
As a % of total Trade receivables	99.71%	100.00%	100.00%	100.00%	100.00%
Outstanding for a period exceeding six months	2.42	-	-	-	-
As a % of total Trade receivables	0.29	-	-	-	-
Less: Provision for doubtful debts	-	-	-	-	-
Total Trade receivables	**821.56**	**607.30**	**158.26**	**297.30**	**135.35**
Avg. Trade receivables	714.43	382.78	227.78	216.33	NA
Trade receivables Turnover Ratio	4.19	4.42	8.19	3.97	2.54
Average Collection Period (in days)	87.11	82.65	44.54	91.97	143.48

FISCAL YEAR ENDED MARCH 31, 2017 COMPARED WITH THE FISCAL YEAR ENDED MARCH 31, 2016

Income

Total revenue increased by Rs. 801.33 Lakhs and 29.76% from Rs. 2692.37 Lakhs in the fiscal year ended March 31, 2016 to Rs. 3493.70 Lakhs in the fiscal year ended March 31, 2017, reflecting growth in our business operations. The revenue has increased due to increase in sales of our products and interest income.

Expenditure

Total Expenditure increased by Rs. 768.85 Lakhs and 29.14%, from Rs. 2638.82 Lakhs in the fiscal year ended March 31, 2016 to Rs. 3407.67 Lakhs in the fiscal year ended March 31, 2017. Overall expenditure has increased mainly due to increase in cost of material consumed & changes in inventories, Employee Benefit expenses, Finance cost, Depreciation and other expenses related to the increase in operations.

Cost of Material Consumed and Increase / Decrease in the Inventories

The Cost of material Consumed and changes in inventories increased by Rs. 609.03 Lakhs and 36.61% from Rs. 1663.59 Lakhs in the fiscal year ended March 31, 2016 to Rs. 2272.62 Lakhs in the fiscal year ended March 31, 2017. Cost of material consumed and changes in Inventories has increased due to increase in purchases of raw materials in line with the increase in sales of the Company in comparison to the last financial year.

Employee Benefit Expenses

Employee Benefit Expenses in terms of value and percentage decreased by Rs. 4.71 Lakhs and 1.82% from Rs. 259.10 Lakhs in the fiscal year ended March 31, 2016 to Rs. 254.39 Lakhs in the fiscal year ended March 31, 2017. Overall employee cost has decreased marginally.

Finance Costs

Finance Costs increased by Rs. 40.45 Lakhs and 13.16% from Rs. 307.31 Lakhs in the fiscal year ended March 31, 2016 to Rs. 347.76 Lakhs in the fiscal year ended March 31, 2017. Finance Costs has increased mainly due to increase in Interest on term loan and bank charges.

Depreciation and Amortization

Depreciation and Amortization in terms of value increased by Rs. 58.35 Lakhs and 39.28% from Rs. 148.53 Lakhs in the fiscal year ended March 31, 2016 to Rs. 206.88 Lakhs in the fiscal year ended March 31, 2017. Increase in Depreciation is due to additions in assets of the company during the year as also full depreciation for addition to assets in last year.

Other Expenses

Other Expenses in terms of value and percentage increased by Rs. 65.20 Lakhs and 25.25% from Rs. 260.30 Lakhs in the fiscal year ended March 31, 2016 to Rs. 326.02 Lakhs in the fiscal year ended March 31, 2017. Other Expenses have increased mainly due to increase in Insurance expenses, professional fees paid, manufacturing expenses and misc. Expenses.

Profit before exceptional & extraordinary items and Tax

Profit before exceptional & extraordinary items and Tax has increased by Rs. 32.48 Lakhs and 60.65% from Rs. 53.55 Lakhs in the fiscal year ended March 31, 2016 to Rs. 86.03 Lakhs in the fiscal year ended March 31, 2017. Profit before exceptional & extraordinary items and Tax has increased due to increase in revenue, and also interest subsidy received.

Net Profit after Tax and Extraordinary items

Net Profit has increased by Rs. 136.44 Lakhs and 728.07% from profit of Rs. 18.74 Lakhs in the fiscal year ended March 31, 2016 to profit of Rs. 155.18 Lakhs in the fiscal year ended March 31, 2017. Net Profit has increased due to comparative increase in revenue than expenses, and also deferred tax asset creation.

FISCAL YEAR ENDED MARCH 31, 2016 COMPARED WITH THE FISCAL YEAR ENDED MARCH 31, 2015

Income

Total revenue increased by Rs. 1,387.16 Lakhs and 106.28%, from Rs. 1305.21 Lakhs in the fiscal year ended March 31, 2015 to Rs. 2692.37 Lakhs in the fiscal year ended March 31, 2016. The revenue has increased due to increase in sales of products of the Company.

Expenditure

Total Expenditure increased by Rs. 1232.98 Lakhs, and 87.70%, from Rs. 1405.84 Lakhs in the fiscal year ended March 31, 2015 to Rs. 2638.82 Lakhs in the fiscal year ended March 31, 2016. Overall expenditure has increased mainly due to increase in cost of material consumed, Employee Benefit Expenses, Depreciation, Finance Cost and other expenses in line with increase in sales.

Cost of Material Consumed and Increase / Decrease in the Inventories

The expenses on material consumed & changes in inventories increased by Rs. 914.19 Lakhs and 121.99% from Rs. 749.40 Lakhs in the fiscal year ended March 31, 2015 to Rs. 1663.59 Lakhs in the fiscal year ended March 31, 2016. Cost of material consumed and changes in inventories has increased due to increase in purchases of raw material for manufacturing commensurate to the increase in sales.

Employee Benefit Expenses

Employee benefit expenses increased by Rs. 72.81 Lakhs and 39.08% from Rs. 186.29 Lakhs in the fiscal year ended March 31, 2015 to Rs. 259.10 Lakhs in the fiscal year ended March 31, 2016. Overall employee cost has increased due to increase in labour charges, contribution towards PF & other funds and other staff related expenses.

Finance Costs

Finance Costs increased by Rs. 61.91 Lakhs and 25.23% from Rs. 245.40 Lakhs in the fiscal year ended March 31, 2015 to Rs. 307.31 Lakhs in the fiscal year ended March 31, 2016. Finance Costs has increased mainly due to increase in interest outgo on account of Term Loan from Bank and unsecured loan.

Depreciation and Amortization

Depreciation and Amortization in terms of value increased by 75.97 Lakhs and 104.70% from Rs. 72.56 Lakhs in the fiscal year ended March 31, 2015 to Rs. 148.53 Lakhs in the fiscal year ended March 31, 2016. Increase in Depreciation is due to additions in assets of the company during the year.

Other Expenses

Other Expenses increased by Rs. 108.11 Lakhs and 71.04 % from Rs. 152.19 Lakhs in the fiscal year ended March 31, 2015 to Rs. 260.30 Lakhs in the fiscal year ended March 31, 2016. Other Expenses have increased mainly due increase in advertisement expenses, power & fuel, selling and distribution, Insurance Expenses, manufacturing expenses and misc. Expenses.

Profit before exceptional & extraordinary items and Tax

Profit before exceptional & extraordinary items and Tax has increased by Rs. 154.18 Lakhs and 153.21% from Rs. (100.63) Lakhs in the fiscal year ended March 31, 2015 to Rs. 53.55 Lakhs in the fiscal year ended March 31, 2016. Profit before exceptional & extraordinary items and Tax has increased due to increase in revenue.

Net Profit after Tax and Extraordinary items

Net Profit has increased by Rs. 183.44 Lakhs and 111.38% from Rs. (164.70) Lakhs in the fiscal year ended March 31, 2015 to Rs. 18.74 Lakhs in the fiscal year ended March 31, 2016. Net Profit has increased due to comparative increase in revenue than expenses.

FISCAL YEAR ENDED MARCH 31, 2015 COMPARED WITH THE FISCAL YEAR ENDED MARCH 31, 2014

Income

Total revenue increased by Rs. 121.60 Lakhs and 10.27%, from Rs. 1183.61 Lakhs in the fiscal year ended March 31, 2014 to Rs. 1305.21 Lakhs in the fiscal year ended March 31, 2015. The revenue has increased due to increase in sale of products.

Expenditure

Total Expenditure increased by Rs. 224.56 Lakhs and 19.01%, from Rs. 1181.28 Lakhs in the fiscal year ended March 31, 2014 to Rs. 1405.84 Lakhs in the fiscal year ended March 31, 2015. Overall expenditure has increased mainly due to increase in cost of material consumed & changes in inventories, Employee Benefit expenses and Depreciation.

Cost of Material Consumed and Increase / Decrease in the Inventories

The cost of material consumed increased by Rs. 15.91 Lakhs and 2.17% from Rs. 733.49 Lakhs in the fiscal year ended March 31, 2014 to Rs. 749.40 Lakhs in the fiscal year ended March 31, 2015. Cost of material consumed and changes in inventories has increased due to increase in purchases of raw material for production in line with sales.

Employee Benefit Expenses

Employee benefit expenses increased by Rs. 112.10 Lakhs and 151.10% from Rs. 74.19 Lakhs in the fiscal year ended March 31, 2014 to Rs. 186.29 Lakhs in the fiscal year ended March 31, 2015. Overall employee cost has increased mainly due to increase in no. of employees, general increments in salaries and wages, Directors remuneration and contribution to provident fund and other funds.

Finance Costs

Finance Costs increased by Rs. 85.34 Lakhs and 53.32% from Rs. 160.06 Lakhs in the fiscal year ended March 31, 2014 to Rs. 245.40 Lakhs in the fiscal year ended March 31, 2015. Finance Costs have increased mainly due to increase in interest outgo on borrowings from banks and directors and related parties.

Depreciation and Amortization

Depreciation increased by 50.13 Lakhs and 223.50% from Rs. 22.43 Lakhs in the fiscal year ended March 31, 2014 to Rs. 72.56 Lakh in the fiscal year ended March 31, 2015. Increase in Depreciation is due to additions in assets of the company during the year.

Other Expenses

Other Expenses decreased by Rs. 38.93 Lakhs and 20.37 % from Rs. 191.12 Lakhs in the fiscal year ended March 31, 2014 to Rs. 152.19 Lakhs in the fiscal year ended March 31, 2015. Other expenses have decreased mainly due to decrease in selling & distribution expenses, Rent, Rates & Taxes, manufacturing expenses & Misc. Expenses.

Profit before Exceptional & Extraordinary items and Tax

Profit before exceptional & extraordinary items and tax has decreased by Rs. 102.95 Lakhs and 4437.50% from Rs. 2.32 Lakhs in the fiscal year ended March 31, 2014 to Rs. (100.63) Lakhs in the fiscal year ended March 31, 2015. Profit before exceptional & extraordinary items and Tax has decreased due to increase in raw material costs and other expenses.

Net Profit after Tax and Extraordinary items

Net Profit has decreased by 166.58 Lakhs and 8860.64% from Rs. 1.88 Lakhs in the fiscal year ended March 31, 2014 to Rs. (164.70) Lakhs in the fiscal year ended March 31, 2015. Net Profit has decreased due to comparative increase in expenses than revenue.

CASH FLOWS

(Rs. In Lakhs)

Particulars	Year ended March 31,		
	2017	2016	2015
Net Cash from Operating Activities	321.68	622.64	859.38
Net Cash from Investing Activities	(98.27)	(451.63)	(559.01)
Net Cash from Financial Activities	(252.55)	(125.95)	(226.90)

Cash Flows from Operating Activities

Net cash generated from operating activities in fiscal 2017 was Rs. 321.68 lakhs as compared to the PBT of Rs. 86.03 lakhs for the same period. This difference is primarily on account of changes in inventory, trade receivables, loans & advances, trade payables and other current liabilities.

Net cash generated from operating activities in fiscal 2016 was Rs. 622.64 lakhs as compared to the PBT of Rs. 53.55 lakhs for the same period. This difference is primarily on account of changes in inventory, trade receivables, loans & advances, trade payables and other current liabilities.

Net cash flow from operating activities in fiscal 2015 was Rs. 859.38 lakhs as compared to the PBT of Rs. (100.63) lakhs for the same period. This difference is primarily on account of changes in inventory, trade receivables, loans & advances, trade payables and other current liabilities.

Cash Flows from Investment Activities

In fiscal 2017, the net cash invested in Investing Activities was negative Rs. 98.27 lakhs. This was mainly on account of interest received and purchase of fixed Assets.

In fiscal 2016, the net cash invested in Investing Activities was negative Rs. 451.63 lakhs. This was mainly on account of interest received and purchase of fixed assets.

In fiscal 2015, the net cash invested in Investing Activities was negative Rs. 559.01 lakhs. This was mainly on account of interest received and purchase of fixed assets.

Cash Flows from Financing Activities

Net cash from financing activities in fiscal 2017 was negative Rs. 252.55 lakhs. This was on account of proceeds of borrowings and interest paid on borrowings.

Net cash from financing activities in fiscal 2016 was negative Rs. 125.95 lakhs. This was on account of proceeds of borrowings and interest paid on borrowings.

Net cash from financing activities in fiscal 2016 was negative Rs. 226.90 lakhs. This was on account of proceeds of borrowings and interest paid on borrowings.

OTHER MATTERS

1. **Unusual or infrequent events or transactions.**

   Except as described in this Prospectus, during the periods under review there have been no transactions or events, which in our best judgment, would be considered unusual or infrequent.

2. **Significant economic changes that materially affected or are likely to affect income from continuing operations.**

   Other than as described in the section titled *"Risk Factors"* beginning on page 20 of this Prospectus respectively, to our knowledge there are no known significant economic changes that materially affected or are likely to affect income from continuing operations.

3. **Known trends or uncertainties that have had or are expected to have a material adverse impact on revenue or income from continuing operations.**

   Other than as described in the section titled *"Risk Factors* beginning on page 20 of this Prospectus respectively to our knowledge there are no known trends or uncertainties that have or had or are expected to have a material adverse impact on revenues or income of our Company from continuing operations.

4. **Future relationship between Costs and Income.**

   Our Company's future costs and revenues will be determined by economic activity, government policies and availability of manpower.

5. **The extent to which material decreases in net revenue are due to decrease in sale of our products.**

   Increase in revenues are by and large linked to increase in volume of business activities carried out by the Company.

6. **Total turnover of each major industry segment in which the issuer company operates.**

   The Company is operating in Chemical Industry, Relevant industry data, as available, has been included in the chapter titled *"Our Industry"* beginning on page 85 of this Prospectus.

7. **Status of any publicly announced new products or business segments.**

   Our Company has not announced any new products or segment, other than through this Prospectus.

8. **The extent to which the business is seasonal.**

   Our Company business is not seasonal in nature.

9. **Any significant dependence on a single or few clients.**

   Our business is significantly dependent on few clients. Our top five customers contributed 87.71%, 89.23% and 86.20% of total revenue from operations for F.Y. 2016-17, 2015-16 and 2014-15 respectively. However we have been adding more customers every year so that dependence on few clients is reduced.

10. **Competitive Conditions.**

    We face competition from existing and potential competitors which is common for any business. We have, over a period of time, developed certain competitive strengths which have been discussed in section titled "Our Business" on page 95 of this Prospectus.

FINANCIAL INDEBTEDNESS

Our Company avails loans and bank facilities in the ordinary course of its business. As on date such loans are primarily for business expansion and working capital requirements. Our Company has obtained necessary consents required under relevant loan documentations for undertaking the Initial Public Issue including for change in its capital structure, shareholding pattern and amendment to its constitutional documents.

Pursuant to a resolution dated December 05, 2017 passed by our shareholders, our Board has been authorised to borrow any sum or sums of monies for and on behalf of our Company, from time to time provided that the sum or sums of monies so borrowed together with monies, if any, already borrowed by our Company (apart from the temporary loans obtained from our Company's bankers in the ordinary course of business) will or may exceed the aggregate of the paid up capital of the Company and its free reserves provided further that the total amount up to which the monies may be borrowed shall not exceed Rs. 5000.00 Lakhs at any point of time.

FINANCIAL INDEBTEDNESS OF OUR COMPANY

The Details of indebtedness of our Company as at September 30, 2017 is provided below:

1. Financial Indebtedness from Standard Chartered Bank.

Particulars	
Date of Creation of Charge	April 22, 2017
Charge Holder	Standard Chartered Bank, 1st Floor, Raindrops Building, C. G. Road, Ahmedabad-380009, Gujarat, India.
Charge Amount (Rs. In Lakhs)	1850.00

Details of Facilities Limits & Sub-limits:

(Rs. In Lakhs)

Types of Facility	Facility Limits	Limits Description
1. Overdraft Facility	500.00	Overdraft facility is towards takeover of existing limits from Central Bank of India and remaining to meet the working capital requirements of the Company.
Sub Limits: -		
1a. Working Capital Demand Loan-1	400.00	To meet the working capital requirements
1b. Buyers Credit Payment Undertaking Facility	500.00	Payment undertaking for Buyers Credit facility
1c. Bank Guarantees Facility	100.00	BG- Performance/Financial
1d. Import Letter of Credit-1 facility	500.00	LC to be issued for purchases of Raw Materials
1e. Import Letter of Credit-2 facility	500.00	
2. Term Loan-1	260.00	Term Loan was taken for purchase of plant & machinery
3. Term Loan-2	240.00	
4. Term Loan-3	200.00	Term Loan was taken for purchase of building and plant & machinery
5. Term Loan-4	150.00	Term Loan was taken for purchase of plant & machinery
6. Pre-Shipment financing under Export Orders Facility	500.00	Pre-Shipment financing covering the purchase of raw material, processing, packing, transportation, warehousing and other expenses and overheads incurred by the borrower to ready goods for sale.

Sub Limits:-		
6a. Working Capital Demand Loan-2	400.00	Working Capital Demand loan facility to take over trade facilities from Central Bank of India.
6b. Post-Shipment financing facility	500.00	For discounting of Document against Acceptance (DA) bills and document against payment (DP) bills, drawn on buyers acceptable to the Bank, on a with recourse basis.
Total Facility Limits	**1850.00**	

Following are the Primary Security for the above Facilities:

1. Hypothecation of Stock and Book Debts.
2. Exclusive charge on existing machinery and machinery created out of term loan.

Following are the Collateral Security for the above Facilities:

Sr. No.	Property Details	Owner
1	Industrial Property, located at survey No. 316 & 366, Bhavnagar.	Arvee Laboratories (India) Limited
2	Residential Property located at Kailash Enclave 403, Bhavnagar	Arvee Laboratories (India) Limited
3	Residential Property located at 105, Prithvi Plaza, Bhavnagar	Arvee Laboratories (India) Limited
4	Fixed Deposit lien to the facilities	

Following are the personal guarantors for the above Credit Facilities:

Sr. No.	Name of the Guarantor	Relationship with the Company
1	Shalin Sudhakarbhai Patel	Promoter & Managing Director
2	Shalin Bharatbhai Chokshi	Promoter & Whole-Time Director
3	Saumil Bharatbhai Chokshi	Director

Other Terms & Conditions:

1. Standard Chartered Bank to be the sole working capital banker and entire turnover of the borrowing company to be routed through account with Standard Chartered Bank. In case the borrower maintains current accounts with other banks at non Standard Chartered Bank locations (with prior approval from Standard Chartered Bank), the bank statements needs to be submitted to Standard Chartered Bank at regular intervals.
2. Bank's name plate is to be suitably displayed at the godowns /all other locations of the Borrower.
3. It is required to submit the Stock and Book debts statements, other documents and comply with the covenants as stipulated in the facility letter within the stipulated timeframe and any security provided to the bank should be adequately insured at all the times. In case of non-adherence of any of the same, bank shall be entitled to levy a penal interest @ 2% over and above the contracted rate of the interest and/or recall and/or disallow the banking operations and/or drop the limits to NIL for credit facilities from the date expiry of insurance/approval deferral.
4. Not to undertake any guarantee obligation on behalf of any other concern without the written approval of the Banks.
5. The transactions with sister/associates concerns would be on commercial terms.
6. That Company or borrower will take the prior permission of Standard Chartered Bank before availing any loan from any Bank/Financial Institution.
7. There shall not be any change in the constitution/Shareholding pattern without the consent of Standard Chartered Bank.

Lien over Fixed Deposits with Standard Chartered Bank.

Date of Creation of Charge: April 22, 2017

Charge Holder: Standard Chartered Bank, 1st Floor, Raindrops Building, C. G. Road, Ahmedabad-380009, Gujarat, India.

Purpose: Letter of lien over fixed deposit

Charge Amount (Rs. In Lakhs): 50.00

Assets Charged: First and exclusive charge on the lien on fixed deposit placed with Bank and also the renewals/rollovers of any such existing and future deposits from time to time.

Following are the personal guarantors for the above Facility:

Sr. No.	Name of the Guarantor	Relationship with the Company
1	Shalin Sudhakarbhai Patel	Promoter & Managing Director
2	Shalin Bharatbhai Chokshi	Promoter & Whole-Time Director
3	Saumil Bharatbhai Chokshi	Non- Executive Director

DETAILS OFVEHICLE LOAN

Detail of Vehicle Loan as on September 30, 2017 is as under:

Sr. No.	Name	Amount	Balance as on September 30, 2017	Interest Rate (%) p.a.	Tenure (In Months)	Security
1.	HDFC Bank Limited (Mahindra Scorpio)	9.04	5.83	9.60	36	Hypothecation of vehicle
	Total	**9.04**	**5.83**			

For further details please refer chapter titled "Financial Statements" beginning on page no. 156 of this prospectus.

UNSECURED LOAN

Our Company had Rs. 1211.83 Lakhs towards unsecured loan outstanding from its Directors as on December 16, 2017. The details of unsecured loan are as under:

Sr. No.	Name of Lenders	Relationship with Company	Interest Rate (%) p.a.	Amount (Rs. in Lakhs)
1.	Forum Saumil Chokshi	Shareholder	15.00	90.00
2.	Kavita Shalin Chokshi	Shareholder		90.00
3.	Khushbuben S Patel	Shareholder		176.97
4.	Sudhakarbhai Chhotabhai Patel	Shareholder		19.33
5.	Saumil Bharatbhai Chokshi	Non- Executive Director		215.23
6.	Shalin Sudhakarbhai Patel	Promoter & Managing Director		409.76
7.	Shalin Bharat Chokshi	Promoter & Whole Time Director		210.54
Total				**1211.83**

SECTION VI – LEGAL AND OTHER INFORMATION

OUTSTANDING LITIGATIONS AND MATERIAL DEVELOPMENTS

Except as stated below there are no outstanding litigations, suits, criminal or civil prosecutions, proceedings or tax liabilities against/by the Company, its Directors, its Promoters and its Group Companies and there are no defaults, non-payment of statutory dues, over-dues to banks/financial institutions, defaults against banks/financial institutions by the Company, default in creation of full security as per terms of issue/other liabilities, no amounts owed to small scale undertakings or any other creditor exceeding Rs. 1.00 lakh, which is outstanding for more than 30 days, no proceedings initiated for economic/civil/any other offences (including past cases where penalties may or may not have been awarded and irrespective of whether they are specified under Schedule V to the Companies Act, 2013) other than unclaimed liabilities of our Company and no disciplinary action has been taken by SEBI or any stock exchange against the Company, its Promoters, its Directors and Group Companies.

Further, except as stated herein, there are no past cases in which penalties have been imposed on the Company, its Promoters, its Directors or its Group Companies, and there is no outstanding litigation against any other Company whose outcome could have a material adverse effect on the position of the Company. Further, there are no cases of litigation, defaults etc. in respect of companies/firms/ventures with which the Promoters were associated in the past but are no longer associated, in respect of which the name(s) of the Promoters continues to be associated.

Further, apart from those as stated below, there are no show-cause notices / claims served on the Company, its Promoters, its Directors or it's Group Companies from any statutory authority / revenue authority that would have a material adverse effect on our business.

1. LITIGATION RELATING TO OUR COMPANY

Cases filed by our Company

NIL

Case filed against our Company

NIL

Cases pending with Tax Authorities

Details of outstanding demand in respect of TDS:

A total demand of Rs. 8.27 Lakhs is outstanding in respect of TDS as on January 31, 2018 for various assessment years.

2. LITIGATIONS RELATING TO THE PROMOTERS OF OUR COMPANY

Cases filed by our Promoters

Nil

Cases filed against our Promoters

Nil

Case Pending with Tax Authorities

Income Tax demand pending against our Promoters

- **Mr. Shalin Bharatbhai Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2015-16	143(1)(a)	0.02

3. LITIGATIONS RELATING TO THE DIRECTORS OTHER THAN PROMOTERS OF THE COMPANY

Cases filed against the Directors
Nil

Cases filed by the Directors
Nil

Case Pending with Tax Authorities

- **Mr. Saumil Bharatbhai Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2007-08	143(3)	0.85
2010-11	143(1)(a)	0.34
2011-12	143(1)(a)	1.51
2015-16	143(1)(a)	0.02

4. LITIGATIONS RELATING TO THE GROUP COMPANIES

Cases Filed Against the Group Companies
Nil

Cases Filed by the Group Companies
Nil

Case Pending with Tax Authorities

- **B Chokshi Chem Private Limited**

Details of outstanding demand in respect of TDS:
A total demand of Rs. 10.09 Lakhs is outstanding in respect of TDS as on January 31, 2018 for various assessment years.

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2007-08	143(3)	1.58
2010-11	250	1.51
2011-12	143(3)	1.68
2016-17	143(1)(a)	0.12

- **Shalin Sudhakarbhai Patel HUF**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2011-12	143(3)	0.01

5. LITIGATIONS RELATING TO THE DIRECTORS OF GROUP COMPANIES

Cases filed against the Directors of Group Companies

Nil

Cases filed by the Directors of Group Companies

Nil

Case Pending with Tax Authorities

- **Mr. Bharat Rasiklal Chokshi**

Details of outstanding demand in respect of Income Tax:

A.Y	Section	Outstanding demand amount (Rs. in Lakhs)
2004-05	220(2)	0.01
2011-12	143(1)(a)	1.29
2013-14	143(1)(a)	0.14

6. PAST CASES IN WHICH PENALTIES HAVE BEEN IMPOSED ON OUR COMPANY

There are no cases in the last five years in which penalties have been imposed on our Company.

7. CREDITORS OF THE COMPANY FOR THE AMOUNT EXCEEDING RS. 1 LAKHS OUTSTANDING FOR MORE THAN 30 DAYS

The Company has total of 21 trade creditors as on September 30, 2017 for the total amount of Rs. 478.28 Lakhs which is outstanding for more than 30 days.

MATERIAL DEVELOPMENTS

Except as stated in the chapter titled *"Management's Discussion and Analysis of Financial Conditions and Results of Operations"* beginning on page 186 of this Prospectus, no material developments have taken place after March 31, 2017, the date of the latest balance sheet, that would materially adversely affect the performance of Prospectus of the Company. In accordance with SEBI requirements, our Company and the Lead Manager shall ensure that investors are informed of material developments until such time as the grant of listing and trading permission by the National Stock Exchange of India Limited.

We certify that except as stated herein above:

a. There are no pending proceedings for offences for non-payment of statutory dues by the promoters of the Company.
b. There are no cases of litigation pending against our Company or against any other Company in which Directors are interested, whose outcome could have a materially adverse effect on the financial position of our Company.
c. There are no pending litigation against the Promoters/ Directors in their personal capacities and also involving violation of statutory regulations or criminal offences.
d. There are no pending proceedings initiated for economic offences against the Directors, Promoters, Companies and firms promoted by the Promoters.
e. There are no outstanding litigation, defaults etc. pertaining to matters likely to affect the operations and finances of the Company including disputed tax liability or prosecution under any enactment.
f. There are no litigations against the Promoters / Directors in their personal capacity.
g. The Company, its Promoters and other Companies with which promoters are associated have neither been suspended by SEBI nor has any disciplinary action been taken by SEBI.
h. Following are the trade creditors as on September 30, 2017 to whom Company owes sum exceeding Rs. 1,00,000 and are outstanding for more than 30 days as certified by the management of Our Company.

Sr. No.	Organization	Amount (Rs. in Lakhs)
1.	Sinolite Industrial Co.,Limited	140.96
2.	B Chokshi Chem Pvt Ltd	124.73
3.	Lok Chemicals Pvt.Ltd	61.95
4.	Advanced Energy Chem	36.04
5.	Angel Trading	20.94
6.	Sandhya Industrial Chemical Export Pvt Ltd	15.65
7.	A-1 Acid Pvt. Ltd	11.25
8.	Vital Chemtech LLP	8.43
9.	M/s. Nazarally Noorbhai Patel	8.19
10.	Jhaveri Corporation	7.98
11.	Anubhav Shipping Agencies Pvt Ltd	7.79
12.	Ramniklal S. Gosalia & Co.	7.06
13.	Gujarat Halogen Petrochem Corporation	5.90
14.	Vital Chemicals	5.82
15.	Siskaa Chemicals Ltd	3.47
16.	Perfect Colour Contractor	3.12
17.	Septechnik Engineers	2.54
18.	Empire Intermediates Pvt Ltd	2.46
19.	Yash Enterprise Freight	1.65
20.	Ranabhai Bhanubhai	1.30
21.	Corpack Solution Private Limited	1.05
	Total	**478.28**

GOVERNMENT AND OTHER STATUTORY APPROVALS

On the basis of the list of material approvals provided below, our Company can undertake the Issue and its current business activities and other than as stated below, no further approvals from any regulatory authority are required to undertake the Issue or continue such business activities. In case, if any of licenses and approvals which have expired; we have either made an application for renewal or are in process of making an application for renewal. Unless otherwise stated, these approvals are valid as of the date of this Prospectus. For further details, in connection with the applicable regulatory and legal framework, kindly refer "Key Industry Regulation and Policies" on page 119 of this Prospectus.

I. APPROVALS IN RELATION TO THE ISSUE

Corporate Approvals

1. Our Board has, pursuant to a resolution passed at its meeting held on September 20, 2017 authorized the Issue.
2. Our shareholders have pursuant to a resolution passed at their meeting dated December 05, 2017under Section 62(1)(c) of the Companies Act 2013, authorized the Issue.

Approvals from Lenders

1. Our Company has obtained approval for the IPO from Standard Chartered Bank dated October 30, 2017.

II. INCORPORATION DETAILS

1. Corporate Identity Number: U24231GJ2012PLC068778.
2. Certificate of Incorporation dated January 27, 2012 issued by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli vide CIN number U24231GJ2012PTC068778 in the name of Arvee Laboratories (India) Private Limited.
3. Fresh Certificate of Incorporation dated September 19, 2017 issued by the Registrar of Companies, Ahmedabad consequent upon conversion to public limited company.

III. APPROVALS/ LICENSES IN RELATION TO THE BUSINESS OF OUR COMPANY

We require various approvals and/ or licenses under various rules and regulations to conduct our business. Some of the material approvals required by us to undertake our business activities are set out below:

A. Under Direct and Indirect Laws

Sr. No.	Nature of License / Approvals	Authority	Particulars of License / Approvals	Validity Period	Special conditions, if any
1.	Registration in Income Tax Department	Income Tax Department, Govt. of India	PAN: AAKCA2207N	Perpetual	-
2.	Allotment of Tax Deduction Account Number (TAN)	Income Tax Department, Govt. of India	TAN: AHMM12141D	Perpetual	-
3.	Registration under Gujarat Value Added Tax Act, 2003	Commercial Tax Department, Government of Gujarat	TIN: 24073805155	Perpetual	Valid till the business is discontinued.

Sr. No.	Nature of License / Approvals	Authority	Particulars of License / Approvals	Validity Period	Special conditions, if any
4.	Registration Under Central Sale Tax (Registration and Turnover) Rules, 1957 -380015, Gujarat	Commercial Tax Department, Government of Gujrat	Registration No. 24573805155	Perpetual	Valid till the business is discontinued. Classes of Goods: Chemicals, Others-All Types of Dies
5.	Registration under Central Excise	Office of the Deputy Commissioner of Central Excise, Div-V,	Registration No. AAKCA2207NED001	Perpetual	-
6.	Registration for Service Tax	Central Board of Excise and Customs, Central Excise Division, Ahmedabad,	Service Tax Registration: AAKCA2207NSD001	Perpetual	-
7.	Registration under Goods and Service Tax	Central Board of Excise and Customs, Central Excise Division, Ahmedabad,	GSTIN: 24AAKCA2207N1ZQ	Perpetual	-

B. Under Industrial and Labour Law

Sr. No.	Nature of License / Approvals	Authority	Particulars of License / Approvals	Validity Period	Special conditions, if any
1.	Registration under Small Scale Manufacturer	Basis Chemicals, Cosmetics & Dyes Export Promotion Council, set up by-Ministry of Commerce & Industry, Govt. of India	Registration cum Membership Certificate No.: CHEM/AHD/A-545/P-II/17-18/1701	March 31, 2022	Services for which registered: Basis Inorganic and Organic chemicals including Agro Chemicals
2.	Registration under Employees Provident Funds and Miscellaneous Act, 1952	Employees Provident Fund Organization, Regional Office, Ministry of Labour and Employment, Govt. of India.	EPF Code: GJAHD1001996	Perpetual	-

Sr. No.	Nature of License / Approvals	Authority	Particulars of License / Approvals	Validity Period	Special conditions, if any
3.	License to work a factory situated at Survey No. 316, Bhavnagar Sihor Road, Navagam, P.O. Varteh, Kardej, under Factories Act, 1948	Directorate Industrial Safety & Health, Gujarat	Registration No. 360/24119/2013 FIN: R08018032C License No. 18032	December 31, 2022	• Maximum no. of workers to be employed on any day during the year: 250 • Maximum installed power on any day during the year: 500
4.	Consent order from Gujarat Pollution Control Board	Gujarat Pollution Control Board	Consent Order No. AWH-67194	November 03, 2019	Prescribed permissible limits for trade effluents & gas emission
5.	Certificate of Importer-Exporter Code (IEC)	Ministry of Commerce and Industry, office of Jt. Director General of	IEC Number: 0812008723	Perpetual	-
6.	Registration under Entrepreneurs Memorandum for setting up Micro, Small or Medium Enterprise	District Industries Center, Bhavnagar, Ahmedabad, Gujarat	Entrepreneurs Memorandum No. 24-014-12-02105	Perpetual	-

C. Other Registration and Certificates

Sr. No.	Nature of License / Approvals	Authority	Particulars of License / Approvals	Validity Period	Special conditions, if any
1.	Certification for ISO 9001:2008	TUV NORD CERT Gmbh	4410014390277	July 27, 2017*	-

**under process of renewal.*

INTELLECTUAL PROPERTY

Our Company had not made any application for registration of Logo under the trademarks Act, 1999.

OTHER REGULATORY AND STATUTORY DISCLOSURES

AUTHORITY FOR THE ISSUE

The Issue has been authorized by a resolution passed by our Board of Directors at its meeting held on September 20, 2017 and by the shareholders of our Company by a special resolution, pursuant to Section 62(1)(c) of the Companies Act, 2013, passed at the Extra Ordinary General Meeting of our Company held on December 05, 2017 at registered office of the Company.

PROHIBITION BY SEBI, RBI OR OTHER GOVERNMENTAL AUTHORITIES

Our Company, our Promoters, our Directors and our Promoter Group, have not been prohibited from accessing or operating in capital markets under any order or direction passed by SEBI or any other regulatory or Governmental Authority.

The Companies with which our Promoters, our Directors or persons in control of our Company are/ were associated as promoters, directors or persons in control have not been prohibited from accessing or operating in capital markets under any order or direction passed by SEBI or any other regulatory or Governmental Authority.

None of our Directors are in any manner associated with the securities market. There has been no action taken by SEBI against any of our Directors or any entity our Directors are associated with as directors.

PROHIBITION BY RBI

Neither our Company, nor our Promoters, or the relatives (as defined under the Companies Act) of our Promoters or Group Companies have been identified as wilful defaulters by the RBI or any other governmental authority. There are no violations of securities laws committed by them in the past or no proceedings thereof are pending against them.

ELIGIBILITY FOR THIS ISSUE

Our Company is eligible for the Issue in terms of Regulation 106M(1) of chapter XB of the SEBI (ICDR) Regulations, 2009, as amended from time to time, whereby, an issuer whose post issue face value capital exceeds Rs. 1,000.00 Lakhs, may issue shares to the public in accordance with the provisions of Chapter XB of the SEBI (ICDR) Regulations, 2009. Our Company also complies with the eligibility conditions laid by the NSE Emerge Platform for listing of our Equity Shares.

We confirm that:

1. In accordance with regulation 106(P) of the SEBI ICDR Regulations, this Issue is 100% underwritten and that the LM has underwritten 100% of the total issue size. For further details pertaining to underwriting please refer to chapter titled "General Information" beginning on page 47 of this Prospectus.
2. In accordance with Regulation 106(R) of the SEBI (ICDR) Regulations, we shall ensure that the total number of proposed allottees in the Issue is greater than or equal to fifty, otherwise, the entire application money will be refunded forthwith. If such money is not repaid within eight days from the date our company becomes liable to repay it, then our company and every officer in default shall, on and from expiry of eight days, be liable to repay such application money, with interest as prescribed u/s 40 of the Companies Act, 2013
3. In accordance with Regulation 106(O) the SEBI (ICDR) Regulations, we have not filed any Offer Document with SEBI nor has SEBI issued any observations on our Offer Document. Also, we shall ensure that our Lead Manager submits the copy of Prospectus along with a Due Diligence Certificate including additional confirmations as required to SEBI at the time of filing the Prospectus with Stock Exchange and the Registrar of Companies.
4. In accordance with Regulation 106(V) of the SEBI ICDR Regulations, the Lead Manager will ensure compulsory market making for a minimum period of three years from the date of listing of Equity Shares offered in the Issue. We have signed Market Making Agreement dated December 05, 2017 with Wealth First Portfolio Managers Limited. For further details of the market making arrangement see chapter titled "General Information" beginning on page 47 of this Prospectus.

5. The Company has Net Tangible assets of at least Rs. 1.00 crore as per the latest audited financial results.
6. The Net worth (excluding revaluation reserves) of the Company is at least Rs. 1.00 crore as per the latest audited financial results. Net worth of the Company as on March 31, 2017 is Rs. 4.20 crores.
7. The Post-issue paid up capital of the Company shall be at least Rs. 1 Crore. The paid-up capital shall be Rs. 5.51 Crores after the issue.
8. The Company shall mandatorily facilitate trading in demat securities. We have entered into agreements with both the depositories.
9. The Company has not been referred to Board for Industrial and Financial Reconstruction.
10. No petition for winding up is admitted by a court of competent jurisdiction or a liquidator has been appointed against the Company.
11. No material regulatory or disciplinary action has been taken by any stock exchange or regulatory authority in the past three years against the Company.
12. No defaults in respect of payment of interest and/or principal to the debenture/bond/fixed deposit holders, banks, FIs by the Company, promoters/promoting company(ies), group companies, companies promoted by the promoters/promoting company(ies) during the past three years.
13. The Company has a website: www.arveelabs.com

We further confirm that we shall be complying with all the other requirements as laid down for such an Issue under Chapter X-B of SEBI (ICDR) Regulations and subsequent circulars and guidelines issued by SEBI and the Stock Exchange.

As per Regulation 106(M)(3) of SEBI (ICDR) Regulations, 2009, the provisions of Regulations 6(1), 6(2), 6(3), Regulation 7, Regulation 8, Regulation 9, Regulation 10, Regulation 25, Regulation 26, Regulation 27 and Sub regulation (1) of Regulation 49 of SEBI (ICDR) Regulations, 2009 shall not apply to us in this Issue.

DISCLAIMER CLAUSE OF SEBI

IT IS TO BE DISTINCTLY UNDERSTOOD THAT SUBMISSION OF THE OFFER DOCUMENT TO SEBI SHOULD NOT, IN ANY WAY, BE DEEMED OR CONSTRUED TO MEAN THAT THE SAME HAS BEEN CLEARED OR APPROVED BY SEBI. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF ANY SCHEME OR THE PROJECT FOR WHICH THIS ISSUE IS PROPOSED TO BE MADE OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE OFFER DOCUMENT. THE LEAD MANAGER, SARTHI CAPITAL ADVISORS PRIVATE LIMITED HAVE CERTIFIED THAT THE DISCLOSURES MADE IN THE OFFER DOCUMENT ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, AS FOR THE TIME BEING IN FORCE. THIS REQUIREMENT IS TO FACILITATE INVESTORS TO TAKE AN INFORMED DECISION FOR MAKING AN INVESTMENT IN THE PROPOSED ISSUE.

IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE COMPANY IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS PROSPECTUS, THE LEAD MANAGER, SARTHI CAPITAL ADVISORS PRIVATE LIMITED, IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE COMPANY DISCHARGES ITS RESPONSIBILITY ADEQUATELY IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE LEAD MANAGER, SARTHI CAPITAL ADVISORS PRIVATE LIMITED, HAS FURNISHED TO STOCK EXCHANGE A DUE DILIGENCE CERTIFICATE DATED FEBRUARY 05, 2018, WHICH SHALL ALSO BE SUBMITTED TO SEBI AFTER REGISTERING THE PROSPECTUS WITH ROC AND BEFORE OPENING OF THE ISSUE IN ACCORDANCE WITH THE SEBI (MERCHANT BANKERS) REGULATIONS, 1992.

"WE, THE UNDER NOTED LEAD MANAGER TO THE ABOVE MENTIONED FORTHCOMING ISSUE STATE AS FOLLOWS:

1. WE HAVE EXAMINED VARIOUS DOCUMENTS INCLUDING THOSE RELATING TO LITIGATION LIKE COMMERCIAL DISPUTES, CIVIL LITIGATIONS, DISPUTES WITH

COLLABORATORS, CRIMINAL LITIGATIONS ETC. AND OTHER MATERIAL IN CONNECTION WITH THE FINALISATION OF THE PROSPECTUS PERTAINING TO THE SAID ISSUE;

2. **ON THE BASIS OF SUCH EXAMINATION AND THE DISCUSSIONS WITH THE ISSUER, ITS DIRECTORS AND OTHER OFFICERS, OTHER AGENCIES, AND INDEPENDENT VERIFICATION OF THE STATEMENTS CONCERNING THE OBJECTS OF THE ISSUE, PRICE JUSTIFICATION AND THE CONTENTS OF THE DOCUMENTS AND OTHER PAPERS FURNISHED BY THE ISSUER, WE CONFIRM THAT:**

   A. **THE PROSPECTUS FILED WITH THE EXCHANGE IS IN CONFORMITY WITH THE DOCUMENTS, MATERIALS AND PAPERS RELEVANT TO THE ISSUE;**

   B. **ALL THE LEGAL REQUIREMENTS RELATING TO THE ISSUE AS ALSO THE REGULATIONS GUIDELINES, INSTRUCTIONS, ETC. FRAMED/ISSUED BY THE BOARD, THE CENTRAL GOVERNMENT AND ANY OTHER COMPETENT AUTHORITY IN THIS BEHALF HAVE BEEN DULY COMPLIED WITH; AND**

   C. **THE DISCLOSURES MADE IN THE PROSPECTUS ARE TRUE, FAIR AND ADEQUATE TO ENABLE THE INVESTORS TO MAKE A WELL INFORMED DECISION AS TO THE INVESTMENT IN THE PROPOSED ISSUE AND SUCH DISCLOSURES ARE IN ACCORDANCE WITH THE REQUIREMENTS OF THE COMPANIES ACT, 2013/ COMPANIES ACT, 1956, THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 AND OTHER APPLICABLE LEGAL REQUIREMENTS.**

3. **WE CONFIRM THAT BESIDES OURSELVES, ALL THE INTERMEDIARIES NAMED IN THE PROSPECTUS ARE REGISTERED WITH THE BOARD AND THAT TILL DATE SUCH REGISTRATION IS VALID.**

4. **WE SHALL SATISFY OURSELVES ABOUT THE CAPABILITY OF THE UNDERWRITER TO FULFILL THEIR UNDERWRITING COMMITMENTS.**

5. **WE CERTIFY THAT WRITTEN CONSENT FROM PROMOTERS HAS BEEN OBTAINED FOR INCLUSION OF THEIR SPECIFIED SECURITIES AS PART OF PROMOTER's CONTRIBUTION SUBJECT TO LOCK-IN AND THE SPECIFIED SECURITIES PROPOSED TO FORM PART OF PROMOTER's CONTRIBUTION SUBJECT TO LOCK-IN SHALL NOT BE DISPOSED / SOLD / TRANSFERRED BY THE PROMOTER DURING THE PERIOD STARTING FROM THE DATE OF FILING THE PROSPECTUS WITH THE BOARD TILL THE DATE OF COMPLETION OF LOCK-IN PERIOD AS STATED IN THE PROSPECTUS.**

6. **WE CERTIFY THAT REGULATION 33 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, WHICH RELATES TO SPECIFIED SECURITIES INELIGIBLE FOR COMPUTATION OF PROMOTER's CONTRIBUTION, HAS BEEN DULY COMPLIED WITH AND APPROPRIATE DISCLOSURES AS TO COMPLIANCE WITH THE SAID REGULATION HAVE BEEN MADE IN THE PROSPECTUS.**

7. **WE UNDERTAKE THAT SUB-REGULATION (4) OF REGULATION 32 AND CLAUSE (C) AND (D) OF SUB-REGULATION (2) OF REGULATION 8 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 SHALL BE COMPLIED WITH. WE CONFIRM THAT ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT PROMOTER's CONTRIBUTION SHALL BE RECEIVED AT LEAST ONE DAY BEFORE THE OPENING OF THE ISSUE. WE UNDERTAKE THAT AUDITORS' CERTIFICATE TO THIS EFFECT SHALL BE DULY SUBMITTED TO THE BOARD. WE FURTHER CONFIRM THAT ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT PROMOTER's CONTRIBUTION SHALL BE KEPT IN AN PUBLIC ISSUE ACCOUNT WITH A SCHEDULED COMMERCIAL BANK AND SHALL BE RELEASED TO THE ISSUER**

ALONG WITH THE PROCEEDS OF THE PUBLIC ISSUE. – NOT APPLICABLE

8. **WE CERTIFY THAT THE PROPOSED ACTIVITIES OF THE ISSUER FOR WHICH THE FUNDS ARE BEING RAISED IN THE PRESENT ISSUE FALL WITHIN THE 'MAIN OBJECTS' LISTED IN THE OBJECT CLAUSE OF THE MEMORANDUM OF ASSOCIATION OR OTHER CHARTER OF THE ISSUER AND THAT THE ACTIVITIES WHICH HAVE BEEN CARRIED OUT UNTIL NOW ARE VALID IN TERMS OF THE OBJECT CLAUSE OF ITS MEMORANDUM OF ASSOCIATION.**

9. **WE CONFIRM THAT NECESSARY ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT THE MONEYS RECEIVED PURSUANT TO THE ISSUE ARE KEPT IN A SEPARATE BANK ACCOUNT IN A SCHEDULED BANK AS PER THE PROVISIONS OF SECTION 40 OF THE COMPANIES ACT, 2013 AND THAT SUCH MONEYS SHALL BE RELEASED BY THE SAID BANK ONLY AFTER PERMISSION IS OBTAINED FROM THE STOCK EXCHANGE MENTIONED IN THE PROSPECTUS. WE FURTHER CONFIRM THAT THE AGREEMENT ENTERED INTO BETWEEN THE BANKERS TO THE ISSUE AND THE ISSUER SPECIFICALLY CONTAINS THIS CONDITION – NOTED FOR COMPLIANCE.**

10. **WE CERTIFY THAT A DISCLOSURE HAS BEEN MADE IN THE PROSPECTUS THAT THE INVESTORS SHALL BE GIVEN AN OPTION TO GET THE SHARES IN DEMAT OR PHYSICAL MODE. – NOT APPLICABLE, AS IN TERMS OF THE PROVISIONS OF SECTION 29 OF THE COMPANIES ACT, 2013, THE SHARES ISSUED IN THE PUBLIC ISSUE SHALL BE IN DEMAT MODE ONLY.**

11. **WE CERTIFY THAT ALL THE APPLICABLE DISCLOSURES MANDATED IN THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 HAVE BEEN MADE IN ADDITION TO DISCLOSURES WHICH, IN OUR VIEW, ARE FAIR AND ADEQUATE TO ENABLE THE INVESTOR TO MAKE A WELL INFORMED DECISION.**

12. **WE CERTIFY THAT THE FOLLOWING DISCLOSURES HAVE BEEN MADE IN THE PROSPECTUS:**

    A. **AN UNDERTAKING FROM THE ISSUER THAT AT ANY GIVEN TIME, THERE SHALL BE ONLY ONE DENOMINATION FOR THE EQUITY SHARES OF THE ISSUER AND**

    B. **AN UNDERTAKING FROM THE ISSUER THAT IT SHALL COMPLY WITH SUCH DISCLOSURE AND ACCOUNTING NORMS SPECIFIED BY THE BOARD FROM TIME TO TIME.**

13. **WE UNDERTAKE TO COMPLY WITH THE REGULATIONS PERTAINING TO ADVERTISEMENT IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 WHILE MAKING THE ISSUE.**

14. **WE ENCLOSE A NOTE EXPLAINING HOW THE PROCESS OF DUE DILIGENCE THAT HAS BEEN EXERCISED BY US IN VIEW OF THE NATURE OF CURRENT BUSINESS BACKGROUND OF THE ISSUER, SITUATION AT WHICH THE PROPOSED BUSINESS STANDS, THE RISK FACTORS, PROMOTER's EXPERIENCE, ETC.**

15. **WE ENCLOSE A CHECKLIST CONFIRMING REGULATION-WISE COMPLIANCE WITH THE APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, CONTAINING DETAILS SUCH AS THE REGULATION NUMBER, ITS TEXT, THE STATUS OF COMPLIANCE, PAGE NUMBER OF THE PROSPECTUS WHERE THE REGULATION HAS BEEN COMPLIED WITH AND OUR COMMENTS, IF ANY.**

16. **WE ENCLOSE STATEMENT ON PRICE INFORMATION OF PAST ISSUES HANDLED BY MERCHANT BANKER AS PER FORMAT SPECIFIED BY THE BOARD (SEBI) THROUGH CIRCULAR – DETAILS ARE ENCLOSED IN "ANNEXURE - A"**

17. **WE CERTIFY THAT PROFITS FROM RELATED PARTY TRANSACTION HAVE ARISEN FROM LEGITIMATE BUSINESS TRANSACTIONS."**

ADDITIONAL CONFIRMATIONS/ CERTIFICATION TO BE GIVEN BY MERCHANT BANKER IN DUE DILIGENCE CERTIFICATE TO BE GIVEN ALONG WITH OFFER DOCUMENT REGARDING SME EXCHANGE

(1) "WE CONFIRM THAT NONE OF THE INTERMEDIARIES NAMED IN THE PROSPECTUS HAVE BEEN DEBARRED FROM FUNCTIONING BY ANY REGULATORY AUTHORITY.

(2) WE CONFIRM THAT ALL THE MATERIAL DISCLOSURES IN RESPECT OF THE ISSUER HAVE BEEN MADE IN PROSPECTUS AND CERTIFY THAT ANY MATERIAL DEVELOPMENT IN THE ISSUER OR RELATING TO THE ISSUE UP TO THE COMMENCEMENT OF LISTING AND TRADING OF THE SPECIFIED SECURITIES OFFERED THROUGH THIS ISSUE SHALL BE INFORMED THROUGH PUBLIC NOTICES/ ADVERTISEMENTS IN ALL THOSE NEWSPAPERS IN WHICH PRE-ISSUE ADVERTISEMENT AND ADVERTISEMENT FOR OPENING OR CLOSURE OF THE ISSUE HAVE BEEN GIVEN.

(3) WE CONFIRM THAT THE ABRIDGED PROSPECTUS CONTAINS ALL THE DISCLOSURES AS SPECIFIED IN THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009. – NOTED FOR COMPLIANCE.

(4) WE CONFIRM THAT AGREEMENTS HAVE BEEN ENTERED INTO WITH THE DEPOSITORIES FOR DEMATERIALISATION OF THE SPECIFIED SECURITIES OF THE ISSUER.

(5) WE CERTIFY THAT AS PER THE REQUIREMENTS OF FIRST PROVISO TO SUB-REGULATION OF REGULATION 32 OF SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, CASH FLOW STATEMENT HAS BEEN PREPARED AND DISCLOSED IN THE PROSPECTUS.

(6) WE CONFIRM THAT UNDERWRITING AND MARKET MAKING ARRANGEMENTS AS PER REQUIREMENTS OF REGULATION [106P] AND [106V] OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 HAVE BEEN MADE.

Note:

The filing of this Prospectus does not, however, absolve our Company from any liabilities under Section 34, Section 35, Section 36 OR Section 38(1) of the Companies Act, 2013 or from the requirement of obtaining such statutory and other clearances as may be required for the purpose of the proposed Issue. SEBI further reserves the right to take up at any point of time, with the Lead manager any irregularities or lapses in the Prospectus.

All legal requirements pertaining to the Issue will be complied with at the time of registration of the Prospectus with the Registrar of Companies, Ahmedabad, Gujarat, in terms of Section 26 and 33 of the Companies Act, 2013.

DISCLAIMER STATEMENT FROM OUR COMPANY AND THE LEAD MANAGER

Our Company, our Directors and the Lead Manager accept no responsibility for statements made otherwise than in this Prospectus or in the advertisements or any other material issued by or at instance of our Company and anyone placing reliance on any other source of information, including our website, www.arveelabs.com would be doing so at his or her own risk.

Caution

The Lead Manager accepts no responsibility, save to the limited extent as provided in the Agreement for Issue Management entered into among the Lead Manager and our Company dated December 05, 2017, the Underwriting Agreement dated December 05, 2017 entered into among the Underwriter and our Company and the Market Making Agreement dated December 05, 2017 to be entered among the Market Maker, Lead Manager and our Company.

Our Company and the Lead Manager shall make all information available to the public and investors at large and no selective or additional information would be available for a section of the investors in any manner whatsoever including at road show presentations, in research or sales reports or at collection centers, *etc.*

Investors who apply in this Issue will be required to confirm and will be deemed to have represented to our Company and the Underwriter and their respective directors, officers, agents, affiliates and representatives that they are eligible under all applicable laws, rules, regulations, guidelines and approvals to acquire Equity Shares and will not offer, sell, pledge or transfer the Equity Shares to any person who is not eligible under applicable laws, rules, regulations, guidelines and approvals to acquire Equity Shares. Our Company and the Lead Manager and their respective directors, officers, agents, affiliates and representatives accept no responsibility or liability for advising any investor on whether such investor is eligible to acquire Equity Shares.

PRICE INFORMATION AND THE TRACK RECORD OF THE PAST ISSUES HANDLED BY THE LEAD MANAGER

For details regarding the price information and the track record of the past Issues handled by the Lead Manager to the Issue as specified in Circular reference CIR/CFD/DIL/7/2015 dated October 30, 2015 issued by the SEBI, please refer to 'Annexure A' to this Prospectus and the website of the Lead Manager at www.sarthiwm.in.

DISCLAIMER IN RESPECT OF JURISDICTION

This Issue is being made in India to persons resident in India (including Indian nationals resident in India who are not minors, HUFs, companies, corporate bodies and societies registered under the applicable laws in India and authorized to invest in shares, Indian Mutual Funds registered with SEBI, Indian financial institutions, commercial banks, regional rural banks, co-operative banks (subject to RBI permission), or trusts under applicable trust law and who are authorized under their constitution to hold and invest in shares, public financial institutions as specified in Section 2(72) of the Companies Act, 2013, VCFs, state industrial development corporations, insurance companies registered with Insurance Regulatory and Development Authority, provident funds (subject to applicable law) with minimum corpus of Rs. 2,500 Lakhs, pension funds with minimum corpus of Rs. 2,500 Lakhs and the National Investment Fund, and permitted non-residents including FIIs, Eligible NRIs, QFIs, multilateral and bilateral development financial institutions, FVCIs and eligible foreign investors, provided that they are eligible under all applicable laws and regulations to hold Equity Shares of the Company. The Prospectus does not, however, constitute an invitation to purchase shares offered hereby in any jurisdiction other than India to any person to whom it is unlawful to make an offer or invitation in such jurisdiction. Any person into whose possession this Prospectus comes is required to inform himself or herself about, and to observe, any such restrictions. Any dispute arising out of this Issue will be subject to the jurisdiction of appropriate court(s) in Ahmedabad, Gujarat only.

No action has been, or will be, taken to permit a public offering in any jurisdiction where action would be required for that purpose, except that this Prospectus has been filed with NSE for its observations and NSE shall give its observations in due course. Accordingly, the Equity Shares represented hereby may not be offered or sold, directly or indirectly, and this Prospectus may not be distributed, in any jurisdiction, except in accordance with the legal requirements applicable in such jurisdiction. Neither the delivery of this Prospectus nor any sale

hereunder shall, under any circumstances, create any implication that there has been no change in the affairs of our Company since the date hereof or that the information contained herein is correct as of any time subsequent to this date.

The Equity Shares have not been, and will not be, registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and applications may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Further, each applicant where required agrees that such applicant will not sell or transfer any Equity Shares or create any economic interest therein, including any off-shore derivative instruments, such as participatory notes, issued against the Equity Shares or any similar security, other than pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in compliance with applicable laws and legislations in each jurisdiction, including India.

DISCLAIMER CLAUSE OF NSE

National Stock Exchange of India Limited (NSE) has given in-principle approval vide letter dated January 18, 2018, to use its name in the offer documents in respect of the proposed issue of equity shares. The Disclaimer Clause as intimated by NSE exchange is as given below:

"As required, a copy of this Offer Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter Ref.: NSE/LIST/34033 dated January 18, 2018 permission to the Issuer to use the Exchange's name in this Offer Document as one of the stock exchanges on which this Issuer's securities are proposed to be listed. The Exchange has scrutinized this draft offer document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Issuer. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the offer document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this offer document; nor does it warrant that this Issuer's securities will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this Issuer.

Every person who desires to apply for or otherwise acquire any securities of this Issuer may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

FILING

This Prospectus shall not be filed with SEBI, nor will SEBI issue any observation on the Offer Document in term of Regulation 106(M)(3). However, a copy of the Prospectus shall be filed with SEBI at the SEBI Western Regional Office, Unit No: 002, Ground Floor, SAKAR I, Near Gandhigram Railway Station, Opp. Nehru Bridge Ashram Road, Ahmedabad - 380009, Gujarat. A copy of the Prospectus, along with the documents required to be filed under Section 26 of the Companies Act, 2013 will be delivered to the Registrar of Companies, ROC Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat.

LISTING

An application was made to the NSE for obtaining permission to deal in and for an official quotation of our Equity Shares. NSE-Emerge will be the Designated Stock Exchange, with which the Basis of Allotment will be finalized.

The NSE has given its in-principle approval for using its name in the Prospectus vide its letter dated January 18, 2018.

If the permissions to deal in and for an official quotation of our Equity Shares are not granted by the NSE, our Company will forthwith repay, without interest, all moneys received from the applicants in pursuance of the

Prospectus. If such money is not repaid within 8 days after our Company becomes liable to repay it (i.e. from the date of refusal or within 15 days from the Issue Closing Date), then our Company and every Director of our Company who is an officer in default shall, on and from such expiry of 8 days, be liable to repay the money, with interest at the rate of 15% per annum on application money, as prescribed under section 40 of the Companies Act, 2013.

Our Company shall ensure that all steps for the completion of the necessary formalities for listing and commencement of trading at the NSE-Emerge mentioned above are taken within Six Working Days from the Issue Closing Date.

CONSENTS

Consents in writing of: (a) the Promoters, the Directors, the Company Secretary and Compliance Officer, Chief Financial Officer, the Statutory Auditor, Peer Review Auditor, the Banker to the Company; and (b) Lead Manager, Underwriter, Market Maker, Registrar to the Issue, Banker(s) to the Issue, Legal Advisor to the Issue, Lenders, to act in their respective capacities have been obtained and shall be filed along with a copy of the Prospectus with the RoC, as required under Section 26 of Companies Act, 2013 and such consents shall not be withdrawn up to the time of delivery of the Prospectus for registration with the RoC. Our Auditors have given their written consent to the inclusion of their report in the form and context in which it appears in this Prospectus and such consent and report is not withdrawn up to the time of delivery of this Prospectus with NSE.

EXPERT TO THE ISSUE

Except as stated below, our Company has not obtained any expert opinions:

1. Report of the Statutory Auditor on Statement of Tax Benefits.

EXPENSES OF THE ISSUE

The expenses of this Issue include, among others, underwriting and management fees, selling commission, printing and distribution expenses, legal fees, statutory advertisement expenses and listing fees. For details of total expenses of the Issue, see the chapter "Objects of the Issue" beginning on page 77 of this Prospectus.

DETAILS OF FEES PAYABLE

Fees Payable to the Lead Manager

The total fees payable to the Lead Manager will be as per the Mandate Letter dated June 10, 2017, issued by Lead Manager to our Company, the copy of which is available for inspection at our Registered Office.

Fees Payable to the Registrar to the Issue

The fees payable to the Registrar to the Issue will be as per the Agreement signed by our Company and the Registrar dated December 05, 2017, a copy of which is available for inspection at our Registered Office. The Registrar to the Issue will be reimbursed for all out-of-pocket expenses including cost of stationery, postage, stamp duty and communication expenses. Adequate funds will be provided by the Company to the Registrar to the Issue to enable them to send allotment advice by registered post/ speed post/ under certificate of posting.

Fees Payable to Others

The total fees payable to the Legal Advisor, Auditor and Advertiser, *etc.* will be as per the terms of their respective engagement letters.

UNDERWRITING COMMISSION, BROKERAGE AND SELLING COMMISSION

The underwriting commission and selling commission for this Issue is as set out in the Underwriting Agreement entered into between our Company and the Lead Manager. Payment of underwriting commission, brokerage and selling commission would be in accordance with applicable laws.

PREVIOUS RIGHTS AND PUBLIC ISSUES DURING THE LAST FIVE YEARS

We have not made any previous rights and/or public issues during the last five years, and are an "Unlisted Issuer" in terms of the SEBI ICDR Regulations and this Issue is an "Initial Public Offering" in terms of the SEBI ICDR Regulations.

PREVIOUS ISSUES OF SHARES OTHERWISE THAN FOR CASH

Except as stated in the chapter titled *"Capital Structure"* beginning on page 55 of this Prospectus, our Company has not issued any Equity Shares for consideration otherwise than for cash.

COMMISSION AND BROKERAGE ON PREVIOUS ISSUES

Since this is the initial public offer of the Equity Shares by our Company, no sum has been paid or has been payable as commission or brokerage for subscribing to or procuring or agreeing to procure subscription for any of our Equity Shares since our inception.

PARTICULARS IN REGARD TO OUR COMPANY AND OTHER LISTED COMPANIES UNDER THE SAME MANAGEMENT WITHIN THE MEANING OF SECTION 186 OF COMPANIES ACT, 2013 WHICH MADE ANY CAPITAL ISSUE DURING THE LAST THREE YEARS

None of the equity shares of our Group Entities are listed on any recognized stock exchange. None of the above companies have raised any capital during the past 3 years.

PROMISE VERSUS PERFORMANCE FOR OUR COMPANY

Our Company is an "Unlisted Issuer" in terms of the SEBI ICDR Regulations, and this Issue is an "Initial Public Offering" in terms of the SEBI ICDR Regulations. Therefore, data regarding promise versus performance is not applicable to us.

OUTSTANDING DEBENTURES, BONDS, REDEEMABLE PREFERENCE SHARES AND OTHER INSTRUMENTS ISSUED BY OUR COMPANY

As on the date of this Prospectus, our Company has no outstanding debentures, bonds or redeemable preference shares.

STOCK MARKET DATA FOR OUR EQUITY SHARES

Our Company is an "Unlisted Issuer" in terms of the SEBI ICDR Regulations, and this Issue is an "Initial Public Offering" in terms of the SEBI ICDR Regulations. Thus, there is no stock market data available for the Equity Shares of our Company.

MECHANISM FOR REDRESSAL OF INVESTOR GRIEVANCES

The Agreement between the Registrar and our Company provides for retention of records with the Registrar for a period of at least three years from the last date of dispatch of the letters of allotment, demat credit to enable the investors to approach the Registrar to this Issue for redressal of their grievances. All grievances relating to this Issue may be addressed to the Registrar with a copy to the Company Secretary and Compliance Officer, giving full details such as the name, address of the applicant, number of Equity Shares applied for, amount paid on application and the bank branch or collection centre where the application was submitted.

All grievances relating to the ASBA process may be addressed to the SCSB, giving full details such as name, address of the applicant, number of Equity Shares applied for, amount paid on application and the Designated Branch or the collection center of the SCSB where the Application Form was submitted by the ASBA applicants.

DISPOSAL OF INVESTOR GRIEVANCES BY OUR COMPANY

Our Company or the Registrar to the Issue or the SCSB in case of ASBA Applicant shall redress routine investor grievances within 15 working days from the date of receipt of the complaint. In case of non-routine complaints and complaints where external agencies are involved, our Company will seek to redress these complaints as expeditiously as possible.

We have constituted the Stakeholders Relationship Committee of the Board *vide* resolution passed at the Board Meeting held on December 04, 2017. For further details, please refer to the chapter titled "*Our Management*" beginning on page 130 of this Prospectus.

Our Company has appointed Ms. Neelam Dilip Chotrani as the Company Secretary and Compliance Officer and he may be contacted at the following address:

ARVEE LABORATORIES (INDIA) LIMITED

49/3-B, Shyamal Row Houses,

100 Feet Road, Near Sanjay Tower, Satellite,

Ahmedabad- 380015, Gujarat, India

Tel: +91 79 26749036/37/38

Fax: +91 79 26742600

E-mail: compliance@arveelabs.com

Website: www.arveelabs.com

Investors can contact the Company Secretary and Compliance Officer or the Registrar in case of any pre-Issue or post-Issue related problems such as non-receipt of letters of allocation, credit of allotted Equity Shares in the respective beneficiary account, *etc*.

CHANGES IN AUDITORS DURING THE LAST THREE FINANCIAL YEARS

Our Company has appointed M/s Bharatiya & Malkani, Chartered Accountants as the statutory auditor with effect from April 01, 2016 in place of M/s V. D. Shukla & Co., Chartered Accountants.

CAPITALISATION OF RESERVES OR PROFITS

Save and except as stated in the chapter titled "*Capital Structure*" beginning on page 55 of this Prospectus, our Company has not capitalized its reserves or profits at any time since inception.

REVALUATION OF ASSETS

Our Company has not revalued its assets since incorporation.

PURCHASE OF PROPERTY

Other than as disclosed in this Prospectus, there is no property which has been purchased or acquired or is proposed to be purchased or acquired which is to be paid for wholly or partly from the proceeds of the present Issue or the purchase or acquisition of which has not been completed on the date of this Prospectus.

Except as stated elsewhere in this Prospectus, our Company has not purchased any property in which the Promoters and/or Directors have any direct or indirect interest in any payment made thereunder.

SERVICING BEHAVIOR

There has been no default in payment of statutory dues or of interest or principal in respect of our borrowings or deposits.

SECTION VII – ISSUE INFORMATION

TERMS OF THE ISSUE

The Equity Shares being issued are subject to the provisions of the Companies Act, the Memorandum and Articles, the terms of this Prospectus, Application Form, the Revision Form, the Confirmation of Allocation Note ('CAN') and other terms and conditions as may be incorporated in the Allotment advices and other documents/ certificates that may be executed in respect of the Issue. The Equity Shares shall also be subject to laws, guidelines, notifications and regulations relating to the issue of capital and listing of securities issued from time to time by SEBI, the Government of India, NSE, RoC, RBI and/or other authorities, as in force on the date of the Issue and to the extent applicable.

Please note that, in accordance with the SEBI circular no. CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015 all the Applicants have to compulsorily apply through the ASBA Process.

RANKING OF EQUITY SHARES

The Equity Shares being offered shall be subject to the provisions of the Companies Act, 2013, our Articles of Association and shall rank *pari-passu* in all respects with the existing Equity Shares including in respect of the rights to receive dividends and other corporate benefits, if any, declared by us after the date of Allotment. For further details, please refer to the section titled, 'Main Provisions of the Articles of Association of the Company' on page 244 of this Prospectus.

MODE OF PAYMENT OF DIVIDEND

The declaration and payment of dividend will be as per the provisions of Companies Act, 2013 and recommended by the Board of Directors at their discretion and approved by the shareholders and will depend on a number of factors, including but not limited to earnings, capital requirements and overall financial condition of our Company. We shall pay dividends in cash and as per provisions of the Companies Act, 2013. For further details, please refer to the chapter titled 'Dividend Policy' on page 155 of this Prospectus.

FACE VALUE AND ISSUE PRICE

The Equity Shares having a Face Value of Rs. 10/- each are being offered in terms of this Prospectus at the price of Rs. 61/- per Equity Share. The Issue Price is determined by our Company in consultation with the Lead Manager and is justified under the chapter titled 'Basis for Issue Price' beginning on page 81 of this Prospectus. At any given point of time there shall be only one denomination of the Equity Shares of our Company, subject to applicable laws.

RIGHTS OF THE EQUITY SHAREHOLDERS

Subject to applicable laws, the equity shareholders shall have the following rights:

- Right to receive dividend, if declared;
- Right to attend general meetings and exercise voting powers, unless prohibited by law;
- Right to vote on a poll either in person or by proxy;
- Right to receive annual reports and notices to members;
- Right to receive offers for rights shares and be allotted bonus shares, if announced;
- Right to receive surplus on liquidation; Right of free transferability; and
- Such other rights, as may be available to a shareholder of a listed public company under the Companies Act and the Memorandum and Articles of Association of the Company.

MINIMUM APPLICATION VALUE, MARKET LOT AND TRADING LOT

As per the provisions of the Depositories Act, 1996 & regulations made thereunder and Section 29(1) of the Companies Act, 2013, the equity shares of a body corporate can be in dematerialized form i.e. not in the form of physical certificates, but be fungible and be represented by the statement issued through electronic mode. The trading of the Equity Shares will happen in the minimum contract size of 2,000Equity Shares and the same may be modified by the NSE from time to time by giving prior notice to investors at large. Allocation and allotment of Equity Shares through this Issue will be done in multiples of 2,000Equity Shares subject to a minimum allotment of 2,000Equity Shares to the successful Applicants terms of the SEBI circular No. CIR/MRD/DSA/06/2012 dated February 21, 2012.

MINIMUM NUMBER OF ALLOTTEES

The minimum number of allottees in this Issue shall be 50 shareholders. In case the minimum number of prospective allottees is less than 50, no allotment will be made pursuant to this Issue and all the monies blocked by SCSBs shall be unblocked within 6 working days of closure of Issue.

JOINT HOLDERS

Where two or more persons are registered as the holders of any Equity Shares, they will be deemed to hold such Equity Shares as joint-holders with benefits of survivorship.

NOMINATION FACILITY TO INVESTOR

In accordance with Section 72 of the Companies Act, 2013, read with Companies (Share Capital and Debentures) Rules, 2014, the sole Applicant, or the first Applicant along with other joint Applicants, may nominate any one person in whom, in the event of the death of sole Applicant or in case of joint Applicants, death of all the Applicants, as the case may be, the Equity Shares Allotted, if any, shall vest. A person, being a nominee, entitled to the Equity Shares by reason of the death of the original holder(s), shall in accordance with section 72 of the Companies Act, 2013, be entitled to the same advantages to which he or she would be entitled if he or she were the registered holder of the Equity Share(s). Where the nominee is a minor, the holder(s) may make a nomination to appoint, in the prescribed manner, any person to become entitled to equity share(s) in the event of his or her death during the minority. A nomination shall stand rescinded upon a sale of Equity Share(s) by the person nominating. A buyer will be entitled to make a fresh nomination in the manner prescribed. Fresh nomination can be made only on the prescribed form available on request at our Registered Office or Corporate Office or to the registrar and transfer agents of our Company.

Any person who becomes a nominee by virtue of Section 72 of the Companies Act, 2013, shall upon the production of such evidence as may be required by the Board, elect either:

a. to register himself or herself as the holder of the Equity Shares; or
b. to make such transfer of the Equity Shares, as the deceased holder could have made.

Further, the Board may, at any time, give notice requiring any nominee to choose either to be registered himself or herself or to transfer the Equity Shares, and if the notice is not complied with within a period of 90 days, the Board may, thereafter, withhold payment of all dividends, bonuses or other monies payable in respect of the Equity Shares, until the requirements of the notice have been complied with.

Since the Allotment of Equity Shares in the Issue will be made only in dematerialised form, there is no need to make a separate nomination with our Company. Nominations registered with respective depository participant of the applicant would prevail. If the Applicants require changing of their nomination, they are requested to inform their respective depository participant.

MINIMUM SUBSCRIPTION

In the event our Company does not receive a minimum subscription of 100% of the Issue, subject to the Issue being made for at least 25% of the post-Issue paid up Indian Equity Share capital of our Company, in accordance with Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, including devolvement to the Underwriters within 60 days from the Issue Closing Date, we shall forthwith refund the entire subscription amount received not later than 70 days from the Issue Closing Date. If there is a delay beyond eight days after the expiry of 70 days from the Issue Closing Date, the Directors of our Company who are officers in default shall jointly and severally be liable to repay the money with such interest as prescriber under section 39(3) of the Companies Act, 2013 and Companies (Prospectus and Allotment of Securities) Rules, 2014. Further Section 39(5) states that in case of default under section 39(3), the Company and its officers who are in default shall be liable to a penalty of Rs. 1,000 for each day during which the default continues or Rs. 1,00,000, whichever is less.

Additionally, section 40(3) of the 2013 Act requires application money to be refunded in the event of failure to Allot Equity Shares for any other reason. If a default is made in complying with the provisions of this section the Company shall be punishable with a fine which shall not be less than Rs. 5,00,000, but which may extend to Rs. 5,000,000 and every officer of the Company who is in default shall be punishable with imprisonment for a term which may extend to one year or with fine which shall not be less than Rs. 50,000 but which may extend to Rs. 3,00,000 or with both.

MIGRATION TO MAIN BOARD

Our company may migrate to the main board of National Stock Exchange of India Limited at a later date subject to the following:

a) If the Paid-up Capital of our Company is likely to increase above Rs. 25 crore by virtue of any further issue of capital by way of rights, preferential issue, bonus issue etc (which has been approved by a special resolution through postal ballot wherein the votes cast by the shareholders other than the Promoters in favour of the proposal amount to at least two times the number of votes cast by shareholders other than promoter shareholders against the proposal and for which the company has obtained in-principal approval from the main board), our Company shall apply to NSE for listing of its shares on its Main Board subject to the fulfillment of the eligibility criteria for listing of specified securities laid down by the Main Board.

OR

b) If the Paid-up Capital of our company is more than 10 crores but below Rs. 25 crores, our Company may still apply for migration to the main board if the same has been approved by a special resolution through postal ballot wherein the votes cast by the shareholders other than the Promoters in favour of the proposal amount to at least two times the number of votes cast by shareholders other than promoter shareholders against the proposal.

MARKET MAKING

The shares offered through this issue are proposed to be listed on the NSE Emerge Platform wherein the Lead Manager to the issue shall ensure compulsory Market Making through registered Market Makers of the National Stock Exchange of India Limited for a minimum period of three years from the date of listing of shares offered though this Prospectus. For further details of the Market Making arrangement see chapter titled *"General Information - Details of the Market Making Arrangements for this Issue"* beginning on page 47 of this Prospectus.

RESTRICTIONS, IF ANY, ON TRANSFER AND TRANSMISSION OF SHARES OR DEBENTURES AND ON THEIR CONSOLIDATION OR SPLITTING

Except for lock-in of the pre-Issue Equity Shares and Promoter's minimum contribution as detailed in chapter titled "Capital Structure" beginning on page 55 of this Prospectus, and except as provided in the Articles of Association, there are no restrictions on transfers of Equity Shares. There are no restrictions on transmission of Equity Shares and on their consolidation/ splitting except as provided in the Articles of Association. Please refer to the section "Main Provisions of the Articles of Association" beginning on page 244 of this Prospectus.

ARRANGEMENTS FOR DISPOSAL OF ODD LOTS

The trading of the Equity Shares will happen in the minimum contract size of 2,000 shares in terms of the SEBI circular No. CIR/MRD/DSA/06/2012 dated February 21, 2012. However, the Market Maker shall buy the entire shareholding of a shareholder in one lot, where value of such shareholding is less than the minimum contract size allowed for trading on the NSE Emerge Platform.

ALLOTMENT OF EQUITY SHARES IN DEMATERIALIZED FORM

Our Company shall issue shares only in dematerialized form. Investors making application in dematerialized form may get the specified securities rematerialized subsequent to allotment.

NEW FINANCIAL INSTRUMENTS

There are no new financial instruments such as deep discounted bonds, debenture, warrants, secured premium notes, etc. issued by our Company.

JURISDICTION

Exclusive jurisdiction for the purpose of this Issue is with the competent courts / authorities in Ahmedabad, Gujarat, India.

The Equity Shares have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and applications may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction**.**

ISSUE STRUCTURE

This Issue is being made in terms of Regulation 106(M)(1) of Chapter XB of SEBI (ICDR) Regulations, 2009, as amended from time to time, whereby, an issuer whose post-issue face value capital does not exceed ten crore rupees, shall issue shares to the public and propose to list the same on the Small and Medium Enterprise Exchange ("SME Exchange", in this case being the NSE Emerge). For further details regarding the salient features and terms of such an Issue please refer to the chapters titled 'Terms of the Issue' and 'Issue Procedure' beginning on page 218 and 224 of this Prospectus.

The Issue is being made by way of Fixed Price method.

FOLLOWING IS THE ISSUE STRUCTURE:

Public Issue of 14,60,000 Equity shares of face value of Rs. 10/- each fully paid (the 'Equity Shares') for cash at a price of Rs. 61/- per Equity Share aggregating to Rs. 890.60 Lakhs ('the Issue') by our Company.

The Issue comprises a Net Issue to Public of 13,84,000 Equity Shares ('the Net Issue') and a reservation of 76,000 Equity Shares for subscription by the designated Market Maker ('the Market Maker Reservation Portion').

Particulars of the Issue	Net Issue to Public*	Market Maker Reservation Portion
Number of Equity Shares available for allocation	13,84,000 Equity Shares	76,000 Equity Shares
Percentage of Issue Size available for allocation	94.79% of the Issue size (50% to Retail Individual Investors and the balance 50% to other investors).	5.21 % of the Issue size
Basis of Allotment	Proportionate subject to minimum allotment of 2,000Equity Shares and further allotment in multiples of 2,000 Equity Shares each. For further details, please refer to the "Basis of Allotment" on page 234 of this Prospectus.	Firm Allotment
Mode of Application	All Applicants must compulsorily apply through ASBA Process (online or the physical form)	Through ASBA Process Only
Minimum Application Size	For QIB and NII: Such number of Equity Shares in multiples of 2,000 Equity Shares such that the Application Value exceeds Rs. 2,00,000/- For Retail Individuals: 2,000Equity Shares	76,000 Equity Shares
Maximum Application Size	For QIB and NII: Such number of equity shares in multiples of 2,000 Equity Shares such that the Application Size does not exceed 13,84,000 Equity Shares.	Application size shall be 76,000 equity shares since there is a firm allotment

Particulars of the Issue	Net Issue to Public*	Market Maker Reservation Portion
	For Retail Individuals: Such number of Equity Shares in multiples of 2,000 Equity Shares such that the Application Value does not exceed Rs. 2,00,000/-.	
Mode of Allotment	Dematerialized Form	
Trading Lot	2,000 Equity Shares	2,000 Equity Shares, However the Market Maker may accept odd lots if any in the market as required under the SEBI (ICDR) Regulations, 2009.
Terms of Payment	The entire Application Amount will be payable at the time of submission of the Application Form.	

This Issue is being made in terms of Chapter XB of the SEBI (ICDR) Regulations, 2009, as amended from time to time. For further details, please refer to "Issue Structure" on page 222 of this Prospectus.

*As per Regulation 43, sub regulation (4) of the SEBI (ICDR) Regulations, the allocation in the net issue to public category shall be made as follows:

a) Minimum fifty percent to retail individual investors; and

b) Remaining to:

   i. individual applicants other than retail individual investors; and

   ii. other investors including corporate bodies or institutions, irrespective of the number of specified securities applied for;

c) The unsubscribed portion in either of the categories specified in (a) or (b) above may be allocated to the applicants in the other category.

For the purpose of Regulation 43(4), if the retail individual investor category is entitled to more than fifty percent, on proportionate basis, the retail individual investors shall be allocated that higher percentage.

ISSUE OPENING DATE	FEBRUARY 09, 2018
ISSUE CLOSING DATE	FEBRUARY 14, 2018

Applications and any revision to the same (except that on the Issue Closing Date) will be accepted only between 10.00 a.m. and 5.00 p.m. (Indian Standard Time) during the Issue Period at the Application Centers mentioned in the Application Form. On the Issue Closing date application and revision to the same will be accepted between 10.00 a.m. and 3.00 p.m. Applications will be accepted only on Working Days, i.e., all trading days of stock exchange excluding Sundays and bank holidays.

ISSUE PROCEDURE

All Applicants should review the General Information Document for Investing in Public Issues prepared and issued in accordance with the circular (CIR/CFD/DIL/12/2013) dated October 23, 2013 notified by SEBI ("General Information Document") and including SEBI circular bearing number CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015 and SEBI circular bearing number SEBI/HO/CFD/DIL/CIR/P/2016/26 dated January 21, 2016 included below under section "PART B – General Information Document", which highlights the key rules, processes and procedures applicable to public issues in general in accordance with the provisions of the Companies Act 2013, applicable provisions of Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, the Securities Contracts (Regulation) Rules, 1957 and the SEBI ICDR Regulations as amended. The General Information Document has been updated to reflect the enactments and regulations, to the extent applicable to a public issue. The General Information Document is also available on the websites of the Stock Exchanges and the BRLM. Please refer to the relevant provisions of the General Information Document which are applicable to the Issue.

Pursuant to the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fifth Amendment) Regulations, 2015, there have been certain changes in the issue procedure for initial public offerings including making ASBA Process mandatory for all investors, allowing registrar, share transfer agents, collecting depository participants and stock brokers to accept application forms. Further, SEBI, by its circular No. (CIR/CFD/POLICYCELL/11/2015) dated November 10, 2015, reduced the time taken for listing after the closure of an issue to six working days. These changes are applicable for all public issues which open on or after January 01, 2016.

Please note that the information stated/ covered in this section may not be complete and/or accurate and as such would be subject to modification/change. Our Company and the Lead Manager do not accept any responsibility for the completeness and accuracy of the information stated in this section and the General Information Document. Applicants are advised to make their independent investigations and ensure that their Applications do not exceed the investment limits or maximum number of Equity Shares that can be held by them under applicable law or as specified in this Prospectus and the Prospectus.

This section applies to all the Applicants, please note that all the Applicants are required to make payment of the full Application Amount along with the Application Form

Our Company and the LM are not liable for any amendments, modifications or change in applicable laws or regulations, which may occur after the date of this Prospectus

FIXED PRICE ISSUE PROCEDURE

This Issue is being made in terms of Regulation 106(M)(1) of Chapter XB of SEBI (ICDR) Regulations, 2009 via Fixed Price Process.

Applicants are required to submit their Applications to the SCSB or Registered Brokers of Stock Exchanges or Registered Registrar to an Issue and Share Transfer Agents (RTAs) or Depository Participants (DPs) registered with SEBI.

In case of QIB Applicants, the Company in consultation with the Lead Manager may reject Applications at the time of acceptance of Application Form provided that the reasons for such rejection shall be provided to such Applicant in writing. In case of Non-Institutional Applicants and Retail Individual Applicants, our Company would have a right to reject the Applications only on technical grounds.

As per the provisions Section 29(1) of the Companies Act, 2013, the Allotment of Equity Shares in the Issue shall be only in a de-materialized form, (i.e., not in the form of physical certificates but be fungible and be represented by the statement issued through the electronic mode). The Equity Shares on Allotment shall, however, be traded only in the dematerialized segment of the Stock Exchange, as mandated by SEBI.

APPLICATION FORM

Applicants shall only use the specified Application Form for the purpose of making an Application in terms of this Prospectus. The Application Form shall contain space for indicating number of specified securities subscribed for in demat form.

ASBA Applicants shall submit an Application Form either in physical or electronic form to the SCSB's authorizing blocking funds that are available in the bank account specified in the Application Form used by ASBA applicants.

The prescribed color of the Application Form for various categories is as follows:

Category	Color of Application Form
Resident Indians and Eligible NRIs applying on a non-repatriation basis	White
Non-Residents and Eligible NRIs applying on a repatriation basis	Blue

In accordance with the SEBI circular no. CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015 all the Applicants have to compulsorily apply through the ASBA Process.

Applicants shall only use the specified Application Form for the purpose of making an Application in terms of this Prospectus.

WHO CAN APPLY?

Persons eligible to invest under all applicable laws, rules, regulations and guidelines: -

- Indian nationals resident in India who are not incompetent to contract in single or joint names (not more than three) or in the names of minors as natural/legal guardian;
- Hindu Undivided Families or HUFs, in the individual name of the *Karta*. The applicant should specify that the application is being made in the name of the HUF in the Application Form as follows: Name of Sole or First applicant: XYZ Hindu Undivided Family applying through XYZ, where XYZ is the name of the *Karta*. Applications by HUFs would be considered at par with those from individuals;
- Companies, Corporate Bodies and Societies registered under the applicable laws in India and authorized to invest in the Equity Shares under their respective constitutional and charter documents;
- Mutual Funds registered with SEBI;
- Eligible NRIs on a repatriation basis or on a non-repatriation basis, subject to applicable laws. NRIs other than Eligible NRIs are not eligible to participate in this Issue;
- Indian Financial Institutions, scheduled commercial banks, regional rural banks, co-operative banks (subject to RBI permission, and the SEBI Regulations and other laws, as applicable);
- FIIs and sub-accounts registered with SEBI, other than a sub-account which is a foreign corporate or a foreign individual under the QIB Portion;
- Limited Liability Partnerships (LLPs) registered in India and authorized to invest in equity shares;
- Sub-accounts of FIIs registered with SEBI, which are foreign corporates or foreign individuals only under the Non-Institutional applicants category;
- Alternative Investment Funds, Venture Capital Funds, Foreign Venture Capital Investors registered with SEBI;
- Portfolio Manager registered with SEBI;

- State Industrial Development Corporations;
- Trusts/societies registered under the Societies Registration Act, 1860, as amended, or under any other law relating to Trusts and who are authorized under their constitution to hold and invest in equity shares;
- Scientific and/or Industrial Research Organizations authorized to invest in equity shares;
- Insurance Companies registered with Insurance Regulatory and Development Authority, India;
- Provident Funds with minimum corpus of Rs. 2,500 Lakhs and who are authorized under their constitution to hold and invest in equity shares;
- Pension Funds with minimum corpus of Rs. 2,500 Lakhs and who are authorized under their constitution to hold and invest in equity shares;
- Multilateral and Bilateral Development Financial Institutions;
- National Investment Fund set up by resolution no. F. No. 2/3/2005-DDII dated November 23, 2005 of Government of India published in the Gazette of India;
- Insurance funds set up and managed by army, navy or air force of the Union of India

As per the existing regulations, OCBs cannot participate in this Issue.

PARTICIPATION BY ASSOCIATES OF LM

The LM shall not be entitled to subscribe to this Issue in any manner except towards fulfilling their underwriting obligations. However, associates and affiliates of the LM may subscribe to Equity Shares in the Issue, either in the QIB Portion and Non-Institutional Portion where the allotment is on a proportionate basis. All categories of Applicants, including associates and affiliates of the LM, shall be treated equally for the purpose of allocation to be made on a proportionate basis.

AVAILABILITY OF PROSPECTUS AND APPLICATION FORMS

The Memorandum Form 2A containing the salient features of the Prospectus together with the Application Forms and copies of the Prospectus may be obtained from the Registered Office of our Company, Lead Manager to the Issue and The Registrar to the Issue, as mentioned in the Application Form. The application forms may also be downloaded from the website of National Stock Exchange of India Limited i.e. www.nseindia.com.

OPTION TO SUBSCRIBE IN THE ISSUE

a) As per Section 29(1) of the Companies Act 2013, Investors will get the allotment of Equity Shares in dematerialization form only.

b) The Equity Shares, on allotment, shall be traded on Stock Exchange in demat segment only.

c) In a single Application Form any investor shall not exceed the investment limit/minimum number of specified securities that can be held by him/her/it under the relevant regulations/statutory guidelines and applicable law.

APPLICATION BY INDIAN PUBLIC INCLUDING ELIGIBLE NRIS APPLYING ON NON-REPATRIATION

Application must be made only in the names of individuals, limited companies or Statutory Corporations/institutions and not in the names of minors, foreign nationals, non-residents (except for those applying on non-repatriation), trusts, (unless the trust is registered under the Societies Registration Act, 1860 or any other applicable trust laws and is authorized under its constitution to hold shares and debentures in a company), Hindu undivided families, partnership firms or their nominees. In case of HUF's application shall be made by the Karta of the HUF. An applicant in the Net Public Category cannot make an application for that number of Equity Shares exceeding the number of Equity Shares offered to the public. Eligible NRIs applying on a non-repatriation basis should authorize their SCSB to block their NRE/FCNR accounts as well as NRO accounts.

APPLICATION BY MUTUAL FUNDS

With respect to Applications by Mutual Funds, a certified copy of their SEBI registration certificate must be lodged with the Application Form. Failing this, our Company reserves the right to reject any application without assigning any reason thereof. Applications made by asset management companies or custodians of Mutual Funds shall specifically state names of the concerned schemes for which such Applications are made. As per the current regulations, the following restrictions are applicable for investments by mutual funds:

No mutual fund scheme shall invest more than 10% of its net asset value in the Equity Shares or equity related instruments of any single Company provided that the limit of 10% shall not be applicable for investments in case of index funds or sector or industry specific funds/Schemes. No mutual fund under all its schemes should own more than 10% of any Company's paid up share capital carrying voting rights.

In case of a Mutual Fund, a separate Application can be made in respect of each scheme of the Mutual Fund registered with SEBI and such Applications in respect of more than one scheme of the Mutual Fund will not be treated as multiple applications provided that the Applications clearly indicate the scheme concerned for which the Application has been made.

APPLICATIONS BY ELIGIBLE NRIS

NRIs may obtain copies of Application Form from the offices of the Lead Manager and the Designated Intermediaries. Eligible NRI Applicants applying on a repatriation basis by using the Non-Resident Forms should authorize their SCSB to block their Non-Resident External ("NRE") accounts, or Foreign Currency Non-Resident ("FCNR") ASBA Accounts, and eligible NRI Applicants applying on a non-repatriation basis by using Resident Forms should authorize their SCSB to block their Non-Resident Ordinary ("NRO") accounts for the full Application Amount, at the time of the submission of the Application Form.

Under FEMA, general permission is granted to companies vide notification no. FEMA/20/2000 RB dated May 03, 2000 to issue securities to NRIs subject to the terms and conditions stipulated therein. Companies are required to file the declaration in the prescribed form to the concerned Regional Office of RBI within 30 (thirty) days from the date of issue of shares of allotment to NRIs on repatriation basis.

Eligible NRIs applying on non-repatriation basis are advised to use the Application Form for residents (white in colour).

Eligible NRIs applying on a repatriation basis are advised to use the Application Form meant for Non-Residents (blue in colour).

APPLICATIONS BY ELIGIBLE FIIs/FPIs

On January 07, 2014, SEBI notified the SEBI FPI Regulations pursuant to which the existing classes of portfolio investors namely "foreign institutional investors" and "qualified foreign investors" will be subsumed under a new category namely "foreign portfolio investors" or "FPIs". RBI on March 13, 2014 amended the FEMA Regulations and laid down conditions and requirements with respect to investment by FPIs in Indian companies.

In terms of the SEBI FPI Regulations, any qualified foreign investor or FII who holds a valid certificate of registration from SEBI shall be deemed to be an FPI until the expiry of the block of three years for which fees have been paid as per the SEBI FII Regulations. An FII or a sub-account may participate in this Offer, in accordance with Schedule 2 of the FEMA Regulations, until the expiry of its registration with SEBI as an FII or a sub-account. An FII shall not be eligible to invest as an FII after registering as an FPI under the SEBI FPI Regulations. Further, a qualified foreign investor who had not obtained a certificate of registration as and FPI could only continue to buy, sell or otherwise deal in securities until January 06, 2015. Hence, such qualified foreign investors who have not registered as FPIS under the SEBI FPI Regulations shall not be eligible to participate in this Offer. In case of Applications made by FPIs, a certified copy of the certificate of registration issued by the designated depository participant under the FPI Regulations is required to be attached to the Application Form, failing which our Company reserves the right to reject any application without assigning any reason. An FII or subaccount may, subject to payment of conversion fees under the SEBI FPI Regulations, participate in the Offer, until the expiry of its registration as a FII or sub-account, or until it obtains a certificate of registration as FPI, whichever is earlier. Further, in case of Applications made by SEBI-registered FIIs or subaccounts, which are not registered as FPIs, a certified copy of the certificate of registration as an FII issued by SEBI is required to be attached to the Application Form, failing which our Company reserves the right to reject any Application without assigning any reason. In terms of the SEBI FPI Regulations, the offer of Equity Shares to a single FPI or an investor group (which means the same set of ultimate beneficial owner(s) investing through multiple entities) must be below 10.00% of our post-Issue Equity Share capital. Further, in terms of the FEMA Regulations, the total holding by each FPI shall be below 10.00% of the total paid-up Equity Share capital of our Company and the total holdings of all FPIs put together shall not exceed 24.00% of the paid-up Equity Share capital of our Company. The aggregate limit of 24.00% may be increased up to the sectorial cap by way of a resolution passed by the Board of Directors followed by a special resolution passed by the Shareholders of our Company and subject to prior intimation to RBI. In terms of the FEMA Regulations, for calculating the aggregate holding of FPIs in a company, holding of all registered FPIs as well as holding of FIIs (being deemed FPIs) shall be included. The existing individual and aggregate investment limits an FII or sub account in our Company is 10.00% and 24.00% of the total paid-up Equity Share capital of our Company, respectively. As per the circular issued by SEBI on November 24, 2014, these investment restrictions shall also apply to subscribers of offshore derivative instruments ("ODIs"). Two or more subscribers of ODIs having a common beneficial owner shall be considered together as a single subscriber of the ODI. In the event an investor has investments as a FPI and as a subscriber of ODIs, these investment restrictions shall apply on the aggregate of the FPI and ODI investments held in the underlying company. FPIs are permitted to participate in the Offer subject to compliance with conditions and restrictions which may be specified by the Government from time to time. Subject to compliance with all applicable Indian laws, rules, regulations, guidelines and approvals in terms of Regulation 22 of the SEBI FPI Regulations, an FPI, other than Category III foreign portfolio and unregulated broad based funds, which are classified as Category II foreign portfolio investor by virtue of their investment manager being appropriately regulated, may issue or otherwise deal in offshore derivative instruments (as defined under the SEBI FPI Regulations as any instrument, by whatever name called, which is issued overseas by an FPI against securities held by it that are listed or proposed to be listed on any recognized stock exchange in India, as its underlying) directly or indirectly, only in the event (i) such offshore derivative instruments are issued only to persons who are regulated by an appropriate regulatory authority; and (ii) such offshore derivative instruments are issued after compliance with know your client' norms. An FPI is also required to ensure that no further issue or transfer of any offshore derivative instrument is made by or on behalf of it to any persons that are not regulated by an appropriate foreign regulatory authority.

FPIs who wish to participate in the Offer are advised to use the Application Form for Non-Residents (blue in colour). FPIs are required to apply through the ASBA process to participate in the Offer.

AS PER THE CURRENT REGULATIONS, THE FOLLOWING RESTRICTIONS ARE APPLICABLE FOR INVESTMENTS BY FPIS:

1. A foreign portfolio investor shall invest only in the following securities, namely- (a) Securities in the primary and secondary markets including shares, debentures and warrants of companies, listed or to be listed on a recognized stock exchange in India; (b) Units of schemes floated by a domestic mutual funds, whether listed on a recognized stock exchange or not; (c) Units of Schemes floated by a collective investment scheme; (d) Derivatives traded on a recognized Stock Exchange; (e) Treasury bills and dated government securities; (f) Commercial papers issued by an Indian Company; (g) Rupee denominated credit enhanced bonds; (h) Security receipts issued by asset reconstruction companies; (i) Perpetual debt instruments and debt capital instruments, as specified by the Reserve Bank of India from time to time; (j) Listed and unlisted nonconvertible debentures/bonds issued by an Indian company in the infrastructure sector, where 'infrastructure' is defined in terms of the extant External Commercial Borrowings (ECB) guidelines; (k) Non-Convertible debentures or bonds issued by Non – Banking Financial Companies categorized as 'Infrastructure Finance Companies' (IFC) by the Reserve Bank of India; (i) Rupee denominated bonds or units issued by infrastructure debt funds; (m) Indian depository receipts; and (n) Such other instruments specified by the Board from time to time.

2. Where a foreign institutional investor or a sub account, prior to commencement of SEBI (Foreign Portfolio Investors) Regulations, 2014, hold equity shares in a company whose shares are not listed on any recognized stock exchange, and continues to hold such shares after Initial Public Offering and listing thereof, such shares shall be subject to lock-in for the same period, if any, as is applicable to shares held by a foreign direct investor placed in similar position, under the policy of the Government of India relating to foreign direct investment from the time being in force.

3. In respect of investments in the secondary market, the following additional conditions shall apply:

   a) A foreign portfolio investor shall transact in the securities in India only on the basis of taking and giving delivery of securities purchased or sold;

   b) Nothing contained in clause (a) shall apply to:

      - ❖ Any transactions in derivatives on a recognized stock exchange;
      - ❖ Short selling transactions in accordance with the framework specified by the Board;
      - ❖ Any transaction in securities pursuant to an agreement entered into with the merchant banker in the process of market making or subscribing to unsubscribed portion of the issue in accordance with Chapter XB of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009
      - ❖ Any other transaction specified by the Board.

   c) No transaction on the stock exchange shall be carried forward;

   d) The transaction of business in securities by a foreign portfolio investor shall be only through stockbrokers registered by the Board; provided nothing contained in this clause shall apply to;

      i. transactions in Government securities and such other securities falling under the purview of the Reserve Bank of India which shall be carried out in the manner specified by the Reserve Bank of India;

      ii. Sale of securities in response to a letter of offer sent by an acquirer in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011;

      iii. Sale of securities in response to an offer made by any promoter or acquirer in accordance with the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009;

iv. Sale of securities, in accordance with the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 1998;

v. divestment of securities in response to an offer by Indian Companies in accordance with Operative Guidelines of Disinvestment of shares of Indian Companies in the overseas market through issue of American Depository Receipts or Global Depository Receipts as notified by the Government of India and directions issued by Reserve Bank of India from time to time;

vi. Any bid for, or acquisition of, securities in response to an offer for disinvestment of shares made by the Central Government or any State Government;

vii. Any transaction in securities pursuant to an agreement entered into with merchant banker in the process of market making portion of the issue in accordance with Chapter XB of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009;

viii. Any other transaction specified by Board.

e) A foreign portfolio investor shall hold, deliver or cause to be delivered securities only in dematerialized form: Provided that any shares held in non-dematerialized form, before the commencement of these regulation, can be held in non-dematerialized form, if such shares cannot be dematerialized.

4. Unless otherwise approved by the Board, securities shall be registered in the name of the foreign portfolio investor as a beneficial owner for the purposes of the Depositories Act, 1996.

5. The purchase of Equity Shares of each company by a single foreign portfolio investor or an investor group shall be below ten percent of the total issued capital of the company.

6. The investment by the foreign portfolio investor shall also be subject to such other conditions and restrictions as may be specified by the Government of India from time to time.

7. In cases where the Government of India enters into agreements or treaties with other sovereign Governments and where such agreements or treaties specifically recognize certain entities to be distinct and separate, the Board may, during the validity of such agreements or treaties, recognize them as such, subject to conditions as may be specified by it.

8. A foreign portfolio investor may lend or borrow securities in accordance with the framework specified by the Board in this regard.

No foreign portfolio investor may issue, subscribe to or otherwise deal in offshore derivative instruments, directly or indirectly, unless the following conditions are satisfied:

a) Such offshore derivative instruments are issued only to persons who are regulated by an appropriate foreign regulatory authority

b) Such offshore derivatives instruments are issued after compliance with 'know your client' norms:

Provided that those unregulated broad based funds, which are classified as Category II foreign portfolio investor by virtue of their investment manager being appropriately regulated shall not issue, subscribe or otherwise deal, in offshore derivatives instruments directly or indirectly.

Provided further that no Category III foreign portfolio investor shall issue, subscribe to or otherwise deal in offshore derivatives instruments directly or indirectly.

A foreign portfolio investor shall ensure that further issue or transfer of any offshore derivative instruments issued by or on behalf of it is made only to persons who are regulated by an appropriate foreign regulatory authority.

Foreign portfolio investors shall fully disclose to the Board any information concerning the terms of and parties to off-shore derivative instruments such as participatory notes, equity linked notes or any other such instruments, by whatever names they are called, entered into by it relating to any securities listed or proposed to be listed in any stock exchange in India, as and when and in such form as the Board may specify.

Any offshore derivative instruments issued under the Securities and Exchange Board of India of India (Foreign Institutional Investors) Regulations, 1995 before commencement of SEBI (Foreign Portfolio Investors) Regulation, 2014 shall be deemed to have been issued under the corresponding provision of SEBI (Foreign Portfolio Investors) Regulation, 2014.

The purchase of equity shares of each company by a single foreign portfolio investor or an investor group shall be below 10 per cent of the total issued capital of the company.

An FII or its subaccount which holds a valid certificate of registration shall, subject to the payment of conversion fees, be eligible to continue to buy, sell or otherwise deal in securities till the expiry of its registration as a foreign institutional investor or sub-account, or until he obtains a certificate of registration as foreign portfolio investor, whichever is earlier.

Qualified foreign investor may continue to buy, sell or otherwise deal in securities subject to the provision of SEBI (Foreign Portfolio Investors) Regulation, 2014, for a period of one year from the date of commencement of aforesaid regulations, or until it obtains a certificate of registration as foreign portfolio investor, whichever is earlier.

APPLICATIONS BY SEBI REGISTERED ALTERNATIVE INVESTMENT FUND (AIF), VENTURE CAPITAL FUNDS AND FOREIGN VENTURE CAPITAL INVESTORS

The SEBI (Venture Capital) Regulations, 1996 and the SEBI (Foreign Venture Capital Investor) Regulations, 2000 prescribe investment restrictions on venture capital funds and foreign venture capital investors registered with SEBI. As per the current regulations, the restrictions are applicable for SEBI registered venture capital funds and foreign venture capital investors:

Accordingly, the holding by any individual venture capital fund registered with SEBI in one company should not exceed 25% of the corpus of the venture capital fund; a Foreign Venture Capital Investor can invest its entire funds committed for investments into India in one company. Further, Venture Capital Funds and Foreign Venture Capital Investor can invest only up to 33.33% of the funds available for investment by way of subscription to an Initial Public Offer.

The SEBI (Alternative Investment Funds) Regulations, 2012 prescribes investment restrictions for various categories of AIF's.

The category I and II AIFs cannot invest more than 25% of the corpus in one Investee Company. A category III AIF cannot invest more than 10% of the corpus in one Investee Company. A venture capital fund registered as a category I AIF, as defined in the SEBI AIF Regulations, cannot invest more than 1/3rd of its corpus by way of subscription to a further public offering of a venture capital undertaking. Additionally, the VCFs which have not re-registered as an AIF under the SEBI AIF Regulations shall continue to be regulated by the VCF Regulations.

Our Company or the Lead Manager will not be responsible for loss, if any, incurred by the Applicant on account of conversion of foreign currency.

There is no reservation for Eligible NRIs, FPIs and FVCIs and all Applicants will be treated on the same basis with other categories for the purpose of allocation.

APPLICATIONS BY LIMITED LIABILITY PARTNERSHIPS

In case of applications made by limited liability partnerships registered under the Limited Liability Partnership Act, 2008, a certified copy of certificate of registration issued under the Limited Liability Partnership Act, 2008, must be attached to the Application Form. Failing this, our Company reserves the right to reject any application, without assigning any reason thereof.

APPLICATIONS BY INSURANCE COMPANIES

In case of applications made by insurance companies registered with the IRDA, a certified copy of certificate of registration issued by IRDA must be attached to the Application Form. Failing this, our Company reserves the right to reject any application, without assigning any reason thereof.

The exposure norms for insurers, prescribed under the Insurance Regulatory and Development Authority (Investment) Regulations, 2000, as amended (the "IRDA Investment Regulations"), are broadly set forth below:

a. Equity shares of a company: the least of 10% of the investee company's subscribed capital (face value) or 10% of the respective fund in case of life insurer or 10% of investment assets in case of general insurer or reinsurer;

b. The entire group of the investee company: the least of 10% of the respective fund in case of a life insurer or 10% of investment assets in case of a general insurer or reinsurer (25% in case of ULIPS); and

c. The industry sector in which the investee company operates: 10% of the insurer's total investment exposure to the industry sector (25% in case of ULIPS).

In addition, the IRDA partially amended the exposure limits applicable to investments in public limited companies in the infrastructure and housing sectors on December 26, 2008, providing, among other things, that the exposure of an insurer to an infrastructure company may be increased to not more than 20%, provided that in case of equity investment, a dividend of not less than 4% including bonus should have been declared for at least five preceding years. This limit of 20% would be combined for debt and equity taken together, without sub ceilings.

Further, investments in equity including preference shares and the convertible part of debentures shall not exceed 50% of the exposure norms specified under the IRDA Investment Regulations.

APPLICATIONS BY BANKING COMPANIES

Applications by Banking Companies: In case of Applications made by banking companies registered with RBI, certified copies of: (i) the certificate of registration issued by RBI, and (ii) the approval of such banking company's investment committee are required to be attached to the Application Form, failing which our Company and the Selling Shareholders reserve the right to reject any Application without assigning any reason. The investment limit for banking companies as per the Banking Regulation Act, 1949, as amended, is 30.00% of the paid up share capital of the investee company or 30.00% of the banks' own paid up share capital and reserves, whichever is less (except in certain specified exceptions, such as setting up or investing in a subsidiary, which requires RBI approval). Further, the RBI Master Circular of July 01, 2015 sets forth prudential norms required to be followed for classification, valuation and operation of investment portfolio of banking companies.

Applications by SCSBs: SCSBs participating in the Offer are required to comply with the terms of the SEBI circulars dated September 13, 2012 and January 02, 2013. Such SCSBs are required to ensure that for making applications on their own account using ASBA, they should have a separate account in their own name with any other SEBI registered SCSBs. Further, such account shall be used solely for the purpose of making application in public issues and clear demarcated funds should be available in such account for such applications.

APPLICATION BY PROVIDENT FUNDS/ PENSION FUNDS

In case of applications made by provident funds/pension funds, subject to applicable laws, with minimum corpus of Rs. 2,500 Lakhs, a certified copy of certificate from a chartered accountant certifying the corpus of the provident fund/ pension fund must be attached to the Application Form. Failing this, our Company reserves the right to reject any application, without assigning any reason thereof.

APPLICATION UNDER POWER OF ATTORNEY

In case of Applications made pursuant to a power of attorney or by limited companies, corporate bodies, registered societies, eligible FPIs (including FIIs), Mutual Funds, insurance companies, insurance funds set up by the army, navy or air force of the India, insurance funds set up by the Department of Posts, India or the National Investment Fund and provident funds with a minimum corpus of Rs. 2,500 Lakhs (subject to applicable law) and pension funds with a minimum corpus of Rs. 2,500 Lakhs, a certified copy of the power of attorney or the relevant resolution or authority, as the case may be, along with a certified copy of the memorandum of association and articles of association and/ or bye laws must be lodged along with the Application Form. Failing this, our Company reserve the right to accept or reject any Application in whole or in part, in either case, without assigning any reason thereof.

In addition to the above, certain additional documents are required to be submitted by the following entities:

(a) With respect to applications by VCFs, FVCIs, FIIs and Mutual Funds, a certified copy of their SEBI registration certificate must be lodged along with the Application Form. Failing this, our Company reserves the right to accept or reject any application, in whole or in part, in either case without assigning any reasons thereof.

(b) With respect to applications by insurance companies registered with the Insurance Regulatory and Development Authority, in addition to the above, a certified copy of the certificate of registration issued by the Insurance Regulatory and Development Authority must be lodged with the Application Form as applicable. Failing this, our Company reserves the right to accept or reject any application, in whole or in part, in either case without assigning any reasons thereof.

(c) With respect to applications made by provident funds with minimum corpus of Rs. 250.00 million (subject to applicable law) and pension funds with a minimum corpus of Rs. 250.00 million, a certified copy of a certificate from a chartered accountant certifying the corpus of the provident fund/pension fund must be lodged along with the Application Form. Failing this, our Company reserves the right to accept or reject such application, in whole or in part, in either case without assigning any reasons thereof.

Our Company in its absolute discretion, reserves the right to relax the above condition of simultaneous lodging of the power of attorney along with the Application Form, subject to such terms and conditions that our Company, the lead manager may deem fit.

Our Company, in its absolute discretion, reserves the right to permit the holder of the power of attorney to request the Registrar to the Issue that, for the purpose of mailing of the Allotment Advice / CANs / letters notifying the unblocking of the bank accounts of ASBA applicants, the Demographic Details given on the Application Form should be used (and not those obtained from the Depository of the application). In such cases, the Registrar to the Issue shall use Demographic Details as given on the Application Form instead of those obtained from the Depositories.

The above information is given for the benefit of the Applicants. The Company and the LM are not liable for any amendments or modification or changes in applicable laws or regulations, which may occur after the date of this Prospectus. Applicants are advised to make their independent investigations and ensure that the number of Equity Shares applied for do not exceed the applicable limits under laws or regulations.

MAXIMUM AND MINIMUM APPLICATION SIZE

a) For Retail Individual Applicants

The Application must be for a minimum of 2,000 Equity Shares. As the Application Price payable by the Applicant cannot exceed Rs. 2,00,000/-, they can make Application for only minimum Application size i.e. for 2,000 Equity Shares.

b) For Other Applicants (Non- Institutional Applicants and QIBs):

The Application must be for a minimum of such number of Equity Shares such that the Application Amount exceeds Rs. 2,00,000/- and in multiples of 2,000 Equity Shares thereafter. An Application cannot be submitted for more than the Issue Size. However, the maximum Application by a QIB investor should not exceed the investment limits prescribed for them by applicable laws. Under existing SEBI Regulations, a QIB Applicant cannot withdraw its Application after the Issue Closing Date and is required to pay 100% QIB Margin upon submission of Application. In case of revision in Applications, the Non- Institutional Applicants, who are individuals, have to ensure that the Application Amount is greater than Rs. 2,00,000/- for being considered for allocation in the Non- Institutional Portion.

Applicants are advised to ensure that any single Application from them does not exceed the investment limits or maximum number of Equity Shares that can be held by them under applicable law or regulation or as specified in this Prospectus.

INFORMATION FOR THE APPLICANTS

a) Our Company will file the Prospectus with the Registrar of Companies, Ahmedabad, Gujarat, at least 3 (three) days before the Issue Opening Date.
b) Any investor (who is eligible to invest in our Equity Shares) who would like to obtain the Prospectus and/ or the Application Form can obtain the same from our Registered Office or from the office of the LM.
c) Applicants who are interested in subscribing for the Equity Shares should approach the LM or their authorized agent(s) to register their Applications.

INSTRUCTIONS FOR COMPLETING THE APPLICATION FORM

The Applications should be submitted on the prescribed Application Form and in BLOCK LETTERS in ENGLISH only in accordance with the instructions contained herein and in the Application Form. Applications not so made are liable to be rejected. ASBA Application Forms should bear the stamp of the SCSB's. ASBA Application Forms, which do not bear the stamp of the SCSB, will be rejected.

SEBI, vide Circular No. CIR/CFD/14/2012 dated October 04, 2012 has introduced an additional mechanism for investors to submit application forms in public issues using the stock broker ("broker") network of Stock Exchanges, who may not be syndicate members in an issue with effect from January 01, 2013. The list of Broker Centre is available on the websites of National Stock Exchange of India Limited i.e. www.nseindia.com.

APPLICANT'S DEPOSITORY ACCOUNT AND BANK DETAILS

Please note that, providing bank account details in the space provided in the application form is mandatory and applications that do not contain such details are liable to be rejected.

Applicants should note that on the basis of name of the Applicants, Depository Participant's name, Depository Participant Identification number and Beneficiary Account Number provided by them in the Application Form, the Registrar to the Issue will obtain from the Depository the demographic details including address, Applicants bank account details, MICR code and occupation (hereinafter referred to as 'Demographic Details'). Applicants should carefully fill in their Depository Account details in the Application Form.

These Demographic Details would be used for all correspondence with the Applicants including mailing of the CANs / Allocation Advice. The Demographic Details given by Applicants in the Application Form would not be used for any other purpose by the Registrar to the Issue.

By signing the Application Form, the Applicant would be deemed to have authorized the depositories to provide, upon request, to the Registrar to the Issue, the required Demographic Details as available on its records.

BASIS OF ALLOTMENT

Allotment will be made in consultation with the National Stock Exchange of India Limited (The Designated Stock Exchange). In the event of oversubscription, the allotment will be made on a proportionate basis in marketable lots as set forth here:

1. The total number of Shares to be allocated to each category as a whole shall be arrived at on a proportionate basis i.e. the total number of Shares applied for in that category multiplied by the inverse of the over subscription ratio (number of applicants in the category x number of Shares applied for).
2. The number of Shares to be allocated to the successful applicants will be arrived at on a proportionate basis in marketable lots (i.e. Total number of Shares applied for into the inverse of the over subscription ratio).
3. For applications where the proportionate allotment works out to less than 2,000 equity shares the allotment will be made as follows:
   a) Each successful applicant shall be allotted 2,000 equity shares; and
   b) The successful applicants out of the total applicants for that category shall be determined by the drawl of lots in such a manner that the total number of Shares allotted in that category is equal to the number of Shares worked out as per (2) above.
4. If the proportionate allotment to an applicant works out to a number that is not a multiple of 2,000 equity shares, the applicant would be allotted Shares by rounding off to the nearest multiple of 2,000 equity shares subject to a minimum allotment of 2,000 equity shares.

5. If the Shares allotted on a proportionate basis to any category is more than the Shares allotted to the applicants in that category, the balance available Shares for allocation shall be first adjusted against any category, where the allotted Shares are not sufficient for proportionate allotment to the successful applicants in that category, the balance Shares, if any, remaining after such adjustment will be added to the category comprising of applicants applying for the minimum number of Shares. If as a result of the process of rounding off to the nearest multiple of 2,000 equity shares, results in the actual allotment being higher than the shares offered, the final allotment may be higher at the sole discretion of the Board of Directors, up to 110% of the size of the offer specified under the Capital Structure mentioned in this Prospectus.
6. The above proportionate allotment of shares in an Issue that is oversubscribed shall be subject to the reservation for small individual applicants as described below:
   a) As the retail individual investor category is entitled to more than fifty percent on proportionate basis, the retail individual investors shall be allocated that higher percentage.
   b) The balance net offer of shares to the public shall be made available for allotment to
      i. Individual applicants other than retails individual investors and
      ii. Other investors, including Corporate Bodies/ Institutions irrespective of number of shares applied for.
   c) The unsubscribed portion of the net offer to any one of the categories specified in a) or b) shall/may be made available for allocation to applicants in the other category, if so required.

'Retail Individual Investor' means an investor who applies for shares of value of not more than Rs. 2,00,000/-. Investors may note that in case of over subscription allotment shall be on proportionate basis and will be finalized in consultation with NSE.

For the purpose of Regulation 43(4), if the retail individual investor category is entitled to more than fifty percent, on proportionate basis, the retail individual investors shall be allocated that higher percentage.

The Executive Director / Managing Director of NSE – the Designated Stock Exchange in addition to Lead Manager and Registrar to the Public Issue shall be responsible to ensure that the basis of allotment is finalized in a fair and proper manner in accordance with the SEBI (ICDR) Regulations.

PAYMENT BY STOCK INVEST

In terms of the Reserve Bank of India Circular No. DBOD No. FSC BC 42/ 24.47.00/ 2003 04 dated November 05, 2003; the option to use the stock invest instrument in lieu of cheques or bank drafts for payment of Application money has been withdrawn. Hence, payment through stock invest would not be accepted in this Issue.

GENERAL INSTRUCTIONS

Do's:

- Check if you are eligible to apply;
- Read all the instructions carefully and complete the applicable Application Form;
- Ensure that the details about Depository Participant and Beneficiary Account are correct as Allotment of Equity Shares will be in the dematerialized form only;
- Each of the Applicants should mention their Permanent Account Number (PAN) allotted under the Income Tax Act, 1961;
- Ensure that the Demographic Details (as defined herein below) are updated, true and correct in all respects;
- Ensure that the name(s) given in the Application Form is exactly the same as the name(s) in which the beneficiary account is held with the Depository Participant.
- All Applicants should submit their application through ASBA process only.

Don'ts:

- Do not apply for lower than the minimum Application size;
- Do not apply at a Price Different from the Price Mentioned herein or in the Application Form
- Do not apply on another Application Form after you have submitted an Application to the Bankers of the Issue.
- Do not pay the Application Price in cash, by money order or by postal order or by stock invest;
- Do not send Application Forms by post.
- Do not fill up the Application Form such that the Equity Shares applied for exceeds the Issue Size and/ or investment limit or maximum number of Equity Shares that can be held under the applicable laws or regulations or maximum amount permissible under the applicable regulations;
- Do not submit the GIR number instead of the PAN as the Application is liable to be rejected on this ground.

OTHER INSTRUCTIONS

Joint Applications in the case of Individuals

Applications may be made in single or joint names (not more than three). In the case of joint Applications, all payments will be made out in favour of the Applicant whose name appears first in the Application Form or Revision Form. All communications will be addressed to the First Applicant and will be dispatched to his or her address as per the Demographic Details received from the Depository.

Multiple Applications

An Applicant should submit only one Application (and not more than one) for the total number of Equity Shares required. Two or more Applications will be deemed to be multiple Applications if the sole or First Applicant is one and the same.

In this regard, the procedures which would be followed by the Registrar to the Issue to detect multiple applications are given below:

(i) All applications are electronically strung on first name, address (1st line) and applicant's status. Further, these applications are electronically matched for common first name and address and if matched, these are checked manually for age, signature and father/ husband's name to determine if they are multiple applications

(ii) Applications which do not qualify as multiple applications as per above procedure are further checked for common DP ID/ beneficiary ID. In case of applications with common DP ID/ beneficiary ID, are manually checked to eliminate possibility of data entry error to determine if they are multiple applications.

(iii) Applications which do not qualify as multiple applications as per above procedure are further checked for common PAN. All such matched applications with common PAN are manually checked to eliminate possibility of data capture error to determine if they are multiple applications.

In case of a mutual fund, a separate Application can be made in respect of each scheme of the mutual fund registered with SEBI and such Applications in respect of more than one scheme of the mutual fund will not be treated as multiple Applications provided that the Applications clearly indicate the scheme concerned for which the Application has been made.

In cases where there are more than 20 valid applications having a common address, such shares will be kept in abeyance, post allotment and released on confirmation of' know your client' norms by the depositories. The Company reserves the right to reject, in our absolute discretion, all or any multiple Applications in any or all categories.

PERMANENT ACCOUNT NUMBER OR PAN

Pursuant to the circular MRD/DoP/Circ 05/2007 dated April 27, 2007, SEBI has mandated Permanent Account Number ('PAN')to be the sole identification number for all participants transacting in the securities market, irrespective of the amount of the transaction w.e.f. July 02, 2007. Each of the Applicants should mention his/her PAN allotted under the IT Act. Applications without this information will be considered incomplete and are liable to be rejected. It is to be specifically noted that Applicants should not submit the GIR number instead of the PAN, as the Application is liable to be rejected on this ground.

RIGHT TO REJECT APPLICATIONS

In case of QIB Applicants, the Company in consultation with the LM may reject Applications provided that the reasons for rejecting the same shall be provided to such Applicant in writing. In case of Non- Institutional Applicants, Retail Individual Applicants who applied, the Company has a right to reject Applications based on technical grounds.

GROUNDS FOR REJECTIONS

Applicants are advised to note that Applications are liable to be rejected inter alia on the following technical grounds:

- Amount blocked does not tally with the amount payable for the Equity Shares applied for;
- In case of partnership firms, Equity Shares may be registered in the names of the individual partners and no firm as such shall be entitled to apply;
- Application by persons not competent to contract under the Indian Contract Act, 1872 including minors, insane persons;
- PAN not mentioned in the Application Form, duplicate PAN and mismatch of PAN;
- GIR number furnished instead of PAN;
- Applications for lower number of Equity Shares than specified for that category of investors;
- Applications at a price other than the Fixed Price of The Issue;
- Applications for number of Equity Shares which are not in multiples of 2,000;
- Category not ticked;
- Multiple Applications as defined in this Prospectus;
- In case of Application under power of attorney or by limited companies, corporate, trust etc., where relevant documents are not submitted;
- Applications accompanied by Stock invest/ money order/ postal order/ cash/ cheque/ demand draft/ pay order;
- Signature of sole Applicant is missing;
- Application Forms are not delivered by the Applicant within the time prescribed as per the Application Forms, Issue Opening Date advertisement and the Prospectus and as per the instructions in the Prospectus and the Application Forms;
- In case no corresponding record is available with the Depositories that matches three parameters namely, names of the Applicants (including the order of names of joint holders), the Depository Participant's identity (DP ID) and the beneficiary's account number;
- Applications for amounts greater than the maximum permissible amounts prescribed by the regulations;
- Applications by OCBs;

- Applications by US persons other than in reliance on Regulation S or "qualified institutional buyers" as defined in Rule 144A under the Securities Act;
- Applications by any persons outside India if not in compliance with applicable foreign and Indian laws;
- Applications that do not comply with the securities laws of their respective jurisdictions are liable to be rejected;
- Applications by persons prohibited from buying, selling or dealing in the shares directly or indirectly by SEBI or any other regulatory authority;
- Applications by persons who are not eligible to acquire Equity Shares of the Company in terms of all applicable laws, rules, regulations, guidelines, and approvals;
- Applications or revisions thereof by QIB Applicants, Non Institutional Applicants where the Application Amount is in excess of Rs. 2,00,000, received after 3.00 pm on the Issue Closing Date;
- Detailed of ASBA Account not provided in the Application Form;
- Amount not blocked in ASBA within prescribed time;
- More than five application forms blocked from one ASBA Account.

IMPERSONATION

Attention of the applicants is specifically drawn to the provisions of section 38(1) of the Companies Act, 2013 which is reproduced below:

'Any person who:

a. makes or abets making of an application in a fictitious name to a company for acquiring, or subscribing for, its securities; or
b. makes or abets making of multiple applications to a company in different names or in different combinations of his name or surname for acquiring or subscribing for its securities; or
c. otherwise induces directly or indirectly a company to allot, or register any transfer of, securities to him, or to any other person in a fictitious name,

Shall be liable for action under section 447 of Companies Act, 2013 and shall be treated as Fraud.

SIGNING OF UNDERWRITING AGREEMENT

Vide an Underwriting agreement dated December 05, 2017 this issue is 100% Underwritten.

FILING OF THE PROSPECTUS WITH THE ROC

The Company will file a copy of the Prospectus with the Registrar of Companies, Ahmedabad, Gujarat, in terms of Section 26 of Companies Act, 2013.

PRE-ISSUE ADVERTISEMENT

Subject to Section 30 of the Companies Act, 2013 the Company shall, after registering the Prospectus with the RoC, publish a pre-Issue advertisement, in the form prescribed by the SEBI Regulations, in one widely circulated English language national daily newspaper; one widely circulated Hindi language national daily newspaper and one regional newspaper with wide circulation. In the pre-issue advertisement, we shall state the Offer Opening Date and the Offer Closing Date. This advertisement, subject to the provisions of Section 30 of the Companies Act, 2013, shall be in the format prescribed in Part A of Schedule XIII of the SEBI Regulations.

DESIGNATED DATE AND ALLOTMENT OF EQUITY SHARES

The Company will issue and dispatch letters of allotment/ securities certificates and/ or letters of regret or credit the allotted securities to the respective beneficiary accounts, if any within a period of 4 working days of the Issue Closing Date.

In case the Company issues Letters of allotment, the corresponding Security Certificates will be kept ready within two months from the date of allotment thereof or such extended time as may be approved by the Company Law Board under Section 56 of the Companies Act, 2013 or other applicable provisions, if any.

Allottees are requested to preserve such Letters of Allotment, which would be exchanged later for the Security Certificates. After the funds are transferred from the SCSB's to Public Issue Account on the Designated Date, the Company would ensure the credit to the successful Applicants depository account. Allotment of the Equity Shares to the Allottees shall be within one working day of the date of approval of Basis of Allotment by Designated Stock Exchange. Investors are advised to instruct their Depository Participants to accept the Equity Shares that may be allocated/ allotted to them pursuant to this issue.

PAYMENT OF REFUND

In the event that the listing of the Equity Shares does not occur in the manner described in this Prospectus, the Lead Manager shall intimate Public Issue bank and Public Issue Bank shall transfer the funds from Public Issue account to Refund Account as per the written instruction from lead Manager and the Registrar for further payment to the beneficiary applicants.

UNDERTAKINGS BY OUR COMPANY

The Company undertakes the following:

1. that if our Company do not proceed with the Issue after the Issue Closing Date, the reason thereof shall be given as a public notice in the newspapers to be issued by our Company within two days of the Issue Closing Date. The public notice shall be issued in the same newspapers in which the Pre-Issue advertisement was published. The stock exchange on which the Equity Shares are proposed to be listed shall also be informed promptly;
2. that if our Company withdraw the Issue after the Issue Closing Date, our Company shall be required to file a fresh offer document with the ROC/SEBI, in the event our Company subsequently decides to proceed with the Issue;
3. that the complaints received in respect of this Issue shall be attended to by us expeditiously and satisfactorily;
4. that all steps shall be taken to ensure the listing and commencement of trading of the Equity Shares at the Stock Exchange where the Equity Shares are proposed to be listed are taken within six Working days of Issue Closing Date or such time as prescribed;
5. that if allotment is not made within the prescribed time period under applicable law, the entire subscription amount received will be unblocked within the time prescribed under applicable law. If there is delay beyond the prescribed time, our Company shall pay interest prescribed under applicable law for the delayed period;
6. that the letter of allotment/unblocking of funds to the non-resident Indians shall be dispatched within specified time; and
7. that no further issue of Equity Shares shall be made till the Equity Shares offered through this Prospectus are listed.

UTILIZATION OF ISSUE PROCEEDS

Our Board certifies that:

1. All monies received out of the Issue shall be credited/ transferred to a separate bank account other than the bank account referred to in Section 40 of the Companies Act, 2013;
2. Details of all monies utilized out of the issue referred to in point 1 above shall be disclosed and continued to be disclosed till the time any part of the issue proceeds remains unutilized under an appropriate separate head in the balance-sheet of the issuer indicating the purpose for which such monies had been utilized;

3. Details of all unutilized monies out of the Issue referred to in 1, if any shall be disclosed under the appropriate head in the balance sheet indicating the form in which such unutilized monies have been invested and

4. Our Company shall comply with the requirements of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 in relation to the disclosure and monitoring of the utilization of the proceeds of the Issue.

5. Our Company shall not have recourse to the Issue Proceeds until the approval for listing and trading of the Equity Shares from the Stock Exchange where listing is sought has been received.

WITHDRAWAL OF THE ISSUE

Our Company, in consultation with the Lead Manager, reserves the right not to proceed with the Issue, in whole or any part thereof at any time after the Issue Opening Date but before the Allotment, with assigning reason thereof. The notice of withdrawal will be issued in the same newspapers where the pre-Issue advertisements have appeared within Two days of Issue Closing Date or such other time as may be prescribed by SEBI, providing reasons for such decision and. The LM, through the Registrar to the Issue, will instruct the SCSBs to unblock the ASBA Accounts within one Working Day from the day of receipt of such instruction. Our Company shall also inform the same to the Stock Exchange on which Equity Shares are proposed to be listed. Notwithstanding the foregoing; the Issue is also subject to obtaining the following:

1. The final listing and trading approvals of the Stock Exchange, which our Company shall apply for after Allotment, and

2. The final RoC approval of the Prospectus after it is filed with the concerned RoC.

If our Company withdraws the Issue after the Issue Closing Date and thereafter determines that it will proceed with afresh public offering of Equity Shares, our Company shall file a fresh Prospectus with Stock Exchange.

EQUITY SHARES IN DEMATERIALISED FORM WITH NSDL OR CDSL

To enable all shareholders of the Company to have their shareholding in electronic form, the Company has entered following tripartite agreements with the Depositories and the Registrar and Share Transfer Agent:

(a) We has entered into tripartite agreement between NSDL, the Company and the Registrar to the Issue on January 03, 2018.

(b) We has entered into tripartite agreement between CDSL, the Company and the Registrar to the Issue on December 19, 2017.

The Company's Equity shares bear an ISIN No. INE006Z01016.

An Applicant applying for Equity Shares must have at least one beneficiary account with either of the Depository Participants of either NSDL or CDSL prior to making the Application.

- The Applicant must necessarily fill in the details (including the Beneficiary Account Number and Depository Participant's identification number) appearing in the Application Form or Revision Form.

- Allotment to a successful Applicant will be credited in electronic form directly to the beneficiary account (with the Depository Participant) of the Applicant.

- Names in the Application Form or Revision Form should be identical to those appearing in the account details in the Depository. In case of joint holders, the names should necessarily be in the same sequence as they appear in the account details in the Depository.

- If incomplete or incorrect details are given under the heading 'Applicants Depository Account Details' in the Application Form or Revision Form, it is liable to be rejected.

- The Applicant is responsible for the correctness of his or her Demographic Details given in the Application Form vis à vis those with his or her Depository Participant.

- Equity Shares in electronic form can be traded only on the stock exchanges having electronic connectivity with NSDL and CDSL. The Stock Exchange where our Equity Shares are proposed to be listed has electronic connectivity with CDSL and NSDL.
- The allotment and trading of the Equity Shares of the Company would be in dematerialized form only for all investors.

COMMUNICATIONS

All future communications in connection with the Applications made in this Issue should be addressed to the Registrar to the Issue quoting the full name of the sole or First Applicant, Application Form number, Applicants Depository Account Details, number of Equity Shares applied for, date of Application form, name and address of the Banker to the Issue where the Application was submitted and a copy of the acknowledgement slip. Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre Issue or post Issue related problems such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary accounts, etc.

ISSUE PROCEDURE FOR ASBA (APPLICATION SUPPORTED BY BLOCKED AMOUNT) APPLICANTS

In accordance with the SEBI Circular No. CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015 all the Applicants have to compulsorily apply through the ASBA Process. Our Company and the LM are not liable for any amendments, modifications, or changes in applicable laws or regulations, which may occur after the date of this Prospectus. ASBA Applicants are advised to make their independent investigations and to ensure that the ASBA Application Form is correctly filled up, as described in this section.

This section is for the information of investors proposing to subscribe to the Issue through the ASBA process. Our Company and the LM are not liable for any amendments, modifications, or changes in applicable laws or regulations, which may occur after the date of this Prospectus. ASBA Applicants are advised to make the independent investigations and to ensure that the ASBA Application Form is correctly filled up, as described in this section.

The lists of banks that have been notified by SEBI to act as SCSB (Self Certified Syndicate Banks) for the ASBA Process are provided on http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34. For details on designated branches of SCSB collecting the Application Form, please refer the above mentioned SEBI link.

ASBA PROCESS

A Resident Retail Individual Investor shall submit his Application through an Application Form, either in physical or electronic mode, to the SCSB with whom the bank account of the ASBA Applicant or bank account utilized by the ASBA Applicant ('ASBA Account') is maintained. The SCSB shall block an amount equal to the Application Amount in the bank account specified in the ASBA Application Form, physical or electronic, on the basis of an authorization to this effect given by the account holder at the time of submitting the Application.

The Application Amount shall remain blocked in the aforesaid ASBA Account until finalization of the Basis of Allotment in the Issue and consequent transfer of the Application Amount against the allocated shares to the Public Issue Account, or until withdrawal/failure of the Issue or until withdrawal/rejection of the ASBA Application, as the case may be.

The ASBA data shall thereafter be uploaded by the SCSB in the electronic IPO system of the Stock Exchange. Once the Basis of Allotment is finalized, the Registrar to the Issue shall send an appropriate request to the Controlling Branch of the SCSB for unblocking the relevant bank accounts and for transferring the amount allocable to the successful ASBA Applicants to the Public Issue Account. In case of withdrawal/failure of the Issue, the blocked amount shall be unblocked on receipt of such information from the LM.

ASBA Applicants are required to submit their Applications, either in physical or electronic mode. In case of application in physical mode, the ASBA Applicant shall submit the ASBA Application Form at the Designated

Branch of the SCSB or Registered Brokers or Registered RTAs or DPs registered with SEBI. In case of application in electronic form, the ASBA Applicant shall submit the Application Form either through the internet banking facility available with the SCSB, or such other electronically enabled mechanism for applying and blocking funds in the ASBA account held with SCSB, and accordingly registering such Applications.

Who can apply?

In accordance with the SEBI (ICDR) Regulations, 2009 in public issues w.e.f. May 01, 2010 all the investors can apply through ASBA process and after SEBI circular no. CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015 all investors must apply through the ASBA Process.

Mode of Payment

Upon submission of an Application Form with the SCSB, whether in physical or electronic mode, each ASBA Applicant shall be deemed to have agreed to block the entire Application Amount and authorized the Designated Branch of the SCSB to block the Application Amount, in the bank account maintained with the SCSB.

Application Amount paid in cash, by money order or by postal order or by stock invest, or ASBA Application Form accompanied by cash, money order, postal order or any mode of payment other than blocked amounts in the SCSB bank accounts, shall not be accepted.

After verifying that sufficient funds are available in the ASBA Account, the SCSB shall block an amount equivalent to the Application Amount mentioned in the ASBA Application Form till the Designated Date.

On the Designated Date, the SCSBs shall transfer the amounts allocable to the ASBA Applicants from the respective ASBA Account, in terms of the SEBI Regulations, into the Public Issue Account. The balance amount, if any against the said Application in the ASBA Accounts shall then be unblocked by the SCSBs on the basis of the instructions issued in this regard by the Registrar to the Issue.

The entire Application Amount, as per the Application Form submitted by the respective ASBA Applicants, would be required to be blocked in the respective ASBA Accounts until finalization of the Basis of Allotment in the Issue and consequent transfer of the Application Amount against allocated shares to the Public Issue Account, or until withdrawal/failure of the Issue or until rejection of the ASBA Application, as the case may be.

Unblocking of ASBA Account

On the basis of instructions from the Registrar to the Issue, the SCSBs shall transfer the requisite amount against each successful ASBA Applicant to the Public Issue Account as per the provisions of section 40(3) of the Companies Act, 2013 and shall unblock excess amount, if any in the ASBA Account. However, the Application Amount may be unblocked in the ASBA Account prior to receipt of intimation from the Registrar to the Issue by the Controlling Branch of the SCSB regarding finalization of the Basis of Allotment in the Issue, in the event of withdrawal/failure of the Issue or rejection of the ASBA Application, as the case may be.

RESTRICTION ON FOREIGN OWNERSHIP OF INDIAN SECURITIES

Foreign investment in Indian securities is regulated through the Industrial Policy, 1991 of the Government of India and FEMA. While the Industrial Policy, 1991 prescribes the limits and the conditions subject to which foreign investment can be made in different sectors of the Indian economy, FEMA regulates the precise manner in which such investment may be made. Under the Industrial Policy, unless specifically restricted, foreign investment is freely permitted in all sectors of Indian economy up to any extent and without any prior approvals, but the foreign investor is required to follow certain prescribed procedures for making such investment. Foreign investment is allowed up to 100% under automatic route in our Company.

India's current Foreign Direct Investment ("FDI") Policy issued by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, GoI ("DIPP") by circular of 2016 with effect from June 07, 2016 ("Circular of 2016"), consolidates and supersedes all previous press notes, press releases and clarifications on FDI issued by the DIPP. The Government usually updates the consolidated circular on FDI Policy once every Year and therefore, this circular of 2016 will be valid until the DIPP issues an updated circular.

The transfer of shares between an Indian resident and a Non-resident does not require the prior approval of the FIPB or the RBI, subject to fulfilment of certain conditions as specified by DIPP / RBI, from time to time. Such conditions include (i) the activities of the investee company are under the automatic route under the foreign direct investment ("FDI") Policy and the non-resident shareholding is within the sectoral limits under the FDI policy; (ii) the pricing is in accordance with the guidelines prescribed by the SEBI/RBI and such other conditions as provided in the FDI Policy from time to time. Investors are advised to refer to the exact text of the relevant statutory provisions of law before investing and / or subsequent purchase or sale transaction in the Equity Shares of Our Company.

The Equity Shares have not been and will not be registered under the U.S Securities Act of 1933, as amended (U.S. Securities Act") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. Persons (as defined in Regulation S), except pursuant to exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transaction in reliance on Regulation S under the U.S Securities Act and the applicable laws of the jurisdiction where those offers and sale occur. However, the Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Applications may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

The above information is given for the benefit of the Applicants. Our Company and the LM are not liable for any amendments or modification or changes in applicable laws or regulations, which may occur after the date of this Prospectus. Applicants are advised to make their independent investigations and ensure that the Applications are not in violation of laws or regulations applicable to them.

SECTION VIII – MAIN PROVISION OF ARTICLES OF ASSOCIATION

Pursuant to Schedule II of the Companies Act and the SEBI Regulation, the main provisions of our Articles relating to, inter alia, voting rights, dividend, lien, forfeiture, restrictions on transfer and transmission of Equity Shares or debentures and/or on their consolidation/splitting are detailed below. Please note that each Provision herein below is numbered as per the corresponding article number in our Articles and capitalized/defined terms herein have the same meaning given to them in our Articles.

CAPITAL AND INCREASE AND REDUCTION OF CAPITAL

Title of Article	Article Number and contents
Share Capital	**3.** The Authorised Share Capital of the Company shall be such amount, divided into such class(es) denomination(s) and number of shares in the Company as stated in Clause V of the Memorandum Of Association of the Company, with power to increase or reduce such Capital from time to time and power to divide the shares in the Capital for the time being into other classes and to attach thereto respectively such preferential, convertible, deferred, qualified, or other special rights, privileges, conditions or restrictions and to vary, modify or abrogate the same in such manner as may be determined by or in accordance with the regulations of the Company or the provisions of the Company or the provisions of the law for the time being in force.
Increase of capital by the Company how carried into effect	**4.** The Company may in General Meeting from time to time by Ordinary Resolution increase its capital by creation of new Shares which may be unclassified and may be classified at the time of issue in one or more classes and of such amount or amounts as may be deemed expedient. The new Shares shall be issued upon such terms and conditions and with such rights and privileges annexed thereto as the resolution shall prescribe and in particular, such Shares may be issued with a preferential or qualified right to dividends and in the distribution of assets of the Company and with a right of voting at General Meeting of the Company in conformity with Section 47 of the Companies Act, 2013. Whenever the capital of the Company has been increased under the provisions of this Article the Directors shall comply with the provisions of Section 64 of the Companies Act, 2013.
New Capital same as existing capital	**5.** Except so far as otherwise provided by the conditions of issue or by These Presents, any capital raised by the creation of new Shares shall be considered as part of the existing capital, and shall be subject to the provisions herein contained, with reference to the payment of calls and installments, forfeiture, lien, surrender, transfer and transmission, voting and otherwise.
Non Voting Shares	**6.** The Board shall have the power to issue a part of authorised capital by way of non-voting Shares at price(s) premia, dividends, eligibility, volume, quantum, proportion and other terms and conditions as they deem fit, in the event it is permitted by law to issue shares without voting rights attached to them subject however to provisions of law, rules, regulations, notifications and enforceable guidelines for the time being in force.

Redeemable Preference Shares	**7.** Subject to the provisions of Section 55 of the Companies Act, 2013, the Company shall have the power to issue preference shares which are or at the option of the Company, liable to be redeemed and the resolution authorizing such issue shall prescribe the manner, terms and conditions of redemption.
Voting rights of preference shares	**8.** The holder of Preference Shares shall have a right to vote only on Resolutions, which directly affect the rights attached to his Preference Shares and in circumstances provided under Section 47(2).
Provisions to apply on issue of Redeemable Preference Shares	**9.** On the issue of redeemable preference shares under the provisions of Article 7 hereof, the following provisions-shall take effect: (a) No such Shares shall be redeemed except out of profits of which would otherwise be available for dividend or out of proceeds of a fresh issue of shares made for the purpose of the redemption. (b) No such Shares shall be redeemed unless they are fully paid. (c) The premium, if any payable on redemption shall have been provided for out of the profits of the Company or out of the Company's security premium account, before the Shares are redeemed. (d) Where any such Shares are redeemed otherwise then out of the proceeds of a fresh issue, there shall out of profits which would otherwise have been available for dividend, be transferred to a reserve fund, to be called "the Capital Redemption Reserve Account", a sum equal to the nominal amount of the Shares redeemed, and the provisions of the Act relating to the reduction of the share capital of the Company shall, except as provided in Section 55 of the Companies Act, 2013 apply as if the Capital Redemption Reserve Account were paid-up share capital of the Company. (e) Subject to the provisions of Section 55 of the Companies Act, 2013, the redemption of preference shares hereunder may be affected in accordance with the terms and conditions of their issue and in the absence of any specific terms and conditions in that behalf, in such manner as the Directors may think fit.
Reduction of capital	**10.** The Company may (subject to the provisions of section 52, 55(1) & (2) of the Companies Act, 2013 and Section 80 of the Companies Act, 1956, to the extent applicable, and Section 100 to 105 of the Companies Act, 1956, both inclusive, and other applicable provisions, if any, of the Act) from time to time by Special Resolution reduce (a) the share capital; (b) any capital redemption reserve account; or

	(c) any security premium account. In any manner for the time being, authorized by law and in particular capital may be paid off on the footing that it may be called up again or otherwise. This Article is not to derogate from any power the Company would have, if it were omitted.
Purchase of own Shares	**11.** The Company shall have power, subject to and in accordance with all applicable provisions of the Act, to purchase any of its own fully paid Shares whether or not they are redeemable and may make a payment out of capital in respect of such purchase.
Sub-division consolidation and cancellation of Shares	**12.** Subject to the provisions of Section 61 of the Companies Act, 2013 and other applicable provisions of the Act, the Company in General Meeting may, from time to time, sub-divide or consolidate its Shares, or any of them and the resolution whereby any Share is sub-divided may determine that, as between the holders of the Shares resulting from such sub-divisions, one or more of such Shares shall have some preference or special advantage as regards dividend, capital or otherwise over or as compared with the other(s). Subject as aforesaid, the Company in General Meeting may also cancel shares which have not been taken or agreed to be taken by any person and diminish the amount of its share capital by the amount of the Shares so cancelled.

MODIFICATION OF RIGHTS

Title of Article	Article Number and contents
Modification of rights	**13.** Whenever the capital, by reason of the issue of preference shares or otherwise, is divided into different classes of Shares, all or any of the rights and privileges attached to each class may, subject to the provisions of Sections 48 of the Companies Act, 2013 be modified, commuted, affected, abrogated, dealt with or varied with the consent in writing of the holders of not less than three-fourth of the issued capital of that class or with the sanction of a Special Resolution passed at a separate General Meeting of the holders of Shares of that class, and all the provisions hereafter contained as to General Meeting shall mutatis mutandis apply to every such Meeting. This Article is not to derogate from any power the Company would have if this Article was omitted. The rights conferred upon the holders of the Shares (including preference shares, if any) of any class issued with preferred or other rights or privileges shall, unless otherwise expressly provided by the terms of the issue of Shares of that class, be deemed not to be modified, commuted, affected, dealt with or varied by the creation or issue of further Shares ranking pari passu therewith.

SHARES, CERTIFICATES AND DEMATERIALISATION

Title of Article	Article Number and contents
Restriction on allotment and return of allotment	**14.** The Board of Directors shall observe the restrictions on allotment of Shares to the public contained in Section 39 of the Companies Act, 2013, and shall cause to be made the returns as to allotment provided for in Section 39 of the Companies Act, 2013.
Further issue of shares	**15.** (1) Where at any time, a company having a share capital proposes to increase its subscribed capital by the issue of further shares, such shares shall be offered- (a) to persons who, at the date of the offer, are holders of equity shares of the company in proportion, as nearly as circumstances admit, to the paid-up share capital on those shares by sending a letter of offer subject to the following conditions, namely:— (i) the offer shall be made by notice specifying the number of shares offered and limiting a time not being less than fifteen days and not exceeding thirty days from the date of the offer within which the offer, if not accepted, shall be deemed to have been declined; (ii) the offer aforesaid shall be deemed to include a right exercisable by the person concerned to renounce the shares offered to him or any of them in favour of any other person; and the notice referred to in clause (i) shall contain a statement of this right; (iii) after the expiry of the time specified in the notice aforesaid, or on receipt of earlier intimation from the person to whom such notice is given that he declines to accept the shares offered, the Board of Directors may dispose of them in such manner which is not dis-advantageous to the shareholders and the company; (b) to employees under a scheme of employees' stock option, subject to special resolution passed by company and subject to such conditions as may be prescribed; or (c) to any persons, if it is authorized by a special resolution, whether or not those persons include the persons referred to in clause (a) or clause (b), either for cash or for a consideration other than cash, if the price of such shares is determined by the valuation report of a registered valuer subject to such conditions as may be prescribed. (2) The notice referred to in sub-clause (a)(i) of Clause (1) shall be dispatched through registered post or speed post or through electronic mode to all the existing shareholders at least three days before the opening of the issue.

Title of Article	Article Number and contents
	(3) Nothing aforesaid shall apply to the increase of the subscribed capital of a company caused by the exercise of an option as a term attached to the debentures issued or loan raised by the company to convert such debentures or loans into shares in the company: Provided that the terms of issue of such debentures or loan containing such an option have been approved before the issue of such debentures or the raising of loan by a special resolution passed by the company in general meeting.
Shares at the disposal of the Directors	**16.** Subject to the provisions of Section 62 of the Companies Act, 2013 and these Articles, the Shares in the capital of the Company for the time being shall be under the control of the Directors who may issue, allot or otherwise dispose of the same or any of them to such person, in such proportion and on such terms and conditions and either at a premium or at par or (subject to the compliance with the provision of Section 53 of the Companies Act, 2013) at a discount and at such time as they may from time to time think fit and with sanction of the Company in the General Meeting to give to any person or persons the option or right to call for any Shares either at par or premium during such time and for such consideration as the Directors think fit, and may issue and allot Shares in the capital of the Company on payment in full or part of any property sold and transferred or for any services rendered to the Company in the conduct of its business and any Shares which may so be allotted may be issued as fully paid up Shares and if so issued, shall be deemed to be fully paid Shares. Provided that option or right to call for Shares shall not be given to any person or persons without the sanction of the Company in the General Meeting.
Power to offer Shares/options to acquire Shares	**16A** (1) Without prejudice to the generality of the powers of the Board under Article 16 or in any other Article of these Articles of Association, the Board or any Committee thereof duly constituted may, subject to the applicable provisions of the Act, rules notified thereunder and any other applicable laws, rules and regulations, at any point of time, offer existing or further Shares (consequent to increase of share capital) of the Company, or options to acquire such Shares at any point of time, whether such options are granted by way of warrants or in any other manner (subject to such consents and permissions as may be required) to its employees, including Directors (whether whole-time or not), whether at par, at discount or at a premium, for cash or for consideration other than cash, or any combination thereof as may be permitted by law for the time being in force. (2) In addition to the powers of the Board under Article 16A (1), the Board may also allot the Shares referred to in Article 16A (1) to any trust, whose principal objects would *inter alia* include further transferring such Shares to the Company's employees [including by way of options, as referred to in Article 16A (1)] in accordance with the directions of the Board or any Committee thereof duly constituted for this purpose. The Board may make such provision of moneys for the purposes of such trust, as it deems fit.

Title of Article	Article Number and contents
	(3) The Board, or any Committee thereof duly authorized for this purpose, may do all such acts, deeds, things, etc. as may be necessary or expedient for the purposes of achieving the objectives set out in Articles 16A (1) and (2) above.
Application of premium received on Shares	**17.** (1) Where the Company issues Shares at a premium whether for cash or otherwise, a sum equal to the aggregate amount or value of the premium on these Shares shall be transferred to an account, to be called "the securities premium account" and the provisions of the Act relating to the reduction of the share capital of the Company shall except as provided in this Article, apply as if the securities premium account were paid up share capital of the Company. (2) The securities premium account may, notwithstanding anything in clause (1) thereof be applied by the Company: (a) In paying up unissued Shares of the Company, to be issued to the Members of the Company as fully paid bonus shares; (b) In writing off the preliminary expenses of the Company; (c) In writing off the expenses of or the commission paid or discount allowed or any issue of Shares or debentures of the Company ; or (d) In providing for the premium payable on the redemption of any redeemable preference shares or of any debentures of the Company. (e) For the purchase of its own shares or other securities under Section 68 of the Companies Act, 2013.
Power also to Company in General Meeting to issue Shares	**18.** In addition to and without derogating from the powers for that purpose conferred on the Board under these Articles, the Company in General Meeting may, subject to the provisions of Section 62 of the Companies Act, 2013, determine that any Shares (whether forming part of the original capital or of any increased capital of the Company) shall be offered to such persons (whether Members or not) in such proportion and on such terms and conditions and either (subject to compliance with the provisions of Sections 52 and 53 of the Companies Act, 2013) at a premium or at par or at a discount as such General Meeting shall determine and with full power to give any person (whether a Member or not) the option or right to call for or buy allotted Shares of any class of the Company either (subject to compliance with the provisions of Sections 52 and 53 of the Companies Act, 2013) at a premium or at par or at a discount, such option being exercisable at such times and for such consideration as may be directed by such General Meeting or the Company in General Meeting may make any other provision whatsoever for the issue, allotment, or disposal of any Shares.

Power of General Meeting to authorize Board to offer Shares/Options to employees	**18A** (1) Without prejudice to the generality of the powers of the General Meeting under Article 18 or in any other Article of these Articles of Association, the General Meeting may, subject to the applicable provisions of the Act, rules notified thereunder and any other applicable laws, rules and regulations, determine, or give the right to the Board or any Committee thereof to determine, that any existing or further Shares (consequent to increase of share capital) of the Company, or options to acquire such Shares at any point of time, whether such options are granted by way of warrants or in any other manner (subject to such consents and permissions as may be required) be allotted/granted to its employees, including Directors (whether whole-time or not), whether at par, at discount or a premium, for cash or for consideration other than cash, or any combination thereof as may be permitted by law for the time being in force. The General Meeting may also approve any Scheme/Plan/ other writing, as may be set out before it, for the aforesaid purpose. (2) In addition to the powers contained in Article 18A (1), the General Meeting may authorize the Board or any Committee thereof to exercise all such powers and do all such things as may be necessary or expedient to achieve the objectives of any Scheme/Plan/other writing approved under the aforesaid Article.
Shares at a discount	**19.** The Company shall not issue Shares at a discount except the issue of Sweat Equity Shares of a class already issued, if the following conditions are fulfilled, namely: (a) the issue is authorized by a special resolution passed by the company; (b) the resolution specifies the number of shares, the current market price, consideration, if any, and the class or classes of directors or employees to whom such equity shares are to be issued; (c)not less than one year has, at the date of such issue, elapsed since the date on which the company had commenced business; and (d) where the equity shares of the company are listed on a recognized stock exchange, the sweat equity shares are issued in accordance with the regulations made by the Securities and Exchange Board in this behalf and if they are not so listed, the sweat equity shares are issued in accordance with the prescribed rules.
Installments of Shares to be duly paid	**20.** If by the conditions of any allotment of any Shares the whole or any part of the amount or issued price thereof shall, be payable by installments, every such installment shall when due, be paid to the Company by the person who for the time being and from time to time shall be the registered holder of the Shares or his legal representatives, and shall for the purposes of these Articles be deemed to be payable on the date fixed for payment and in case of non-payment the provisions of these Articles as to payment of interest and expenses forfeiture and like and all the other relevant provisions of the Articles shall apply as if such installments were a call duly made notified as hereby provided.

The Board may issue Shares as fully paid-up	**21.** Subject to the provisions of the Act and these Articles, the Board may allot and issue Shares in the Capital of the Company as payment for any property purchased or acquired or for services rendered to the Company in the conduct of its business or in satisfaction of any other lawful consideration. Shares which may be so issued may be issued as fully paid-up or partly paid up Shares.
Acceptance of Shares	**22.** Any application signed by or on behalf of an applicant for Share(s) in the Company, followed by an allotment of any Share therein, shall be an acceptance of Share(s) within the meaning of these Articles, and every person who thus or otherwise accepts any Shares and whose name is therefore placed on the Register of Members shall for the purpose of this Article, be a Member.
Deposit and call etc., to be debt payable	**23.** The money, if any which the Board of Directors shall on the allotment of any Shares being made by them, require or direct to be paid by way of deposit, call or otherwise, in respect of any Shares allotted by them shall immediately on the inscription of the name of the allottee in the Register of Members as the holder of such Shares, become a debt due to and recoverable by the Company from the allottee thereof, and shall be paid by him accordingly.
Liability of Members	**24.** Every Member, or his heirs, executors or administrators to the extent of his assets which come to their hands, shall be liable to pay to the Company the portion of the capital represented by his Share which may, for the time being, remain unpaid thereon in such amounts at such time or times and in such manner as the Board of Directors shall, from time to time, in accordance with the Company's requirements require or fix for the payment thereof.
Dematerialisation of securities	**25.(A)** **Definitions:** **Beneficial Owner** "Beneficial Owner" means a person whose name is recorded as such with a Depository. **SEBI** "SEBI" means the Securities and Exchange Board of India. **Bye-Laws** "Bye-Laws" mean bye-laws made by a depository under Section 26 of the Depositories Act, 1996; **Depositories Act** "Depositories Act" means the Depositories Act, 1996 including any statutory modifications or re-enactment thereof for the time being in force; **Depository** "Depository" means a company formed and registered under the Companies Act, 1956 and which has been granted a certificate of registration under sub-section (1A) of Section 12 of the Securities and Exchange Board of India Act, 1992; **Record** "Record" includes the records maintained in the form of books or stored in a computer or in such other form as may be determined by the regulations made by SEBI; **Regulations** "Regulations" mean the regulations made by SEBI; **Security** "Security" means such security as may be specified by SEBI.

Dematerialisation of securities	**25.(B)** Either on the Company or on the investor exercising an option to hold his securities with a depository in a dematerialised form, the Company shall enter into an agreement with the depository to enable the investor to dematerialise the Securities, in which event the rights and obligations of the parties concerned shall be governed by the Depositories Act.
Options to receive security certificates or hold securities with depository	**25.(C)** Every person subscribing to securities offered by the Company shall have the option to receive the Security certificates or hold securities with a depository. Where a person opts to hold a Security with a depository, the Company shall intimate such depository the details of allotment of the Security, and on receipt of such information the depository shall enter in its record the name of the allotted as the Beneficial Owner of that Security.
Securities in depositories to be in fungible form	**25.(D)** All Securities held by a Depository shall be dematerialised and shall be in a fungible form;
Rights of depositories and beneficial owners	**25.(E)** (1) Notwithstanding anything to the contrary contained in the Articles, a Depository shall be deemed to be a registered owner for the purposes of effecting transfer of ownership of Security on behalf of the Beneficial Owner; (2) Save as otherwise provided in (1) above, the Depository as a registered owner shall not have any voting rights or any other rights in respect of Securities held by it; (3) Every person holding equity share capital of the Company and whose name is entered as Beneficial Owner in the Records of the Depository shall be deemed to be a Member of the Company. The Beneficial Owner shall be entitled to all the rights and benefits and be subjected to all the liabilities in respect of the Securities held by a Depository.
Depository To Furnish Information	**25.(F)** Every Depository shall furnish to the Company information about the transfer of Securities in the name of the Beneficial Owner at such intervals and in such manner as may be specified by the bye-laws and the Company in that behalf.
Service of documents	**25.(G)** Notwithstanding anything in the Act or these Articles to the contrary, where securities are held in a depository, the records of the beneficial ownership may be served by such depository on the Company by means of electronic mode or by delivery of floppies or discs.
Option to opt out in respect of any security	**25.(H)** If a Beneficial Owner seeks to opt out of a Depository in respect of any Security, the Beneficial Owner shall inform the Depository accordingly. The Depository shall on receipt of information as above make appropriate entries in its Records and shall

	inform the Company. The Company shall, within thirty (30) days of the receipt of intimation from the depository and on fulfillment of such conditions and on payment of such fees as may be specified by the regulations, issue the certificate of securities to the Beneficial Owner or the transferee as the case may be.
Sections 45 and 56 of the Companies Act, 2013 not to apply	**25.(I)** Notwithstanding anything to the contrary contained in the Articles: (1) Section 45 of the Companies Act, 2013 shall not apply to the Shares held with a Depository; (2) Section 56 of the Companies Act, 2013 shall not apply to transfer of Security affected by the transferor and the transferee both of whom are entered as Beneficial Owners in the Records of a Depository.
Share certificate	**26.** (a) Every Member or allottee of Shares is entitled, without payment, to receive one certificate for all the Shares of the same class registered in his name. (b) Any two or more joint allottees or holders of Shares shall, for the purpose of this Article, be treated as a single Member and the certificate of any Share which may be the subject of joint ownership may be delivered to any one of such joint owners, on behalf of all of them.
Limitation of time for issue of certificates	**26A.** Every Member shall be entitled, without payment to one or more certificates in marketable lots, for all the shares of each class or denomination registered in his name, or if the directors so approve (upon paying such fee as the Directors so time determine) to several certificates, each for one or more of such shares and the Company shall complete and have ready for delivery such certificates within three months from the date of allotment, unless the conditions of issue thereof otherwise provide, or within two months of the receipt of application of registration of transfer, transmission, sub-division, consolidation or renewal of any of its Shares as the case may be. Every certificate of Shares shall be under the seal of the company and shall specify the number and distinctive numbers of Shares in respect of which it is issued and amount paid-up thereon and shall be in such form as the directors may prescribe and approve, provided that in respect of a Share or Shares held jointly by several persons, the Company shall not be bound to issue more than one certificate and delivery of a certificate of Shares to one or several joint holders shall be a sufficient delivery to all such holder.
Renewal of share certificates	**27.** No certificate of any Share or Shares shall be issued either in exchange for those, which are sub-divided or consolidated or in replacement of those which are defaced, torn or old, decrepit, worn out, or where the pages on the reverse for recording transfer have been duly utilised unless the certificate in lieu of which it is issued is surrendered to the Company. PROVIDED THAT no fee shall be charged for issue of new certificate in replacement of those which are old, decrepit or worn out or where the pages on the reverse for recording transfer have been fully utilized.

Issue of new certificate in place of one defaced, lost or destroyed	**28.** If any certificate be worn out, defaced, mutilated or torn or if there be no further space on the back thereof for endorsement of transfer, then upon production and surrender thereof to the Company, a new Certificate may be issued in lieu thereof, and if any certificate lost or destroyed then upon proof thereof to the satisfaction of the Company and on execution of such indemnity as the company deem adequate, being given, a new certificate in lieu thereof shall be given to the party entitled to such lost or destroyed Certificate. Every certificate under the article shall be issued without payment of fees if the Directors so decide, or on payment of such fees (not exceeding Rs.2/- for each certificate) as the Directors shall prescribe. Provided that no fee shall be charged for issue of new Certificates in replacement of those which are old, defaced or worn out or where there is no further space on the back thereof for endorsement of transfer. Provided that notwithstanding what is stated above the Directors shall comply with such rules or regulations or requirements of any Stock Exchange or the rules made under the Act or rules made under Securities Contracts (Regulation) Act, 1956 or any other Act, or rules applicable thereof in this behalf. The provision of this Article shall mutatis mutandis apply to Debentures of the Company.
The first name joint holder deemed sole holder	**29.** If any Share(s) stands in the name of two or more persons, the person first named in the Register of Members shall, as regards receipt of dividends or bonus or service of notice and all or any other matters connected with Company except voting at Meetings and the transfer of the Shares be deemed the sole holder thereof but the joint holders of a Share shall severally as well as jointly be liable for the payment of all incidents thereof according to the Company's Articles.
Issue of Shares without Voting Rights	**30.** In the event it is permitted by law to issue shares without voting rights attached to them, the Directors may issue such share upon such terms and conditions and with such rights and privileges annexed thereto as thought fit and as may be permitted by law.
Buy-Back of Shares and Securities	**31.** Notwithstanding anything contained in these articles, in the event it is permitted by law for a company to purchase its own shares or securities, the Board of Directors may, when and if thought fit, buy back, such of the Company's own shares or securities as it may think necessary, subject to such limits, upon such terms and conditions, and subject to such approvals, provision of section 67 and SEBI (Buy Back of Shares) Regulations as may be permitted by law.
Employees Stock Options Scheme/ Plan	**32.** The Directors shall have the power to offer , issue and allot Equity Shares in or Debentures (Whether fully/ partly convertible or not into Equity Shares) of the Company with or without Equity Warrants to such of the Officers, Employees, Workers of the Company or of its Subsidiary and / or Associate Companies or Managing and Whole Time Directors of the Company (hereinafter in this Article collectively referred to as "the Employees") as may be selected by them or by the

	trustees of such trust as may be set up for the benefit of the Employees in accordance with the terms and conditions of the Scheme, trust, plan or proposal that may be formulated , created, instituted or set up by the Board of Directors or the Committee thereof in that behalf on such terms and conditions as the Board may in its discretion deem fit.
Sweat Equity	**33.** Subject to the provisions of the Act (including any statutory modification or re-enactment thereof, for the time being in force), shares of the Company may be issued at a discount or for consideration other than cash to Directors or employees who provide know-how to the Company or create an intellectual property right or other value addition.
Postal Ballot	**34.** The Company may pass such resolution by postal ballot in the manner prescribed by Section 110 of the Companies Act, 2013 and such other applicable provisions of the Act and any future amendments or re-enactment thereof and as may be required by any other law including Listing Regulations as amended from time to time. Notwithstanding anything contained in the provisions of the Act, the Company shall in the case of a resolution relating to such business, as the Central Government may, by notification, declare to be conducted only by postal ballot, get such resolution passed by means of postal ballot instead of transacting such business in a general meeting of the Company.
Company not bound to recognize any interest in Shares other than of registered holder	**35.** Except as ordered by a Court of competent jurisdiction or as by law required, the Company shall not be bound to recognize, even when having notice thereof any equitable, contingent, future or partial interest in any Share, or (except only as is by these Articles otherwise expressly provided) any right in respect of a Share other than an absolute right thereto, in accordance with these Articles, in the person from time to time registered as holder thereof but the Board shall be at liberty at their sole discretion to register any Share in the joint names of any two or more persons (but not exceeding 4 persons) or the survivor or survivors of them.
Trust recognized	**36.** (a) Except as ordered, by a Court of competent jurisdiction or as by law required, the Company shall not be bound to recognize, even when having notice thereof, any equitable, contingent, future or partial interest in any Share, or (except only as is by these Articles otherwise expressly provided) any right in respect of a Share other than an absolute right thereto, in accordance with these Articles, in the person from time to time registered as holder thereof but the Board shall be at liberty at their sole discretion to register any Share in the joint names of any two or more persons (but not exceeding 4 persons) or the survivor or survivors of them. (b) Shares may be registered in the name of an incorporated Company or other body corporate but not in the name of a minor or of a person of unsound mind (except in case where they are fully paid) or in the name of any firm or partnership.

Declaration by person not holding beneficial interest in any Shares	**37.** (1) Notwithstanding anything herein contained a person whose name is at any time entered in Register of Member of the Company as the holder of a Share in the Company, but who does not hold the beneficial interest in such Shares, shall, if so required by the Act within such time and in such forms as may be prescribed, make declaration to the Company specifying the name and other particulars of the person or persons who hold the beneficial interest in such Share in the manner provided in the Act. (2) A person who holds a beneficial interest in a Share or a class of Shares of the Company, shall if so required by the Act, within the time prescribed, after his becoming such beneficial owner, make a declaration to the Company specifying the nature of his interest, particulars of the person in whose name the Shares stand in the Register of Members of the Company and such other particulars as may be prescribed as provided in the Act. (3) Whenever there is a change in the beneficial interest in a Share referred to above, the beneficial owner shall, of so required by the Act, within the time prescribed, from the date of such change, make a declaration to the Company in such form and containing such particulars as may be prescribed in the Act (4) Notwithstanding anything contained in the Act and Articles 35 and 36 hereof, where any declaration referred to above is made to the Company, the Company shall, if so required by the Act, make a note of such declaration in the Register of Members and file within the time prescribed from the date of receipt of the declaration a return in the prescribed form with the Registrar with regard to such declaration.
Funds of Company not to be applied in purchase of Shares of the Company	**38.** No funds of the Company shall except as provided by Section 67 of the Companies Act, 2013 be employed in the purchase of its own Shares, unless the consequent reduction of capital is effected and sanction in pursuance of Sections 52, 55 (to the extent applicable) of Companies Act, 2013 and Sections 80 and 100 to 105 of the Companies Act, 1956 and these Articles or in giving either directly or indirectly and whether by means of a loan, guarantee, the provision of security or otherwise, any financial assistance for the purpose of or in connection with a purchase or subscription made or to be made by any person of or for any Share in the Company in its holding Company.

UNDERWRITING AND BROKERAGE

Title of Article	Article Number and contents
Commission may be paid	**39.** Subject to the provisions of Section 40 of the Companies Act, 2013, the Company may at anytime pay commission to any person in consideration of his subscribing or agreeing to subscribe (whether absolutely or conditionally) for any Shares in or debentures of the Company.

Brokerage	**40.** The Company may on any issue of Shares or Debentures or on deposits pay such brokerage as may be reasonable and lawful.
Commission to be included in the annual return	**41.** Where the Company has paid any sum by way of commission in respect of any Shares or Debentures or allowed any sums by way of discount in respect to any Shares or Debentures, such statement thereof shall be made in the annual return as required by Section 92 to the Companies Act, 2013.

DEBENTURES

Title of Article	Article Number and contents
Debentures with voting rights not to be issued	**42.** (a) The Company shall not issue any debentures carrying voting rights at any Meeting of the Company whether generally or in respect of particular classes of business. (b) Payments of certain debts out of assets subject to floating charge in priority to claims under the charge may be made in accordance with the provisions of Section 327 of the Companies Act, 2013. (c) Certain charges (which expression includes mortgage) mentioned in Section 77 of the Companies Act, 2013 shall be void against the Liquidator or creditor unless registered as provided in Section 77 of the Companies Act, 2013. (d) A contract with the Company to take up and pay debentures of the Company may be enforced by a decree for specific performance. (e) Unless the conditions of issue thereof otherwise provide, the Company shall (subject to the provisions of Section 56 of the Companies Act, 2013) within six months after the allotment of its debentures or debenture-stock and within one month after the application for the registration of the transfer of any such debentures or debentures-stock have completed and ready for delivery the certificate of all debenture-stock allotted or transferred. (f) The Company shall comply with the provisions of Section 71 of the Companies Act, 2013 as regards supply of copies of Debenture Trust Deed and inspection thereof. (g) The Company shall comply with the provisions of Section 2(16), 77 to 87 (inclusive) of the Companies Act, 2013 as regards registration of charges.

CALLS

Title of Article	Article Number and contents
Directors may make calls	**43.** (a) Subject to the provisions of Section 49 of the Companies Act, 2013 the Board of Directors may from time to time by a resolution passed at a meeting of a Board (and not by a circular resolution) make such calls as it thinks fit upon the Members in respect of all moneys unpaid on the Shares or by way of premium, held by them respectively and not by conditions of allotment thereof made payable at fixed time and each Member shall pay the amount of every call so made on him to person or persons and at the times and places appointed by the Board of Directors. A call may be made payable by installments. A call may be postponed or revoked as the Board may determine. No call shall be made payable within less than one month from the date fixed for the payment of the last preceding call. (b) The joint holders of a Share shall be jointly and severally liable to pay all calls in respect thereof.
Notice of call when to be given	**44.** Not less than **fourteen days** notice in writing of any call shall be given by the Company specifying the time and place of payment and the person or persons to whom such call shall be paid.
Call deemed to have been made	**45.** A call shall be deemed to have been made at the time when the resolution authorizing such call was passed at a meeting of the Board of Directors and may be made payable by the Members of such date or at the discretion of the Directors on such subsequent date as shall be fixed by the Board of Directors.
Directors may extend time	**46.** The Directors may, from time to time, at their discretion, extend the time fixed for the payment of any call, and may extend such time as to all or any of the members who from residence at a distance or other cause, the Directors may deem fairly entitled to such extension, but no member shall be entitled to such extension, save as a matter of grace and favour.
Amount payable at fixed time or by installments to be treated as calls	**47.** If by the terms of issue of any Share or otherwise any amount is made payable at any fixed time or by installments at fixed time (whether on account of the amount of the Share or by way of premium) every such amount or installment shall be payable as if it were a call duly made by the Directors and of which due notice has been given and all the provisions herein contained in respect of calls shall apply to such amount or installment accordingly.
When interest on call or installment payable	**48.** If the sum payable in respect of any call or installment is not paid on or before the day appointed for the payment thereof, the holder for the time being or allottee of the Share in respect of which the call shall have been made or the installment shall be due, shall pay interest on the same at such rate not exceeding ten percent per annum as Directors shall fix from the day appointed for the payment thereof up to the time of actual payment but the Directors may waive payment of such interest wholly or in part.

Title of Article	Article Number and contents
Evidence in action by Company against share holder	**49.** On the trial of hearing of any action or suit brought by the Company against any Member or his Legal Representatives for the recovery of any money claimed to be due to the Company in respect of his Shares, it shall be sufficient to prove that the name of the Member in respect of whose Shares the money is sought to be recovered is entered on the Register of Members as the holder or as one of the holders at or subsequent to the date at which the money sought to be recovered is alleged to have become due on the Shares in respect of which the money is sought to be recovered, that the resolution making the call is duly recorded in the minute book and the notice of such call was duly given to the Member or his legal representatives sued in pursuance of these Articles and it shall not be necessary to prove the appointment of Directors who made such call, nor that a quorum of Directors was present at the Board meeting at which any call was made nor that the meeting at which any call was made was duly convened or constituted nor any other matter whatsoever but the proof of the matters aforesaid shall be conclusive evidence of the debt.
Payment in anticipation of calls may carry interest	**50.** The Directors may, if they think fit, subject to the provisions of Section 50 of the Companies Act, 2013, agree to and receive from any Member willing to advance the same whole or any part of the moneys due upon the shares held by him beyond the sums actually called for, and upon the amount so paid or satisfied in advance, or so much thereof as from time to time exceeds the amount of the calls then made upon the shares in respect of which such advance has been made, the Company may pay interest at such rate, as the member paying such sum in advance and the Directors agree upon provided that money paid in advance of calls shall not confer a right to participate in profits or dividend. The Directors may at any time repay the amount so advanced. The Members shall not be entitled to any voting rights in respect of the moneys so paid by him until the same would but for such payment, become presently payable. The provisions of these Articles shall *mutatis mutandis* apply to the calls on Debentures of the Company.

LIEN

Title of Article	Article Number and contents
Partial payment not to preclude forfeiture	**51.** Neither the receipt by the Company of a portion of any money which shall, from time to time be due from any Member to the Company in respect of his Shares, either by way of principal or interest, or any indulgence granted by the Company in respect of the payment of such money, shall preclude the Company from thereafter proceeding to enforce a forfeiture of such Shares as hereinafter provided.

Company's lien on Shares/ Debentures	**52.** The Company shall have first and paramount lien upon all Shares/Debentures (other than fully paid up Shares/ Debentures) registered in the name of each Member (whether solely or jointly with others) and upon the proceeds of sale thereof, for all moneys (whether presently payable or not) called or payable at a fixed time in respect of such Shares/ Debentures and no equitable interest in any Share shall be created except upon the footing and condition that this Article will have full effect and such lien shall extend to all dividends and bonuses from time to time declared in respect of such Shares/Debentures; Unless otherwise agreed the registration of a transfer of Shares/ Debentures shall operate as a waiver of the Company's lien if any, on such Shares/Debentures. The Directors may at any time declare any Shares/ Debentures wholly or in part exempt from the provisions of this Article.
As to enforcing lien by sale	**53.** The Company may sell, in such manner as the Board thinks fit, any Shares on which the Company has lien for the purpose of enforcing the same. PROVIDED THAT no sale shall be made:- (a) Unless a sum in respect of which the lien exists is presently payable; or (b) Until the expiration of fourteen days after a notice in writing stating and demanding payment of such part of the amount in respect of which the lien exists as is /presently payable has been given to the registered holder for the time being of the Share or the person entitled thereto by reason of his death or insolvency. For the purpose of such sale the Board may cause to be issued a duplicate certificate in respect of such Shares and may authorize one of their members to execute a transfer there from on behalf of and in the name of such Members The purchaser shall not be bound to see the application of the purchase money, nor shall his title to the Shares be affected by any irregularity, or invalidity in the proceedings in reference to the sale.
Application of proceeds of sale	**54.** (a) The net proceeds of any such sale shall be received by the Company and applied in or towards satisfaction of such part of the amount in respect of which the lien exists as is presently payable, and (b) The residue if any, after adjusting costs and expenses if any incurred shall be paid to the person entitled to the Shares at the date of the sale (subject to a like lien for sums not presently payable as existed on the Shares before the sale).

FORFEITURE OF SHARES

Title of Article	Article Number and contents
If money payable on Shares not paid notice to be given	**55.** If any Member fails to pay the whole or any part of any call or any installments of a call on or before the day appointed for the payment of the same or any such extension thereof, the Board of Directors may, at any time thereafter, during such time as the call for installment remains unpaid, give notice to him requiring him to pay the same together with any interest that may have accrued and all expenses that may have been incurred by the Company by reason of such non-payment.

Title of Article	Article Number and contents
Sum payable on allotment to be deemed a call	**56.** For the purposes of the provisions of these Articles relating to forfeiture of Shares, the sum payable upon allotment in respect of a share shall be deemed to be a call payable upon such Share on the day of allotment.
Form of notice	**57.** The notice shall name a day, (not being less than fourteen days form the day of the notice) and a place or places on and at which such call in installment and such interest thereon at such rate not exceeding eighteen percent per annum as the Directors may determine and expenses as aforesaid are to be paid. The notice shall also state that in the event of the non-payment at or before the time and at the place appointed, Shares in respect of which the call was made or installment is payable will be liable to be forfeited.
In default of payment Shares to be forfeited	**58.** If the requirements of any such notice as aforesaid are not complied with, any Share or Shares in respect of which such notice has been given may at any time thereafter before payment of all calls or installments, interests and expenses due in respect thereof, be forfeited by a resolution of the Board of Directors to that effect. Such forfeiture shall include all dividends declared or any other moneys payable in respect of the forfeited Shares and not actually paid before the forfeiture.
Notice of forfeiture to a Member	**59.** When any Share shall have been so forfeited, notice of the forfeiture shall be given to the Member in whose name it stood immediately prior to the forfeiture, and an entry of the forfeiture, with the date thereof, shall forthwith be made in the Register of Members, but no forfeiture shall be in any manner invalidated by any omission or neglect to give such notice or to make any such entry as aforesaid.
Forfeited Shares to be the property of the Company and may be sold etc.	**60.** Any Share so forfeited, shall be deemed to be the property of the Company and may be sold, re-allotted or otherwise disposed of, either to the original holder or to any other person, upon such terms and in such manner as the Board of Directors shall think fit.
Member still liable for money owning at the time of forfeiture and interest	**61.** Any Member whose Shares have been forfeited shall notwithstanding the forfeiture, be liable to pay and shall forthwith pay to the Company on demand all calls, installments, interest and expenses owing upon or in respect of such Shares at the time of the forfeiture together with interest thereon from the time of the forfeiture until payment, at such rate not exceeding eighteen percent per annum as the Board of Directors may determine and the Board of Directors may enforce the payment of such moneys or any part thereof, if it thinks fit, but shall not be under any obligation to do so.
Effects of forfeiture	**62.** The forfeiture of a Share shall involve the extinction at the time of the forfeiture, of all interest in and all claims and demand against the Company in respect of the Share and all other rights incidental to the Share, except only such of those rights as by these Articles are expressly saved.

Power to annul forfeiture	**63.** The Board of Directors may at any time before any Share so forfeited shall have been sold, re-allotted or otherwise disposed of, annul the forfeiture thereof upon such conditions as it thinks fit.
Declaration of forfeiture	**64.** (a) A duly verified declaration in writing that the declarant is a Director, the Managing Director or the Manager or the Secretary of the Company, and that Share in the Company has been duly forfeited in accordance with these Articles, on a date stated in the declaration, shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the Share. (b) The Company may receive the consideration, if any, given for the Share on any sale, re-allotment or other disposal thereof and may execute a transfer of the Share in favour of the person to whom the Share is sold or disposed off. (c) The person to whom such Share is sold, re-allotted or disposed of shall thereupon be registered as the holder of the Share. (d) Any such purchaser or allotee shall not (unless by express agreement) be liable to pay calls, amounts, installments, interests and expenses owing to the Company prior to such purchase or allotment nor shall be entitled (unless by express agreement) to any of the dividends, interests or bonuses accrued or which might have accrued upon the Share before the time of completing such purchase or before such allotment. (e) Such purchaser or allottee shall not be bound to see to the application of the purchase money, if any, nor shall his title to the Share be effected by the irregularity or invalidity in the proceedings in reference to the forfeiture, sale, re-allotment or other disposal of the Shares.
Provisions of these articles as to forfeiture to apply in case of nonpayment of any sum	**65.** The provisions of these Articles as to forfeiture shall apply in the case of non-payment of any sum which by the terms of issue of a Share becomes payable at a fixed time, whether on account of the nominal value of Share or by way of premium, as if the same had been payable by virtue of a call duly made and notified.
Cancellation of shares certificates in respect of forfeited Shares	**66.** Upon sale, re-allotment or other disposal under the provisions of these Articles, the certificate or certificates originally issued in respect of the said Shares shall (unless the same shall on demand by the Company have been previously surrendered to it by the defaulting Member) stand cancelled and become null and void and of no effect and the Directors shall be entitled to issue a new certificate or certificates in respect of the said Shares to the person or persons entitled thereto.
Evidence of forfeiture	**67.** The declaration as mentioned in Article 64(a) of these Articles shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the Share.

Validity of sale	**68.** Upon any sale after forfeiture or for enforcing a lien in purported exercise of the powers hereinbefore given, the Board may appoint some person to execute an instrument of transfer of the Shares sold and cause the purchaser's name to be entered in the Register of Members in respect of the Shares sold, and the purchasers shall not be bound to see to the regularity of the proceedings or to the application of the purchase money, and after his name has been entered in the Register of Members in respect of such Shares, the validity of the sale shall not be impeached by any person and the remedy of any person aggrieved by the sale shall be in damages only and against the Company exclusively.
Surrender of Shares	**69.** The Directors may subject to the provisions of the Act, accept surrender of any share from any Member desirous of surrendering on such terms and conditions as they think fit.

TRANSFER AND TRANSMISSION OF SHARES

Title of Article	Article Number and contents
No transfers to minors etc.	**70.** No Share which is partly paid-up or on which any sum of money is due shall in any circumstances be transferred to any minor, insolvent or person of unsound mind.
Instrument of transfer	**71.** The instrument of transfer shall be in writing and all provisions of Section 56 of the Companies Act, 2013 and statutory modification thereof for the time being shall be duly complied with in respect of all transfer of shares and registration thereof.
Application for transfer	**72.** (a) An application for registration of a transfer of the Shares in the Company may be made either by the transferor or the transferee. (b) Where the application is made by the transferor and relates to partly paid Shares, the transfer shall not be registered unless the Company gives notice of the application to the transferee and the transferee makes no objection to the transfer within two weeks from the receipt of the notice. (c) For the purposes of clause (b) above notice to the transferee shall be deemed to have been duly given if it is dispatched by prepaid registered post to the transferee at the address, given in the instrument of transfer and shall be deemed to have been duly delivered at the time at which it would have been delivered in the ordinary course of post.
Execution of transfer	**73.** The instrument of transfer of any Share shall be duly stamped and executed by or on behalf of both the transferor and the transferee and shall be witnessed. The transferor shall be deemed to remain the holder of such Share until the name of the transferee shall have been entered in the Register of Members in respect thereof. The requirements of provisions of Section 56 of the Companies Act, 2013 and any statutory modification thereof for the time being shall be duly complied with.

Transfer by legal representatives	**74.** A transfer of Share in the Company of a deceased Member thereof made by his legal representative shall, although the legal representative is not himself a Member be as valid as if he had been a Member at the time of the execution of the instrument of transfer.
Register of Members etc when closed	**75.** The Board of Directors shall have power on giving not less than seven days pervious notice by advertisement in some newspaper circulating in the district in which the registered office of the Company is situated to close the Register of Members and/or the Register of debentures holders , in accordance with Section 91 of the Companies Act, 2013 and rules made thereunder, at such time or times and for such period or periods, not exceeding thirty days at a time and not exceeding in the aggregate forty five days in each year as it may seem expedient to the Board.
Directors may refuse to register transfer	**76.** Subject to the provisions of Section 58 & 59 of the Companies Act, 2013, these Articles and other applicable provisions of the Act or any other law for the time being in force, the Board may refuse whether in pursuance of any power of the company under these Articles or otherwise to register the transfer of, or the transmission by operation of law of the right to, any Shares or interest of a Member in or Debentures of the Company. The Company shall within one month from the date on which the instrument of transfer, or the intimation of such transmission, as the case may be, was delivered to Company, send notice of the refusal to the transferee and the transferor or to the person giving intimation of such transmission, as the case may be, giving reasons for such refusal. Provided that the registration of a transfer shall not be refused on the ground of the transferor being either alone or jointly with any other person or persons indebted to the Company on any account whatsoever except where the Company has a lien on Shares.
Death of one or more joint holders of Shares	**77.** In case of the death of any one or more of the persons named in the Register of Members as the joint holders of any Share, the survivor or survivors shall be the only persons recognised by the Company as having any title or interest in such Share, but nothing herein contained shall be taken to release the estate of a deceased joint holder from any liability on Shares held by him with any other person.
Titles of Shares of deceased Member	**78.** The Executors or Administrators of a deceased Member or holders of a Succession Certificate or the Legal Representatives in respect of the Shares of a deceased Member (not being one of two or more joint holders) shall be the only persons recognized by the Company as having any title to the Shares registered in the name of such Members, and the Company shall not be bound to recognize such Executors or Administrators or holders of Succession Certificate or the Legal Representative unless such Executors or Administrators or Legal Representative shall have first obtained Probate or Letters of Administration or Succession Certificate as the case may be from a duly constituted Court in the Union of India provided that in any case where the Board of Directors in its absolute discretion thinks it, the Board upon such terms as to indemnity or otherwise as the Directors may deem proper dispense with production of Probate or Letters of Administration or Succession Certificate and register Shares standing in the name of a deceased Member, as a Member. However, provisions of this Article are subject to Sections 72 and 56 of the Companies Act, 2013.

Notice of application when to be given	**79.** Where, in case of partly paid Shares, an application for registration is made by the transferor, the Company shall give notice of the application to the transferee in accordance with the provisions of Section 56 of the Companies Act, 2013.
Registration of persons entitled to Shares otherwise than by transfer (Transmission Clause)	**80.** Subject to the provisions of the Act and Article 77 hereto, any person becoming entitled to Share in consequence of the death, lunacy, bankruptcy or insolvency of any Member or by any lawful means other than by a transfer in accordance with these Articles may, with the consent of the Board (which it shall not be under any obligation to give), upon producing such evidence that he sustains the character in respect of which he proposes to act under this Article or of such title as the Board thinks sufficient, either be registered himself as the holder of the Share or elect to have some person nominated by him and approved by the Board registered as such holder; provided nevertheless, that if such person shall elect to have his nominee registered as a holder, he shall execute an instrument of transfer in accordance with the provisions herein contained, and until he does so, he shall not be freed from any liability in respect of the Shares. This clause is hereinafter referred to as the "Transmission Clause".
Refusal to register nominee	**81.** Subject to the provisions of the Act and these Articles, the Directors shall have the same right to refuse to register a person entitled by transmission to any Share of his nominee as if he were the transferee named in an ordinary transfer presented for registration.
Person entitled may receive dividend without being registered as a Member	**82.** A person entitled to a Share by transmission shall subject to the right of the Directors to retain dividends or money as is herein provided, be entitled to receive and may give a discharge for any dividends or other moneys payable in respect of the Share.
No fee on transfer or transmissions	**83.** No fee shall be charged for registration of transfer, transmission, Probate, Succession Certificate & Letters of Administration, Certificate of Death or Marriage, Power of Attorney or other similar document.
Transfer to be presented with evidence of title	**84.** Every instrument of transfer shall be presented to the Company duly stamped for registration accompanied by such evidence as the Board may require to prove the title of the transferor, his right to transfer the Shares and generally under and subject to such conditions and regulations as the Board may, from time to time prescribe, and every registered instrument of transfer shall remain in the custody of the Company until destroyed by order of the Board.

` Company not liable for disregard of a notice prohibiting registration of transfer	**85.** The Company shall incur no liability or responsibility whatsoever in consequence of its registering or giving effect to any transfer of Shares made or purporting to be made by any apparent legal owner thereof (as shown or appearing in the Register of Members) to the prejudice of persons having or claiming any equitable right, title or interest to or in the said Shares, notwithstanding that the Company may have had notice of such equitable right, title or interest or notice prohibiting registration of such transfer, and may have entered such notice, or referred thereto, in any book of the Company, and the Company shall not be bound to be required to regard or attend to give effect to any notice which may be given to it of any equitable right, title or interest or be under any liability whatsoever for refusing or neglecting to do so, though it may have been entered or referred to in some book of the Company, but the Company shall nevertheless be at liberty to regard and attend to any such notice and give effect thereto if the Board shall so think fit.

CONVERSION OF SHARES INTO STOCK AND RECONVERSION

Title of Article	Article Number and contents
Share may be converted into stock	**86.** The Company may, by Ordinary Resolution convert any fully paid up Share into stock, and reconvert any stock into fully paid-up Shares.
Transfer of stock	**87.** The several holders of such stock may transfer their respective interest therein or any part thereof in the same manner and subject to the same regulations under which the stock arose might before the conversion, have been transferred, or as near thereto as circumstances admit. PROVIDED THAT the Board may, from time to time, fix the minimum amount of stock transferable, so however that such minimum shall not exceed the nominal amount of the Shares from which stock arose.
Right of stock holders	**88.** The holders of stock shall, according to the amount of stock held by them, have the same right, privileges and advantages as regards dividends, voting at meeting of the Company, and other matters, as if they held them in Shares from which the stock arose; but no such privilege or advantage (except participation in the dividends and profits of the Company and in the assets on winding up) shall be conferred by an amount of stock which would not, if existing in Shares, have conferred those privileges or advantages.
Regulation applicable to stock and share warrant	**89.** Such of the regulations of the Company as are applicable to the paid up Shares shall apply to stock and the words "Share" and "Shareholder" in these regulations shall include "stock" and "stock holder" respectively.

BORROWING POWERS

Title of Article	Article Number and contents
Power to borrow	**90.** Subject to the provisions of Sections 73, 74 and 179 of the Companies Act, 2013 and these Articles, the Board of Directors may, from time to time at its discretion by a resolution passed at a meeting of the Board, borrow, accept deposits from Members either in advance of calls or otherwise and generally raise or borrow or secure the payment of any such sum or sums of money for the purposes of the Company from any source. PROVIDED THAT, where the moneys to be borrowed together with the moneys already borrowed (apart from temporary loans obtained from the Company's bankers in the ordinary course of business) exceed the aggregate of the paid up capital of the Company and its free reserves (not being reserves set apart for any specific purpose) the Board of Directors shall not borrow such money without the sanction of the Company in General Meeting. No debts incurred by the Company in excess of the limit imposed by this Article shall be valid or effectual unless the lender proves that he advanced the loan in good faith and without knowledge that the limit imposed by this Article had been exceeded.
The payment or repayment of moneys borrowed	**91.** The payment or repayment of moneys borrowed as aforesaid may be secured in such manner and upon such terms and conditions in all respects as the Board of Directors may think fit, and in particular in pursuance of a resolution passed at a meeting of the Board (and not by circular resolution) by the issue of bonds, debentures or debentures stock of the Company, charged upon all or any part of the property of the Company, (both present and future), including its un-called capital for the time being and the debentures and the debenture stock and other securities may be made assignable free from any equities between the Company and the person to whom the same may be issued.
Bonds, Debentures, etc. to be subject to control of Directors	**92.** Any bonds, debentures, debenture-stock or other securities issued or to be issued by the Company shall be under the control of the Directors who may issue them upon such terms and conditions and in such manner and for such consideration as they shall consider being for the benefit of the Company.
Terms of issue of Debentures	**93.** Any Debentures, Debenture-stock or other securities may be issued at a discount, premium or otherwise and may be issued on condition that they shall be convertible into Shares of any denomination, and with any privileges and conditions as to redemption, surrender, drawing, allotment of Shares, attending (but not voting) at the General Meeting, appointment of Directors and otherwise. However, Debentures with the right to conversion into or allotment of Shares shall be issued only with the consent of the Company in the General Meeting by a Special Resolution.
Mortgage of uncalled capital	**94.** If any uncalled capital of the Company is included in or charged by mortgage or other security, the Directors may, subject to the provisions of the Act and these Articles, make calls on the Members in respect of such uncalled capital in trust for the person in whose favour such mortgage or security has been executed.

Title of Article	Article Number and contents
Indemnity may be given	**95.** Subject to the provisions of the Act and these Articles, if the Directors or any of them or any other person shall incur or about to incur any liability as principal or surety for the payment of any sum primarily due from the Company, the Directors may execute or cause to be executed any mortgage, charge or security over or affecting the whole or any part of the assets of the Company by way of indemnity to secure the Directors or person so becoming liable as aforesaid from any loss in respect of such liability.

RELATED PARTY TRANSACTIONS

Related Party Transactions	**96.** A. Subject to the provisions of the Act, the Company may enter into contracts with the Related Party which are at arm's length and are in ordinary course of business of the company with approval of the Audit Committee. B. Subject to the provisions of the Act, the Company may enter into contracts with the related parties which are of such nature wherein it requires consent of shareholders in terms of Act or Listing Regulations or any other law for the time being in force, with approval of the shareholders in the general meeting.

MEETING OF MEMBERS

Title of Article	Article Number and contents
Annual General Meeting	**97.** i. An Annual General Meeting of the Company shall be held within six months after the expiry of each financial year, provided that not more than fifteen months shall lapse between the date of one Annual General Meeting and that of next. ii. Nothing contained in the foregoing provisions shall be taken as affecting the right conferred upon the Registrar under the provisions of Section 96(1) of the Act to extend the time with which any Annual General Meeting may be held. iii. Every Annual General Meeting shall be called at a time during business hours i.e. 9 a.m. to 6 p.m., on a day that is not a Nationalholiday, and shall be held at the office of the Company or at some other place within the city in which the Registered Office of the Company is situated as the Board may determine and the notices calling the Meeting shall specify it as the Annual General Meeting.

Title of Article	Article Number and contents
	iv. The company may in any one Annual General Meeting fix the time for its subsequent Annual General Meeting. v. Every Member of the Company shall be entitled to attend, either in person or by proxy and the Auditors of the Company shall have the right to attend and be heard at any General Meeting which he attends on any part of the business which concerns him as an Auditor. vi. At every Annual General Meeting of the Company, there shall be laid on the table the Director's Report and Audited statement of accounts, the Proxy Register with proxies and the Register of Director's Shareholding, which Registers shall remain open and accessible during the continuance of the Meeting. vii. The Board shall cause to be prepared the annual list of Members, summary of share capital, balance sheet and profit and loss account and forward the same to the Registrar in accordance with Sections 92 and 137 of the Act.
Report statement and registers to be laid before the Annual General Meeting	**98.** The Company shall in every Annual General Meeting in addition to any other Report or Statement lay on the table the Director's Report and audited statement of accounts, Auditor's Report (if not already incorporated in the audited statement of accounts), the Proxy Register with proxies and the Register of Director's Shareholdings, which Registers shall remain open and accessible during the continuance of the Meeting.
Extra-Ordinary General Meeting	**99.** All General Meeting other than Annual General Meeting shall be called Extra-Ordinary General Meeting.
Requisitionists' Meeting	**100.** (1) Subject to the provisions of Section 111 of the Companies Act, 2013, the Directors shall on the requisition in writing of such number of Members as is hereinafter specified:- (a) Give to the Members of the Company entitled to receive notice of the next Annual General Meeting, notice of any resolution which may properly be moved and is intended to be moved at that meeting. (b) Circulate to the Members entitled to have notice of any General Meeting sent to them, any statement with respect to the matter referred to in any proposed resolution or any business to be dealt with at that Meeting. (2) The number of Members necessary for a requisition under clause (1) hereof shall be such number of Members as represent not less than one-tenth of the total voting power of all the Members having at the date of the resolution a right to vote on the resolution or business to which the requisition relates; or (3) Notice of any such resolution shall be given and any such statement shall be circulated, to Members of the Company entitled to have notice of the Meeting

Title of Article	Article Number and contents
	sent to them by serving a copy of the resolution or statement to each Member in any manner permitted by the Act for service of notice of the Meeting and notice of any such resolution shall be given to any other Member of the Company by giving notice of the general effect of the resolution in any manner permitted by the Act for giving him notice of meeting of the Company. The copy of the resolution shall be served, or notice of the effect of the resolution shall be given, as the case may be in the same manner, and so far as practicable, at the same time as notice of the Meeting and where it is not practicable for it to be served or given at the time it shall be served or given as soon as practicable thereafter. (4) The Company shall not be bound under this Article to give notice of any resolution or to circulate any statement unless: (a) A copy of the requisition signed by the requisitionists (or two or more copies which between them contain the signature of all the requisitionists) is deposited at the Registered Office of the Company. i. In the case of a requisition, requiring notice of resolution, not less than six weeks before the Meeting; ii. In the case of any other requisition, not less than two weeks before the Meeting, and (b) There is deposited or tendered with the requisition sum reasonably sufficient to meet the Company's expenses in giving effect thereto. PROVIDED THAT if, after a copy of the requisition requiring notice of a resolution has been deposited at the Registered Office of the Company, an Annual General Meeting is called for a date six weeks or less after such copy has been deposited, the copy although not deposited within the time required by this clause, shall be deemed to have been properly deposited for the purposes thereof. (5) The Company shall also not be bound under this Article to circulate any statement, if on the application either of the Company or of any other person who claims to be aggrieved, the Company Law Board is satisfied that the rights conferred by this Article are being abused to secure needless publicity for defamatory matter. (6) Notwithstanding anything in these Articles, the business which may be dealt with at Annual General Meeting shall include any resolution for which notice is given in accordance with this Article, and for the purposes of this clause, notice shall be deemed to have been so given, notwithstanding the accidental omission in giving it to one or more Members.

	101.
Extra-Ordinary General Meeting by Board and by requisition	(a) The Directors may, whenever they think fit, convene an Extra-Ordinary General Meeting and they shall on requisition of the Members as herein provided, forthwith proceed to convene Extra-Ordinary General Meeting of the Company.
When a Director or any two Members may call an Extra Ordinary General Meeting	(b) If at any time there are not within India sufficient Directors capable of acting to form a quorum, or if the number of Directors be reduced in number to less than the minimum number of Directors prescribed by these Articles and the continuing Directors fail or neglect to increase the number of Directors to that number or to convene a General Meeting, any Director or any two or more Members of the Company holding not less than one-tenth of the total paid up share capital of the Company may call for an Extra-Ordinary General Meeting in the same manner as nearly as possible as that in which meeting may be called by the Directors.
	102.
Contents of requisition, and number of requisitionists required and the conduct of Meeting	(1) In case of requisition the following provisions shall have effect: (a) The requisition shall set out the matter for the purpose of which the Meeting is to be called and shall be signed by the requisitionists and shall be deposited at the Registered Office of the Company. (b) The requisition may consist of several documents in like form each signed by one or more requisitionists. (c) The number of Members entitled to requisition a Meeting in regard to any matter shall be such number as hold at the date of the deposit of the requisition, not less than one-tenth of such of the paid-up share capital of the Company as that date carried the right of voting in regard to that matter. (d) Where two or more distinct matters are specified in the requisition, the provisions of sub-clause (c) shall apply separately in regard to each such matter and the requisition shall accordingly be valid only in respect of those matters in regard to which the conditions specified in that clause are fulfilled. (e) If the Board does not, within twenty-one days from the date of the deposit of a valid requisition in regard to any matters, proceed duly to call a Meeting for the consideration of those matters on a day not later than forty-five days from the date of the deposit of the requisition, the Meeting may be called: (i) by the requisitionists themselves; or (ii) by such of the requisitionists as represent either a majority in value of the paid up share capital held by all of them or not less than one tenth of the paid-up share capital of the Company as is referred to in sub clauses (c) of clause (I) whichever is less.

	PROVIDED THAT for the purpose of this sub-clause, the Board shall, in the case of a Meeting at which a resolution is to be proposed as a Special Resolution, be deemed not to have duly convened the Meeting if they do not give such notice thereof as is required by sub-section (2) of Section 114 of the Companies Act, 2013. (2) A meeting called under sub-clause (c) of clause (1) by requisitionists or any of them: (a) shall be called in the same manner as, nearly as possible, as that in which meeting is to be called by the Board; but (b) shall not be held after the expiration of three months from the date of deposit of the requisition. PROVIDED THAT nothing in sub-clause (b) shall be deemed to prevent a Meeting duly commenced before the expiry of the period of three months aforesaid, from adjourning to some days after the expiry of that period. (3) Where two or more Persons hold any Shares in the Company jointly; a requisition or a notice calling a Meeting signed by one or some only of them shall, for the purpose of this Article, have the same force and effect as if it has been signed by all of them. (4) Any reasonable expenses incurred by the requisitionists by reason of the failure of the Board to duly to call a Meeting shall be repaid to the requisitionists by the Company; and any sum repaid shall be retained by the Company out of any sums due or to become due from the Company by way of fees or other remuneration for their services to such of the Directors as were in default.
Length of notice of Meeting	**103.** (1) A General Meeting of the Company may be called by giving not less than twenty-one days notice in writing. (2) A General Meeting may be called after giving shorter notice than that specified in clause (1) hereof, if consent is accorded thereto: (i) In the case of Annual General Meeting by all the Members entitled to vote thereat; and (ii) In the case of any other Meeting, by Members of the Company holding not less than ninety-five percent of such part of the paid up share capital of the Company as gives a right to vote at the Meeting. PROVIDED THAT where any Members of the Company are entitled to vote

	only on some resolution, or resolutions to be moved at a Meeting and not on the others, those Members shall be taken into account for the purposes of this clause in respect of the former resolutions and not in respect of the later.
Contents and manner of service of notice and persons on whom it is to be served	**104.** (1) Every notice of a Meeting of the Company shall specify the place and the day and hour of the Meeting and shall contain a statement of the business to be transacted thereat. (2) Subject to the provisions of the Act notice of every General Meeting shall be given; (a) to every Member of the Company, in any manner authorized by Section 20 of the Companies Act, 2013**;** (b) to the persons entitled to a Share in consequence of the death or insolvency of a Member, by sending it through post in a prepaid letter addressed to them by name or by the title of representative of the deceased, or assignees of the insolvent, or by like description, at the address, if any in India supplied for the purpose by the persons claiming to be so entitled or until such an address has been so supplied, by giving the notice in any manner in which it might have been given if the death or insolvency had not occurred; and (c) to the Auditor or Auditors for the time being of the Company (3) Every notice convening a Meeting of the Company shall state with reasonable prominence that a Member entitled to attend and vote at the Meeting is entitled to appoint one or more proxies to attend and vote instead of himself and that a proxy need not be a Member of the Company.
Special and ordinary business and explanatory statement	**105.** (1) **(a)** In the case of an Annual General Meeting all business to be transacted at the Meeting shall be deemed special, with the exception of business relating to (i) the consideration of the accounts, balance sheet, the reports of the Board of Directors and Auditors; (ii) the declaration of dividend; (iii) the appointment of Directors in the place of those retiring; and (iv) the appointment of, and the fixing of the remuneration of the Auditors, and **(b)** In the case of any other meeting, all business shall be deemed special. (2) Where any items of business to be transacted at the Meeting of the Company are deemed to be special as aforesaid, there shall be annexed to the notice of the Meeting a statement setting out all material facts concerning each such item of business, including in particular the nature of the concern or interest, if any, therein of every Director.

	PROVIDED THAT where any such item of special business at the Meeting of the Company relates to or affects, any other company, the extent of shareholding interest in that other company of every Director of the Company shall also be set out in the statement, if the extent of such shareholding interest is not less than twenty percent of the paid up-share capital of the other company. (3) Where any item of business consists of the according of approval to any document by the Meeting, the time and place where the document can be inspected shall be specified in the statement aforesaid.
Omission to give notice not to invalidate proceedings	**106.** The accidental omission to give such notice as aforesaid to or non-receipt thereof by any Member or other person to whom it should be given, shall not invalidate the proceedings of any such Meeting.

MEETING OF MEMBERS

Title of Article	Article Number and contents
Notice of business to be given	**107.** No General Meeting, Annual or Extra-Ordinary shall be competent to enter upon, discuss or transact any business which has not been mentioned in the notice or notices convening the Meeting.
Quorum	**108.** The quorum for General Meetings shall be as under:- (*i*) five members personally present if the number of members as on the date of meeting is not more than one thousand; (*ii*) fifteen members personally present if the number of members as on the date of meeting is more than one thousand but up to five thousand; (*iii*) thirty members personally present if the number of members as on the date of the meeting exceeds five thousand; No business shall be transacted at the General Meeting unless the quorum requisite is present at the commencement of the Meeting. A body corporate being a Member shall be deemed to be personally present if it is represented in accordance with Section 113 of the Companies Act, 2013. The President of India or the Governor of a State being a Member of the Company shall be deemed to be personally present if it is presented in accordance with Section 113 of the Companies Act, 2013.

If quorum not present when Meeting to be dissolved and when to be adjourned	**109.** If within half an hour from the time appointed for holding a Meeting of the Company, a quorum is not present, the Meeting, if called by or upon the requisition of the Members shall stand dissolved and in any other case the Meeting shall stand, adjourned to the same day in the next week or if that day is a public holiday until the next succeeding day which is not a public holiday, at the same time and place or to such other day and at such other time and place as the Board may determine. If at the adjourned meeting also, a quorum is not present within half an hour from the time appointed for holding the Meeting, the Members present shall be a quorum and may transact the business for which the Meeting was called.
Resolution passed at adjourned Meeting	**110.** Where a resolution is passed at an adjourned Meeting of the Company, the resolution for all purposes is treated as having been passed on the date on which it was in fact passed and shall not be deemed to have been passed on any earlier date.
Chairman of General Meeting.	**111.** At every General Meeting the Chair shall be taken by the Chairman of the Board of Directors. If at any Meeting, the Chairman of the Board of Directors is not present within ten minutes after the time appointed for holding the Meeting or though present, is unwilling to act as Chairman, the Vice Chairman of the Board of Directors would act as Chairman of the Meeting and if Vice Chairman of the Board of Directors is not present or, though present, is unwilling to act as Chairman, the Directors present may choose one of themselves to be a Chairman, and in default or their doing so or if no Directors shall be present and willing to take the Chair, then the Members present shall choose one of themselves, being a Member entitled to vote, to be Chairman.
Act for resolution sufficiently done or passed by Ordinary Resolution unless otherwise required	**112.** Any act or resolution which, under the provisions of these Articles or of the Act, is permitted or required to be done or passed by the Company in General Meeting shall be sufficiently done so or passed if effected by an Ordinary Resolution unless either the Act or the Articles specifically require such act to be done or resolution be passed by a Special Resolution.
Business confined to election of Chairman whilst the Chair is vacant	**113.** No business shall be discussed at any General Meeting except the election of a Chairman whilst the Chair is vacant.
Chairman may adjourn Meeting	**114.** (a) The Chairman may with the consent of Meeting at which a quorum is present and shall if so directed by the Meeting adjourn the Meeting from time to time and from place to place. (b) No business shall be transacted at any adjourned Meeting other than the business left unfinished at the Meeting from which the adjournment took place (c) When a Meeting is adjourned for thirty days or more notice of the adjourned Meeting shall be given as in the case of an original Meeting. (d) Save as aforesaid, it shall not be necessary to give any notice of an adjournment of or of the business to be transacted at any adjourned Meeting.

How questions are decided at Meetings	**115.** Every question submitted to a General Meeting shall be decided in the first instance by a show of hands unless the poll is demanded as provided in these Articles.
Chairman's declaration of result of voting on show of hands	**116.** A declaration by the Chairman of the Meeting that on a show of hands, a resolution has or has not been carried either unanimously or by a particular majority, and an entry to that effect in the book containing the minutes of the proceeding of the Company's General Meeting shall be conclusive evidence of the fact, without proof of the number or proportion of votes cast in favour of or against such resolution.
Demand of poll	**117.** Before or on the declaration of the result of the voting on any resolution on a show of hands a poll may be ordered to be taken by the Chairman of the Meeting on his own motion and shall be ordered to be taken by him on a demand made in that behalf by any Member or Members present in person or by proxy and holding Shares in the Company which confer a power to vote on the resolution not being less than one-tenth of the total voting power in respect of the resolution, or on which an aggregate sum of not less than fifty thousand rupees has been paid up. The demand for a poll may be withdrawn at any time by the Person or Persons who made the demand.
Time of taking poll	**118.** A poll demanded on a question of adjournment or election of a Chairman shall be taken forthwith. A poll demanded on any other question shall be taken at such time not being later than forty-eight hours from the time when the demand was made and in such manner and place as the Chairman of the Meeting may direct and the result of the poll shall be deemed to be the decision of the Meeting on the resolution on which the poll was taken.
Chairman's casting vote	**119.** In the case of equality of votes, the Chairman shall both on a show of hands and on a poll (if any) have a casting vote in addition to the vote or votes to which he may be entitled as a Member.
Appointment of scrutineers	**120.** Where a poll is to be taken, the Chairman of the Meeting shall appoint two scrutineers to scrutinise the vote given on the poll and to report thereon to him. One of the scrutineers so appointed shall always be a Member (not being an officer or employee of the Company) present at the Meeting, provided such a Member is available and willing to be appointed. The Chairman shall have power, at any time before the result of the poll is declared, to remove a scrutineer from office and fill vacancies in the office of the scrutineer arising from such removal or from any other cause.
Demand for poll not to prevent transaction of other business	**121.** The demand for a poll shall not prevent transaction of other business (except on the question of the election of the Chairman and of an adjournment) other than the question on which the poll has been demanded.

Special notice	**122.** Where by any provision contained in the Act or in these Articles, special notice is required for any resolution, the notice of the intention to move the resolution shall be given to the Company not less than fourteen days before the Meeting at which it is to be moved, exclusive of the day which the notice is served or deemed to be served on the day of the Meeting. The Company shall immediately after the notice of the intention to move any such resolution has been received by it, give its Members notice of the resolution in the same manner as it gives notice of the Meeting, or if that is not practicable shall give them notice thereof, either by advertisement in a newspaper having an appropriate circulation or in any other mode allowed by these presents not less than seven days before the Meeting.

VOTES OF MEMBERS

Title of Article	Article Number and contents
Member paying money in advance not to be entitled to vote in respect thereof	**123.** A Member paying the whole or a part of the amount remaining unpaid on any Share held by him although no part of that amount has been called up, shall not be entitled to any voting rights in respect of moneys so paid by him until the same would but for such payment become presently payable.
Restriction on exercise of voting rights of Members who have not paid calls	**124.** No Member shall exercise any voting rights in respect of any Shares registered in his name on which any calls or other sums presently payable by him have not been paid or in regard to which the Company has exercised any right of lien.
Number of votes to which Member entitled	**125.** Subject to the provisions of Article 123, every Member of the Company holding any equity share capital and otherwise entitled to vote shall, on a show of hands when present in person (or being a body corporate present by a representative duly authorized) have one vote and on a poll, when present in person (including a body corporate by a duly authorized representative), or by an agent duly authorized under a Power of Attorney or by proxy, his voting right shall be in proportion to his share of the paid-up equity share capital of the Company. Provided however, if any preference shareholder is present at any meeting of the Company, (save as provided in sub-section (2) of Section 47 of Companies Act, 2013) he shall have a right to vote only on resolutions before the Meeting which directly affect the rights attached to his preference shares. A Member is not prohibited from exercising his voting rights on the ground that he has not held his Shares or interest in the Company for any specified period preceding the date on which the vote is taken.
Votes of Members of unsound mind	**126.** A Member of unsound mind, or in respect of whom order has been made by any Court having jurisdiction in lunacy, may vote, whether on a show of hands or on a poll, by his committee or other legal guardian and any such committee or guardian may, on a poll, vote by proxy.

Title of Article	Article Number and contents
Votes of joint Members	**127.** If there be joint registered holders of any Shares, one of such persons may vote at any Meeting personally or by an agent duly authorized under a Power of Attorney or by proxy in respect of such Shares, as if he were solely entitled thereto but the proxy so appointed shall not have any right to speak at the Meeting, and if more than one of such joint holders be present at any Meeting either personally or by agent or by proxy, that one of the said persons so present whose name appears higher on the Register of Members shall alone be entitled to speak and to vote in respect of such Shares, but the other holder(s) shall be entitled to vote in preference to a person present by an agent duly authorized under a Power of Attorney or by proxy although the name of such person present by agent or proxy stands first or higher in the Register of Members in respect of such Shares. Several executors or administrators of a deceased Member in whose name Shares stand shall for the purpose of these Articles be deemed joint holders thereof.
Representation of body corporate	**128.** (a) A body corporate (whether a company within the meaning of the Act or not) may, if it is a Member or creditor of the Company (including a holder of Debentures) authorize such person as it thinks fit by a resolution of its Board of Directors or other governing body, to act as its representative at any Meeting of the Company or any class of shareholders of the Company or at any meeting of the creditors of the Company or Debenture-holders of the Company. A person authorized by resolutions aforesaid shall be entitled to exercise the same rights and powers (including the right to vote by proxy) on behalf of the body corporate which he represents as that body could exercise if it were an individual Member, shareholder, creditor or holder of Debentures of the Company. The production of a copy of the resolution referred to above certified by a Director or the Secretary of such body corporate before the commencement of the Meeting shall be accepted by the Company as sufficient evidence of the validity of the said representatives' appointment and his right to vote thereat. (b) Where the President of India or the Governor of a State is a Member of the Company, the President or as the case may be the Governor may appoint such person as he thinks fit to act as his representative at any Meeting of the Company or at any meeting of any class of shareholders of the Company and such a person shall be entitled to exercise the same rights and powers, including the right to vote by proxy, as the President, or as the case may be, the Governor could exercise as a Member of the Company.
Votes in respects of deceased or insolvent Members	**129.** Any person entitled under the Transmission Article to transfer any Shares may vote at any General Meeting in respect thereof in the same manner as if he was the registered holder of such Shares; provided that at least forty-eight hours before the time of holding the Meeting or adjourned Meeting, as the case may be, at which he proposes to vote, he shall satisfy the Directors of the right to transfer such Shares and give such indemnity (if any) as the Directors may require unless the Directors shall have previously admitted his right to vote at such Meeting in respect thereof.

Title of Article	Article Number and contents
Voting in person or by proxy	**130.** Subject to the provisions of these Articles, votes may be given either personally or by proxy. A body corporate being a Member may vote either by a proxy or by a representative duly authorized in accordance with Section 105 of the Companies Act, 2013.
Rights of Members to use votes differently	**131.** On a poll taken at a Meeting of the Company a Member entitled to more than one vote or his proxy, or other persons entitled to vote for him, as the case may be, need not, if he votes, use all his votes or cast in the same way all the votes he uses
Proxies	**132.** Any Member of the Company entitled to attend and vote at a Meeting of the Company, shall be entitled to appoint another person (whether a Member or not) as his proxy to attend and vote instead of himself. PROVIDED that a proxy so appointed shall not have any right whatsoever to speak at the Meeting. Every notice convening a Meeting of the Company shall state that a Member entitled to attend and vote is entitled to appoint one or more proxies to attend and vote instead of himself, and that a proxy need not be a Member of the Company.
Proxy either for specified meeting or for a period	**133.** An instrument of proxy may appoint a proxy either for the purposes of a particular Meeting specified in the instrument and any adjournment thereof or it may appoint a proxy for the purpose of every Meeting to be held before a date specified in the instrument and every adjournment of any such Meeting.
No proxy to vote on a show of hands	**134.** No proxy shall be entitled to vote by a show of hands.
Instrument of proxy when to be deposited	**135.** The instrument appointing a proxy and the Power of Attorney or authority (if any) under which it is signed or a notarially certified copy of that Power of Attorney or authority, shall be deposited at the Registered Office of the Company at least forty-eight hours before the time for holding the Meeting at which the person named in the instrument purposes to vote and in default the instrument of proxy shall not be treated as valid.
Form of Proxy	**136.** Every instrument of proxy whether for a specified Meeting or otherwise shall, as nearly as circumstances will admit, be in any of the forms as prescribed in the Companies Act, 2013, and signed by the appointer or his attorney duly authorized in writing or if the appointer is a body corporate, be under its seal or be signed by any officer or attorney duly authorized by it.

Validity of votes given by proxy notwithstanding revocation of authority	**137.** A vote given in accordance with the terms of an instrument of proxy shall be valid notwithstanding the previous death or insanity of the principal, or revocation of the proxy or of any Power of Attorney under which such proxy was signed, or the transfer of the Share in respect of which the vote is given, provided that no intimation in writing of the death, insanity, revocation or transfer shall have been received by the Company at the Registered Office before the commencement of the Meeting or adjourned Meeting at which the proxy is used provided nevertheless that the Chairman of any Meeting shall be entitled to require such evidence as he may in his discretion think fit of the due execution of an instrument of proxy and of the same not having been revoked.
Time for objection to vote	**138.** No objection shall be made to the qualification of any voter or to the validity of a vote except at the Meeting or adjourned Meeting at which the vote objected to is given or tendered, and every vote, whether given personally or by proxy, not disallowed at such Meeting, shall be valid for all proposes and such objection made in due time shall be referred to the Chairman of the Meeting.
Chairman of any Meeting to be the judge of Validity of any value	**139.** The Chairman of any Meeting shall be the sole judge of the validity of every vote tendered at such Meeting. The Chairman present at the taking of a poll shall be the sole judge of the validity of every vote tendered at such poll. The decision of the Chairman shall be final and conclusive.
Custody of Instrument	**140.** If any such instrument of appointment is confined to the object of appointing at attorney or proxy for voting at Meetings of the Company, it shall remain permanently or for such time as the Directors may determine, in the custody of the Company. If such instrument embraces other objects, a copy thereof examined with the original shall be delivered to the Company to remain in the custody of the Company.

DIRECTORS

Title of Article	Article Number and contents
Number of Directors	**141.** Until otherwise determined by a General Meeting of the Company and subject to the provisions of Section 149 of the Companies Act, 2013, the number of Directors shall not be less than three and not more than fifteen. **141A** **First Directors** of the Company were: i. Mr. Sudhakarbhai Chhotabhai Patel ii. Mr. Bharat Rasiklal Chokshi iii. Mr. Shalin Bharat Chokshi iv. Saumil Bharatbhai Chokshi

Title of Article	Article Number and contents
Appointment of Directors	**142.** The appointment of Directors of the Company shall be in accordance with the provisions of the Act and these Articles, to the extent applicable.
Debenture Directors	**143.** Any Trust Deed for securing Debentures may if so arranged, provide for the appointment, from time to time by the Trustees thereof or by the holders of Debentures, of some person to be a Director of the Company and may empower such Trustees or holder of Debentures, from time to time, to remove and re-appoint any Director so appointed. The Director appointed under this Article is herein referred to as "Debenture Director" and the term "Debenture Director" means the Director for the time being in office under this Article. The Debenture Director shall not be liable to retire by rotation or be removed by the Company. The Trust Deed may contain such ancillary provisions as may be agreed between the Company and the Trustees and all such provisions shall have effect notwithstanding any of the other provisions contained herein.
Nominee Director or Corporation Director	**144.** (a) Notwithstanding anything to the contrary contained in these Articles, so long as any moneys remain owing by the Company to any Finance Corporation or Credit Corporation or to any Financing company or body, (which corporation or body is hereinafter in this Article referred to as "the corporation") out of any loans granted or to be granted by them to the Company or so long as the corporation continue to hold Debentures in the Company by direct subscription or private placement, or so long as the Corporation holds Shares in the Company as a result of underwriting or direct subscription or so long as any liability of the Company arising out of any guarantee furnished by the Corporation on behalf of the Company remains outstanding, the Corporation shall have a right to appoint from time to time any person or persons as a Director, whole time or non-whole time (which Director or Directors is/are hereinafter referred to as "Nominee Director(s)") on the Board of the Company and to remove from such office any persons so appointed and to appoint any person or persons in his/their places. (b) The Board of Directors of the Company shall have no power to remove from office the Nominee Director(s). Such Nominee Director(s) shall not be required to hold any Share qualification in the Company. Further Nominee Director shall not be liable to retirement by rotation of Directors. Subject as aforesaid, the Nominee Directors(s) shall be entitled to the same rights and privileges and be subject to the obligations as any other Director of the Company. (c) The Nominee Director(s) so appointed shall hold the said office only so long as any moneys remain owing by the Company to the Corporation and the Nominee Director/s so appointed in exercise of the said power, shall *ipso facto* vacate such office immediately on the moneys owing by the Company to the Corporation being paid off. (d) The Nominee Director(s) appointed under this Article shall be entitled to receive all notices of and attend all General Meetings, Board Meetings and all the Meetings of the Committee of which the Nominee Director(s) is/are Member(s) as also the minutes of such Meetings. The Corporation shall also be entitled to receive all such notices and minutes.

Title of Article	Article Number and contents
	(e) The sitting fees in relation to such Nominee Director(s) shall also accrue to the Corporation and the same shall accordingly be paid by the Company directly to the Corporation. Any other fees, commission, moneys or remuneration in any form is payable to the Nominee Director of the Company, such fees, commission, moneys and remuneration in relation to such Nominee Director(s) shall accrue to the Corporation and the same shall accordingly be paid by the Company directly to the Corporation. Any expenses that may be incurred by the Corporation or such Nominee Director(s), in connection with their appointment or Directorship, shall also be paid or reimbursed by the Company to the Corporation or as the case may be to such Nominee Director/s provided that if any such Nominee Director/s is/are an officer(s) of the Corporation.. Provided also that in the event of the Nominee Director(s) being appointed as Whole-time Director(s); such Nominee Director/s shall exercise such power and duties as may be approved by the lenders and have such rights as are usually exercised or available to a whole-time Director in the management of the affairs of Company. Such Nominee Director shall be entitled to receive such remuneration, fees, commission and moneys as may be approved by the Corporation(s) nominated by him.
Special Director	**145.** (a) In connection with any collaboration arrangement with any company or corporation or any firm or person for supply of technical know-how and/or machinery or technical advice the directors may authorize such company, corporation, firm or person herein-after in this clause referred to as "collaboration" to appoint from time to time any person as director of the company (hereinafter referred to as "special director") and may agree that such special director shall not be liable to retire by rotation and need not possess any qualification shares to qualify him for office of such director, so however that such special director shall hold office so long as such collaboration arrangement remains in force unless otherwise agreed upon between the Company and such collaborator under the collaboration arrangements or at any time thereafter. (b) The collaborators may at any time and from time to time remove any such special director appointed by it and may at the time of such removal and also in the case of death or resignation of the person so appointed, at any time appoint any other person as special director in his place and such appointment or removal shall be made in writing signed by such company or corporation or any partner or such person and shall be delivered to the Company at its registered office. (c) It is clarified that every collaborator entitled to appoint a director under this article may appoint one such person as a director and so that if more then one collaborator is so entitled there may be at any time as may special directors as the collaborators eligible to make the appointment.
	146.

Title of Article	Article Number and contents
Limit on number of non-retiring Directors	The provisions of Articles 143, 144 and 145 are subject to the provisions of Section 152 of the Companies Act, 2013 and number of such Directors appointed shall not exceed in the aggregate one third of the total number of Directors for the time being in office.
Alternate Director	**147.** The Board may appoint, an Alternate Director recommended for such appointment by the Director (hereinafter in this Article called "the Original Director") to act for him during his absence for a period of not less than three months from the State in which the meetings of the Board are ordinarily held. Every such Alternate Director shall, subject to his giving to the Company an address in India at which notice may be served on him, be entitled to notice of meetings of Directors and to attend and vote as a Director and be counted for the purposes of a quorum and generally at such Meetings to have and exercise all the powers and duties and authorities of the Original Director. The Alternate Director appointed under this Article shall vacate office as and when the Original Director returns to the State in which the meetings of the Board are ordinarily held and if the term of office of the Original Director is determined before he returns to as aforesaid, any provisions in the Act or in these Articles for automatic reappointment of retiring Director in default of another appointment shall apply to the Original Director and not the Alternate Director.
Directors may fill in vacancies	**148.** The Directors shall have power at any time and from time to time to appoint any person to be a Director to fill a casual vacancy. Such casual vacancy shall be filled by the Board of Directors at a meeting of the Board. Any person so appointed shall hold office only up to the date to which the Director in whose place he is appointed would have held office, if it had not been vacated as aforesaid. However, he shall then be eligible for re-election.
Additional Directors	**149.** Subject to the provisions of Section 161 of the Companies Act, 2013 the Directors shall have the power at any time and from time to time to appoint any other person to be a Director as an addition to the Board ("Additional Director") so that the total number of Directors shall not at any time exceed the maximum fixed by these Articles. Any person so appointed as an Additional Director to the Board shall hold his office only up to the date of the next Annual General Meeting and shall be eligible for election at such Meeting.
Qualification shares	**150.** A Director need not hold any qualification shares.
Directors' sitting fees	**151.** The fees payable to a Director for attending each Board meeting shall be such sum as may be fixed by the Board of Directors not exceeding such sum as may be prescribed by the Central Government for each of the meetings of the Board or a Committee thereof and adjournments thereto attended by him. The Directors, subject to the sanction of the Central Government (if any required) may be paid such higher fees as the Company in General Meeting shall from time to time determine.

Extra remuneration to Directors for special work	**152.** Subject to the provisions of Sections 188 and 197 of the Companies Act, 2013, if any Director, being willing, shall be called upon to perform extra services (which expression shall include work done by a Director as a Member of any Committee formed by the Directors or in relation to signing share certificate) or to make special exertions in going or residing or residing out of his usual place of residence or otherwise for any of the purposes of the Company, the Company may remunerate the Director so doing either by a fixed sum or otherwise as may be determined by the Director, and such remuneration may be either in addition to or in substitution for his share in the remuneration herein provided. Subject to the provisions of the Act, a Director who is neither in the whole time employment nor a Managing Director may be paid remuneration either: i. by way of monthly, quarterly or annual payment with the approval of the Central Government; or ii. by way of commission if the Company by a Special Resolution authorized such payment.
Traveling expenses incurred by Directors on Company's business	**153.** The Board of Directors may subject to the limitations provided by the Act allow and pay to any Director who attends a meeting of the Board of Directors or any Committee thereof or General Meeting of the Company or in connection with the business of the Company at a place other than his usual place of residence, for the purpose of attending a Meeting such sum as the Board may consider fair compensation for traveling, hotel, and other incidental expenses properly incurred by him in addition to his fees for attending such Meeting as above specified.
Director may act notwithstanding vacancy	**154.** The continuing Director or Directors may act notwithstanding any vacancy in their body, but if and so long as their number is reduced below the quorum fixed by these Articles for a meeting of the Board, the Director or Directors may act for the purpose of increasing the number of Directors or that fixed for the quorum or for summoning a General Meeting of the Company but for no other purposes.
Board resolution necessary for certain contracts	**155.** (1) Subject to the provisions of Section 188 of the Companies Act, 2013, except with the consent of the Board of Directors of the Company, a Director of the Company or his relative, a firm in which such a Director or relative is partner, any other partner in such a firm or a private company of which the Director is a member or director, shall not enter into any contract with the Company: (a) For the sale, purchase or supply of goods, materials or services; or (b) for underwriting the subscription of any Share in or debentures of the Company; (c) nothing contained in clause (a) of sub-clause (1) shall affect:- (i) the purchase of goods and materials from the Company, or the sale of goods and materials to the Company by any Director, relative, firm, partner or private company as aforesaid for cash at prevailing market prices; or

	(ii) any contract or contracts between the Company on one side and any such Director, relative, firm, partner or private company on the other for sale, purchase or supply of any goods, materials and services in which either the Company, or the Director, relative, firm, partner or private company, as the case may be regularly trades or does business. **PROVIDED THAT** such contract or contracts do not relate to goods and materials the value of which, or services the cost of which, exceeds five thousand rupees in the aggregate in any year comprised in the period of the contract or contracts. (b) Notwithstanding any contained in sub-clause (1) hereof, a Director, relative, firm partner or private company as aforesaid may, in circumstances of urgent necessity, enter without obtaining the consent of the Board, into any contract with the Company for the sale, purchase or supply of any goods, materials or services even if the value of such goods or cost of such services exceeds rupees five thousand in the aggregate in any year comprised in the period of the contract; but in such a case the consent of the Board shall be obtained at a Meeting within three months of the date on which the contract was entered into. (c) Every consent of the Board required under this Article shall be accorded by a resolution passed at a meeting of the Board required under clause (1) and the same shall not be deemed to have been given within the meaning of that clause unless the consent is accorded before the contract is entered into or within three months of the data on which was entered into. (d) If consent is not accorded to any contract under this Article, anything done in pursuance of the contract will be voidable at the option of the Board. (e) The Directors, so contracting or being so interested shall not be liable to the Company for any profit realised by any such contract or the fiduciary relation thereby established.
Disclosure to the Members of Directors' interest in contract appointing Managers, Managing Director or Whole-time Director	**156.** When the Company:- (a) enters into a contract for the appointment of a Managing Director or Whole-time Director in which contract any Director of the Company is whether directly or indirectly, concerned or interested; or (b) varies any such contract already in existence and in which a Director is concerned or interested as aforesaid, the provisions of Section 190 of the Companies Act, 2013 shall be complied with.

	157.
Directors of interest	(a) A Director of the Company who is in any way, whether directly or indirectly concerned or interested in a contract entered into or to be entered into by or on behalf of the Company shall disclose the nature of his concern or interest at a meeting of the Board in the manner provided in Section 184 of the Companies Act, 2013.
General notice of disclosure	(b) A general notice, given to the Board by the Director to the effect that he is a director or is a member of a specified body corporate or is a member of a specified firm under Sections 184 of the Companies Act, 2013 shall expire at the end of the financial year in which it shall be given but may be renewed for a further period of one financial year at a time by fresh notice given in the last month of the financial year in which it would have otherwise expired. No such general notice and no renewal thereof shall be of effect unless, either it is given at a meeting of the Board or the Director concerned takes reasonable steps to secure that is brought up and read at the first meeting of the Board after it is given.
	158.
Directors and Managing Director may contract with Company	Subject to the provisions of the Act the Directors (including a Managing Director and Whole time Director) shall not be disqualified by reason of his or their office as such from holding office under the Company or from contracting with the Company either as vendor, purchaser, lender, agent, broker, lessor or lessee or otherwise, nor shall any such contract or any contracts or arrangement entered into by or on behalf of the Company with any Director or with any company or partnership of or in which any Director shall be a member or otherwise interested be avoided nor shall any Director so contracting be liable to account to the Company for any profit realized by such contract or arrangement by reason only of such Director holding that office or of the fiduciary relation thereby established, but it is declared that the nature of his interest shall be disclosed as provided by Section 184 of the Companies Act, 2013 and in this respect all the provisions of Section 184 and 189 of the Companies Act, 2013 shall be duly observed and complied with.
	159.
Disqualification of the Director	A person shall not be capable of being appointed as a Director of the Company if:- (a) he has been found to be of unsound mind by a Court of competent jurisdiction and the finding is in force; (b) he is an undischarged insolvent; (c) he has applied to be adjudged an insolvent and his application is pending; (d) he has been convicted by a Court of any offence involving moral turpitude sentenced in respect thereof to imprisonment for not less than six months and a period of five years has not elapsed form the date of expiry of the sentence; (e) he has not paid any call in respect of Shares of the Company held by him whether alone or jointly with others and six months have lapsed from the last day fixed for the payment of the call; or (f) an order disqualifying him for appointment as Director has been passed by a Court, unless the leave of the Court has been obtained for his appointment.

Vacation of office by Directors	**160.** The office of Director shall become vacant if:- (a) he is found to be of unsound mind by a Court of competent jurisdiction; or (b) he applies to be adjudged an insolvent; or (c) he is adjudged an insolvent; or (d) he is convicted by a Court of any offence involving moral turpitude and sentenced in respect thereof to imprisonment for less than six months; or (e) he fails to pay any call in respect of Shares of the Company held by him, whether alone or jointly with others within six months from the last date fixed for the payment of the call unless the Central Government, by a notification in the Official Gazette removes the disqualification incurred by such failure; or (f) absents himself from three consecutive meetings of the Board of Directors, or from all meetings of the Board for a continuous period of three months, whichever is longer, without obtaining leave of absence from the Board; or (g) he (whether by himself or by any person for his benefit or on his account or any firm in which he is a partner or any private company of which he is a director), accepts a loan, or any guarantee or security for a loan, from the Company in contravention of Section 185 of the Companies Act, 2013; or (h) he being in any way whether directly or indirectly concerned or interested in a contract or arrangement or proposed contract or arrangement, entered into or to be entered into by or on behalf of the Company fails to disclose the nature of his concern or interest at a meeting of the Board of Directors as required by Section 184 of the Companies Act, 2013; or (i) he is removed by an Ordinary Resolution of the Company before the expiry of his period of notice; or (j) if by notice in writing to the Company, he resigns his office, or (k) having been appointed as a Director by virtue of his holding any office or other employment in the Company, he ceases to hold such office or other employment in the Company.
Vacation of office by Directors (contd.)	**161.** Notwithstanding anything contained in sub-clauses (c), (d) and (i) of Article 160 hereof, the disqualification referred to in these clauses shall not take effect: (a) for thirty days from the date of the adjudication, sentence or order; (b) where any appeal or petition is preferred within thirty days aforesaid against the adjudication, sentence or conviction resulting in the sentence or order until the expiry of seven days from the date on which such appeal or petition is disposed of; or (c) where within the seven days aforesaid, any further appeal or petition is preferred in respect of the adjudication, sentence, conviction or order, and the appeal or petition, if allowed, would result in the removal of the disqualification, until such further appeal or petition is disposed of.

	162.
Removal of Directors	(a) The Company may subject to the provisions of Section 169 and other applicable provisions of the Companies Act, 2013 and these Articles by Ordinary Resolution remove any Director not being a Director appointed by the Central Government in pursuance of Section 242 of the Companies Act, 2013 before the expiry of his period of office. (b) Special Notice as provided by these Articles or Section 115 of the Companies Act, 2013 shall be required of any resolution to remove a Director under this Article or to appoint some other person in place of a Director so removed at the Meeting at which he is removed. (c) On receipt of notice of a resolution to remove a Director under this Article; the Company shall forthwith send a copy thereof to the Director concerned and the Director (whether or not he is a Member of a Company) shall be entitled to be heard on the resolution at the Meeting. (d) where notice is given of a resolution to remove a Director under this Article and the Director concerned makes with respect thereto representations in writing to the Company (not exceeding reasonable length) and requests their notification to Members of the Company, the Company shall, unless the representations are, received by it too late for it to do so: (i) in the notice of the resolution given to the Members of the Company state the fact of the representations having been made, and (ii) send a copy of the representations to every Member of the Company to whom notice of the Meeting is sent (before or after the representations by the Company) and if a copy of the representations is not sent as aforesaid because they were received too late\or because of the Company's default, the Director may (without prejudice to his right to be heard orally) require that the representation shall be read out at the Meeting: **Provided** that copies of the representation need not be sent or read out at the Meeting if, on the application either of the Company or of any other person who claims to be aggrieved, the Court is satisfied that the rights concerned by this sub-clause are being abused to secure needless publicity for defamatory matter. (e) A vacancy created by theremoval of the Director under this Article may, if he had been appointed by the Company in General Meeting or by the Board, in pursuance of Article 153 or Section 161 of the Companies Act, 2013 be filled by the appointment of another Director in his place by the Meeting at which he is removed, provided special notice of the intended appointment has been given under clause (b) hereof. A Director so appointed shall hold office until the date upto which his predecessor would have held office if he had not been removed as aforesaid. (f) If the vacancy is not filled under sub-clause (e) hereof, it may be filled as a casual vacancy in accordance with the provisions, in so far as they are applicable of Article 148 or Section 161 of the Companies Act, 2013 and all the provisions of that Article and Section shall apply accordingly Provided that the Director who was removed from office under this Article shall not be re-appointed as a Director by the Board of Directors.

	(g) Nothing contained in this Article shall be taken:- (i) as depriving a person removed hereunder of any compensation of damages payable to him in respect of the termination of his appointment as Director, or (ii) as derogating from any power to remove a Director which may exist apart from this Article.
Interested Directors not to participate or vote in Board's proceedings	**163.** No Director shall as a Director take part in the discussion of or vote on any contract arrangement or proceedings entered into or to be entered into by or on behalf of the Company, if he is in any way, whether directly or indirectly, concerned or interested in such contract or arrangement, not shall his presence count for the purpose of forming a quorum at the time of any such discussion or voting, and if he does vote, his vote shallbe void. Provided however, that nothing herein contained shall apply to:- (a) any contract of indemnity against any loss which the Directors, or any one or more of them, may suffer by reason of becoming or being sureties or a surety for the Company; (b) any contract or arrangement entered into or to be entered into with a public company or a private company which is a subsidiary of a public company in which the interest of the Director consists solely; (i) in his being: (a) a director of such company; and (b) the holder of not more than shares of such number of value therein as is requisite to qualify him for appointment as a director, thereof, he having been nominated as director by the company, or (ii) in his being a member holding not more than two percent of its paid-up share capital.
Director may be director of companies promoted by the Company	**164.** A Director may be or become a director of any company promoted by the Company, or in which it may be interested as a vendor, shareholder, or otherwise and no such Director shall be accountable for any benefit received as director or shareholder of such company except in so far Section 197 or Section 188 of the Companies Act, 2013 may be applicable.

ROTATION AND APPOINTMENT OF DIRECTORS

Title of Article	Article Number and contents
Rotation of Directors	**165.** Not less than two third of the total number of Directors shall: (a) Be persons whose period of the office is liable to termination by retirement by rotation and (b) Save as otherwise expressly provided in the Articles be appointed by the

Title of Article	Article Number and contents
	Company in General Meeting.
Retirement of Directors	**166.** Subject to the provisions of Articles 145 and 147, the non-retiring Directors should be appointed by the Board for such period or periods as it may in its discretion deem appropriate.
Retiring Directors	**167.** Subject to the provisions of Section 152 of the Companies Act, 2013 and Articles 143 to 154, at every Annual General Meeting of the Company, one-third or such of the Directors for the time being as are liable to retire by rotation; or if their number is not three or a multiple of three the number nearest to one-third shall retire from office. The Debenture Directors, Nominee Directors, Corporation Directors, Managing Directors if any, subject to Article 180, shall not be taken into account in determining the number of Directors to retire by rotation. In these Articles a "Retiring Director" means a Director retiring by rotation.
Appointment of Technical or Executive Directors	**168.** (a) The Board of Directors shall have the right from time to time to appoint any person or persons as Technical Director or Executive Director/s and remove any such persons from time to time without assigning any reason whatsoever. A Technical Director or Executive Director shall not be required to hold any qualification shares and shall not be entitled to vote at any meeting of the Board of Directors. (b) Subject to the provisions of Section 161 of the Companies Act, 2013 if the office of any Director appointed by the Company in General Meeting vacated before his term of office will expire in the normal course, the resulting casual vacancy may in default of and subject to any regulation in the Articles of the Company be filled by the Board of Directors at the meeting of the Board and the Director so appointed shall hold office only up to the date up to which the Director in whose place he is appointed would have held office if had not been vacated as aforesaid.
Ascertainment of Directors retiring by rotation and filling of vacancies	**169.** Subject to Section 152 of the Companies Act, 2013 the Directors retiring by rotation under Article 167 at every Annual General Meeting shall be those, who have been longest in office since their last appointment, but as between those who became Directors on the same day, those who are to retire shall in default of and subject to any agreement amongst themselves be determined by the lot.
Eligibility for re-election	**170.** A retiring Director shall be eligible for re-election and shall act as a Director through out and till the conclusion of the Meeting at which he retires.
Company to fill vacancies	**171.** At the General Meeting, at which a Director retires as aforesaid, the Company may fill up the vacancy by appointing the retiring Director or some other person thereto.

Provision in default of appointment	**172.** (a) If the place of retiring Director is not so filled up and the Meeting has not expressly resolved not to fill the vacancy, the Meeting shall stand adjourned till the same day in the next week, at the same time and place, or if that day is a public holiday, till the next succeeding day which is not a public holiday, at the same time and place. (b) If at the adjourned Meeting also, the place of the retiring Director is not filled up and the Meeting also has not expressly resolved not to fill the vacancy, the retiring Director shall be deemed to have been re-appointed at the adjourned Meeting, unless: (i) at that Meeting or the previous Meeting a resolution for the re-appointment of such Director has been put to the Meeting and lost. (ii) the retiring Director has by a notice in writing addressed to the Company or its Board of Directors expressed his unwillingness to be so re-appointed. (iii) he is not qualified or is disqualified for appointment. (iv) a resolution, whether Special or Ordinary is required for his appointment or re-appointment by virtue of any provisions of the Act, or (v) section 162 of the Companies Act, 2013 is applicable to the case
Company may increase or reduce the number of Directors or remove any Director	**173.** Subject to the provisions of Section 149 and 152 of the Companies Act, 2013 the Company may by Ordinary Resolution from time to time, increase or reduce the number of Directors and may alter qualifications.
Appointment of Directors to be voted individually	**174.** (a) No motion, at any General Meeting of the Company shall be made for the appointment of two or more persons as Directors of the Company by a single resolution unless a resolution that it shall be so made has been first agreed to by the Meeting without any vote being given against it. (b) A resolution moved in contravention of clause (a) hereof shall be void, whether or not objection was taken at the time of its being so moved, provided where a resolution so moved has passed no provisions or the automatic re-appointment of retiring Directors in default of another appointment as therein before provided shall apply. (c) For the purposes of this Article, a motion for approving a person's appointment, or for nominating a person for appointment, shall be treated as a motion for his appointment.

Notice of candidature for office of Directors except in certain cases	**175.** (1) No person not being a retiring Director shall be eligible for election to the office of Director at any General Meeting unless he or some other Member intending to propose him has given at least fourteen days' notice in writing under his hand signifying his candidature for the office of a Director or the intention of such person to propose him as Director for that office as the case may be, along with a deposit of one lakh rupees or such higher amount as may be prescribed which shall be refunded to such person or, as the case may be, to such Member, if the person succeeds in getting elected as a Director or gets more than twenty-five per cent. of total valid votes cast either on show of hands or on poll on such resolution. (2) The Company shall inform its Members of the candidature of the person for the office of Director or the intention, of a Member to propose such person as candidate for that office in such manner as may be prescribed. (3) Every person (other than Director retiring by rotation or otherwise or a person who has left at the office of the Company a notice under Section 160 of the Companies Act, 2013 signifying his candidature for the office of a Director) proposed as a candidate for the office a Director shall sign and file with the Company his consent in writing to act as a Director, if appointed. (4) A person other than: (a) a Director appointed after retirement by rotation or immediately on the expiry of his term of office, or (b) an Additional or Alternate Director or a person filling a casual vacancy in the office of a Director under Section 161 of the Companies Act, 2013 appointed as a Director or re-appointed as an additional or alternate Director, immediately on the expiry of his term of office shall not act as a Director of the Company unless he has within thirty days of his appointment signed and filled with the Registrar his consent in writing to act as such Director.
Disclosure by Directors of their holdings of their Shares and debentures of the Company	**176.** Every Director and every person deemed to be Director of the Company by virtue of Section 170 of the Companies Act, 2013 shall give notice to the Company of such matters relating to himself as may be necessary for the purpose of enabling the Company to comply with the provisions of that Section. Any such notice shall be given in writing and if it is not given at a meeting of the Board the person giving the notice shall take all reasonable steps to secure that it is brought up and read at the next meeting of the Board after it is given.

Votes of Body Corporate	**177.** A body corporate, whether a company within the meaning of the Act or not, which is a member of the Company, may by resolution of its Board of Directors or other governing body, authorize such person as it thinks fit to act as its representative at any meeting of the company or at any meeting of any class of members of the company and the persons so authorized shall be entitled to exercise the same rights and power (including the right to vote by proxy) on behalf of the body corporate which he represents as that body could exercise as if it were an individual member of the company and the production of a copy of the Minutes of such resolution certified by a director or the copy of the Minutes of such resolution certified by a Director or the Secretary of such body corporate as being a true copy of the Minutes of such resolution shall be accepted as sufficient evidence of the validity of the said representative's appointment and of his right to vote.

MANAGING DIRECTOR

Title of Article	Article Number and contents
Powers to appoint Managing Director	**178.** Subject to the provisions of Section 196 and 203 of the Companies Act, 2013 the Board may, from time to time, appoint one or more Directors to be Managing Director or Managing Directors or Whole-time Directors of the Company, for a fixed term not exceeding five years as to the period for which he is or they are to hold such office, and may, from time to time (subject to the provisions of any contract between him or them and the Company) remove or dismiss him or them from office and appoint another or others in his or their place or places. (a) The Managing Director shall perform such functions and exercise such powers as are delegated to him by the Board of Directors of the Company in accordance with the provisions of the Companies Act, 2013 and Companies Act, 1956, to the extent applicable. (b) Subject to the provisions of Section 152 of the Companies Act, 2013 the Managing Director shall not be, while he continues to hold that office, subject to retirement by rotation.
Remuneration of Managing Director	**179.** Subject to the provisions of Sections 196 and 197 of the Companies Act, 2013 a Managing Director shall, in addition to any remuneration that might be payable to him as a Director of the Company under these Articles, receive such remuneration as may from time to time be approved by the Company.
Special position of Managing Director	**180.** Subject to any contract between him and the Company, a Managing or Whole-time Director shall not, while he continues to hold that office, be subject to retirement by rotation and he shall not be reckoned as a Director for the purpose of determining the rotation of retirement of Directors or in fixing the number of Directors to retire but (subject to the provision of any contract between him and the Company), he shall be subject to the same provisions as to resignation and removal as the Directors of the Company and shall, *ipso facto* and immediately, cease to be a Managing Director if he ceases to hold the office of Director from any cause.

Title of Article	Article Number and contents
Powers of Managing Director	**181.** The Director may from time to time entrust to and confer upon a Managing Director or Whole-time Director for the time being such of the powers exercisable under these provisions by the Directors, as they may think fit, and may confer such powers for such time and to be exercised for such objects and purposes and upon such terms and conditions and with such restrictions, as they think expedient and they may confer such powers either collaterally with or to the exclusion of and in substitution for all or any of the powers of the Directors in that behalf and from time to time, revoke, withdraw, alter, or vary all or any of such powers.
	182. The Company's General Meeting may also from time to time appoint any Managing Director or Managing Directors or Whole-time Director or Whole-time Directors of the Company and may exercise all the powers referred to in these Articles.
	183. Receipts signed by the Managing Director for any moneys, goods or property received in the usual course of business of the Company or for any money, goods, or property lent to or belonging to the Company shall be an official discharge on behalf of and against the Company for the money, funds or property which in such receipts shall be acknowledged to be received and the persons paying such moneys shall not be bound to see to the application or be answerable for any misapplication thereof. The Managing Director shall also have the power to sign, accept and endorse cheques on behalf of the Company.
	184. The Managing Director shall be entitled to sub-delegate (with the sanction of the Directors where necessary) all or any of the powers, authorities and discretions for the time being vested in him in particular from time to time by the appointment of any attorney or attorneys for the management and transaction of the affairs of the Company in any specified locality in such manner as they may think fit.
	185. Notwithstanding anything contained in these Articles, the Managing Director is expressly allowed generally to work for and contract with the Company and especially to do the work of Managing Director and also to do any work for the Company upon such terms and conditions and for such remuneration (subject to the provisions of the Act) as may from time to time be agreed between him and the Directors of the Company.
Appointment and powers of Manager	**186.** The Board may, from time to time, appoint any person as Manager (under Section 2(53) of the Companies Act, 2013) to manage the affairs of the Company. The Board may from time to time entrust to and confer upon a Manager such of the powers exercisable under these Articles by the Directors, as they may think fit, and may confer such powers for such time and to be exercised for such objects and purposes and upon such terms and conditions and with such restrictions as they think expedient.

WHOLE TIME DIRECTOR

Title of Article	Article Number and contents
Power to appoint Whole-Time Director and/or Whole-time Directors	**187.** Subject to the provisions of the Act and of these Articles, the Board may from time to time with such sanction of the Central Government as may be required by law appoint one or more of its Director/s or other person/s as Whole-Time Director or Whole-Time Directors of the Company out of the Directors/persons nominated under Article only either for a fixed term that the Board may determine or permanently for life time upon such terms and conditions as the Board may determine and thinks fit. The Board may by ordinary resolution and/or an agreement/s vest in such Whole-Time Director or Whole Time Directors such of the powers, authorities and functions hereby vested in the Board generally as it thinks fit and such powers may be made exercisable and for such period or periods and upon such conditions and subject to such restrictions as it may be determined or specified by the Board and the Board has the powers to revoke, withdraw, alter or vary all or any of such powers and/or remove or dismiss him or them and appoint another or others in his or their place or places again out of the Directors/persons nominated under Article 188 only. The Whole Time Director or Whole Time Directors will be entitled for remuneration as may be fixed and determined by the Board from time to time either by way of ordinary resolution or a Court act/s or an agreement/s under such terms not expressly prohibited by the Act.
To what provisions Whole time Directors shall subject	**188.** Subject to the provisions of Section 152 of the Companies Act, 2013 and these Articles, a Whole Time Director or Whole Time Directors shall not, while he/they continue to hold that office, be liable to retirement by rotation but (subject to the provisions of any contract between him/they and the Company) he/they shall be subject to the same provision as to resignation and removal as the other Directors and he/they shall *ipso facto* and immediately ceases or otherwise cease to hold the office of Director/s for any reason whatsoever save that if he/they shall vacate office whether by retirement, by rotation or otherwise under the provisions of the Act in any Annual General Meeting and shall be re-appointed as a Director or Directors at the same meeting he/they shall not by reason only of such vacation, cease to be a Whole Time Director or Whole Time Directors.
Seniority of Whole Time Director and Managing Director	**189.** If at any time the total number of Managing Directors and Whole Time Directors is more than one-third who shall retire shall be determined by and in accordance with their respective seniorities. For the purpose of this Article, the seniorities of the Whole Time Directors and Managing Directors shall be determined by the date of their respective appointments as Whole Time Directors and Managing Directors of the Company.

PROCEEDINGS OF THE BOARD OF DIRECTORS

Title of Article	Article Number and contents
Meeting of Directors	**190.** The Directors may meet together as a Board for the dispatch of business from time to time, and unless the Central Government by virtue of the provisions of Section 173 of the Companies Act, 2013 allow otherwise, Directors shall so meet at least once in every three months and at least four such Meetings shall be held in every year. The Directors may adjourn and otherwise regulate their Meetings as they think fit. The provisions of this Article shall not be deemed to have been contravened merely by reason of the fact that the meeting of the Board which had been called in compliance with the terms of this Article could not be held for want of a quorum.
Quorum	**191.** (a) Subject to Section 174 of the Companies Act, 2013 the quorum for a meeting of the Board of Directors shall be one-third of its total strength (excluding Directors, if any, whose place may be vacant at the time and any fraction contained in that one third being rounded off as one) or two Directors whichever is higher. PROVIDED that where at any time the number of interested Directors at any meeting exceeds or is equal to two-third of the Total Strength, the number of the remaining Directors that is to say, the number of directors who are not interested present at the Meeting being not less than two shall be, the quorum during such time. (b) For the purpose of clause (a) (i) "Total Strength" means total strength of the Board of Directors of the Company determined in pursuance of the Act after deducting there from number of the Directors if any, whose places may be vacant at the time, and (ii) "Interested Directors" mean any Directors whose presence cannot by reason of any provisions in the Act count for the purpose of forming a quorum at a meeting of the Board at the time of the discussion or vote on any matter.
Procedure when Meeting adjourned for want of quorum	**192.** If a meeting of the Board could not be held for want of quorum then, the Meeting shall automatically stand adjourned till the same day in the next week, at the same time and place, or if that day is a public holiday, till thenext succeeding day which is not a public holiday at the same time and place, unless otherwise adjourned to a specific date, time and place.
Chairman of Meeting	**193.** The Chairman of the Board of Directors shall be the Chairman of the meetings of Directors, provided that if the Chairman of the Board of Directors is not present within five minutes after the appointed time for holding the same, meeting of the Director shall choose one of their members to be Chairman of such Meeting.
Question at Board meeting how decided	**194.** Subject to the provisions of Section 203 of the Companies Act, 2013 questions arising at any meeting of the Board shall be decided by a majority of votes, and in case of any equality of votes, the Chairman shall have a second or casting vote.

Title of Article	Article Number and contents
Powers of Board meeting	**195.** A meeting of the Board of Directors at which a quorum is present shall be competent to exercise all or any of the authorities, powers and discretions which by or under the Act, or the Articles for the time being of the Company which are vested in or exercisable by the Board of Directors generally.
Directors may appoint Committee	**196.** The Board of Directors may subject to the provisions of Section 179 and other relevant provisions of the Companies Act, 2013 and of these Articles delegate any of the powers other than the powers to make calls and to issue debentures to such Committee or Committees and may from time to time revoke and discharge any such Committee of the Board, either wholly or in part and either as to the persons or purposes, but every Committee of the Board so formed shall in exercise of the powers so delegated conform to any regulation(s) that may from time to time be imposed on it by the Board of Directors. All acts done by any such Committee of the Board in conformity with such regulations and in fulfillment of the purpose of their appointments, but not otherwise, shall have the like force and effect, as if done by the Board.
Meeting of the Committee how to be governed	**197.** The meetings and proceedings of any such Committee of the Board consisting of two or more members shall be governed by the provisions herein contained for regulating the meetings and proceedings of the Directors, so far as the same are applicable thereto and are not superseded by any regulations made by the Directors under the last preceding article. Quorum for the Committee meetings shall be two.
Circular resolution	**198.** (a) A resolution passed by circulation without a meeting of the Board or a Committee of the Board appointed under Article 197 shall subject to the provisions of sub-clause (b) hereof and the Act, be as valid and effectual as the resolution duly passed at a meeting of Directors or of a Committee duly called and held. (b) A resolution shall be deemed to have been duly passed by the Board or by a Committee thereof by circulation if the resolution has been circulated in draft together with necessary papers if any to all the Directors, or to all the members of the Committee, then in India (not being less in number than the quorum fixed for a meeting of the Board or Committee as the case may be) and to all other Directors or members of the Committee at their usual addresses in India or to such other addresses outside India specified by any such Directors or members of the Committee and has been approved by such of the Directors or members of the Committee, as are then in India, or by a majority of such of them as are entitled to vote on the resolution.

Acts of Board or Committee valid notwithstanding defect in appointment	**199.** All acts done by any meeting of the Board or by a Committee of the Board or by any person acting as a Director shall, notwithstanding that it shall afterwards be discovered; that there was some defect in the appointment of one or more of such Directors or any person acting as aforesaid; or that they or any of them were disqualified or had vacated office or that the appointment of any of them is deemed to be terminated by virtue of any provision contained in the Act or in these Articles, be as valid as if every such person had been duly appointed and was qualified to be a Director; provided nothing in the Article shall be deemed to give validity to acts done by a Director after his appointment has been shown to the Company to be invalid or to have terminated.

POWERS OF THE BOARD

Title of Article	Article Number and contents
General powers of management vested in the Board of Directors	**200.** The Board may exercise all such powers of the Company and do all such acts and things as are not, by the Act, or any other Act or by the Memorandum or by the Articles of the Company required to be exercised by the Company in General Meeting, subject nevertheless to these Articles, to the provisions of the Act, or any other Act and to such regulations being not inconsistent with the aforesaid Articles, as may be prescribed by the Company in General Meeting but no regulation made by the Company in General Meeting shall invalidate any prior act of the Board which would have been valid if that regulation had not been made. Provided that the Board shall not, except with the consent of the Company in General Meeting :- (a) sell, lease or otherwise dispose of the whole, or substantially the whole, of the undertaking of the Company, or where the Company owns more than one undertaking of the whole, or substantially the whole, of any such undertaking; (b) remit, or give time for the repayment of, any debt due by a Director, (c) invest otherwise than in trust securities the amount of compensation received by the Company in respect of the compulsory acquisition or any such undertaking as is referred to in clause (a) or of any premises or properties used for any such undertaking and without which it cannot be carried on or can be carried on only with difficulty or only after a considerable time; (d) borrow moneys where the moneys to be borrowed together with the moneys already borrowed by the Company (apart from temporary loans obtained from the Company's bankers in the ordinary course of business), will exceed the aggregate of the paid-up capital of the Company and its free reserves that is to say, reserves not set apart for any specific purpose; (e) contribute to charitable and other funds not directly relating to the business of the Company or the welfare of its employees, any amounts the aggregate of which will, in any financial year, exceed fifty thousand rupees or five per cent of its average net profits as determined in accordance with the provisions of Section 349 and 350 of the Act during the three financial years immediately preceding whichever is greater, provided that the Company in the General Meeting or the Board of Directors shall not contribute any amount to any political party or for any political purposes to any individual or body;

Title of Article	Article Number and contents
	(i) Provided that in respect of the matter referred to in clause (d) and clause (e) such consent shall be obtained by a resolution of the Company which shall specify the total amount upto which moneys may be borrowed by the Board under clause (d) of as the case may be total amount which may be contributed to charitable or other funds in a financial year under clause (e) (ii) Provided further that the expression "temporary loans" in clause (d) above shall mean loans repayable on demand or within six months from the date of the loan such as short term cash credit arrangements, the discounting of bills and the issue of other short term loans of a seasonal character, but does not include loans raised for the purpose of financing expenditure of a capital nature.
Certain powers to be exercised by the Board only at Meetings	**201.** (1) Without derogating from the powers vested in the Board of Directors under these Articles, the Board shall exercise the following powers on behalf of the Company and they shall do so only by means of resolutions passed at the meeting of the Board; (a) the power to make calls, on shareholders in respect of money unpaid on their Shares, (b) the power to issue Debentures, (c) the power to borrow moneys otherwise than on Debentures, (d) the power to invest the funds of the Company, and (e) the power to make loans Provided that the Board may, by resolution passed at a Meeting, delegate to any Committee of Directors, the Managing Director, the Manager or any other principal officer of the Company, the powers specified in sub-clause (c),(d) and (e) to the extent specified below. (2) Every resolution delegating the power referred to in sub-clause (1)(c) above shall specify the total amount outstanding at any one time, upto which moneys may be borrowed by the delegate. (3) Every resolution delegating the power referred to in sub-clause (1)(d) above shall specify the total amount upto which the funds of the Company may be invested, and the nature of the investments which may be made by the delegate. (4) Every resolution delegating the power referred to in sub-clause (1)(e) above shall specify the total amount upto which loans may be made and the maximum amount of loans which may be made for each such purpose in individual cases.

	202.
Certain powers of the Board	Without prejudice to the general powers conferred by the last preceding Article and so as not in any way to limit or restrict those powers, and without prejudice to the other powers conferred by these Articles, but subject to the restrictions contained in the last preceding Article, it is hereby declared that the Directors shall have the following powers, that is to say, power: (1) To pay the cost, charges and expenses preliminary and incidental to the promotion, formation, establishment and registration of the Company. (2) To pay and charge to the capital account of the Company any commission or interest lawfully payable thereon under the provisions of Sections 76 and 208 of the Act. (3) Subject to Section 292 and 297 and other provisions applicable of the Act to purchase or otherwise acquire for the Company any property, right or privileges which the Company is authorized to acquire, at or for such price or consideration and generally on such terms and conditions as they may think fit and in any such purchase or other acquisition to accept such title as the Directors may believe or may be advised to be reasonably satisfactory. (4) At their discretion and subject to the provisions of the Act to pay for any property, rights or privileges acquired by or services rendered to the Company, either wholly or partially in cash or in share, bonds, debentures, mortgages, or other securities of the Company, and any such Shares may be issued either as fully paid-up or with such amount credited as paid-up thereon as may be agreed upon and any such bonds, debentures, mortgages or other securities may be either specifically charged upon all or any part of the property of the Company and its uncalled capital or not so charged. (5) To secure the fulfillment of any contracts or engagement entered into by the Company by mortgage or charge of all or any of the property of the Company and its uncalled capital for the time being or in such manner as they may think fit. (6) To accept from any Member, as far as may be permissible by law to a surrender of his Shares or any part thereof, on such terms and conditions as shall be agreed. (7) To appoint any person to accept and hold in trust for the Company any property belonging to the Company, in which it is interested, or for any other purpose and to execute and do all such deeds and things as may be required in relation to any trust, and to provide for the remuneration of such trustee or trustees. (8) To institute, conduct, defend, compound or abandon any legal proceedings by or against the Company or its officers or otherwise concerning the affairs of the Company, and also to compound and allow time for payment or satisfaction of any debts due and of any claim or demands by or against the Company and to refer any differences to arbitration and observe and perform any awards made thereon either according to Indian law or according to foreign law and either in India or abroad and to observe and perform or challenge any award made thereon. (9) To act on behalf of the Company in all matters relating to bankruptcy and insolvency, winding up and liquidation of companies. (10) To make and give receipts, releases and other discharges for moneys payable to the Company and for the claims and demands of the Company.

	(11) Subject to the provisions of Sections 291, 292, 295, 370, 372 and all other applicable provisions of the Act, to invest and deal with any moneys of the Company not immediately required for the purpose thereof upon such security (not being Shares of this Company), or without security and in such manner as they may think fit and from time to time vary or realise such investments. Save as provided in Section 49 of the Act, all investments shall be made and held in the Company's own name. (12) To execute in the name and on behalf of the Company, in favour of any Director or other person who may incur or be about to incur any personal liability whether as principal or surety, for the benefit of the Company, such mortgages of the Company's property (present and future) as they think fit, and any such mortgage may contain a power of sale and such other powers, provisions, covenants and agreements as shall be agreed upon. (13) To open bank account and to determine from time to time who shall be entitled to sign, on the Company's behalf, bills, notes, receipts, acceptances, endorsements, cheques, dividend warrants, releases, contracts and documents and to give the necessary authority for such purpose. (14) To distribute by way of bonus amongst the staff of the Company a Share or Shares in the profits of the Company and to give to any Director, officer or other person employed by the Company a commission on the profits of any particular business or transaction and to charge such bonus or commission as a part of the working expenses of the Company. (15) To provide for the welfare of Directors or ex-Directors or employees or ex-employees of the Company and their wives, widows and families or the dependents or connections of such persons, by building or contributing to the building of houses, dwelling or chawls, or by grants of moneys, pension, gratuities, allowances, bonus or other payments, or by creating and from time to time subscribing or contributing, to provide other associations, institutions, funds or trusts and by providing or subscribing or contributing towards place of instruction and recreation, hospitals and dispensaries, medical and other attendance and other assistance as the Board shall think fit and subject to the provision of Section 293(1)(e) of the Act, to subscribe or contribute or otherwise to assist or to guarantee money to charitable, benevolent, religious, scientific, national or other institutions or object which shall have any moral or other claim to support or aid by the Company, either by reason of locality of operation, or of the public and general utility or otherwise. (16) Before recommending any dividend, to set aside out of the profits of the Company such sums as they may think proper for depreciation or to depreciation fund, or to an insurance fund, or as reserve fund or any special fund to meet contingencies or to repay redeemable preference shares or debentures or debenture stock, or for special dividends or for equalising dividends or for repairing, improving, extending and maintaining any of the property of the Company and for such other purposes (including the purpose referred to in the preceding clause), as the Board may in their absolute discretion, think conducive to the interest of the Company and subject to Section 292 of the Act, to invest several sums so set aside or so much thereof as required to be invested, upon such investments (other than Shares of the Company) as they may think fit, and from time to time to deal with and vary such investments and dispose of and apply and expend all or any such part thereof for the benefit of the Company, in

	such a manner and for such purposes as the Board in their absolute discretion, think conducive to the interest of the Company notwithstanding that the matters to which the Board apply or upon which they expend the same or any part thereof or upon which the capital moneys of the Company might rightly be applied or expended; and to divide the general reserve or reserve fund into such special funds as the Board may think fit with full power to transfer the whole or any portion of reserve fund or division of a reserve fund and with full power to employ the assets constituting all or any of the above funds, including the depreciation fund, in the business of the Company or in the purchase or repayment of redeemable preference shares or debentures or debenture stock, and without being bound to keep the same separate from the other assets and without being bound to pay interest on the same with power however, to the Board at their discretion to pay or allow to the credit of such funds interest at such rate as the Board may think proper. (17) To appoint, and at their discretion, remove or suspend, such general managers, managers, secretaries, assistants, supervisors, scientists, technicians, engineers, consultants, legal, medical or economic advisors, research workers, laborers, clerks, agents and servants for permanent, temporary or special services as they may from time to time think fit and to determine their powers and duties, and fix their salaries or emoluments or remuneration, and to require security in such instances and to such amount as they may think fit. And also from time to time to provide for the management and transaction of the affairs of the Company in any specified locality in India or elsewhere in such manner as they think and the provisions contained in the four next following sub-clauses shall be without prejudice to the general powers conferred by this sub-clause. (18) To appoint or authorize appointment of officers, clerks and servants for permanent or temporary or special services as the Board may from time to time think fit and to determine their powers and duties and to fix their salaries and emoluments and to require securities in such instances and of such amounts as the Board may think fit and to remove or suspend any such officers, clerks and servants. Provided further that the Board may delegate matters relating to allocation of duties, functions, reporting etc. of such persons to the Managing Director or Manager. (19) From time to time and at any time to establish any local Board for managing any of the affairs of the Company in any specified locality in India or elsewhere and to appoint any person to be members of such local Boards, and to fix their remuneration or salaries or emoluments. (20) Subject to Section 292 of the Act, from time to time and at any time to delegate to any person so appointed any of the powers, authorities and discretions for the time being vested in the Board, other than their power to make calls or to make loans or borrow money, and to authorize the members for the time being of any such local Board, or any of them to fill up any vacancies therein and to act notwithstanding vacancies, and any such appointment or delegation may be made on such terms and subject to such terms and subject to such conditions as the Board may think fit, and Board may at any time remove any person so appointed, and may annul or vary any such delegation. (21) At any time and from time to time by Power of Attorney under the Seal of the Company, to appoint any person or person to be the Attorney or Attorneys of the Company, for such purposes and with such powers, authorities and discretions (not exceeding those vested in or exercisable by the Board under these presents

	and subject to the provisions of Section 292 of the Act) and for such period and subject to such conditions as the Board may from time to time think fit; and any such appointment may (if the Board thinks fit) be made in favour of any company, or the shareholders, directors, nominees, or managers of any company or firm or otherwise in favour of any fluctuating body of persons whether nominated directly or indirectly by the Board and such Power of Attorney may contain such powers for the protection or convenience of persons dealing with such Attorneys as the Board may think fit, and may contain powers enabling any such delegates or attorneys as aforesaid to sub-delegate all or any of the powers authorities and discretions for the time being vested in them. (22) Subject to Sections 294 and 297 and other applicable provisions of the Act, for or in relation to any of the matters aforesaid or, otherwise for the purposes of the Company to enter into all such negotiations and contracts and rescind and vary all such contracts, and execute and do all such acts, deeds and things in the name and on behalf of the Company as they may consider expedient. (23) From time to time to make, vary and repeal bye-laws for the regulations of the business of the Company, its officers and servants. (24) To purchase or otherwise acquire any land, buildings, machinery, premises, hereditaments, property, effects, assets, rights, credits, royalties, business and goodwill of any joint stock company carrying on the business which the Company is authorized to carry on in any part of India. (25) To purchase, take on lease, for any term or terms of years, or otherwise acquire any factories or any land or lands, with or without buildings and out-houses thereon, situated in any part of India, at such price or rent and under and subject to such terms and conditions as the Directors may think fit. And in any such purchase, lease or other acquisition to accept such title as the Directors may believe or may be advised to be reasonably satisfactory. (26) To insure and keep insured against loss or damage by fire or otherwise for such period and to such extent as it may think proper all or any part of the buildings, machinery, goods, stores, produce and other movable property of the Company, either separately or co jointly, also to insure all or any portion of the goods, produce, machinery and other articles imported or exported-by the Company and to sell, assign, surrender or discontinue any policies of assurance effected in pursuance of this power. (27) To purchase or otherwise acquire or obtain license for the use of and to sell, exchange or grant license for the use of any trade mark, patent, invention or technical know-how. (28) To sell from time to time any articles, materials, machinery, plants, stores and other articles and thing belonging to the Company as the Board may think proper and to manufacture, prepare and sell waste and by-products. (29) From time to time to extend the business and undertaking of the Company by adding, altering or enlarging all or any of the buildings, factories, workshops, premises, plant and machinery, for the time being the property of or in the possession of the Company, or by erecting new or additional buildings, and to expend such sum of money for the purpose aforesaid or any of them as they be thought necessary or expedient.

	(30) To undertake on behalf of the Company any payment of rents and the performance of the covenants, conditions and agreements contained in or reserved by any lease that may be granted or assigned to or otherwise acquired by the Company and to purchase the reversion or reversions, and otherwise to acquire on freehold sample of all or any of the lands of the Company for the time being held under lease or for an estate less than freehold estate. (31) To improve, manage, develop, exchange, lease, sell, resell and re-purchase, dispose off, deal or otherwise turn to account, any property (movable or immovable) or any rights or privileges belonging to or at the disposal of the Company or in which the Company is interested. (32) To let, sell or otherwise dispose of subject to the provisions of Section 293 of the Act and of the other Articles any property of the Company, either absolutely or conditionally and in such manner and upon such terms and conditions in all respects as it thinks fit and to accept payment in satisfaction for the same in cash or otherwise as it thinks fit. (33) Generally subject to the provisions of the Act and these Articles, to delegate the powers/authorities and discretions vested in the Directors to any person(s), firm, company or fluctuating body of persons as aforesaid. (34) To comply with the requirements of any local law which in their opinion it shall in the interest of the Company be necessary or expedient to comply with.

MANAGEMENT

Title of Article	Article Number and contents
Appointment of different categories of Key managerial personnel	**203.** The Company shall have the following whole-time key managerial personnel,— (*i*) managing director, or Chief Executive Officer or manager and in their absence, a whole-time director; (*ii*) company secretary; and (*iii*) Chief Financial Officer
Same person may be Chairperson of the Board and MD/CEO	**203A.** The same individual may, at the same time, be appointed as the Chairperson of the Company as well as the Managing Director or Chief Executive Officer of the Company.

MINUTES

Title of Article	Article Number and contents
Minutes to be made	**204.** (1) The Company shall cause minutes of all proceedings of General Meeting and of all proceedings of every meeting of the Board of Directors or every Committee thereof within thirty days of the conclusion of every such meeting concerned by making entries thereof in books kept for that purpose with their pages consecutively numbered. (2) Each page of every such books shall be initialed or signed and the last page of the record of proceedings of each Meeting in such books shall be dated and signed: (a) in the case of minutes of proceedings of a meeting of Board or of a Committee thereof by the Chairman of the said meeting or the Chairman of the next succeeding meeting. (b) in the case of minutes of proceeding of the General Meeting, by the Chairman of the said meeting within the aforesaid period of thirty days or in the event of the death or inability of that Chairman within that period by a Director duly authorized by the Board for the purpose.
Minutes to be evidence of the proceeds Books of minutes of General Meeting to be kept	**205.** (a) The minutes of proceedings of every General Meeting and of the proceedings of every meeting of the Board or every Committee kept in accordance with the provisions of Section 118 of the Companies Act, 2013 shall be evidence of the proceedings recorded therein. (b) The books containing the aforesaid minutes shall be kept at the Registered Office of the Company and be open to the inspection of any Member without charge as provided in Section 119 and Section 120 of the Companies Act, 2013 and any Member shall be furnished with a copy of any minutes in accordance with the terms of that Section.
Presumptions	**206.** Where the minutes of the proceedings of any General Meeting of the Company or of any meeting of the Board or of a Committee of Directors have been kept in accordance with the provisions of Section 118 of the Companies Act, 2013 until the contrary is proved, the meeting shall be deemed to have been duly called and held, all proceedings thereat to have been duly taken place and in particular all appointments of Directors or Liquidators made at the meeting shall be deemed to be valid.

THE SECRETARY

Title of Article	Article Number and contents
Secretary	**207.** The Directors may from time to time appoint, and at their discretion, remove any individual, (hereinafter called "the Secretary") to perform any functions, which by the Act are to be performed by the Secretary, and to execute any other ministerial or administrative duties, which may from time to time be assigned to the Secretary by the Directors. The Directors may also at any time appoint some person (who need not be the Secretary) to keep the registers required to be kept by the Company. The appointment of Secretary shall be made according to the provisions of the Companies Act, read with rules made thereunder.
The Seal, its custody and use	**208.** (a) The Board shall provide for the safe custody of the seal. (b) The seal of the company shall not be affixed to any instrument except by the authority of a resolution of the Board or of a committee of the Board authorized by it in that behalf, and except in the presence of at least two directors and of the secretary or such other person as the Board may appoint for the purpose; and those two directors and the secretary or other person aforesaid shall sign every instrument to which the seal of the company is so affixed in their presence.

DIVIDENDS AND CAPITALISATION OF RESERVES

Title of Article	Article Number and contents
Division of profits	**209.** (a) Subject to the rights of persons, if any, entitled to Shares with special rights as to dividends, all dividends shall be declared and paid according to the amounts paid or credited as paid on the Shares in respect whereof the dividend is paid but if and so long as nothing is paid upon any of Share in the Company, dividends may be declared and paid according to the amounts of the Shares RR. (b) No amount paid or credited as paid on a Share in advance of calls shall be treated for the purpose of this Article as paid on the Shares.
The Company at General Meeting may declare dividend	**210.** The Company in General Meeting may declare dividends, to be paid to Members according to their respective rights and interest in the profits and may fix the time for payment and the Company shall comply with the provisions of Section 127 of the Companies Act, 2013 but no dividends shall exceed the amount recommended by the Board of Directors. However, the Company may declare a smaller dividend than that recommended by the Board in General Meeting.

Dividends out of profits only	**211.** No dividend shall be payable except out of profits of the Company arrived at the manner provided for in Section 123 of the Companies Act, 2013.
Interim Dividend	**212.** The Board of Directors may from time to time pay to the Members such interim dividends as in their judgment the position of the Company justifies.
Debts may be deducted	**213.** (a) The Directors may retain any dividends on which the Company has a lien and may apply the same in or towards the satisfaction of the debts, liabilities or engagements in respect of which the lien exists. (b) The Board of Directors may retain the dividend payable upon Shares in respect of which any person is, under the Transmission Article, entitled to become a Member or which any person under that Article is entitled to transfer until such person shall become a Member or shall duly transfer the same.
Capital paid-up in advance to carry interest, not the right to earn dividend	**214.** Where the capital is paid in advance of the calls upon the footing that the same shall carry interest, such capital shall not, whilst carrying interest, confer a right to dividend or to participate in profits.
Dividends in proportion to amounts paid-up	**215.** All dividends shall be apportioned and paid proportionately to the amounts paid or credited as paid on the Shares during any portion or portions of the period in respect of which the dividend is paid, but if any Share is issued on terms provided that it shall rank for dividends as from a particular date such Share shall rank for dividend accordingly.
No Member to receive dividend while indebted to the Company and the Company's right in respect thereof	**216.** No Member shall be entitled to receive payment of any interest or dividend or bonus in respect of his Share or Shares, whilst any money may be due or owing from him to the Company in respect of such Share or Shares (or otherwise however either alone or jointly with any other person or persons) and the Board of Directors may deduct from the interest or dividend to any Member all such sums of money so due from him to the Company.
Effect of transfer of Shares	**217.** A transfer of Shares shall not pass the right to any dividend declared therein before the registration of the transfer.
Dividend to joint holders	**218.** Any one of several persons who are registered as joint holders of any Shares may give effectual receipts for all dividends or bonus and payments on account of dividends in respect of such Shares.

Dividend how remitted	**219.** The dividend payable in cash may be paid by cheque or warrant sent through post directly to registered address of the shareholder entitled to the payment of the dividend or in case of joint holders to the registered address of that one of the joint holders who is first named on the Register of Members or to such person and to such address as the holder or joint holders may in writing direct. The Company shall not be liable or responsible for any cheque or warrant or pay slip or receipt lost in transit or for any dividend lost, to the Member or person entitled thereto by forged endorsement of any cheque or warrant or forged signature on any pay slip or receipt or the fraudulent recovery of the dividend by any other means.
Notice of dividend	**220.** Notice of the declaration of any dividend whether interim or otherwise shall be given to the registered holders of Share in the manner herein provided.
Reserves	**221.** The Directors may, before recommending or declaring any dividend set aside out of the profits of the Company such sums as they think proper as reserve or reserves, which shall, at the discretion of the Directors, be applicable for meeting contingencies or for any other purposes to which the profits of the Company may be properly applied and pending such application, may at the like discretion, either be employed in the business of the Company or be invested in such investments (other than Shares of the Company) as the Directors may from time to time think fit.
Dividend to be paid within time required by law.	**222.** The Company shall pay the dividend, or send the warrant in respect thereof to the shareholders entitled to the payment of dividend, within such time as may be required by law from the date of the declaration unless:- (a) where the dividend could not be paid by reason of the operation on any law; or (b) where a shareholder has given directions regarding the payment of the dividend and those directions cannot be complied with; or (c) where there is dispute regarding the right to receive the dividend; or (d) where the dividend has been lawfully adjusted by the Company against any sum due to it from shareholder; or (e) where for any other reason, the failure to pay the dividend or to post the warrant within the period aforesaid was not due to any default on the part of the Company.
Unpaid or unclaimed dividend	**223.** (a) Where the Company has declared a dividend but which has not been paid or claimed within 30 days from the date of declaration, to any shareholder entitled to the payment of dividend, the Company shall within seven days from the date of expiry of the said period of thirty days, transfer the total amount of dividend which remains unpaid or unclaimed within the said period of thirty days, to a special account to be opened by the Company in that behalf in any scheduled bank, to be called "Arvee Laboratories (India) Limited *(year)*Unpaid Dividend Account".

	(b) Any money transferred to the unpaid dividend account of a company which remains unpaid or unclaimed for a period of seven years from the date of such transfer, shall be transferred by the company to the Fund known as Investor Education and Protection Fund established under section 125 of the Companies Act, 2013. (c) No unclaimed or unpaid divided shall be forfeited by the Board.
Set-off of calls against dividends	**224.** Any General Meeting declaring a dividend may on the recommendation of the Directors make a call on the Members of such amount as the Meeting fixes but so that the call on each Member shall not exceed the dividend payable to him, and so that the call be made payable at the same time as the dividend, and the dividend may, if so arranged between the Company and the Members, be set off against the calls.
Dividends in cash	**225.** No dividends shall be payable except in cash, provided that nothing in this Article shall be deemed to prohibit the capitalisation of the profits or reserves of the Company for the purpose of issuing fully paid up bonus Shares or paying up any amount for the time being unpaid on any Shares held by Members of the Company.
Capitalisation	**226.** (1) The Company in General Meeting may, upon the recommendation of the Board, resolve: (a) That is desirable to capitalise any part of the amount for the time being standing to the credit of the Company's reserve accounts or to the credit of the profit and loss account or otherwise available for distribution, and (b) That such sum be accordingly set free for distribution in the manner specified in clause (2) amongst the Members who would have been entitled thereto, if distributed by way of dividend and in the same proportion. (2) The sum aforesaid shall not be paid in cash but shall be applied, subject to the provisions contained in clause (3) either in or towards; (a) paying up any amount for the time being unpaid on any Shares held by such Members respectively, or (b) paying up in full unissued Shares of the Company to be allocated and distributed, credited as fully paid up, to and amongst Members in the proportion aforesaid, or (c) partly in the way specified in sub clause (a) and partly in that specified in sub-clause(b) (3) A security premium account and capital redemption reserve account may, for the purpose of this Article, only be applied in the paying up of unissued Shares to be issued to Members of the Company as fully paid bonus shares.
Board to give effect	**227.** The Board shall give effect to the resolution passed by the Company in pursuance of above Article.

Fractional certificates	**228.** (1) Whenever such a resolution as aforesaid shall have been passed, the Board shall; (a) make all appropriations and applications of the undivided profits resolved to be capitalised thereby and all allotments and issues of fully paid Shares and (b) Generally do all acts and things required to give effect thereto. (2) The Board shall have full power: (a) to make such provision by the issue of fractional cash certificate or by payment in cash or otherwise as it thinks fit, in the case of Shares becoming distributable in fractions, also (b) to authorize any person to enter, on behalf of all the Members entitled thereto, into an agreement with the Company providing for the allotment to them respectively, credited as fully paid up, of any further Shares to which they may be entitled upon such capitalisation or (as the case may require) for the payment by the Company on their behalf by the application thereof of the respective proportions of the profits resolved to be capitalised of the amounts remaining unpaid on their existing Shares. (3) Any agreement made under such authority shall be effective and binding on all such Members. (4) That for the purpose of giving effect to any resolution, under the preceding paragraph of this Article, the Directors may give such directions as may be necessary and settle any question or difficulties that may arise in regard to any issue including distribution of new Shares and fractional certificates as they think fit.

ACCOUNTS

Title of Article	Article Number and Contents
Books to be kept	**229.** (1) The Company shall keep at its Registered Office proper books of account as would give a true and fair view of the state of affairs of the Company or its transactions with respect to: (a) all sums of money received and expended by the Company and the matters in respect of which the receipt and expenditure takes place (b) all sales and purchases of goods by the Company (c) the assets and liabilities of the Company and (d) if so required by the Central Government, such particulars relating to utilisation of material or labour or to other items of cost as may be prescribed by the Government

	Provided that all or any of the books of account aforesaid may be kept at such other place in India as the Board of Directors may decide and when the Board of Directors so decides the Company shall within seven days of the decision file with the Registrar a notice in writing giving the full address of that other place. (2) Where the Company has a branch office, whether in or outside India, the Company shall be deemed to have complied with the provisions of clause (1) if proper books of account relating to the transaction effected at the branch are kept at that office and proper summarised returns, made upto date at intervals of not more than three months, are sent by the branch office to the Company at its Registered Office or the other place referred to in sub-clause (1). The books of accounts and other books and papers shall be open to inspection by any Director during business hours.
Inspection by Members	**230.** No Members (not being a Director) shall have any right of inspecting any account books or documents of the Company except as allowed by law or authorized by the Board.
Statements of accounts to be furnished to General Meeting	**231.** The Board of Directors shall from time to time in accordance with Sections 129, 133, and 134 of the Companies Act, 2013, cause to be prepared and laid before each Annual General Meeting a profit and loss account for the financial year of the Company and a balance sheet made up as at the end of the financial year which shall be a date which shall not precede the day of the Meeting by more than six months or such extended period as shall have been granted by the Registrar under the provisions of the Act.
Right of Members or others to copies of balance sheet and Auditors' report and statement under Section 136	**232.** (1) The Company shall comply with the requirements of Section 136 of the Companies Act, 2013. (2) The copies of every balance sheet including the Profit & Loss Account, the Auditors' Report and every other document required to be laid before the Company in General Meeting shall be made available for inspection at the Registered Office of the Company during working hours for a period of 21 days before the Annual General Meeting. (3) A statement containing the salient features of such documents in the prescribed form or copies of the documents aforesaid, as the Company may deem fit will be sent to every Member of the Company and to every trustee of the holders of any Debentures issued by the Company not less than 21 days before the date of the Meeting.
Accounts to be audited	**233.** Once at least in every year the accounts of the Company shall be examined, balanced and audited and the correctness of the profit and loss Account and the balance sheet ascertained by one or more Auditor or Auditors.

	234.
Appointment of Auditors	(1) Auditors shall be appointed and their qualifications, rights and duties regulated in accordance with Section 139 to 146 of the Companies Act, 2013. (2) The Company shall at each Annual General Meeting appoint an individual or a firm as an auditor who shall hold office from the conclusion of that meeting till the conclusion of its sixth annual general meeting and thereafter till the conclusion of every sixth meeting. The company shall place the matter relating to such appointment for ratification by members at every annual general meeting. The company shall also inform the auditor concerned of his or its appointment, and also file a notice of such appointment with the Registrar within fifteen days of the meeting in which the auditor is appointed. (3) The company or shall not appoint or re-appoint— (*a*) an individual as auditor for more than one term of five consecutive years; and (*b*) an audit firm as auditor for more than two terms of five consecutive years: Provided that— (*i*) an individual auditor who has completed his term under clause (*a*) shall not be eligible for re-appointment as auditor in the same company for five years from the completion of his term; (*ii*) an audit firm which has completed its term under clause (*b*), shall not be eligible for re-appointment as auditor in the same company for five years from the completion of such term: (4) Subject to the provisions of Clause (1) and the rules made thereunder, a retiring auditor may be re-appointed at an annual general meeting, if— (*a*) he is not disqualified for re-appointment; (*b*) he has not given the company a notice in writing of his unwillingness to be re-appointed; and (*c*) a special resolution has not been passed at that meeting appointing some other auditor or providing expressly that he shall not be re-appointed. (5) Where at any annual general meeting, no auditor is appointed or re-appointed, the existing auditor shall continue to be the auditor of the company. (6) Any casual vacancy in the office of an auditor shall be filled by the Board of Directors within thirty days, but if such casual vacancy is as a result of the resignation of an auditor, such appointment shall also be approved by the company at a general meeting convened within three months of the recommendation of the Board and he shall hold the office till the conclusion of the next annual general meeting.

	(7) Special notice shall be required for a resolution at an annual general meeting appointing as auditor a person other than a retiring auditor, or providing expressly that a retiring auditor shall not be re-appointed, except where the retiring auditor has completed a consecutive tenure of five years or, as the case may be, ten years, as provided under Clause (3).
Accounts when audited and approved to be conclusive except as to errors discovered within 3 months	**235.** Every account when audited and approved by a General Meeting shall be conclusive except as regards any errors discovered therein within the next three months after the approval thereof. Whenever any such error is discovered within that period, the account shall be corrected, and amendments effected by the Directors in pursuance of this Article shall be placed before the Members in General Meeting for their consideration and approval and, on such approval, shall be conclusive.

DOCUMENTS AND NOTICES

Title of Article	Article Number and Contents
To whom documents must be served or given	**236.** Document or notice of every Meeting shall be served or given on or to (a) every Member (b) every person entitled to a Share in consequence of the death or insolvency of a Member and (c) the Auditor or Auditors for the time being of the Company
Members bound by documents or notices served on or given to previous holders	**237.** Every person, who by operation of law, transfer or other means whatsoever, shall become entitled to any Share, shall be bound by every document or notice in respect of such Share, which prior to his name and address being entered in the Register of Members shall have been duly served on or given to the person from whom he derived, his title to such Share.
Service of documents on the Company	**238.** A document may be served on the Company or an officer thereof by sending it to the Company or officer at the Registered Office of the Company by post under a certificate of posting or by registered post or by leaving it at its Registered Office.
Authentication of documents and proceedings	**239.** Save as otherwise expressly provided in the Act, a document or proceedings requiring authentication by the Company may be signed by a Director, the Managing Director, or the Secretary or other authorized officer of the Company and need not be under the Seal of the Company.

REGISTERS AND DOCUMENTS

Title of Article	Article Number and Contents
Registers and documents to be maintained by the Company	**240.** The Company shall keep and maintain registers, books and documents required by the Act or these Articles, including the following: (a) Register of investments made by the Company but not held in its own name, as required by Section 187 of the Companies Act, 2013 (b) Register of mortgages and charges as required by Section 85 of the Companies Act, 2013 and copies of instruments creating any charge requiring registration according to Section 85 of the Companies Act, 2013. (c) Register and index of Members and debenture holders as required by Section 88 of the Companies Act, 2013. (d) Foreign register, if so thought fit, as required by Section 88 of the Companies Act, 2013. (e) Register of contracts, with companies and firms in which Directors are interested as required by Section 189 of the Companies Act, 2013. (f) Register of Directors and Secretaries etc. as required by Section 170 of the Companies Act, 2013. (g) Register as to holdings by Directors of Shares and/or Debentures in the Company as required by Section 170 of the Companies Act, 2013. (h) Register of investments made by the Company in Shares and Debentures of the bodies corporate in the same group as required by Section 186 of the Companies Act, 2013. (i) Copies of annual returns prepared under Section 92 of the Companies Act, 2013 together with the copies of certificates and documents required to be annexed thereto under Section 92 of the Companies Act, 2013.
Inspection of Registers	**241.** The registers mentioned in clauses (f) and (i) of the foregoing Article and the minutes of all proceedings of General Meetings shall be open to inspection and extracts may be taken therefrom and copies thereof may be required by any Member of the Company in the same manner to the same extent and on payment of the same fees as in the case of the Register of Members of the Company provided for in clause (c) thereof. Copies of entries in the registers mentioned in the foregoing article shall be furnished to the persons entitled to the same on such days and during such business hours as may be consistent with the provisions of the Act in that behalf as determined by the Company in General Meeting.

WINDING UP

Title of Article	Article Number and Contents
Distribution of assets	**242.** If the Company shall be wound up, and the assets available for distribution among the Members as such shall be insufficient to repay the whole of the paid up capital, such assets shall be distributed so that as nearly as may be the losses shall be borne by the Members in the proportion to the capital paid up or which ought to have been paid up at the commencement of the winding up, on the Shares held by them respectively, and if in the winding up the assets available for distribution among the Members shall be more than sufficient to repay the whole of the capital paid up at the commencement of the winding up, the excess shall be distributed amongst the Members in proportion to the capital at the commencement of the winding up, paid up or which ought to have been paid up on the Shares held by them respectively. But this Article is to be without prejudice to the rights of the holders of Shares issued upon special terms and conditions.
Distribution in specie or kind	**243.** (a) If the Company shall be wound up, whether voluntarily or otherwise, the Liquidator may, with the sanction of a Special Resolution, divide amongst the contributories in specie or kind, any part of the assets of the Company and may, with the like sanction, vest any part of the assets of the Company in trustees upon such trusts for the benefit of the contributories or any of them, as the liquidator, with the like sanction, shall think fit. (b) If thought expedient any such division may subject to the provisions of the Act be otherwise than in accordance with the legal rights of the contributions (except where unalterably fixed by the Memorandum of Association and in particular any class may be given preferential or special rights or may be excluded altogether or in part but in case any division otherwise than in accordance with the legal rights of the contributories, shall be determined on any contributory who would be prejudicial thereby shall have a right to dissent and ancillary rights as if such determination were a Special Resolution passed pursuant to Section 494 of the Act. (c) In case any Shares to be divided as aforesaid involve a liability to calls or otherwise any person entitled under such division to any of the said Shares may within ten days after the passing of the Special Resolution by notice in writing direct the Liquidator to sell his proportion and pay him the net proceeds and the Liquidator shall, if practicable act accordingly.
Right of shareholders in case of sale	**244.** A Special Resolution sanctioning a sale to any other Company duly passed pursuant to Section 319 of the Companies Act, 2013 may subject to the provisions of the Act in like manner as aforesaid determine that any Shares or other consideration receivable by the liquidator be distributed against the Members otherwise than in accordance with their existing rights and any such determination shall be binding upon all the Members subject to the rights of dissent and consequential rights conferred by the said sanction.

Directors and others right to indemnity	**245.** Every Director or officer, or servant of the Company or any person (whether an officer of the Company or not) employed by the Company as Auditor, shall be indemnified by the Company against and it shall be the duty of the Directors, out of the funds of the Company to pay all costs, charges, losses and damages which any such person may incur or become liable to pay by reason of any contract entered into or any act, deed, matter or thing done, concurred in or omitted to be done by him in any way in or about the execution or discharge of his duties or supposed duties (except such if any as he shall incur or sustain through or by his own wrongful act, neglect or default) including expenses, and in particular and so as not to limit the generality of the foregoing provisions against all liabilities incurred by him as such Director, officer or Auditor or other office of the Company in defending any proceedings whether civil or criminal in which judgment is given in his favour, or in which he is acquitted or in connection with any application under Section 463 of the Companies Act, 2013 in which relief is granted to him by the Court.
Director, officer not responsible for acts of others	**246.** Subject to the provisions of Section 201 of the Act, no Director, Auditor or other officer of the Company shall be liable for the acts, receipts, neglects, or defaults of any other Director or officer or for joining in any receipt or other act for conformity or for any loss or expenses happening to the Company through the insufficiency or deficiency of the title to any property acquired by order of the Directors for and on behalf of the Company or for the insufficiency or deficiency of any security in or upon which any of the moneys of the Company shall be invested for any loss or damages arising from the insolvency or tortuous act of any person, firm or Company to or with whom any moneys, securities or effects shall be entrusted or deposited or any loss occasioned by any error of judgment, omission, default or oversight on his part of for any other loss, damage, or misfortune whatever shall happen in relation to execution of the duties of his office or in relation thereto unless the same shall happen through his own dishonesty.

SECRECY CLAUSE

Title of Article	Article Number and Contents
Secrecy Clause	**247.** Every Director/Manager, Auditor, treasurer, trustee, member of a committee, officer, servant, agent, accountant or any other person-employed in the business of the Company shall, if so required by the Director, before entering upon his duties, sign a declaration pledging himself, to observe a strict secrecy respecting all transactions and affairs of the Company with the Company customers and the state of the accounts with individuals and in matter thereto and shall by such declaration pledge himself not to reveal any of the matters which may come to his knowledge in discharge of his duties except when required to do so by the Directors or by law or by the person to whom such matters relate and except so far as may be necessary in order to comply with any of the provisions in these presents contained.

No Member to enter the premises of the Company without permission	**248.** No Member or other person (not being a Director) shall be entitled to visit or inspect any property or premises of the Company without the permission of the Board of Directors or Managing Director, or to inquire discovery of or any information respecting any details of the Company's trading or any matter which is or may be in the nature of a trade secret, mystery of trade, secret process or any other matter which relate to the conduct of the business of the Company and which in the opinion of the Directors, it would be inexpedient in the interest of the Company to disclose.

GENERAL

Title of Article	Article Number and Contents
General Power	**249.** Wherever in the Act, it has been provided that the Company shall have any right, privilege or authority or that the Company could carry out any transaction only if the Company is so authorized by its articles, then and in that case this Article authorizes and empowers the Company to have such rights, privileges or authorities and to carry out such transactions as have been permitted by the Act, without there being any specific Article in that behalf herein provided.

SECTION IX – OTHER INFORMATION

MATERIAL CONTRACTS AND DOCUMENTS FOR INSPECTION

The following contracts (not being contracts entered into in the ordinary course of business carried on by our Company or contracts entered into more than two (2) years before the date of filing of this Prospectus) which are or may be deemed material have been entered or are to be entered into by our Company. These contracts, copies of which will be attached to the copy of this Prospectus to be delivered to the RoC for registration and also the documents for inspection referred to hereunder, may be inspected at the Registered Office of our Company located at 49/3-B, Shyamal Row Houses, 100 Feet Road, Near Sanjay Tower, Satellite, Ahmedabad-380015, Gujarat, India, from date of filing Prospectus with RoC to Issue Closing Date on working days from 10.00 a.m. to 5.00 p.m.

MATERIAL CONTRACTS

1. Mandate letter dated June 10, 2017 issue by our Company to the Lead Manager.
2. Issue Agreement dated December 05, 2017 between our Company and the Lead Manager.
3. Agreement dated December 05, 2017 between our Company and the Registrar to the Issue.
4. Public Issue Account Agreement dated December 27, 2017 among our Company, the Lead Manager, the Banker to Issue/Public Issue Bank, and the Registrar to the Issue.
5. Underwriting Agreement dated December 05, 2017 between our Company and Lead Manager.
6. Market Making Agreement dated December 05, 2017 between our Company, the Lead Manager and the Market Maker.
7. Agreement among NSDL, our Company and the Registrar to the Issue dated January 03, 2018.
8. Agreement among CDSL, our Company and the Registrar to the Issue dated December 19, 2017.

MATERIAL DOCUMENTS

1. Certified True Copy of the Memorandum and Articles of Association of our Company, as amended from time to time including certificates of incorporation.
2. Resolution of the Board dated September 20, 2017 authorizing the Issue.
3. Special Resolution of the shareholders passed at the Extra Ordinary General Meeting dated December 05, 2017 authorizing the Issue.
4. Statement of Tax Benefits dated September 25, 2017 issued by Bharatiya & Malkani, Chartered Accountants, Statutory Auditor.
5. Report of the Peer Review Auditor, Jaimin Deliwala & Co., Chartered Accountants on the Restated Financial Statements for half year ended September 30, 2017 and Financial Year ended as on March 31, 2017, 2016, 2015, 2014 and 2013 of our Company.
6. Consents of Promoters, Directors, Company Secretary and Compliance Officer, Chief Financial Officer, Statutory Auditors, Banker to our Company, the Lead Manager, Underwriter, Registrar to the Issue, Market Maker to the Issue, Peer Review Auditor, Legal Advisor, Banker to the Issue/Public Issue Bank, Refund Banker to the Issue, to act in their respective capacities.
7. Copy of approval from NSE *vide* letter dated January 18, 2018 to use the name of NSE in this offer document for listing of Equity Shares on Emerge Platform of NSE.
8. Due Diligence Certificate dated February 05, 2018 from the Lead Manager.
9. Copy of Managing Director Agreement with Mr. Shalin Sudhakarbhai Patel and our Company dated December 04, 2017 for his appointment.

10. Copy of the Special Resolution dated December 05, 2017 for the detailed terms of appointment of Mr. Shalin Sudhakarbhai Patel as Managing Director of the Company.
11. Copy of Whole-Time Director Agreement with Mr. Shalin Bharat Chokshi and our Company dated December 04, 2017 for his appointment.
12. Copy of the Special Resolution dated December 05, 2017 for the detailed terms of appointment of Mr. Shalin Bharat Chokshi as Whole-Time Director of the Company.

Any of the contracts or documents mentioned in this Prospectus may be amended or modified at any time if so required in the interest of our Company or if required by other parties, subject to compliance of the provisions contained in the Companies Act and other relevant statutes.

DECLARATION

We hereby certify and declare that, all relevant provisions of the Companies Act, 2013, applicable provisions of Companies Act, 1956 and the rules/guidelines/regulations issued by the Government of India or the regulations / guidelines issued by Securities and Exchange Board of India, established under Section 3 of the Securities and Exchange Board of India Act, 1992, as the case may be, have been complied with and no statement made in the Prospectus is contrary to the provisions of the Companies Act, 2013, applicable provisions of Companies Act, 1956, the Securities and Exchange Board of India Act, 1992 or rules made there under or regulations / guidelines issued, as the case may be. We further certify that all the disclosures and statements made in the Prospectus are true and correct.

Signed by the Directors of our Company

Name	DIN	Designation	Signature
Shalin Sudhakarbhai Patel	01779902	Managing Director	Sd/-
Shalin Bharat Chokshi	00191903	Whole-time Director	Sd/-
Saumil Bharatbhai Chokshi	00191972	Non-Executive Director	Sd/-
Chandrakala Ashok Bhatt	07977517	Additional Non-Executive & Independent Director	Sd/-
Vishal Nitin Mehta	07977497	Additional Non-Executive & Independent Director	Sd/-
Amishkumar Maheshkumar Shah	08011353	Additional Non-Executive & Independent Director	Sd/-

Signed by Company Secretary & Compliance Officer and Chief Financial Officer

Sd/-

Neelam Dilip Chotrani
Company Secretary & Compliance Officer

Sd/-

Maulesh Hasmukhlal Raval
Chief Financial Officer

Date: February 05, 2018
Place: Ahmedabad

Annexure A

DISCLOSURE OF PRICE INFORMATION OF PAST ISSUES HANDLED BY SARTHI CAPITAL ADVISORS PRIVATE LIMITED

TABLE 1

Sr. No.	Issue Name	Issue Size (Cr)	Issue Price (Rs.)	Listing date	Opening price on listing date	+/- % change in closing price, [+/- % change in closing Benchmark]- 30th calendar day from listing	+/- % change in closing price, [+/- % change in closing Benchmark]- 90th calendar day from listing	+/- % change in closing price, [+/- % change in closing Benchmark]- 180th calendar day from listing
1.	Bothra Metals & Alloys Limited	12.21	25.00	March 25, 2013	25.50	11.00 [3.88]	7.40 [-0.75]	30.00 [6.23]
2.	Tiger Logistics (India) Limited[$]	7.52	66.00	September 12, 2013	69.20	-13.17 [4.17]	-7.38 [7.02]	-8.10 [10.34]
3.	R J Bio-Tech Limited	5.00	20.00	September 25, 2013	21.00	92.97 [4.17]	63.49 [5.92]	36.05 [11.08]
4.	RCI Industries & Technologies Limited[$]	11.52	40.00	January 21, 2014	41.00	-8.02 [-3.36]	6.31 [7.12]	-2.76 [21.01]
5.	B.C. Power Controls Limited[$]	10.36	18.00	March 14, 2014	17.15	1.10 [3.10]	1.10 [17.27]	2.21 [24.06]
6.	Starlit Power Systems Limited	2.95	18.00	October 22, 2014	18.10	-3.96 [5.78]	-17.68 [7.46]	-33.51[4.10]
7.	JLA Infraville Shoppers Limited	2.00	10.00	November 12, 2014	11.05	5.17 [-2.35]	68.97 [1.24]	72.84 [-1.79]

8.	Akme Starhousing Finance Limited[$]	4.80	30.00	March 20, 2015	32.00	-3.94 [-1.33]	6.14 [-4.05]	11.81 [-8.10]
9.	Mahabir Metallex Limited[#]	3.90	10.00	March 27, 2015	10.30	22.77 [-1.03]	21.78 [1.59]	2.97 [-5.96]
10.	Pecos Hotels And Pubs Limited	2.29	50.00	August 11, 2015	56.00	-4.69 [-8.05]	-6.10 [-6.26]	7.14 [-12.84]
11.	Shaival Reality Limited	5.28	100.00	October 01, 2015	100.50	-0.50 [6.06]	2.49 [4.02]	2.49 [0.08]
12.	Ahimsa Industries Limited	3.79	25.00	October 15, 2015	26.00	-3.08 [-4.56]	-3.85 [-7.54]	-3.85 [-5.75]
13.	Fourth Dimension Solutions Limited	8.68	30.00	January 22, 2016	31.80	107.78 [-2.53]	94.44 [6.60]	108.33 [15.40]
14.	Hi-Tech Pipes Limited	13.65	50.00	February 25, 2016	60.00	2.55 [9.25]	65.11 [13.83]	100.85 [23.84]
15.	Wealth First Portfolio Managers Limited	8.40	50.00	March 30, 2016	52.00	-4.85 [1.48]	-4.76 [5.08]	-8.74 [12.77]
16.	HEC Infra Projects Limited	5.39	100.00	March 30, 2016	102.00	3.17 [1.48]	15.93 [5.08]	3.17 [12.77]
17.	Crown Lifters Limited	6.68	121.00	September 27, 2016	122.80	0.92 [-1.05]	-12.84 [-9.17]	-30.73 [3.89]
18.	Husys Consulting Limited	4.19	69.00	September 27, 2016	72.90	1.82 [-1.05]	-42.08 [-9.17]	-26.57 [3.89]
19.	AVSL Industries Limited	5.18	36.00	October 06, 2016	38.00	-25.83 [-2.44]	-21.67 [-5.96]	-6.94 [6.38]

20.	Jet Knitwears Limited	4.22	39.00	October 07, 2016	46.80	102.99 [-2.31]	70.94 [-4.87]	45.51 [6.53]
21.	Jet Freight Logistics Limited	4.07	28.00	December 06, 2016	33.60	61.16 [1.60]	116.07 [10.07]	101.34 [18.81]
22.	Libas Designs Limited	13.60	68.00	January 09, 2017	78.25	-3.36 [6.47]	-8.26 [11.48]	-18.77[18.64]
23.	Focus Lighting and Fixtures Limited	4.05	45.00	April 13, 2017	54.00	135.00 [3.22]	177.78[7.27]	112.78[9.47]
24.	M K Proteins Limited	10.23	70.00	April 18, 2017	72.00	-0.14 [3.56]	2.50[8.90]	3.40[12.36]
25.	Infobeans Technologies Limited	36.78	58.00	May 02, 2017	69.60	-1.87 [3.25]	-3.09 [3.25]	-13.36[11.27]
26.	Jalan Transolutions (India) Limited	17.71	46.00	May 31, 2017	42.25	-14.18 [-1.04]	-19.07 [-1.04]	-7.98[8.09]
27.	Shri Ram Switchgears Limited	5.07	19.00	June 07, 2017	22.80	0.88 [0.02]	-26.10 [2.98]	-1.32[4.80]
28.	Pushpanjali Realms and Infratech Limited	14.55	55.00	July 10, 2017	55.00	11.27 [1.40]	44.27[2.23]	63.75[8.73]
29.	Salasar Techno Engineering Limited	35.95	108.00	July 25, 2017	250.00	-25.63 [-1.96]	6.65[1.18]	14.66[11.08]
30.	Total Transport Systems Limited*	17.01	45.00	August 07, 2017	54.00	0.00 [-1.40]	-15.65[3.92]	-
31.	Servotech Power Systems Limited*	15.13	31.00	August 24, 2017	30.70	30.30 [1.09]	19.31[4.92]	-

32.	Aarvi Encon Limited*	21.24	54.00	October 05, 2017	56.00	32.75[5.69]	94.50[5.61]	-
33.	D P Wires Limited*	26.88	75.00	October 05, 2017	78.00	-1.33[5.69]	37.33[5.61]	-
34.	Omfurn India Limited*	4.17	23.00	October 13, 2017	27.60	-8.10[0.56]	8.53[4.76]	-
35.	Sanghvi Brands Limited*	18.96	69.00	November 22, 2017	75.90	104.59[14.03]	-	-
36.	Pulz Electronics Limited*	3.92	54.00	November 24, 2017	64.80	-18.50[1.36]	-	-
37.	Brand Concepts Limited	12.62	45.00	January 10, 2018	54.00	-	-	-

**In Table 1 and Table 2 the shares of few company(s) have not reached the consequent milestones*.

#The name of Mahabir Metallex Limited has been changed to SVP Housing Limited vide Certificate dated March 14, 2017.

$The companies Tiger Logistics (India) Limited, RCI Industries & Technologies Limited, Akme Starhousing Finance Limited and B.C. Power Controls Limited have been migrated to the Main Board of BSE.

Sources: All share price data is from www.bseindia.com / www.nseindia.com

Note:-

1. The BSE Sensex/ Nifty is considered as the Benchmark Index
2. Price on BSE/ NSE is considered for all of the above calculations
3. In case $30^{th}/90^{th}/180^{th}$ day is not a trading day (trading holiday), closing price on BSE/ NSE of the next trading day has been considered
4. In case $30^{th}/90^{th}/180^{th}$ day there is no trade then the closing price of the next day when trading has taken place has been considered

SUMMARY STATEMENT OF DISCLOSURE

Financial year	Total no. of IPOs	Total funds raised (Rs. in Crores)	No. of IPOs trading at discount – 30th calendar days from listing			No. of IPOs trading at premium – 30th calendar days from listing			No. of IPOs trading at discount – 180th calendar day from listing			No. of IPOs trading at premium – 180th calendar day from listing		
			Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%
12-13	1	12.21	-	-	-	-	-	1	-	-	-	-	1	-
13-14	4	34.39	-		2	1		1	-	-	2	-	1	1
14-15	4	13.65	-	-	2	-	-	2	-	1	-	1	-	2
15-16	7	47.48	-	-	4	1	-	2	-	-	2	2	-	3
16-17	6*	37.94	-	1	1	2	-	2	-	2	1	1	1	-
17-18	15*	244.27	-	-	4	2	1	1	-	-	-	2	-	2

**In Table 1 and Table 2 the shares of few company(s) have not reached the consequent milestones.*